.

Thursday, July 27, 2000 Sravana 5, 1922 (Saka)

LOK SABHA DEBATES (English Version)

Fourth Session (Thirteenth Lok Sabha)





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LOK SABHA

Thursday, July, 27, 2000/Sravana 5, 1922 (Saka)

The Lok Sabha met at Eleven of the Clock

(MR. DEPUTY SPEAKER in the Chair)

MR. DEPUTY-SPEAKER : Now, the Question Hour.

....(Interruptions)

SHRI MADHAVRAO SCINDIA (GUNA) : Sir, there is a very serious matter. Very very serious allegations have been made against the judiciary, the Attorney-General by no else than somebody who was a Member of the Council of Ministers only three days ago. Newspaper reports have raised this matter. The whole nation is talking about it. The air must be cleared....(Interruptions)

MR. DEPUTY-SPEAKER : You are a Leader of your Party.

....(Interruptions)

SHRI MADHAVRAO SCINDIA : But this has never happened before when a former Member of the Council of Ministers, within three days of demitting office, attacked the judiciary....(Interruptions)

SHRI KIRIT SOMAIYA (MUMBAI NORTH EAST) : Let the Question Hour be continued....(Interruptions)

SHRI MADHAVRAO SCINDIA : Sir, all sorts of allegations have been made....(Interruptions)

MR. DEPUTY-SPEAKER : You know when the Question Hour is suspended.

....(Interruptions)

MR. DEPUTY-SPEAKER : I will allow you. Now the Question Hour.

....(Interruptions)

MR. DEPUTY-SPEAKER : I will allow you after the Question Hour. Please hear me.

....(Interruptions)

SHRI MADHAVRAO SCINDIA : This is a matter of prime importance. There is a confrontation going on between the Executive and the Judiciary. We would like the Prime Minister to make a statement on this. What is the standpoint of the Council of Ministers on this? We must have a statement from the Prime Minister on this.

MR. DEPUTY-SPEAKER : Please hear me for a minute. I will hear you.

SHRI S. JAIPAL REDDY (MIRYALGUDA) : Sir, I gave a notice for Adjournment of the business of the House(Interruptions)

MR. DEPUTY-SPEAKER : If you hear me, I think, you will be satisfied. Now, let me tell you, you have tabled an Adjournment Motion. That is time-barred because after 10.00 a.m. only, you have given the notice. That is only valid for tomorrow.

....(Interruptions)

MR. DEPUTY-SPEAKER : May I complete? Please hear me. There is also another notice.

....(Interruptions)

SHRI MADHAVRAO SCINDIA : This is a very importat issue...(Interruptions)

SHRI PRIYA RANJAN DASMUNSI (RAIGANJ) : The Prime Minister must come and make a statement and take the House into confidence. This should not go on like that(Interruptions)

MR. DEPUTY-SPEAKER : Do not waste the time of the House.

....(Interruptions)

SHRI PRIYA RANJAN DASMUNSI : We are not wasting any time of the House....(Interruptions)

MR. DEPUTY-SPEAKER : Shri Dasmunsi, I will hear you after the Question Hour. Now, the Question Hour. Q.No. 61.

....(Interruptions)

MR. DEPUTY-SPEAKER : I will hear your after the Question Hour. Now, Q.No. 61. It is a very important question.

....(Interruptions)

SHRI S. JAIPAL REDDY : Sir, you ask the Prime Minister to come and make a statement before the House...(Interruptions)

MR. DEPUTY-SPEAKER : Nothing will go on record.

....(Interruptions)*

*Not recorded.

MR. DEPUTY-SPEAKER : This is a very bad precedent that you are going to set. It is Question hour. Please do not disturb the Question Hour. Today's Question Hour is important. The first question is on Kargil. Everybody wants to ask supplementaries on this question. It is an important question.

....(Interruptions)

MR. DEPUTY-SPEAKER : I told you, I will hear you after the Question Hour.

....(Interruptions)

SHRI PRIYA RANJAN DASMUNSI : This is a matter which is not only important for Parliament but for the whole country ...(Interruptions)

MR. DEPUTY-SPEAKER : Shri Dasmunsi, after the Question Hour I will hear you.

....(Interruptions)

MR. DEPUTY-SPEAKER : His notice is time barred.

....(Interruptions)

SHRI KIRIT SOMAIYA : Please allow the Kargil question ... (Interruptions)

MR. DEPUTY-SPEAKER : Please hear me. Shri Dasmunsi has given a notice. That is also time barred. After the Question Hour I will hear you. Now, allow the Question Hour to go.

....(Interruptions)

MR. DEPUTY-SPEAKER : Now we shall take up Q.No. 61. Shri K.P. Singh Deo.

....(Interruptions)

MR. DEPUTY-SPEAKER : The proceedings are to be conducted according to the rules of the House. Shri Jaipal Reddy, you are a very respected senior Member. You have given the notice but only after ten o'clock. This is valid only for tomorrow.

....(Interruptions)

MR. DEPUTY-SPEAKER : I shall place your Motion before the hon. Speaker.

....(Interruptions)

MR. DEPUTY SPEAKER : Please co-operate with the Chair. Let us not dispense with the Question Hour please.

MR. DEPUTY-SPEAKER : Please take your seats. Now let us take up Question No. 61 Shri K.P. Singh Deo.

....(Interruptions)

MR. DEPUTY-SPEAKER : Please take your seats when I am on my legs.

....(Interruptions)

MR. DEPUTY-SPEAKER : I shall hear you after the Question Hour. It is not like this.Please do not interrupt during Question Hour. It is unfortunate that senior Members like you are interrupting the proceedings like this.

....(Interruptions)

MR. DEPUTY-SPEAKER : I do not say it is not important; it is important. You will be given a chance during Zero Hour. Please do not interrupt during Queetion Hour.

....(Interruptions)

MR. DEPUTY-SPEAKER : Now. Q. No. 61. Shri K.P. Singh Deo.

....(Interruptions)

SHRI K.P. SINGH DEO (DHENKANAL) : Q.No. 61...(Interruptions)

THE MINISTER OF DEFENCE (SHRI GEORGE FERNANDES) : A statement is laid on the Table of the House(Interruptions)

MR. DEPUTY-SPEAKER : It is most unfortunate. Please co-operate with the Chair.

....(Interruptions)

MR. DEPUTY-SPEAKER : I told you that I shall hear you after the Question Hour. Please take your seats now. I am on my legs.

....(Interruptions)

MR. DEPUTY-SPEAKER : Shri Dasmunsi, you are the Chief Vhip. Please let me speak when I am on my legs.

MR. DEPUTY-SPEAKER : Shri Jaipal Reddy, please hear me for a moment.

....(Interruptions)

MR. DEPUTY-SPEAKER : Please take your seats when I am on my legs. You should know how to conduct yourselves in the House. Shri Reddy, you are a senior Member.

....(Interruptions)

[Translation]

MR. DEPUTY-SPEAKER : I will hear you after the Question Hour.

(Interruptions)

MR. DEPUTY SPEKAER : First resume your seat.

(Interruptions)

[English]

MR. DEPUTY-SPEAKER : Nothing will go on record.

(Interruptions)*

MR. DEPUTY-SPEAKER : Nothing will go on record.

(Interruptions)*

SHRI PRIYA RANJAN DASMUNSI : Sir, he has waged a war between the Executive and I Judiciary....(Interruptions)

[Translation]

SHRI SHRIPRAKASH JAISWAL (KANPUR) : Mr. Deputy Speaker, Sir, I should be allowed right now..... (Interruptions)

11.00 hrs.

At this stage Shri Shriprakash Jaiswal came and stood on the floor near the table.

[English]

MR. DEPUTY SPEAKER : I told you, I will allow you during Zero Hour. Please do not disturb the Question Hour. Please do not do that.

(Interruptions)

MR. DEPUTY-SPEAKER : Shri Dasmunsi, please ask your Member to go to his seat.

(Interruptions)

MR. DEPUTY SPEAKER : I told you that I will give you the time.

(Interruptions)

MR. DEPUTY-SPEAKER : Will you allow me to speak? Please go to your seat. Shri Dasmunsi, please control your Member. There is a limit.

11.11 hrs.

At this stage Shri Shriprakash Jaiswal went back to his seat.

(Interruptions)

MR. DEPUTY-SPEAKER : Shri Mohan Rawale, Please resume your seat. Hon. Members, the first question today is with regard to Kargil martyrs. It is an important question. For heaven's sake, please do not disturb. I will give you chance during Zero Hour. Please cooperate.

...(Interruptions)

MR. DEPUTY-SPEAKER : Dr. Raghuvansh Prasad Singh, please resume your seat.

...(Interruptions)

MR. DEPUTY-SPEAKER : I will allow you after the Question Hour.

SHRI MADHAVRAO SCINDIA : Sir, we will raise it immediately after the Question Hour.

MR. DEPUTY-SPEAKER : Yes.

....(Interruptions)

MR. DEPUTY-SPEAKER : Shri Rajiv Pratap Rudy, now this side is calm and you are starting it.

(Interruptions)

MR. DEPUTY-SPEAKER : Shri K.P. Singh Deo to ask his supplementary now.

(Interruptions)

MR. DEPUTY-SPEAKER : Nothing will go on record except Shri K.P. Singh Deo's supplementary.

(Interruptions)*

11.12 hrs.

ORAL ANSWER TO QUESTION

Rehabilitation of Families of Kargil Martyrs

*61. SHRI K.P. SINGH DEO :

COL. (RETD.) SONA RAM CHOUDHARY :

Will the Minister of DEFENCE be pleased to

state:

(a) whether the Government are aware that even after one year of Kargil operation, a good number of assurances relating to Government jobs, education etc. to the affected children of 'Kargil Heroes' remain unfulfilled; and

(b) if so, the number of such cases as on date, the reason for the delay and the time by which all these promises are likely to be fulfilled?

THE MINISTER OF DEFENCE (SHRI GEORGE FERNANDES) : (a) and (b) A statement is laid on the Table of the House.

Statement

A Number of financial and other benefits were given to the families including children of the Kargil martyrs :

1. Sons of Armed Forces personnel killed in Kargil Operation are considered for instant enrolment in the Army

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on attaining the age of 16 years and attaining minimum prescribed educational qualification. So far, 9 individuals have been enrolled in the Army under this scheme. This is an on going scheme and the sons of the martyrs will be considered as and when they become eligible.

2. A special scheme for direct allotment of 500 oil product agencies to the next of kin of those killed in Kargil operation was announced. Under this scheme applications from 425 widows/next of kin have been received. Ministry of Petroleum and Natural Gas have approved allotment of oil product agencies in 281 cases. The remaining 144 cases are in progress.

3. Several State Governments had announced that they would be providing employment to dependents of the Armed Forces personnel killed in Kargil operation. As per available information, various State Governments have provided employment to 213 such dependents.

4. A sum of Rs. one lakh per child, restricted to 2 children per family of the deceased/disabled Armed Forces personnel has been provided to the respective Regimental Centres from the National Defence Fund to be kept in fixed deposit. The yearly interest accrued from the fixed deposit is being utilised for providing financial assistance for their education. The fixed deposit will be handed over to the child at the coclusion of his/her education. Educational assistance including for higher education, is also being provided to children through the corpus set up for the purpose by the Army Central Welfare Fund. Besides certain State Governments, namely Andhra Pradesh, Gujarat, Haryana, Himachal Pradesh, Nagaland, Pondicherry, Punjab, Rajasthan, Tamil Nadu, Tripura and Uttar Pradesh, and Delhi have announced to provide free education for the wards of Armed Forces personnel killed in Kargil operation. The Government of Kerala and Karnataka have announced to give educational scholarships for them.

5. The widows or next of kin, as eligible under the rules, have been paid ex-gratia amount of Rs. 10 lakhs in each case, liberalised special family pension equal to last pay drawn by the deceased personnel, death cum retirement gratuity, Army Group Insurance benefits. Families of the deceased personnel have been sanctioned an amount of Rs. 5 lakhs each for acquiring a house/developing an existing house. An amount of Rs. 30,000 has also been paid to each family from the Army Central Welfare Fund.

SHRI K.P. SINGH DEO : Mr. Deputy-Speaker, Sir, I am really shocked that an able and capable Minister like Shri George Fernandes, for whom I have great regard and respect....(Interruptions)

MR. DEPUTY-SPEAKER : Please, do not have a running commentary.

SHRI K.P. SINGH DEO : Sir, Shri George Fernandes, as a colleague and as *Raksha Mantri* has totally evaded the question. The answers have got nothing to do with what I have asked(Interruptions) Sir, am I to be dictated as to what I should say?

MR. DEPUTY SPEAKER : Please tell your Party Members.

....(Interruptions)

SHRI K.P. SINGH DEO : Sir, if he does not like it, he can call him anything else.

[Translation]

MR. DEPUTY SPEAKER : What has happened today? Right from beginning it is going on like this.

...(Interruptions)

[English]

SHRI K.P. SINGH DEO : The hon. Minister's reply has got nothing to do with part (a) and part (b) of the question. A grateful nation has always, along with the successive Governments at the Centre and the States, been concerned and as a tribute to the valuor, gallantry, supreme sacrifice, courage and devotion of our Armed Forces and their personnel have always made a lot of announcements, pronouncements and assurances. It is shocking. Here is a news report. It says : "After one year her husband died in Kargil, she skips meals to send kids to school." This is the specific question that I had asked.

There is no answer in these one and a half pages of answer. There are only platitudes. Some things are left to the State Government and some things are left to the Central Government of what the Government wants to do. Yet the widows and the parents of the soldiers who were earning members of their families are languishing. This time, because of the media interest, a lot of announcements were made by various Ministries. Shir Ram Naik, Kumari Mamata Banerjee and other Ministries have made a lot of announcements and concessions to the martyrs, to their widows as well as to the disabled children of the martyrs.

In the past, it was the implementation and the implementation machinery which left a lot to be desired. I would like to know what improvement you have made in the implementing agencies and what is the effective machinery by which you are monitoring that what you have announced, what you have pronounced and what you have assured is happening at the ground level.

SHRI GEORGE FERNANDES : Sir, the hon. Member has said that his Question has not been answered and he read out a news item. That news item is not a part of his Question. His question is a very simple one. It reads: 9 Oral Answer

- "(a) Whether the Government are aware that even after one year of Kargil operation, a good number of assurances relating to Government jobs, education etc. to the affected children of 'Kargil Heroes' remain unfulfilled; and
- (b) if so, the number of such cases as on date, the reason for the delay and the time by which all these promises are likely to be fulfilled?"

Sir, as far as the Ministry of Defence and the Government of India is concerned, whatever commitments were made have been fulfilled and those commitments ware fulfilled within weeks of our getting information of any soldier dying fighting up in the Kargil Operation. Therefore, for the hon. Member to say that there has been any kind of laxity or I am trying to suppress any kind of information is not correct.

SHRI K.P. SINGH DEO : I did not say that.

SHRI GEORGE FERNANDES : You have not said it, but implied in that was that since you have said that I have been evasive and I have not responded to your question. I have responded to your question by pointing out all the things that have been done.

Sir, now there have been reports and I am aware that newspapers keep carrying reports and obviously, those reports are published without verifying anything with us, with the Ministry or with the Armed Forces Headquarters. There was one report which has been in the news for the simple reason that yesterday was the 26th and in Bhopal, a widow had decided to go on a fast unto death. Her case is, as it has appeared in the newspapers and I have also verified it. that the State Government had made a promise to pay Rs. 10 lakh and they have not paid that money.....(Interruptions) I do not think we have to say anything for the simple reason that we do not know. The information that I have is that when we talked about Kargil martyrs or the Kargil heroes, we talked of the battle casualties on the Kargil war-front. Now, there is a misunderstanding at certain levels also that anyone who has lost his life anywhere in Kashmir, in any situation, should also be designated as a Kargil hero. So, there is a certain confusion on some of these things in the minds of people everywhere and we have had situations where the case was not of someone who died in kargil or in the Kargil war but somewhere else in Kashmir. Take for instance this particular case of Bhopal. It was a case where the person died due to drowning in Manavar Tawi river in Akhnoor sector. He was on duty. Now, his widow has demanded that Rs. 10 lakh which the State Government had announced. Now, the State Government's announcement also pertained to the Kargil martyrs. This particular case was even beyond that.

Therefore, wherever there are individual cases where

there is any dispute or problem because there are also certain disputes as to whom the money should go to, as far as we are concerned, the Ministry of Defence and the Armed Forces, every person who was killed in the Kargil War, his next of kin or whosoever was nominated has been taken care of. There is nothing that the Ministry has not done

SHRI K.P. SINGH DEO : Sir, you are very much aware, in 1996, we celebrated the *Vijay Diwas*, twenty-five years of 1971 War, and the hon. Minister was a Member of the House then. We found that a lot of the promises or assurances that were made were actually fulfilled on the ground because of faulty machinery of implementation, and also because a number of organisations were involved at the cutting edge level, by the time the Defence Ministry or the Central Government pronounced something.

The servicemen, by their very nature, are proud of their '*izzat*' and '*iqbat*, honour and dignity, and more so, when they become ex-servicemen or when their kith and kin are disabled or killed. Since there are so many Ministries and organisations who have announced or pronounced certain concessions, will the hon. Defence Minister think of making the Ex-Servicemen Commission to be responsible to Parliament, as has been recommended by the high-level Committee of Ex-Servicemen, which was appointed by Shrimati Indira Gandhi? Will the Minister also think of setting up Ex-Servicemen Finance Development Corporation, which is one of the recommendations of the high-level Ex-Servicemen Commission in which late Rajesh Pilot and hon. Jaswant Singh were members?

SHRI GEORGE FERNANDES : I will consider the suggestions made by the hon. Member.

COL. (RETD.) SONA RAM CHOUDHARY : Mr. Deputy-Speaker, Sir, we celebrated Kargli *Vijay Diwas* yesterday. We enjoyed it, and the whole country liked this idea. But I would have been very happy, if we had celebrated this sort of function for the war heroes of 1947, 1962, 1965 and 1971. We should not play politics with the war heroes.

Anyway, I will come to the question and that is with regard to the various financial packages and benefits given to Kargil heroes. Army Headquarters had also raised this question that when you give so much to the Kargil heroes, you should also look after the other soldiers who were killed in similar circumstances and conditions, like in Kashmir and in the North-East. A Kargil War hero gets about Rs. 30 lakh or Rs. 35 lakh, apart from other benefits like allotment of a gas agency or a petrol pump. However, a soldier killed in Kashmir gets Rs. 9.5 lakh, and a soldier killed in the North-East gets Rs. 7.5 lakh. This sort of a disparity exists. The soldiers who fought in other wars are still alive. You have collected a lot of money in the National Defence Fund. So, my first question is MR. DEPUTY-SPEAKER : You have to ask only one supplementary.

COL. (RETD.) SONA RAM CHOUDHARY : The first part of my question is, will the Ministry of Defence consider sending a proposal to the Army Headquarters to remove this disparity by way of enhancing the financial benefits to soldiers killed in anti-insurgency activities in Kashmir, in the North-East and in other parts of the country so that they will be on par with the heroes of Kargil? The second part of my question is, whether the Government is considering to bring the heroes of 1947, 1962, 1965 and 1971 Wars on par with the Kargil heroes in respect of financial packages.

MR. DEPUTY SPEAKER : It is a very lengthy question.

SHRI GEORGE FERNANDES : Sir, I will answer the second part of his question first. Insofar as making the benefits that have now been made available, following a decision that was taken in May last year, to those who fought and died in Kargil to all those from 1947 downwards are concerned, it will not be possible for the simple reason that from 1947 till 1992, there was precious little that was done.

In the first four wars whenever a soldier died, his family got the pension. That was all. That was the end of it. It was only in the early 90s that Rs. 2 lakh as an *ex-gratia* payment was considered. It was changed, or it was enhanced when the Kargil war broke out. The hon. Member will, therefore, appreciate, the House itself will appreciate that for us to make up for that was not done for over four to five decades in ultimately something which the Parliament can perhaps decide. It is because we will have to raise that much of money from the taxpayers to be able to provide that relief which the hon. Member desires. Therefore, I cannot possibly concede the point that the hon. Member has made.

I would like to inform the House that we did do a census to find out as to how many of those men who fought in these earlier wars are still around and we decided to make available to them rupees one lakh as a one time payment. This, we have done in part and would be completed in the course of the next few weeks or months.

Sir, insofar as the hon. Member's statement that the Kargil heroes get something like Rs. 35 lakh and others who die fighting get Rs. 7.50 lakh is not a correct juxta-position of the situation. The *ex-gratia* payment that is made available to the Kargil heroes is Rs. 10 lakh.

COL. (RETD.) SONA RAM CHOUDHARY : I am talking of the benefits that accrue to them from the State Governments by way of cash incentives, land etc. SHRI GEORGE FERNANDES : Since you juxtaposed, I am only correcting you. It is because an impression can go that Rs. 35 lakh is made available and then a lot of people would start making claims. The *ex-gratia* payment is Rs. 10 lakh for the families of the Kargil war. In other fatal situations where counter-insurgency or any other operation is involved, the amount is Rs. 7.50 lakh.

Insofar as other payments are concerned, namely the insurance, the Armed Forces have a Central Welfare Fund. There is a certain amount of money that goes from that. That is made available to all in equal measure. There is no change or there is no question of any kind of discrimination in making available that money.

The NDF, the hon, Member mentioned, raised a lot of money. The NDF - The National Defence Fund-received nearly Rs. 500 crore and the Armed Forces Central Welfare Fund received nearly Rs. 300 crore. The money came from the people. The newspapers collected money and some of them sent that money either to the National Defence Fund or to the Central Welfare Fund. There are a number of organisations that may have raised money but we do not have any authority to tell any voluntary organisation that may have raised money or for that matter even a newspaper that may have raised money and then have chosen to use it in the manner that they have thought fit. There are answerable to those who paid them the money. I do not think the Ministry would be able to influence them in any way though we have tried to do that whenever anyone approached us to persuade them to make them available to the National Defence Fund or to the Armed Forces Central Welfare Fund.

So, as far as benefits that these institutions may be making available, we will not be able to bring them to any kind of a central pool and make them available to everybody.

[Translation]

MAJ. GEN. (RETD.) B.C. KHANDHURI : Mr. Deputy Speaker, Sir, this Government has not only provided unprecedented financial assistance for the martyrs of Operation Vijay but have also bestowed honour upon them. Therefore, on behalf of the defence personnel I would like to express gratitude for this. It was for the first time in our history that the dead body of a soldier, who died during the operation, was cremated at his native place with full military honours. Again, on behalf of the defence personnel, I would like to express my gratitude to the Government. As previous speakers have stated, as far as the question of financial aid is concerned, if we include the State Government's contribution also, then it comes to over Rs. twenty five lakhs. In addition, the Ministry of Petroleum has allotted 500 gas agencies. And development of infrastructure required for gas agency costs nearly Rs. 20-25 lakhs... (*Interruptions*) I have served for twenty five years in the Army and I know what you have given to armed forces during these years. Please do not compel me to speak more. Lot of things are coming to my mind...(*Interruptions*)

MR. DEPUTY SPEAKER : It is a serious question, please listen patiently.

MAJ.GEN. (RETD.) B.C. KHANDURI : Sir, because of this financial assistance, some social problems have come up. I would furnish the details, In addition to financial aid, Rs. 20-25 lakhs are required for the development of gas agency and Rs. 30-35 lakhs will be required for petroleum outlet. It is in addition to that. Thus, the Government is spending around Rs. 70-80 lakhs on a martyr. Providing this type of financial aid is of course a very good thing, which the Government provides to encourage them. But, it creates some social problems. I would like to draw the attention of hon'ble Minister towards these problems.

MR. DEPUTY SPEAKER : Please ask the question.

MAJ. GEN. (RETD.) B.C. KHANDURI : I am asking the question only. As hon'ble Minister has said that as per the practice and the rules and regulations ex-gratia amount is paid to next of kin. As far as the case of Uttar Pradesh is concerned, the Government has given Rs. 2500 as pension to the parents of martyrs. On the one hand the Government spends Rs. 60-70 lakhs, on the other hand there are some parents who are caught in a grave social dilemma. There have been cases where a person who married just three or six months back died while fighting against the enemy. Now the responsibility of martyr's widow lies with the parents. Some people in the society have such tendency that relatives and other people known to the poor widow misutilise the amount paid by the Government as ex-gratia ... (Interruptions) Unless we understand this problem, we cannot find its solution.

MR. DEPUTY SPEAKER : Even the Minister knows it.

MAJ GEN. (RETD) B.C. KHANDURI : One more problem has arisen that is regarding up keeping of money, because affected ladies are paid this amount in cash whereas there is no arrnagement for its upkeeping. In my area we have tried to get that money kept in fixed deposit but there was no such official arrangement. Therefore, this money will be furnished in four-five years and those widows will again face problems. Therefore, I would like to have clarification on two points from the Government. First point is that as per present rules, *ex-gratia* amount is paid to next-of-kin. I have received letter from several parents and I too have written a letter to hon'ble Minister requesting him to effect change in the rules so that the parents, or other dependant members of the family of martyr apart from his wife, should also get some portion of the amount now being paid wholly to the next of kin, i.e...wife, since they were also dependent upon the person who became a martyr. The second point is regarding money being paid to them. Would you make an arrangement through Regimental Centres to deposit this money in three years, five years or seven years term deposit, so that the money is available to the widow after expiry of stipulated period and misutilisation is also avoided?

SHRI GEORGE FERNANDES : The question of parents came before us immediately after Kargil war. Normally wife or the children are next of kin, but in many cases the issue of parents also came before us immediately after the war was over.

Some unmarried soldiers also became martyrs. As the occasion of *ex-gratia* payment came, their parents came forward with this problem. Earlier, it was decided to pay Rs. one lakh 20 thousand to such families. When this problem came up, Government decided to keep this money in Regimental centres and pay them the interest of this amount everymonth. Later, it was felt that this amount was less and it should be enhanced. Last month it was decided to increase the amount from present Rs. one lakh 20 thousand to Rs. two lakhs. Thus, whatever arrangement was possible for parents of such families, that has been made.

As far as proper use of this money is concerned, we know that they are not paid in cash and payment is made through cheque, which goes to the bank...(Interruptions)

MAJ. GEN. (RETD.) B.C. KHANDURI : Money directly goes to the bank but they can withdraw it. There is no problem in it.

[English]

It is as good as cash.

[Translation]

SHRI GEORGE FERNANDES : Agreed, but I understand that the government cannot decide as to how the money should be spent.

MAJ. GEN. (RETD.) B.C. KHANDURI : Hon'ble Minister. I am not talking about spending...(Interruptions)

MR. DEPUTY SPEAKER : Hon'ble Member has asked that the Defence Ministry may arrnage to put some portion of the amount being paid in fixed deposit.

SHRI GEORGE FERNANDES : Sir, I was about to tell the same thing. Armed Force Wives Welfare Association has its branches throughout the country. To ensure proper use of the money paid to the families of martyrs to avoid any sort of irregularity in it or misuse of it and to sort out the problem, it is being considered to disburse money through this organisation and to monitor it.

MAJ, GEN. (RETD.) B.C. KHANDURI : What the Government is doing?

SHRI GEORGE FERNANDES : I do not understand that the Government can officially take any step in this regard. No one will accept that others or the Government suggest you as to how to spend the money. You have in your hand, the money which belongs to you as a matter of right.

SHRI HARIBHAU SHANKAR MAHALE : Mr. Deputy Speaker, Sir, three persons from my constituency became martyrs in Kargil war. Hon'ble Minister has said that the work has expeditiously done in this regard. One young widow got employment on compassionate grounds and got money also. But we have received a complaint that that young lady deserted the family of the martyr and his parents died of hunger. Has hon'ble Minister received this type of complaints? I would like to know from hon'ble Minister as to what action the Government is taking on such complaints.

SHRI GEORGE FERNANDES : Sir, I have already told that the amount being paid to such parents has now been raised from Rs. one lakh 20 thousand to Rs. two lakhs. This money is sent to Regimental centres and from there every month interest is paid to them.

[English]

SHRI PRIYA RANJAN DASMUNSI : We all thank the initiative taken by the Government to support the cause of the Kargil martyrs. There are no two opinions about it that the more they do is not enough.

May I know from the hon. Defence Minister that in the light of the recent developments, right from the Kargil and the recent confrontations at the borders, will he consider all the NCOs, JCOs and the Commissioned Officers-who defend the country either in terms of work or against the terrorist or intruders, and lose their lives-at par in terms of the financial support? One such example is Major Tandon who had lost his life in Badamibagh just a month ago.

Maybe, this time it was a war of Kargil. But when somebody defends a territory of Kashmir even against the Hizbul Mujahideen and loses his life, he is also a martyr.

So, will the hon. Minister consider those persons at par in terms of financial support?

Would you also consider a special programme, in consultation with the Ministry of Finance, for the proper rehabilitation of these families, especially of the soldiers and the NCOs who go back to their homes after being demobbed? Their families weep when they die in the field. So, would you consider a total rehabilitation package either in terms of giving a job to the family or some kind of land and support in consultation with the Finance Minister and the Chief Ministers so that a permanent policy could be focussed on whoever makes a sacrifice for the country in terms of defending the territory, so that they would have the support of the nation.

SHRI GEORGE FERNANDES : There are two suggestions that have been made by the hon. Member. I will give due consideration to both the suggestions.

SHRI K. YERRANNAIDU : Mr. Deputy-Speaker, Sir, before asking my question, I have a request to you.

Yesterday, we observed the 'Kargil Vijay Diwas'. This Question Hour should also be dedicated to the Kargil heroes so that many hon. Members can ask questions on this subject.

I would like to share my experience relating to the Kargil war. In my constituency, in one village, about thirty people are serving in the Army. They had gone on leave. A message reached the village, 'You should immediately reach the Cantonment and join duty.' The parents of these thirty people were weeping. Immediately, thousands of villagers gathered and consoled the parents and asked them to send their chidlren the Cantonments. The entire story appeared in the newspapers. I visited that village. The condition of that village is bad and there is no communication. Even though thirty people from that village are working for the country's sovereignty and integrity, the basic minimum needs of that village are unfulfilled. I visited that village and consoled the parents and immediately sanctioned Rs. 10 lakh for establishing communication. I would like to suggest, through you, to the Minister of Defence that the Ministry of Defence in consultation with other Ministries like the Ministry of Rural Development - and even the Ministry of Urban Development - should treat the villages of those who have died in the Kargil war as model villages. We should pump in money. The villages should be developed in the name of the Kargil heroes who have died in the war. This is my suggestion.

SHRI GEORGE FERNANDES : It is a suggestion.

SHRI K. YERRANNAIDU : Is the hon. Minister ready to prepare a scheme? ...(Interruptions) Everybody is talking about the Kargil heroes.

SHRI GEORGE FERNANDES : It is a suggestion, which I would certainly communicate to the Minister of Rural Development. MR. DEPUTY-SPEAKER : It is a good suggestion for rural development. You may communicate this.

[Translation]

DR. JASWANT SINGH YADAV : Mr. Deputy Speaker, Sir, I would like to ask the hon'ble Minister whether he considers the personnel of paramilitary forces who died during Kargil war as martyrs or not? If so, then why the same facilities have not been given to them as have been given to martyrs belonging to the armed forces? I would like a clear cut reply from the hon'ble Minister.

SHRI GEORGE FERNANDES : A person who dies for the cause of the nation is considered as martyr. Therefore, hon'ble Member should have no doùbt about it. Home Ministry is responsible for Para Military forces. I have neither a right to speak in their regard nor I have any information about it.

DR. JASWANT SINGH YADAV : My question is whether they are considered martyrs or not...(Interruptions)

SHRI GEORGE FERNANDES : Yes, I do consider.

[English]

MR. DEPUTY SPEAKER : Shri Prakash Ambedkar, you passed a comment that I was calling only big, big people. I called Shri Hari Shankar Mahale. He is a single representative of his party here.

SHRI PRAKASH YASHWANT AMBEDKAR : This is a chance that I have got after two-three days.

MR. DEPUTY-SPEAKER : You are also like him. This is for your information.

SHRI PRAKASH YASHWANT AMBEDKAR : Mr. Deputy-Speaker, the Kargil war has been classified from 15th May to 26th July, 1999.

I divide the benefits that have been extended by the Ministry into two parts. One pertains to the Military; they have been restricted only to a particular area. Those who have laid down their lives during this period in and around that area, have been left out. May I know from the hon. Minister as to whether he will consider extending this benefit to those who have been left out during this period? This is one.

The second is this. People from Ladakh, not being in the regular Army, have also helped us. They have helped us in a very big way. Some of them have died during the war itself. They are civilians. Will the hon. Minister consider extending benefits to them also? I do congratulate him for giving a status to the Ladakh Corps Association. The third question, which I would like to ask the hon. Minister is this. In the same Kargil war, the pinnacle was used, which was developed by the DRDO, Poona. It was used by the civilians. There is a case pending before the hon. Minister, pleading that they should also be honoured. May I know whether he will consider honouring them also?

SHRI GEORGE FERNANDES : I do not know which particular case is pending before me. If the hon. Member were to give me specific information on that, I will certainly look into it.

SHRI PRAKASH YASHWANT AMBEDKAR : Okay, I will give you the information regarding the DRDO people.

SHRI GEORGE FERNANDES : All right.

Sir, nobody is left out. Whosoever was involved in the action was included and nobody is left out. But there is a difference in identifying those who died on the battlefront and outside. In other words, there are people who died in combat in this war and there are also others who have fallen, but it was not in combat with the enemy. So, there has been a distinction that has been made, which has been accepted. Therefore, for me, today, to make any comment on that will not be possible.

SHRI PRAKASH YASHWANT AMBEDKAR : I am talking about all those who were killed between 15th May and 26th July, in and around Kargil. Will the hon. Minister consider extending benefits to them?

SHRI GEORGE FERNANDES : That is precisely the point that I am making. 'In and around Kargil', cannot be one and the same.

SHRI PRAKASH YASHWANT AMBEDKAR : That is also a war. One cannot restrict a war to Kargil area only.

SHRI GEORGE FERNANDES : Those who were on the battlefront, those who were on the heights and those who got killed in combat, is one category.

SHRI PRAKASH YASHWANT AMBEDKAR : One cannot confine a war to Kargil alone.

MR. DEPUTY-SPEAKER : Shri Prakash Ambedkar, please sit down.

SHRI GEORGE FERNANDES : Those who died in combat on those hilltops and all over that battlefield are treated as 'A' category. It is not that the rest are left out. Nobody is left out and nobody can be left out. But there is a slight difference in the benefits that have been made available.....(Interruptions). 19 Oral Answer

MR. DEPUTY-SPEAKER : There need not be any running commentary, please.

SHRI GEORGE FERNANDES : Now, insofar as the civilian Ladakhis, about whom the hon. Member has referred to, are concerned, they are porters. When such porters were engaged, naturally they were paid. Porters are engaged only in specific situations. They were paid; and the families of those who have died, have been compensated. We are also making special efforts to recruit those young people who served as porters during the Kargil operations.

MR. DEPUTY-SPEAKER : Let me now call a lady Member, Dr. V. Saroja.

DR. V. SAROJA : Hon. Deputy-Speaker, Sir, more than the financial package and other rehabilitation measures that have been given to Kargil widows, will the Government of India instruct all the State Governments to start educational institutions to take care of education of not only the Kargil widows, but also the children of defence personnel, including the children of Border Security Force personnel and also the children of Ex-Servicemen?

SHRI GEORGE FERNANDES : Sir, the State Governments have already taken initiatives insofar as the battle casualities are concerned. I do not want to read out the whole list. But there are States which have taken initiatives and they are doing all that needs to be done, like providing education, scholarships and other facilities. At the Ministry of Defence level, the Union Government also provides various facilities for the education of their children. Two lakh rupees in a family of two children have been set apart-one lakh rupees in the name of each of these children. They are with the Regiment. The interest earned on the money is made available to the children. The money which is kept with the Regiment will be made available to the children when the girl attains the age of 18 and when the boy attains the age of 21. So, at various levels facilities have been provided to them by the Centre as well as the State Governments.

[Translation]

SHRI SHIVRAJ SINGH CHAUHAN : Mr. Deputy Speaker, Sir, as hon'ble Minister in his written reply has accepted that some organisations and State Governments had raised money for providing help to the families of Kargil Martyrs. Madhya Pradesh Government had raised about eight crores rupees under Chief Minister's Relief Fund for providing help to the families of the Martyrs of Kargil war but the State Government distributed only one crore sixty lakhs rupees to the families of Martyrs Where has the rest of money gone is not known till today. I had raised this matter in this House also. Through you I would like to know from the hon'ble Minister whether Government would lay down such rules and regulations procedures and laws etc. in order to ensure that money raised in the name of Martyrs of Kargil War is spent for their welfare only....(In.erruptions)

SHRI KANTILAL BHURIA : Mr. Deputy Speaker, Sir, whatever he is saying is incorrect. Money was distributed to the families of Martyrs...(Interruptions)

[English]

MR. DEPUTY SPEAKER : No extraneous matter should be brought here...(Interruptions)

[Translation]

SHRI SHIVRAJ SINGH CHOUHAN : Mr. Deputy Speaker, Sir, it is a question of people's sentiments and trust. What steps the Government will take to ensure that money raised in the name of Martyrs is distributed for their welfare only...(Interruptions)

SHRI KANTILAL BHURIA : Mr. Deputy Speaker, Sir, he has levelled allegation against the Chief Minister of Madhya Pradesh and he is not a Member of this House. Therefore this should be expunged from the proceedings of House....(Interruptions)

(English)

MR. DEPUTY-SPEAKER : No allegations should be brought here.

....(Interruptions)

MR. DEPUTY-SPEAKER : The Minister has already replied and he will clarify the positions now.

....(Interruptions)

SHRI GEORGE FERNANDES : Sir, I have already said that we cannot tell the States as to how exactly they should spend the money...(Interruptions)

MR. DEPUTY-SPEAKER : Allegations will not go on record.

SHRI SONTOSH MOHAN DEV : At the very outset, I must congratulate you for having managed the entire Question Hour on the Kargil issue...(Interruptions)

[Translation]

SHRI SHIVRAJ SINGH CHOUHAN : Mr. Deputy Speaker Sir, my question is very important. What steps the Government propose to take to ensure that money raised in the name of Martyrs is spent on their welfare only.

MR. DEPUTY-SPEAKER : He has given detail in this regard.

SHRI SHIVRAJ SINGH CHOUHAN : I could not understand that.

MR. DEPUTY-SPEAKER : He gave details about how much money was raised and how it is distributed – he has mentioned it earlier.

(Interruptions)

[English]

MR. DEPUTY-SPEAKER : The hon. Minister will not be in a position to tell that....

(Interruptions)

MR. DEPUTY-SPEAKER : Hon. Members, it is Question Hour. The hon. Minister is present here to reply. Do not interfere like this.

[Translation]

SHRI SHIVRAJ SINGH CHOUHAN : Mr. Deputy Speaker, Sir, Madhya Pradesh Government raised rupees eight crores but only one crore and sixty lakhs rupees were distributed to the families of Martyrs. Where has the rest of money gone. It is not known...(Interruptions)

[English]

MR. DEPUTY-SPEAKER : Hon. Members, kindly resume your seats.

(Interruptions)

MR. DEPUTY-SPEAKER : Shri Chauhan, I have given you a chance. This is not Zero Hour. Several other Members want to speak.

[Translation]

SHRI SHIVRAJ SINGH CHOUHAN : Mr. Deputy Speaker, Sir, it is the question of people's sentiments and trust...(Interruptions)

[English]

MR. DEPUTY-SPEAKER : Nothing will go on record.

(Interruptions)*

SHRI SONTOSH MOHAN DEV : I must congratulate Shri George Fernandes for giving a very transparent answer but I cannot agree with him and would like to appeal him to consider giving, those army people who are being killed by the terrorists in different parts of the country, a meagre sum of Rs. 1 lakh or Rs. 2 lakh. They are doing a good job, especially in the areas of Assam and Tripura. We are surviving because of their help. Though they are doing a good service, they are being maligned for nothing. I would like to put this on record. The Government's behaviour towards them should be more generous than what it is at present. This is my suggestion.

SHRI GEORGE FERNANDES : May I point out, Sir, that the *ex gratia* payment made to a soldier is Rs. 7,50,000 and not Rs. 1 Lakh or Rs. 2 lakh. The hon. Member is not properly informed on this.

[Translation]

SHRI RAMDAS ATHAWALE : Mr. Deputy Speaker, Sir, the jawans who became Martyrs in Kargil did a great service "Not recorded. to the nation. I have the information that money raised for the families of Martyrs were misappropriated. Amount of rupees 10 lakhs which is given to the families of Martyrs is not of a great help to them in these days of high prices. I want to say that those who sacrificed themselves for the country if they had not fought Pakistani forces then our condition would have been worst. Therefore I want to request the Government that the amount which is given to the families of Martyrs should be increased from Rs. 10 lakhs to Rs. 15 lakhs. Will the hon. Defence Minister or the hon. Prime Minister kindly consider it? Besides I want to say that I have the information that the Government has the money for the families of Martyrs. Therefore this amount should be increased to Rs. 15 lakhs.

SHRI GEORGE FERNANDES : Mr. Deputy Speaker, Sir, with regard to the proposal which the hon'ble Member gave, I want to say that as I said earlier it is possible if Parliament increases the amount in the Budget. If Parliament increases the amount for this purpose, then we are ready to give.

Mr. Deputy Speaker, Sir. so far as the submission of the hon'ble Member that money raised was misappropriated, is concerned, this is responsible statement.

SHRI ANANT GANGARAM GEETE : Mr. Deputy Speaker, Sir, yesterday we celebrated Kargil victory day. Country is proud of its Kargil heroes but even today attacks on our borders are continuing in which our jawans are being killed daily. At Indira Gandhi Airport a 'tribute site' (Shradhanjali sthal) has been erected where 10-12 bodies of jawans arrive daily even now.

Mr. Deputy Speaker, Sir, I thank the Union Government, Defence Ministry besides State Governments, for providing full help for Kargil heroes but it is sad that even today attacks on border are continuing and jawans are being killed. Ministry of Petroleum and Ministry of Railways have contributed immensely for the jawans I want to know whether Defence Ministry in cooperation with these Ministries is going to formulate any permanent scheme for providing help to the families of jawans who are being killed even today.

SHRI GEORGE FERNANDES : Mr. Deputy Speaker, Sir, if the hon'ble Member gives some concrete suggestion we are ready to consider it. Hon'ble Member said that 10-12 bodies are arriving daily. There is no truth in it.

SHRI KANTILAL BHURIA : Mr. Deputy Speaker. Sir, what about the attacks that are being made on our borders daily?....(Interruptions)

SHRI GEORGE FERNANDES : Mr. Deputy Speaker, Sir, such attacks are adequately repulsed.

SHRI DILIPKUMAR MANSUKHLAL GANDHI : Mr. Deputy Speaker, Sir, the hon'ble Minister has told that we have provided a lot of facilities to the families of Kargil Martyrs, but certain states like Maharashtra and Madhya Pradesh have sent details regarding money raised in the name of Kargil Martyrs. Will the hon'ble Minister kindly tell us whether we have a right to know the details about the money raised by the State Governments of Maharashtra and Madhya Pradesh or not?....(Interruptions)

SHRI GEORGE FERNANDES : Mr. Deputy Speaker, Sir, if we want to talk informally about the working of State Governments, we can do that. But it is difficult to do so in a formal way. State Governments take decisions at their cabinet level and implement accordingly. The Ministry of Defence has no right to interfere in it.

WRITTEN ANSWERS TO QUESTIONS

[Translation]

Cleaning of Railway Stations

*62. SHRI MANSINH PATEL : Will the Minister of RAILWAYS be pleased to state:

(a) whether a large number of railway stations remain dirty and are devoid of basic facilities;

(b) if so, the reasons therefor;

(c) the responsibility fixed by the Government in this regard;

(d) whether the Government have reviewed the procedure for fixing responsibility in case of such negligence;

(e) if so, the details thereof; and

(f) the steps taken by the Government to improve the sanitary conditions and to provide basic amenities at every railway station?

THE MINISTER OF RAILWAYS (KUMARI MAMATA BANERJEE) : (a) and (d) Basic amenities (Minimum Essential Amenities) are provided based on category of station, which depends upon number of passengers handled and earnings at the station. The adequacy of these amenities are reviewed from time to time. While these are generally available, any deficiency noticed in the Minimum Essential Amenities is made good immediately. While the stations are cleaned on regular basis, cases of unsatisfactory cleanliness at some stations have come to notice.

(c) to (e) The Station Managers/Station Superintendents and the sanitary staff are responsible for maintaining cleanliness. Officials of Engineering and Electrical departments are responsible for maintenance of passenger amenities at the railway stations. In addition, regular checks are conducted by the officers/supervisors and corrective action is taken as deemed fit. This system is continuing.

(f) A number of initiatives have been taken for improving sanitation which include introduction of 'Pay & Use' scheme at a number of stations, emphasis on mechanised cleaning processes, provision of washable aprons, additional dustbins, repairs to drains, etc. A fillip has been given by launching special drives involving senior officers. For provision and renewal of passenger amenities, the budget allocation for the year 2000-2001 is Rs. 200 crores, which is an increse of 53.85% over the preceeding year and is the highest ever allocation under this head.

[English]

N.T.C. Mills

*63. DR. C. KRISHNAN :

SHRI RAMSHETH THAKUR :

Will the Minister of TEXTILES be pleased to state:

 the names of National Textiles Corporation mills and number of employees working there in the country at present, mill-wise and State-wise;

(b) the profit earned and loss suffered by these mills during each of the last three years, mill-wise;

(c) the names of mills declared sick/closed during the above period, State-wise;

(d) the number of workers affected due to closure of sick mills and the steps taken for their rehabilitation;

 the number of employees offered/opted Voluntary Retirement Scheme and the expenditure incurred thereon during the above period, State/mill-wise;

(f) the changes proposed in the current V.R.S.; and

(g) the steps taken/proposed to be taken to reopen the closed mills and to revive the sick mills alongwith the amount incurred thereon, mill-wise?

THE MINISTER OF TEXTILES (SHRI KASHIRAM RANA) : (a) There are 119 textile mills under NTC and 82,213 employees working therein as on 30.6.2000. The Mill-wise and State-wise details of employees 'on roll' as on 30.6.2000 are given in enclosed Statement-I.

(b) The subsidiaries (and not the mills) are registered as companies and hence audited balance sheets are made for the subsidiaries. The mills, however, compile a profit/loss statement. A statement showing State-wise and Mill-wise, net profit/loss during 1997-98, 1998-99 and 1999-2000 is enclosed as Statement-II.

(c) Eight out of nine subsidiary corporations of NTC namely NTC (SM) Ltd., NTC (MN) Ltd., NTC (APKK& M) Ltd., NTC (DP & R) Ltd., NTC (UP) Ltd., NTC (GUJARAT) Ltd., NTC (MP) Ltd. and NTC (WBAB & O) Ltd. stand referred to and declared sick by BIFR during 1992-94. Only one NTC mill viz., Ajudhia Textile Mills, Delhi, a unit of NTC (DP & R) Ltd. was closed down w.e.f. 31.1.1997 as per the orders of Hon'ble Supreme Court in public interest litigation filed against polluting industries in Delhi.

(d) Adequate compensation, as per the direction of the Hon'ble Court, has been paid to 851 employees of the Ajudhia Textile Mills affected by closure.

(e) The state-wise and mill-wise details are given in inclosed statement-III.

(f) Department of Public Enterprises has revised the Voluntary Retirement Scheme on 5.5.2000. Relevant extracts from DPE's O.M. is are given in enclosed statement IV.

(g) No NTC mill has been closed except Ajudhia Textile Mills which was closed in pursuance of orders of Hon'ble Supreme Court on polluting industries. However, production activities have stopped in some mills due to the operations not being viable. Government is releasing funds to NTC (HC) for payment of salary/wages to the employees of these mills.

Government is finalizing its approach towards NTC mills for the revival of maximum number of viable mills. The interest of the workers will be kept in view in the revival plan.

Statement-I

State-wise, Millwise, Number of Employees on Roll as on 30.6.2000 - NTC

SI. No.	Name of the Mills	No. of Employees as on 30.6.2000 (prov.)
1	2	3
NTC (DP Punjab	R) Ltd.	
1.	Dayalbagh Spg. & WVG. Mills	540
2.	Kharar Textile Mills	808
3.	Panipat Woollen Mills	683
4.	Suraj Textile Mills	634
	Sub Total	2665

1	2	3
Rajast	han	
5 .	Edward Mills	442
6.	Mahalakshmi Mills	532
7.	Shree Bijay Cotton Mills	535
8 .	Udaipur Cotton Mills	1836
	Sub-total	4501
	Sub-total NTC (DP & R)	

NTC (Madhya Pradesh) Ltd.

9.	Bengal Nagpur Cotton Mills	1389
10.	Burhanpur Tapti Mills	1165
11.	Hira Mills	991
12.	Indore Malwa United Mills	1988
13.	Kalyanmal Mills	1739
14.	New Bhopal Textile Mills	902
15.	Swadeshi Textile Mills	702
	Sub-total	8876

NTC (Uttar Pradesh) Ltd.

27.

16.	Atherton Mills	1054

10.		
17.	Bijli Cotton MIIIs	198
18.	Laxmirattan Cotton Mills	1277
19.	Lord Krishna Textile Mills	839
20.	Muir Mills	1358
21.	New Victoria Mills	1416
22.	Rae Bareli Textile Mills	345
23.	Shri Vikram Cotton Mills	555
24.	Swadeshi Cotton MIIIs, Mau	679
25.	Swadeshi Cotton Mills, Kanpur	1357
26.	Swadeshi Cotton Mills, Naini	1353
	Sub-Total	10431
NTC (Sou	th Maharashtra) Ltd.	

Apollo Textiles Mills

936

1	2	3
28.	Aurangabad Textiles Mills	233
29.	Barshi Textiles Mills	389
30 .	Bharat Textile Mills	959
31.	Chalisgaon Textile Mills	979
32.	Dhule Textile Mills	897
33.	Digvijay Textile Mills	1052
34.	Elphinstone Spg. WVG. Mills	828
35.	Finlay Mills	1445
36.	Gold Mohur Mills	
37.	Jupiter Textile Mills	1154
.38.		881
.38. 39.	Mumbai Textile Mills	922
	Nanded Textile Mills	699
40.	New City of Bombay Mfg. Mills	1262
41.	New Hind Textile Mills	99 7
42 .	Podar Processors	496
43.	Shree Madhusudan Mills	662
	Sub-total	14791
NTC (Mai	harashtra North) Ltd.	
4.	India United Mills No. 1	1598
15.	India United Mills No. 2	940
6. & 47	India United Mills No. 3 & 4	1438
18.	India United Mills No. 5	753
19 .	India United Mills Dye Works	474
0.	Jam Mig. Mills	796
	. Kohinoor Mills No. 1, 2 & 3	805
4.	Podar Mills	1130
5.	Model Mills	1471
6.	R.B.B.A. Mills	955
57.	R.S.R.G. Mills	664
8.	Savatram Ramprasad Mills	587
i9.	Shri Sitaram Mills	406
60. 51.	Tata Mills	1514
1.	Vidharbha Mills	566
	Sub total	14097
	Total Maharasthra	28888
	arat) Ltd.	
2.	Ahmedabad Jupiter Textile Mills	1095
3.	Ahmedabad New Textile Mills	1246

1	2	3
64 .	Himadri Textile Mills	805
65.	Jehangir Textile Mills	1194
66 .	Mahalaxmi Textile Mills	801
67 .	New Manekchowk Textile Mills	854
68 .	Petlad Textile Mills	394
69 .	Rajkot Textile Mills	320
70. & 71	Rajnagar Textile Mills 1 & 2	1371
72.	Viramgam Textile Mills	811
	Sub-total	8891
N.T.C. (A Andhra	NPKK & M) Ltd. Pradesh	
73.	Adoni Cotton Mills	118
74.	Ananthapur Cotton Mills	299
75.	Azam Jahi Mills	539
76.	Natraj Spinning Mills	73
77.	Netha Spinning & Weaving Mills	143
78 .	Tirupati Cotton Mills	97
	Sub-total	1269
Karnatak	a Included	d in Minerv
79.	M.S.K. Mills	780
8 0.	Minerva Mills	2099
B1 .	Mysore Spg. & Mfg. Mills	
82 .	Sree Yallamma Cotton Mills	322
	Sub-total	3201
Kerala		
33 .	Alagappa Textile Mills	890
34 .	Cannanore Spg. & Wvg. Mills, Can	445
35 .	Kerala Lakshmi Mills	608
96 .	Parvathi Mills	1045
37.	Vijay Mohini Mills	399
	Sub total	3387
ondiche	•	
18.	Cannanore Spg. & Wvg. Mills, Mahe	531
ITC (TN 8	Sub-total APKK & M	6388
amil Nad		
9.	Balaramavarma Textile Mills	318

1	2	3	1	2	3
90.	Cambodia Mills	651	106.	Bengal Fine S & W. Mills No. II	141
91.	Coimbatore Murugan Mills	712	107.	Bengal Luxmi Cotton Mills	404
92 .	Kishnaveni Mills	311	108.	Manindra B.T. Mills	237
93.	Om Parasakthi Mills	431	109.	Jyoti Wvg. Factory	225
94 .	Pankaja Mills	508	110.	Laxminarayan Cotton Mills	157
95 .	Pioneer Spinners Mills	344	111.	Rampooria Cotton Mills	376
96 .	Sri Rangavas S. & W. Mills	68 5	112.	Central Cotton Mills	532
97.	Somasundaram Mills	69 0	113.	Shree Mahalaxmi Cotton Mills	468
98 .	Kaleeswarar Mills 'B' Unit	517	114.	Sodepur Cotton Mills	212
	Sub-total	5167		Sub-total	3449
NTC (W	/BAB & O) Ltd.			Subsidiary (WBAB&O) total	479 0
Assam			NTC (H	olding Company)	
99 .	Associated Industries	226	Pondicherry		
Bihar			115.	Swadeshi Cotton Mills	469
100.	Bihar Co-op. Weavers Spg. Mills	201	116.	Sri Bharati Mills	505
101.	Gaya Cotton & Jute Mills	508		Sub-total	974
	Sub-total	709	Coimba	atore	
Orissa			117.	Sri Sarda Mills	403
102.	Orissa Cotton Mills	406	118.	Coimbatore Spg. & Wvg. Mills	5 8 5
West Be	engal		119.	Kaleeswarar Mills 'A' Unit	319
103.	Arati Cotton Mills	184		Sub-total	1307
104.	Bangasri Cotton Mills	175		Sub-total (Holding Company)	2281
105.	Bengal Fine S & W. Mills No. I	338		Grand Total	82213

Statement-II

State-wise, Millwise, Net Profit/Loss during 1997-98, 1998-99 & 1999-2000-NTC

S.No.	Name of the Mills		Profit/Loss	
		1997-98	1998-99	1999-2000 (Prov.)
1	2	3	4	5
NTC (D	PR) Ltd.			
Punjab				
1.	Day albagh Spg. & Wvg. Mills	-4.28	-5.40	-6.01
2.	Kharar Textile Mills	-1.84	-3.89	-5.03
3.	Panipat Woollen Mills	-4.67	-7.30	-7.67
4.	Suraj Textile Mills	-2.24	-4.66	-4.57
Rajasth	an			
5.	Edward Mills	-3.46	4.99	-5.14

1	2	3	4	5
6.	Mahalakshmi Mills	-3.07	-4.30	-4.82
7.	Shree Bijay Cotton Mills	-2.90	-3.74	-3.81
8.	Udaipur Cotton Mills	-2.12	-3.81	-4.24
NTC (N	ladhya Prad es h) Ltd.			
9 .	Bengal Nagpur Cotton Mills	-13.34	-16.34	-20.36
10.	Burhanpur Tapti Mills	-9.90	-11.00	-13.05
11.	Hira Mills	-10.74	-10.02	-10.89
12.	Indore Malwa United Mills	-13.51	-15.35	-18.47
13.	Kalyanmal Mills	-12.57	-13.71	-16.10
14.	New Bhopal Textile Mills	-8.65	-10.86	-12.50
15.	Swadeshi Textile Mills	-7.83	-8.84	-10.35
NTC (Jttar Pradesh) Ltd.			
16.	Atherton Mills	8.81	-10.40	-11.55
17.	Bijli Cotton Mills	-2.50	-2.66	-4.34
18.	Laxmirattan Cotton Mills	-12.23	-13.71	-16.12
19.	Lord Krishna Textile Mills	-6.89	-7.33	-7.79
20.	Muir Mills	-17.64	-16.30	-18.40
21.	New Victoria Mills	-15.60	-17.54	-18.93
22.	Rae Bareli Textile Mills	-2.37	-3.25	-5.61
23.	Shri Vikram Cotton Mills Mau	-3.01	-4.15	-4.40
24.	Swadeshi Cotton Mills	-3.17	-4.27	-4.89
25 .	Swadeshi Cotton Mills. Kanpur	-17.89	-19.72	-22.47
26 .	Swadeshi Cotton Mills, Naini	-11.11	-14.95	-19.91
NTC	(South Maharashtra) Ltd.			
27.	Apollo Textile Mills	-8.12	-9.79	-12.64
28 .	Aurangabad Textile Mills	-1.57	-2.82	-2.44
29 .	Barshi Textile Mills	-0.41	-1.33	-1.40
30.	Bharat Textile Mills	-8-8 6	-10.93	-12.03
31.	Chalisgaon Textile Mills	-3.23	-5.19	-5.45
32 .	Dhule Textile Mills	-6.08	-7.93	-6.99
33 .	Digvijay Textile Mills	-14.13	-16.86	-15.77
34.	Elphinstone Spg & Wvg Mills	-9.09	-10.08	-11.42
35.	Finlay Mulls	-10.34	-13.73	-15.09

1	2	3	4	5
36.	Gold Mohur Mills	-8.59	-9.76	-10.01
37.	Jupiter Textile Mills	-11.80	-13.92	-16.23
38.	Mumbai Textile Mills	-10.32	-13.07	-14.74
39 .	Nanded Textile Mills	-5.99	-7.28	6.75
40.	New City of Bombay Mfg. Mills	-7.97	-11.55	-11.21
\$1 .	New Hind Textile Mills	-11.80	-13.26	-15.35
42 .	Podar Processors	-7.35	-6.71	-7.90
13.	Shree Madhusudan Mills	-5.78	-7.01	-8.02
NTC (Ma	harashtra North) Ltd.			
14.	India United Mills No. 1	-18.20	-19.48	20.50
15.	India United MIIIs No. 2	-10.70	-13.45	-13.78
16. & 4 7	India United Mills No. 3 & 4	-15.29	-21.07	-22.14
18 .	India United Mills No. 5	-8.44	-10.94	-11.73
19.	India United Mills Dye Works	-7.55	-8.66	-9.57
50 .	Jam Mfg. Mills	-7.02	-9.16	-9.09
1., 52, 5	53 Kohinoor Mills No. 1, 2 & 3	-22.91	-13.51	-13.96
54.	Podar Mills	8.91	-12.96	-11.01
55.	Model Mills	-15.58	-18.44	-21.73
6.	R.B.B.A. Mills	-5.13	-7.29	8.59
57.	R.S.R.G. Mills	-5.34	-6.30	-6.60
68 .	Savatram Ramprasad Mills	-3.93	-4.57	-4.67
9.	Shri Sitaram Ram Mills	-7.38	-9 .53	-6.60
0.	Tata Mills	-12.23	-18.15	-16.55
51.	Vidharbha Mills	-6.72	-6.37	-6.62
ITC (Gu	jarat) Ltd.			
2.	Ahmedabad Jupiter Textile Mills	-10.48	-12.56	-15.22
3.	Ahmedabad New Textile Mills	-9.88	-12.49	-14.80
4.	Himadri Textile Mills	-7.33	-8.33	-10.99
5.	Jehangir Textile Mills	-13.14	-14.97	-18.19
6.	Mahalaxmi Textile Mills	-7.83	-9.55	-11.95
57.	New Manekchowk Textile Mills	-8.59	-10.01	-11.85
88 .	Petlad Textile Mills	-4.23	-5.10	-5.99
69 .	Rajkot Textile Mills	-3.05	-3.49	-4.30

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1	2	3	4	5
70. & 71	Rajnagar Textile Mills 1 & 2	-11.69	-15.22	-17.30
2 .	Viramgam Textile Mills	-6.61	-7.96	-9 .38
N.T.C. (Al Andhra P	PKK & M) Ltd. Iradesh			
73.	Adoni Cotton Mills	-1.50	-1.44	-1.60
4.	Ananthapur Cotton Mills	-4.32	-3.77	-4.20
'5 .	Azam Jahi Mills	5.63	-7.32	-8.49
6.	Natraj Spinning Mills	3.25	-3.58	-4.00
7.	Netha Spinning & Weaving Mills	-1.72	-1.77	-2.20
8.	Tirupati Cotton Mills	-3.30	-2.99	-3.85
larnatak	•			
9.	M.S.K. Mills	-7.12	-9.51	-10.34
0 .	Minerva Mills	-9 .10	-11.61	-13.27
1.	Mysore Spg. & Mfg. Mills	-5.63	-7.33	-8.41
2.	Sree Yallamma Cotton Mills	-3.70	-4.24	-4.90
erala				
3.	Alagappa Textile Mills	-2.50	-4.43	-3.74
4.	Cannanore Spg. & Wvg Mills, Can	-0.76	-0.58	-0.92
5.	Kerala Lakshmi Mills	-2.19	-3.09	-2.29
6.	Parvathi Mills	-7.89	-10.25	-9.25
17.	Vijay Mohini Mills	-1.72	-2.73	-3.07
ondiche	erry			
8.	Cannanore Spg. & Wvg. Mills, Mahe	-1.83	-1.82	-1.19
ITC (TN Iamil Na	& P) Ltd. du			
89 .	Balaramavarma Textile Mills	-1.51	-2.58	-1.78
0.	Cambodia Mills	0.03	-3.60	-3.59
01.	Coimbatore Murugan Mills	-0.52	-3.49	-3.43
92.	Kishnaveni Textile Mills	-1.23	-3.00	-3.23
3.	Om Parasakthi Milis	-1.08	-2.74	-1.97
94.	Pankaja Mills	-0.10	-2.57	-2.94
95.	Pioneer Spinners Mills	0.32	-1.37	-1.39
96 .	Sri Rangavilas S. & W. Mills	0.10	-2.60	-2.40
97.	Somasundaram Mills	-1.64	-4.13	-3.30

1	2	3	4	5
98 .	Kaleswarar Mills 'B' Unit	0.18	-1.89	-1.61
N.T.C. (\ Assa m	WBAB & O) Ltd.			
99 .	Associated Industries	-6.13	-4.26	-3.42
Bihar				
100.	Bihar Co-op. Weavers Spg. Mills	-3.23	-3.39	-4.58
101.	Gaya Cotton & Jute Mills	-4.91	-5.40	-6.77
Orissa				
102.	Orissa Cotton Mills	-5.98	-3.87	-5.24
West B	engal			
103.	Arati Cotton Mills	-4.78	-3.42	-4.13
104.	Bangasri Cotton Mills	-2.76	-3.04	-3.85
105.	Bengal Fine S. & W. Mills No. I	-9.28	-6.60	-6.85
106.	Bengal Fine S. & W. Mills No. II	-2.26	-1.78	-2.46
107.	Bengal Luxmi Cotton Mills	-7.31	-7.94	-8.51
108.	Manindra B.T. Mills	-5.12	-4.94	-5.92
109.	Jyoti Wvg. Factory	-2.80	-3.06	-3.59
110.	Laxminarayan Cotton Mills	-6.18	-4.82	-4.79
111.	Rampooria Cotton Mills	-8.61	-8.12	-8.57
112.	Central Cotton Mills	-9.97	-10.55	-11.65
113.	Shree Mahalaxmi Cotton Mills	-6.93	-8.16	-9.21
114.	Sodepur Cotton Mills	-3.07	-2.66	-3.13
NTC (Ho Pondich	olding Company) herry			
115.	Swadeshi Cotton Mills	-7.33	-6.98	-5.85
116.	Sri Bharati Mills	-8.89	-6.95	-5.78
Coim ba	tore			
117.	Sri Sarda Mills	-4.21	-6.41	-5.03
118.	Coimbatore Spg. & Wvg. Mills	-13.17	-12. 4 8	-11.40
119.	Kaleeswarar Mills 'A' Unit	-6.52	-9.08	-9 :91

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Statement-III

National Textile Corporation

Funds Utilised for VRS from 1.4.97 to 31.3.2000

(Rs. in lakhs)

SI.	Name of the Mill	1997-98		1998-99		1999-2000 (Prov.)	
NO.	_	No. of Employees	Amount	No. of Employees	Amount	No. of Employees	Amount
	2	3	4	5	6	7	8
ITC	(APKKM)						
4	Andhra Pradesh						
	Adoni Mills	11	15.92	0	0.44	3	5.62
2.	Ananthapur Mills	164	161.33	4	5. 96	8	11.74
B .	Azamjahi	79	57.61	19	30.82	86	126.01
I .	Nataraj	19	15.93	0	0	10	10.93
5.	Netha Mills	53	65.02	10	18.1	2	7.65
5 .	Tirupathi Mills	58	90.33	1	1.67	4	18.02
	Sub-total-A	384	406.14	34	56.99	113	179.97
3	Karnataka						
7.	Minerva Mills	71	74.1	101	134.35	86	127.57
3.	MSK Milis	36	42.88	43	54.95	71	89.95
₽.	Mysore Mills	24	25.98	29	33.53	22	29.36
10.	Sree Yallamma	19	20.07	2	5.8	4	4.56
	Sub-total-B	150	163.03	175	228.63	183	251.44
C.	Kerala						
11.	Alagappa Mills	0	0	0	0	0	0
12.	Cannanore Spg. Mills	; 0	0	0	0	0	0
13.	Kerala Luxmi Mills	0	0	0	0	0	0
14.	Parvathi Mills	0	0	0	0	0	0
15.	Vijaymohini Mills	0	0	c	0	23	42.72
	Sub total-C	0	0.00	0	0.00	23	42.72
D	Pondisherry						
16 E		0	0	0	0	0	0
E	HO/RMD Total (A+B+C+D)	<u> </u>	37.33 606.50	25	61.12 346.74	31 350	80.91 555.04

2	3	4	5	6	7	8
NTC (DPR)						
8 Punjab						
7. Kharar Textile Mills	0	0	0	0	1	8.65
18. Suraj Textile Mills	1	2.26	1	0.75	12	10.06
19. Dayalbagh Mills	36	24.5	5	9.83	1	1.32
0. Panipat Wollen	37	24.84	32	29.62	31	38.35
Sub-total-B	74	51.60	38	40.20	45	58.38
C Rajasthan						
1. Shree Bijay Cotton	1	1.01	8	11.27	1	1.4
2. Udaipur Cotton Mills	0	0	0	0	2	12.99
3. Edward mills	27	23.42	41	26.84	56	57.96
4. Mahalakshmi	43	42.11	17	28.39	36	43.34
Sub-total-C	71	66.54	66	66.50	95	115.69
HO/RMD	13	21.63	5	14.03	16	64.05
Total (A+B+C)	158	139.77	109	120.73	156	238.12
ITC (Gujarat)						
5. Ahmedabad New Tex	17	20.22	10	26.09	21	38.61
6. Ahmedabad Jupiter	13	12.75	6	20.91	16	33.05
7. Himadri Textile Mills	12	11.6	13	25.37	29	79.82
8. Jehangir Mills	122	139.15	61	98.2	91	163.11
9. Mahalaxmi	16	24.57	20	13.01	41	48.62
0. New Maneckchowk	43	47.1	27	51.92	55	89.1
1. Petlad	27	7.91	11	13.53	6	5.2
2. Rajkot	17	15.15	5	5.28	9	14.79
3. Rajnagar - 1	25	28.43	43	70.87	39	65.43
4. Rajnagar -2	0	0	0	9	0	0
5. Viramgam	20	14.69	35	41.28	23	42.79
HO/RMD	6	8.44	7	27.27	4	24.88
Total	318	330.01	238	402.73	334	605.40
NTC (MP)						
6. Bengal Nagpur Mills	79	89.93	12	17.22	106	164.28
7. Burhanpur Tapti	227	162.4	29	53.2	72	101.83

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2		3	4	5	6	7	8
18. Hira	Mills	283	255.82	48	61.11	18	26.08
9. Indo	ore Malwa	170	166.77	37	41.13	102	130.36
0. Kaly	anmal	123	105.23	24	28.02	39	47.69
1. New	Bhopal Mills	1	1.67	6	11.65	35	35.23
2. Swa	deshi Indore	70	67.82	28	31.71	56	87.16
HO/	RMD	10	14.12	7	25.83	5	27.95
Tota	l for the Mills	963	863.76	191	269.87	433	620.58
laharasi ITC (MN							
3. Indu	Mills No. 1	124	216.29	94	173.54	82	149.96
4. Indu	MIIIs No. 2	17	32.2	70	122.93	42	76.97
5. Indu	Mills No. 3	42	79.74	165	344.36	79	166.08
6. Indu	Mills No. 4	0	0	0	0	0	O
7. Indu	Mills No. 5	22	36.46	45	91.07	22	46.22
B. Indu	Mills No. 6	24	44.35	38	91.69	24	56.37
9. Jam	Mills	20	24.89	88	157.23	31	65.9
). Kohi	noor No. 1	45	75.08	81	131.5	80	162.09
1. Kohi	noor No. 2	0	0	0	0	0	0
2. Kohi	noor No. 3	0	0	0	0	0	0
3. Mod	el Mills	160	181.35	106	149.79	160	245.87
4. Podi	ar Mills	47	77. 92	187	350.26	50	85.01
5. R.B.	B.A. Mills	42	41.82	22	31.19	86	125.4
6. R.S.	R.G. Akola	90	92.24	77	76.63	42	54.13
7. Sava	atram Akola	44	32.69	19	17.48	7	5.13
8. Sita	ram Mills	27	54.02	102	178.96	19	41.64
	Mills	45	86.65	78	205.93	34	84.17
0. Vidh	arbha Mills	190	216.5	64	65.69	37	41.16
HO/	RMD	1	2.37	3	16.66	4	26.2
Tota	1	940	1294.57	1239	2204.91	799	1432.30
NTC	; (SM)						
1. Ар о	llo Mills	40	72.77	27	52.03	62	130.15
2. Aura	ngabad Mills	0	0	75	81.65	9	13.78

1 2	3	4	5	6	7	8
53. Barshi Mills	0	0	0	0	0	0
64. Bharat Mills	21	30.35	28	40.95	19	32.03
65. Chalisgaon Mills	74	61.14	53	58.94	34	36.24
66. Dhule Mills	140	88.33	183	175.1	32	26.77
67. Digvijay Mills	111	132.82	180	273.74	93	163.25
68. Elphinston Mills	52	88.5	42	79.37	32	63.72
69. Finlay Mills	53	84.12	154	289.05	107	212.24
70. Gold Mohur Mills	52	115.82	23	48.1	37	34.35
71. Jupiter Mills	33	49.63	32	67.77	48	106.46
72. Madhusudan Mills	15	23.6	23	41.31	23	42.83
73. Mumbai Mills	27	32.46	43	68.2	25	36.73
74. Nanded Mills	67	87.5	93	118.73	25	43.8
75. New City Mills	90	140.25	137	271.65	53	107.53
76. New Hind Mills	45	46.22	42	48.01	34	51.81
77. Podar Process	120	185.72	37	71.76	18	37.97
HO/RMD	1	1.97	1	5.25	2	9.96
Total for the Mills	941	1241.20	1173	1791.61	653	1149.62
NTC (TNP)	041					
famii Nedu						
78. Balaramavarma Mills	0	0	3	14.57	1	1.7
79. C.S.&W.	354	474.12	.227	302.09	46	65.61
30. Cambodia Mills	0	0	2	10.89	1	5.26
31. Coimbatore Murugan	1	2.47	41	94.69	28	55. 8 9
2. Kaleeswarar-A	82	88.52	64	89.64	94	149.24
33. Kal eesw arar-B	0	0	5	23.22	0	0
34. Krishnaveni Mills	0	0	2	14.06	0	0
35. Omparasakthi Mills	0	C	2	11.54	1	1.49
6. Pankaja Mills	0	0	1	5.66	2	3.77
37. Pioneer Mills	1	1.61	1	4.29	1	3.78
38. Somasundaram Mills	1	7.26	5	17.73	0	0
39. Sri Rangavilas Mills	3	0	3	9.98	3	7.01
HO/RMD	8	10.5	34	90.09	29	57.38
Total for the Mills	450	584.48	390	688.45	206	35113

2	3	4	5	6	7	8
NTC (UP)						
90. Atherton	114	116.07	96	123.52	39	61.55
91. Bijli Cotton Mills	0	0	13	9.34	145	161.39
92. Laxmi Rattan Mills	155	154.92	82	104.92	70	112.96
93. Lord Krishna	152	122.49	107	124.71	17	23.49
94. Muir Mills	180	169.38	77	85.22	48	55.15
95. New Victoria	8	3.82	154	189.39	42	59.4
96. Raebareli Mills	0	0	0	0	190	237.97
97. Shri Vikram Mills	4	2.02	27	34.82	22	21.57
98. Swadeshi Kanpur	69	311.88	163	268.07	93	183.42
99. Swadeshi Mills,Mau	188	0	0	0	0	0
100. Swadeshi Naini	0	0	69	100.17	296	431.89
HO/RMD	0	0	1	2.34	2	4.49
Total for the Mills	870	880.58	789	1042.50	964	1353.28
NTC (WBABO)						
A Assam						
101. Associated Indus.	310	392.79	1	2.37	1	4.91
B Bihar						
102. Bihar Cooperative	15	22.74	6	7.67	1	1.15
103. Gaya Cotton Mills	28	35.43	31	42.53	3	11.65
Sub total-B	43	58.17	37	50.20	4	12.80
C. Orissa						
104. Orissa Cotton Mills	235	236.97	22	12.98	40	42.36
D West Bengal						
105. Arati Cotton Mills	172	178.58	1	1.71	16	21.7
106. Bangasri	11	17.99	0	0	2	2.01
107. Bengal Fine - 1	221	262.11	1	1.52	10	18.65
108. Bengal Fine - 2	29	45.66	1	1.86	1	1.83
109. Bengal Laxmi	35	45.06	1	1.75	9	6.74
110. Central Cotton	130	164.76	23	43.51	65	110.56
111. Jyoti Weaving	16	18.2	5	8.04	11	16.54
112. Laxmi Narayan	166	173.62	2	1.54	7	8.33

1 2	3	4	5	6	7	8
113. Manidra B.T.	54	76.03	10	14.46	11	16.04
114. Rampooria	58	62.15	52	58.39	49	67. 99
115. Sodepore Mills	75	84.49	1	8.18	0	0
116. Sri Mahalaxmi	42	61.22	13	20.38	43	94.58
Sub-total-D	1009	1189.87	110	161.34	224	364.97
e ho/RMD	13	25.47	1	48.39	25	120.69
Total (A+B+C+D+E)	1610	1903.27	171	275.28	294	545.73
NTC Ltd.						
A. Tamil Nadu						
117. Sarda Mills	172	266.37	170	312.25	38	82.25
B. Pondicherry						
118. Sri Bharthi	291	434.23	98	166.06	34	69.82
119. Swadeshi Cotton	149	221.86	50	93.71	29	65.9
Total	440	656.09	148	259.77	63	135.72
H.O. Staff College	1	6	1	5.05	8	43.27
Total NTC (HC)	613	928.24	319	577.07	109	261.24
Grand Total	7405	8772.38	4853	7719.89	4298	7112.44

Statement-IV

Extracts from the Department of Public Enterprises' O.M. dated 5.5.2000

Para-3 Enterprises that make marginal profits or lossmaking enterprises may adopt the revised scheme of VRS which is modelled on the scheme that exists in the State of Gujarat. The details of the scheme are set out hereunder:

- i) The compensation will consist of salary of 35 days for every completed year of service and 25 days for the balance of service left until superannuation. The compensation will be subject to a minimum of Rs. 25,000/- or 250 days salary whichever is higher. However, this compensation shall not exceed the sum of the salary that the employees would draw at the prevailing level for the balance of the period left before superannuation.
- ii) Salary for purpose of VRS will consist of basic pay and DA only.
- Arrears of wages due to revision etc. will not be included in computing the eligible amount.
- iv) Payment of bonus should confirm to the provisions in the Bonus Act. Casual Leave may be encashed in proportionate measure upto the date of VRS.

Para 5 For sick and unviable units, the VSS package of Department of Heavy Industry will be adopted. As a corollary, the VSS scheme may be modelled on Gujarat pattern and be made applicable as in Para 3 above. However, employees would have to opt for VSS within 3 months from the date of offer failing which they would be eligible only for retrenchment compensation. The details of VSS are as under:-

- An employee would be entitled to ex-gratia payment equivalent to 45 days emoluments (Pay+DA) for each completed year of service or the monthly emolument at the time of retirement multiplied by the balance months of service left before the normal date of retirement, whichever is less;
- ii) All those who have completed not less than 30 years of service, will be eligible for a maximum of 60 (sixty) months salary/wage as compensation. This will be subject to the amount not exceeding his salary/wage for the balance period of service left (at the rate of monthly salary/wage at the time of voluntary retirement).

Private Investments in Power Generation

*64. SHRI CHINTAMAN WANAGA :

SHRI JAI PRAKASH :

Will the Minister of POWER be pleased to

state:

(a) whether the Government have decided to invite private investments in power generation, transmission and distribution network;

(b) if so, the details of the proposals received and cleared since privatisation policy;

(c) whether private investments have been made only in some parts of the country so far; and

(d) if so, the details thereof, State and Territorywise?

THE MINISTER OF POWER (SHRI P.R. KUMARA-MANGALAM) : (a) The policy to encourage greater participation by private sector in the generation, supply and distribution of electricity was announced by the Government in October, 1991. With the enactment of the Electricity Laws (Amendment) Act., 1998 (Act No. 22 of 1998), it has become possible to have private sector investment in the field of transmission also. Transmission has now been recognized as a separate business activity and the private parties can enter into the power transmission business under overall supervision and control of the Central Transmission Utility i.e., Power Grid Corporation of India Ltd. (POWERGRID.)

(b) As on 30.6.2000, detailed project reports (DPR)/proposals in respect of 76 private sector generation projects aggregating to 38133.9 MW have been received in the Central Electricity Authority (CEA) for Techno-Economic Clearance (TEC). Out of these, 57 projects aggregating to 29362.3 MW have been accorded TEC by CEA. Distribution is the responsibility of the State Governments.

(c) and (d) Till date, private power projects have been commissioned or are under construction in several states. A list of private sector power projects techno-economically cleared by CEA, which have so far been commissioned is given as Statement-I. A list of such projects which have started construction, is given as Statement-II. Apart from this, some projects which do not require the concurrence of CEA have also been commissioned/started construction.

In so far as distribution sector is concerned, private companies like Calcutta Electric Supply Company in Calcutta, Ahmedabad Electric Company in Ahmedabad. Tata Electric Company and Bombay suburban Electric Supply Company (BSES) in Mumbai and Noida Power Company in Noida are already operational. In the recent past, Orissa is the only State which has privatised distribution. BSES has taken over three zones while M/s. AES Ltd. of United States has taken over the Central Zone.

Statement-I

Private Sector Power Projects having TEC of CEA and fully commissioned

S.N.	Name of the Project	Cap. (MW)
1	2	3
Guja	arat	
1.	Paguthan CCGT (M/s. Gujarat Power Gen. Energy Corporation Limited)	654.7

1	2	3
2.	Hazira CCGT (M/s. Essar Power Ltd.)	515.0
3.	Baroda CCGT (M/s. Gujarat Industries Power Corporation Limited)	167.0
4.	Surat Lignite TPP (M/s. Gujarat Industries Power Corporation Limited)	250.0
Mai	harashtra	
5.	Dabhol CCGT-Phase-I (M/s. Dabhol Power Co.)	740
An	dhra Pradesh	
6 .	Jegurupadu CCGT (M/s. GVK Industries Limited)	216
7.	Godavari CCGT (M/s. Spectrum Power Generation Limited)	208
Ka	metaka	
8.	Toranagallu TPS (M/s. Jindal Tractebel Company Limited)	260
Tar	nil Nedu	
9 .	Basin Bridge DGPP (M/s. GMR Vasavi Power Corporation Limited)	200

Total	3210.70

Statement-II

Private Sector Power Projects having TEC of CEA in which construction has started

SI.	Name of Projects	Cap. (MW)	Promoter
1	2	3	4

Private Power Projects

Andhra Pradesh

1.	Kondapally CCGT	350	M/s. Kondapally Power Corporation Limited
2.	Vemagiri CCGT (Naphtha)	492	M/s. Ispat Power Limited
Bih	er		
3.	Jojobera TPP	240	M/s. Jamshedpur Power Company
Hin	nachai Pradesh		
4.	Malana HEP	86	M/s. Rajasthan Spinning & Weaving Mills Limited

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1	2	3	4
5.	Baspa-II HEP	300	M/s. Jaiprakash Hydro Power Limited
Mac	lhya Pradesh		
6.	Maheshwar HEP	400	M/s. Shri Maheshwar Hydel Power Corpo- ration Limited
Mat	narashtra		
7.	Dabhol CCGT- Phase II	1440	M/s. Dabhol Po wo r Company
Tam	nil Nadu		
8.	Pillaiperumalnallur CCGT	330.5	W/s. PPN Power Generating Company
9.	Neyveli TPP	250	M/s. ST-CMS Electric Company
10.	Samayanallur DGPP DGPP	106	M/s. Balaji Power Corporation Private Limited
11	Samalpatti DGPP	106	M/s. Samalpatti Power Company Private Limited
		4101	

Army Warns of New Kargil-like Situation

*65. SHRI VILAS MUTTEMWAR :

SHRI CHADA SURESH REDDY :

Will the Minister of DEFENCE be pleased to state:

(a) whether Pakistan is preparing for a big offensive in Kashmir in the coming days;

(b) if so, whether a large number of militants are reportedly undergoing training in 123 training camps in Pakistan, Pakistan Occupied Kashmir and at Afghanistan border;

(c) if so, whether, 2500 militants are waiting along the Line of Control to cross over to this side;

 (d) whether these militants are equipped with highly sophisticated weapons and deadly devices like missiles;

 (e) whether the Government have also examined the media report stating "Army Warns of New Kargil Strike"; and (f) if so, the action the Government propose to take in this regard?

THE MINISTER OF DEFENCE (SHRI GEORGE FERNANDES) : (a) to (f) While it is well known that certain Pakistani agencies have been supporting and sponsoring terrorist organisations that have been trying to raise the level of terrorism in Jammu & Kashmir, there are no indications to suggest that any big offensive is likely to be launched by Pakistan in the near future.

There are reports that terrorists are undergoing training in 94 training camps in Pakistan and Pak Occupied Kashmir and certain training camps in Afghanistan. There are approximately 3000 terrorists reportedly camping in various training camps/launch pads awaiting infiltration into J & K.

The weaponry supplied to infiltrating groups has also been upgraded. These terrorists are reported to be equipped with sophisticated weapons, like Assault Rifles, Universai Machine Guns, Rocket Launchers, Missiles and Explosive devices.

All developments having a bearing on India's national security are constantly monitored and all necessary steps are taken from time to time to maintain appropriate defence preparedness to thwart any attempt of misadventure on the part of elements hostile to India.

Enquiry into Fire in Ordnance Depots

*66. SHRI C.N. SINGH :

state:

SHRI BRAHMANAND MANDAL :

Will the Minister of DEFENCE be pleased to

(a) whether the villagers in Bharatpur and near-

by areas suffered heavy losses due to fire in ammunition depot;

(b) if so, the details thereof;

(c) the details of the other such fires that broke out in other ammunition depots or ordnance depots including Pune and Kanpur in the country during the last three years and losses suffered in each of these incidents;

 (d) the outcome of each of the enquiry conducted in regard thereto and the follow-up action taken in each of the cases;

(e) whether the victims of the fire in each incidents have since been compensated;

(f) if so, the details thereof and if not, the reasons therefor; and

(g) the concrete steps taken to ensure safety and security of the ammunition depots and to avoid recurrence of such incidents?

THE MIN:STER OF DEFENCE (SHRI GEORGE FERNANDES) : (a) to (g) The Rajasthan Government has assessed the loss to private property of villagers at Rs. 39.41 lakhs affecting 235 families in 13 villages.

The following incidents took place in Ammunition/ Ordnance depots in the last three years :-

Unit at	Date of Incident	Approximate Loss	
i) Dappar	09.10.1997	Rs. 20 lakhs	
ii) Bharatpur	28.04.2000	Rs. 393 crores	
iii) Dehu Road	03.05.2000	Rs. Nil	
iv) Kanpur	28.05.2000	Rs. 4 crores	

The outcome of each of the enquiry conducted in regard thereto and the follow-up action taken in each of the cases is given in the Statement enclosed.

There were no victims except in the fire at Ammunition Depot, Bharatpur. The families of two victims at Bharatpur have been sanctioned ex-gratia amount of Rs. 2 lakhs each as compensation. Details have been sought from Government of Rajasthan regarding the civilians who were injured as a result of this incident.

After the fire accident in Ammunition Depot Bharatpur, the Raksha Mantri visited the Depot and took stock of the situation. He met with the officials and staff at the Depot, and also met with the people of nearby villages. An official of the State government also met with him. On his return from the visit, the Raksha Mantri took a series of meetings of officers of Ministry of Defence and Army Headquarters where, inter alia, it was decided that the Army would prepare an action plan to bring all ammunition under proper and standard cover within two years and senior officers will be sent to all Ammunition Depots to inspect the safety and security of the Depots and prevent a recurrence of such an incident in future.

Statement

The findings of the Courts of Inquiry and action taken are given below :-

(i) Ammunition Depot Dappar

Cause of Fire :- The most probable cause of fire was the likelihood of a determined intruder to have carried out the initiation of fire. Follow-up-action : Several effective security measures within the capability of the Depot have been taken both inside and outside the Depot. Cases also have been initiated for authorization of additional Defence Security Corps Platoon, Dog Units, Standby Generators, additional covered accommodation and Fire Fighting trucks. These cases are at various stages of progress.

(ii) Ammunition Depot Bharatpur

Cause of Fire :- Findings of the Court of Inquiry on the fire accident at Ammunition Depot Bharatpur are not conclusive about the cause of fire and attributes the fire and subsequent spreading to a possible electric short circuit, high temperatures and the presence of a strong wind.

Recommendations of the Court of Inquiry inter alia include (i) the need to provide funds for additional covered storage, (ii) for each guard post and watch tower to be provided with telephonic communications, (iii) in view of threat of short circuiting due to overhead electric cables, in future under ground cabling be restored to (iv) additional mechanical and motorized equipment be provided to remove grass and (v) a fresh Board should be convened to re-assess the requirement of fire fighting equipment in view of the additional ammunition holding in the Depot.

Follow-up-action : Security measures within the capability of the depot have been tightened both inside and outside. Cases have been initiated for augmentation of Defence Security Corps Platoons, Trucks Fire Fighting, relaxation of ban on filling up of vacancies of authorized fire fighting personnel. General Officer Commanding-in-Chief Southern Command has recommended administrative action against nine Army Officers & six Civilian Officers.

(iii) Ammunition Depot Dehu Road

Cause of Fire : Grass caught fire due to high temperature and strong winds.

Follow-up-action : There was no loss reported. Action to clear tall grass has already been initiated. Other precautionary measures have also been taken to avoid recurrence.

(iv) Central Ordnance Depot Kanpur :

Court of Inquiry is in progress. Causes of fire, exact losses etc. will be known only on finalization of the Report of the Court of Inquiry.

[Translation]

ONGC Scheme for Investment from Russia

*67. DR. ASHOK PATEL:

SHRI RAMPAL SINGH :

Will the Minister of PETROLEUM be pleased to state:

(a) whether the Oil and Natural Gas Corporation has formulated any scheme with regard to investment from Russia in Oil and Natural Gas sector;

(b) if so, the details thereof; and

(c) the reaction of the Russian Government thereto?

THE MINISTER OF PETROLEUM AND NATURAL GAS (SHRI RAM NAIK) : (a) to (c) Oil and Natural Gas Corporation Limited (ONGC) and the Russian National Oil Company, M/s. Roseneft, are in touch to explore possible investment by the latter in the Exploration and Production (E & P) sector in India.

Allotment of Dealership of L.P.G., Petrol Etc.

68. SHRI RAVINDRA KUMAR PANDEY : Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) the number of cases relating to allotment of retail and wholesale dealership of L.P.G., petrol, kerosene and diesel pending as on date, State-wise;

(b) whether the cases of allotment of such dealerships particularly in Bihar have been pending for so many years;

(c) if so, the reasons therefor; and

(d) the time by which these cases are likely to be disposed of?

THE MINISTER OF PETROLEUM AND NATURAL GAS (SHRI RAM NAIK): (a) to (d) At present 2873 LPG distributorships, 2101 retail outlet dealerships (Petrol-Diesel pumps) and 392 SKO-LDO (Kerosene) dealerships are pending for selection through interviews by the Dealer Selection Boards (DSBs) The Statewise details are given in enclosed statement.

The selection of dealers/distributors for some of the locations could not take place owing to the non-functioning of the Dealer Selection Boards on account of the announcement of General Elections 1999 and the enforcement of the Model Code of Conduct and the dissolution of these Boards subsequently. Now 57 new DSBs have been set up, which include 7 for Bihar for early selection of dealers/distributors. Selection is made in a phased manner, and it may not be possible at this stage to indicate the exact time frame for completion of selection for the pending locations.

	Statewise Number of Dealerships/Ditributorships Pending for Allotment and Number of Dealer Selection Boards (DSBs)						
Sr. No.	State/UT	/UT Number of Locations Pending For Allotment				Number of DSBs	
		RO Dealerships	LPG Distributorships	SKO-LDO Dealerships	Total		
1	2	3	4	5	6	7	
1.	Andhra Pradesh	156	197	3	356	4	
2.	Arunachai Pradesh	3	7	1	11	1*	
3 .	Assam	21	59	7	87	1	
4.	Bihar	276	190	59	525	7	
5.	Delhi	14	15	19	48	1	
6	Goa	16	28	1	45	1	
7.	Gujarat	74	163	8	245	2	
8.	Haryana	66	78	4	148	3	

Statement

1	2	3	4	5	6	7
9.	Himachal Pradesh	28	23	2	53	1
10.	Jammu & Kashmir	25	16	3	44	1
11.	Karnataka	50	106	8	164	2
12.	Kerala	39	121	11	171	2
13.	Madhya Pradesh	150	333	23	506	4
14.	Maharashtra	212	305	66	583	4
15.	Manipur	4	11	2	17	•
16.	Meghalaya	3	7	1	11	•
17.	Mizoram	1	6	0	7	•
18.	Nagaland	5	6	0	11	٠
19.	Orissa	64	53	17	134	2
20.	Punjab	69	98	9	176	2
21.	Rajasthan	196	151	23	370	3
22.	Sikkim	2	0	0	2	C
2 3 .	Tamil Nadu	93	193	13	299	4
24.	Tripura	0	12	0	12	•
25.	Uttar Pradesh	463	568	95	1126	10
26.	West Bengal	64	113	13	190	2
27.	Andaman & Nicobar Islands	2	6	3	11	00
28.	Chandigarh	2	5	1	8	**
2 9 .	Dadra & Nagar Haveli	0	0	0	0	*
30 .	Daman & Diu	0	0	0	0	#
31.	Lakshadweep	0	0	0	0	**
32.	Pondicherry	3	3	θ	6	***
	Total	2101	2873	392	5366	57

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*Covered under the DSB, Manipur, Nagaland, Arunachal Pradesh, Tripura, Mizoram & Meghalaya.

Sikkim attached to the DSB, Siliguri, West Bengal.

• • Andaman & Nicobar Islands attached to the DSB, Calcutta, West Bengal.

** Chandigarh attached to the DSB, Punjab-II

###Pondicherry attached to the DSB, Chennai-I, Tamil Nadu.

Lakshadweep, attached to the DS BS for Kerala

Dadra and Nagar Haveli and Daman and Diu attached to the DSBs for Gujarat.

Sravana 5, 1922 (Saka)

[English]

Appellate Tribunal for Armed Forces

*69. SHRI SUBODH MOHITE : Will the Minister of DEFENCE be pleased to state:

(a) whether the Government propose to create an Armed Forces Appellate Tribunal for prompt disposal of cases challenging decisions of Court Martials;

(b) if so, the details thereof;

(c) whether the Government have examined 169th Report of the Law Commission in this regard; and

(d) if so, the action taken or proposed to be taken on its main recommendations?

THE MINISTER OF DEFENCE (SHRI GEORGE FERNANDES) : (a) Yes, Sir.

(b) Finalisation of modalities of the proposed Tribunal are currently underway.

(c) Yes, Sir.

(d) Recommendations of the Law Commission have been examined by the Government and the Government have agreed in principle to set up an Armed Forces Tribunal for hearing of appeals against the orders of Court Martials and for adjudication of service matters of Armed Forces personnel.

Adulteration of Petrol and Diesel

*70. SHRI M. V. CHANDRASHEKHARA MURTHY:

DR. JASWANT SINGH YADAV :

Will the Minister of PETROLEUM AND NATU-RAL GAS be pleased to state:

(a) whether petrol pump owners throughout the country particularly in the capital are indulging in adulteration of petrol and diesel in connivance with the oil companies:

(b) if so, the facts and details in this regard;

(c) the number of petrol pumps selling adulterated petrol, identified so far, State-wise;

 (d) the number of guilty persons against whom action has been initiated during the last two years till date, State-wise;

(e) _ whether the Government have taken any steps to break the nexus between oil companies and petrol pump owners; and

(f) if so, the details thereof?

THE MINISTER OF PETROLEUM AND NATURAL GAS (SHRI RAM NAIK) : (a) to (f) Government have not received any report of alleged connivance of oil companies with petrol pumps owners indulging in adulteration of petrol and diesel throughout the country including the capital.

The Oil Marketing Companies carry out regular/surprise checks of retail outlets, to prevent various malpractices including adulteration. In addition, special drives are launched by the oil companies both on their own and also under direction of Government from time to time to check malpractices. Further, to prevent adulteration various steps like blue dyeing of kerosene (PDS), furfural doping, filter paper test, checking of retail outlets by mobile laboratories, etc. are undertaken by the oil companies.

The results of inspection carried out by the oil marketing companies at retail outlets during the last four years, the irregularities detected and action taken are given in enclosed statement.

Statement

Results of Inspections Carried out at Retail Outlets and Irregularities/Malpractices Detected During the last four years

_		1996-97	1997-98	1998-99	1999-2000		
		1	2	3	4		
Co Irre Ma	o. of Inspections inducted egularities/ alpractices tected	82834	76734	71824	80613		
1.	Discrepancy in Stock	85	75	45	101		
2 .	Suspected Product Adulteration	146	185	255	442		
3.	Over Charging	18	16	7	2		
4.	Unauthorised Sale	∋ 3	6	6	6		
5.	Short Delivery	221	232	167	272		
6.	Others	207	163	85	63		
	Total	680	677	565	886		
Act	tion Taken						
1.	Termination	0	1	3	1		
2.	Suspension of Sales & Supplies	373	435	366	563		
		1	2	3	4		
----	---	-----	-----	-----	-----		
3.	Explanation Called for/ Showcause Notice or Warning Letters issued	247	204	121	297		
4.	Fines Imposed	50	35	123	0		
	Total	670	675	613	861		

Protection of Interests of Investors

*71. SHRI P. S. GADHAVI :

SHRI J. S. BRAR :

Will the Minister of LAW, JUSTICE AND COM-PANY AFFAIRS be pleased to state:

 (a) whether the Government are aware that thousands of companies have vanished collecting/raising funds from public through public issues;

(b) if so, the names of such companies, Statewise;

 the companies which are not paying dividend to share holders for the last five years;

(d) the manner in which the Government propose to protect the interests of the investors;

(e) whether the Government have taken any action to weed out such fraudulent companies; and

(f) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF INFORMATION AND BROADCASTING AND MINISTER OF STATE OF THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS : (a) and (b) Administration of the Primary Capital Market is governed by the Securities and Exchange Board of India Act, 1992. Securities and Exchange Board of India (SEBI) reports directly to the Ministry of Finance. It is not correct that thousands of companies have vanished after collecting/raising funds from public through Public Issues. In fact, 142 erring companies were identified as vanishing companies, out of these Department of Company Affairs (DCA) has identified 24 companies which are not traceable (List enclosed as statement). Prosecutions have been launched against these companies by the field Offices of D.C.A. They have also been instructed to refer these companies to Regional Economic Intelligence Agencies. Police complaints have also been filed against 24 companies. The DCA has also written to the Chief Secretaries and Finance Secretaries of concerned States for taking penal action against the aforesaid 24 companies under Investors Protection Act (wherever applicable) and or/Indian Penal Code.

(c) As per provision of Companies Act, 1956, it is not mandatory on the part of the companies to pay dividend to shareholders every year. Therefore, details are not maintained.

(d) With a view to protect the interest of the investors, a new section 205 C has been inserted in the Companies Amendment Act, 1999 to establish a fund to be called as the "Investor Education and Protection Fund" and a Committee has been set up to notify the Rules for the fund and administer the Fund.

(e) and (f) Yes, necessal / directions have been issued to the field organisations, to file winding up petitions u/s. 433/439 of the Companies Act, 1956 against these 24 companies which are not traceable.

Statement

State Wise List of Companies Not Traceable

SI.No.	Name of the Com	bany
1	2	

Gujarat

- 1. Bhavna Steel Cast Ltd.
- 2. Topline Shoes Ltd.
- 3. Gujarat Bonanza Auto and Steel Rolling Ltd.

Tamil Nadu

- 4. Global Blooms (India) Ltd.
- 5. Navakkarai Spinners Ltd.
- 6. Pappilon Exports Ltd.
- 7. Shyam Prints & Publishers Ltd.
- 8. Amigo Exports Ltd.

Deihi

- 9. ICP Securities Ltd.
- 10. Lakshya Securities & Credit Holdings Ltd.
- 11. Star Electronics Ltd.
- 12. Star Exim Ltd.
- 13. Kalyani Finance Ltd.
- 14. Zed Investments Ltd.
- 15. Big Star Films Ltd. Formerly Moon Holdings & Credit Ltd.
- 16. Hatron Networks Ltd.

1

Orissa

17. Orissa Luminaries Ltd.

2

18. Universal Vita Aliment Limited

Madhya Pradesh

- 19. Janak Intermediaries Ltd.
- 20. Rajdhiraj Ind. Ltd.
- 21. Hi-tech Drugs Ltd.
- 22. Madhya Vart Exxoil Ltd.
- 23. Sterling Kalks and Bricks Ltd.
- 24. Total Exports Ltd.

Free Movement of Imported Denatured Alcohol

*72. SHRI ANNASAHEB M.K. PATIL : Will the Minister of CHEMICALS AND FERTILISERS be pleased to state:

(a) whether there is any proposal for free movement of imported denatured alcohol throughout the country;

(b) if so, whether the State Governments have been consulted in this regard;

(c) if so, the views of the State Governments thereon; and

(d) the action taken by the Union Government in this regard?

THE MINISTER OF CHEMICALS AND FERTILIZERS (SHRI SURESH PRABHU) : (a) to (d) The demand for interstate free movement of denatured alcohol, imported or manufactured within the country, was made by the All India Alcohol-Based Industries Development Association. This issue was discussed with the representatives of the states of Uttar Pradesh, Maharasthra, Tamil Nadu, Gujarat, Karnataka and Andhra Pradesh. Free movement was not considered feasible by the States because the price differential of alcohol, which was a direct result of other policies like fixation of minimum price for sugarcane, could adversely affect the local units.

[Translation]

Ban on Inter-State Supply of Diesel by Road

*73. SHRI SUNDER LAL TIWARI :

SHRI SADASHIVRAO DADOBA MANDLIK :

Will the Minister of PETROLEUM AND NATU-RAL GAS be pleased to state:

(a) whether the Government have banned the inter-state supply of diesel by road;

(b) if so, the reasons therefor;

 (c) whether the Government have provided railway wagons in sufficient number to ensure supply of diesel by rail;

(d) if not, the reasons therefor;

(e) whether any complaints have been received from some States; and

(f) if so, the details thereof and the reaction of the Government thereto?

THE MINISTER OF PETROLEUM AND NATURAL GAS (SHRI RAM NAIK): (a) to (f) The oil marketing PSUs had been advised by the Ministry to stop inter-State supply of all petroleum products including diesel by road across state borders as sales tax evasion was being allegedly resorted to by some customers.

The Ministry and the oil companies received representations from different industries, industrial/commercial confederations/associations and some Departments of Govt. of India. The Government have considered the representations and the oil marketing PSUs have been advised to restore inter-State road supplies to all genuine customers which inter-alia include Export Oriented Units, Customers in Union Territories where Oil Companies have no storage facilities and such customers are supplied from the nearest depot in the adjoining States. In addition Government consumers like Railways, Defence and Public Sector Undertakings including Steel, Coal, Power, etc. as well as Memorandum of Understanding (MOU)/Agreement customers have been exempted from the above restrictions. Sufficient number of railway wagons are available for meeting the demand of direct customers of diesel.

[English]

Textile Agreement between India and European Union

•74. SHRI G.J. JAVIYA : Will the Minister of TEX-TILES be pleased to state:

(a) whether any textile agreement has been signed between India and European Union recently;

(b) if so, the details thereof; and

(c) its implications for the domeslie textile industry and about its capability to face import competition? THE MINISTER OF TEXTILES (SHRI KASHIRAM RANA) : (a) No, Sir.

(b) and (c) Do not arise, in view of (a) above.

Development of Handicrafts

*75. SHRI P.D. ELANGOVAN :

SHRI RAM TAHAL CHAUDHARY :

Will the Minister of TEXTILES be pleased to state:

(a) the amount allocated by the Union Government on the schemes for development of the Handicrafts and Textiles in the country during each of the last three years and the current year, State-wise;

(b) the amount spent by the State governments on such schemes during the above period, State-wise;

(c) the details of guidelines issued to the Handicrafts sector regarding the products made of Sandal wood, Rose Wood and Ivory;

(d) the total production of Sandal Wood Handicrafts made both in quantity and value for inland trade as well as export, State-wise; and

(e) the steps taken for the development of handicrafts and textiles alongwith the incentives and facilities proposed for skilled and unskilled artisans and workers?

THE MINISTER OF TEXTILES (SHRI KASHIRAM RANA): (a) There is no state-wise allocation on the schemes for development handicrafts & textiles. However, based on viable proposals received from the State Government/State Corporation/Apex Societies and voluntary organisations etc. funds are released depending upon the availability of funds under various schemes.

(b) Does not arise.

(c) No guidelines have been issued to the Handicrafts Sector regarding products made of sandalwood, rosewood and Ivory. However, exports of sandalwood in any form is prohibited except finished handicrafts products and machine finished products. Ivory is banned under the Wildlife Protection Act of 1972.

(d) Handicrafts being an unorganised sector, no authentic data is available on the production of sandalwood handicrafts and its inland trade in the country. The export data, wood species-wise, or State-wise are not maintained. However the export figures of wooden handicrafts, including sandalwood handicrafts, during the last three years is as under :-

SI. No.	Year	Export Figure (Rs. in crores)
1.	1997-98	221.82
2.	1998-99	286.04
3.	1999-2000) 348.95 (Prov.)
4.	2000-2001	59.62 (Prov.)

The steps taken for the development of handi-(e) crafts and textiles in the country include skill upgradation through training, design and product development, establishment of Common Facility Centres for providing value addition services, integrated handloom development through project package scheme, resear h and development, application of information technology, publicity and exhibitions, providing wider marketing opportunity through establishment of emporia and conducting bazars and fairs. Marketing and Service Extension Centres, Regional Design and Technical Development Centres, Weavers Service Centres, Powerloom Service Centres, Textile Research Associations, etc. have been established all over the country for providing developmental and promotional facilities in the handicrafts and textile sectors.

The Government has introduced the Technology Upgradation Funds Scheme to give the textiles industry access to timely and adequate capital at internationally comparable rates of interest for upgrading its technology and improving its competitiveness as well as long term viability. The Government has also formed a Technology Mission on Cotton which will focus on research and development for improving the quality and marketability of the cotton grown.

The Government is also providing various welfare facilities to artisans, weavers and workers, etc. through the workshed and workshed-cum-Housing Schemes, the Group Insurance Scheme, Thrift Fund Scheme for handloom weavers, textile workers rehabilitation funds scheme and pension to National Awardee craftspersons and weavers.

Cheap and Accessible Justice to the Poor

*76. SHRI RAMDAS ATHAWALE : Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state:

 (a) whether the Government propose to adopt any effective policy to provide cheap and accessible justice to the down tordden, backward and poor people;

(b) if so, the details thereof;

 (c) whether the Government have received memoranda/requests from various social organisations or peoples representatives in this regard during the last three years;

- (d) if so, the details thereof; and
- (e) the reaction of the Government thereto?

THE MINISTER OF STATE OF THE MINISTRY OF INFORMATION AND BROADCASTING AND MINISTER OF STATE OF THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI ARUN JAITLEY) : (a) and (b) The Government is deeply concerned to provide cheap and accessible justice to the downtrodden, backward and poor people. Various steps have been taken by the Government in this regard. These include, inter alia, amendment of the Civil Procedure Code and the Code of Criminal Procedure, increase in the number of posts of Judges/Judicial Officers establishment of easily accessible special courts/tribunals and adoption of alternative modes of dispute resolution, such as arbitration and conciliation. Lok Adalats have been given a statutory base as supplementary forum for resolution of disputes.

The Lok Adalats have proved an effective mohanism for alternative disputes resolution through pursuasive and conciliatory approach. The enforcement of the Legal Services Authority Act, 1987 is also a step forward in the direction to make justice inexpensive. On the basis of the information received from the National Legal Services Authority, total number of Lok Adalats held and number of cases disposed of by such Adalats from 1995-96 to 1998-99 are 35,061 and 36,32,887 respectively. Upto 31st December, 1999 total number of about 24.45 lakhs people have been given legal aid/advice in Law courts.

(c) to (e) Representations/ requests are received from time to time from various Social Organisations or peoples' representatives in this regard to provide cheap and accessible justice to the downtrodden, backward and poor people. No centralised information, however, is maintained in the Department of Justice regarding representations sent to the various Departments/Ministries in charge of judicial and quasi-judicial authorities. However, as far as Department of Justice is concerned, necessary action on the representations received from individuals as well as from various Social Organisations or people's representatives, is taken.

Increase in Import of Crude Oil

*77. SHRI A. KRISHNASWAMY : Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

 (a) whether Import of crude oil is likely to go up from the present level of 55 percent to 65-70 percent by the end of the Ninth Plan period;

(b) _ if so, the reasons therefor;

 (c) whether country's oil reserves are stagnating at around 730 million tonnes;

(d) if so, the reasons therefor; and

(e) the steps being taken by the Government to deal with this situation?

THE MINISTER OF PETROLEUM AND NATURAL GAS (SHRI RAM NAIK) : (a) and (b) As per present estimate, oil import is expected to increase from about 69% during to 1999-2000 to over 70% during 2001-2002. This is due to production of indigenous crude oil not keeping pace with the increase in demand of petroleum products in the country.

(c) to (e) As on 1.4.1999 the balance recoverable reserves of crude oil were approximately 590 million metric tonnes.

Steps taken by the Government to enhance exploration efforts and increase hydrocarbon reserves include :-

(i) Announcement of the New Exploration Licensing Policy (NELP) in order to boost exploration activities in the country. The policy provides for fiscal and contractual concessions and provides level playing fields for both private investors and national oil companies.

 (ii) Encouraging the participation of private/joint venture companies in exploration and development activities.

(iii) Improvement in the recovery factor in the producing basin.

(iv) Enhancing exploration efforts in the existing basins and its extension to unexplored areas including deep waters of east and west coast.

(v) Encouraging the exploration and explortations of alternate hydrocarbon resources like Coal Bed Methane and gas hydrates.

Task Force on Fertilizer Industry

•78. SHRI CHANDRA BHUSHAN SINGH : Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state:

(a) whether the Government have constituted a high level task force on the fertilizer industry;

(b) if so, the objectives and composition of said task force;

(c) whether liberalisation and World Trade Organisation agreements have adversely affected the domestic fertilizer industry; and

(d) if so, the steps taken by the Government to protect the domestic fertilizer industry?

THE MINISTER OF CHEMICALS AND FERTILIZERS (SHRI SURESH PRABHU) : (a) and (b) Yes, Sir, the objective of setting up of Task Force is to study and recommended the bound rate of urea which is an unbound items and on which quantitative restrictions (QRs) have to be lifted by 1.4.2001. The Task Force will also look into the bound rate of DAP and recommend the revision in this, if necessary. The composition of the Task Force is given in the enclosed statement.

(c) and (d) The liberalization in Fertilizer Sector began in 1992-93 when potassic and phosphatic fertilizers were decontrolled and their imports were de-canalized. Since then, QRs have been removed on several other fertilizers and have been no reports of adverse impact so far on the indigenous fertilizer industry on this account. The removal of quantitative restrictions on urea will have major implications as it is a controlled fertilizer and its imports are currently made on Government account. The Task Force will study the implications arising from abolition of QRs and its recommendations will form the basis of further action such as levying of tariffs for protection of indigenous industry. The Task Force will also study the bound rate for DAP which is 5% currently and recommend changes, if any.

Statement

Composition of the Task Force Relating to WTO Matters on Fertilizers Sector

- 1. Shri A.V. Gokak, Secretary, Department of Fertilizers-Chairman
- 2. Dr. V.S. Seshadri, Joint Secretary, Ministry of Commerce
- 3. Shri Shivraj Singh, Joint Secretary, Ministry of Petroleum & Natural Gas
- 4. Shri R.K. Vaish, Joint Secretary, Department of Agriculture & Cooperation
- 5. Shri Anwarul Hoda, Indian Council for Research on International Economic Relation
- 6. Shri Tarun Das, Director General, Confederation of Indian Industry (CII)
- 7. Shri Bibek Debroy, Director (Research), Rajiv Gandhi Foundation
- 8. Shri U.S. Awasthi, Managing Director, IFFCO
- 9. Shri P.V. Bhide, Managing Director, Godavari Fertilizers & Chemicals Ltd.
- 10. Shri Pratap Narayan, Director General, Fertilizer Association of India
- 11. Shri Sanjaya Das, Joint Commissioner, Department of Fertilizers.

Collapse of Dry-Dock Facility at Mumbai

*79. SHRI NARESH PUGLIA :

SHRI SURESH RAMRAO JADHAV :

Will the Minister of DEFENCE be pleased to

state:

(a) whether the dry-dock facility under construction at the Naval Dockyard in Mumbai, collapsed during June, 2000;

(b) if so, the details thereof including the quantum of losses suffered therefrom;

(c) whether a high-level inquiry has been made therein:

(d) if so, the details thereof and the outcome of the inquiry;

(e) whether any responsibility has been fixed for the mishap; and

(f) if so, the details thereof and the action taken against those found responsible?

THE MINISTER OF DEFENCE (GEORGE FERNAN-DES) : (a) to (f) A portion of Northern side wall of the Dry Dock facility under construction at Mumbai collapsed on 7th June, 2000 while de-watering was in progress. Four employees of the contractor and one Junior Engineer of the Military Engineering Service lost their lives in the incident. The Naval Headquarters have constituted a Board of Inquiry (BOI) headed by a serving Rear Admiral with the following Terms of Reference :-

- 1. Inquire into the causes leading to the collapse of the North Fitting Out Berth.
- Assess and examine deficiencies, if any, in the soundness of design of the structure, adequacy of consultancy services, supervision and quality control.
- Examine inadequacies in the methodology, construction process, equipment and materials utilised by the contractor.
- 4. Assess damages to property and loss of life.
- 5. Assess delay caused on account of the collapse of the North Fitting Out Perth.
- 6. Provide recommendations on the following aspects :-
 - (a) Re-commencement of the work

- (b) Preservation of 7equipment procured till completion of the civil works and other relevant aspects.
- (c) Ascertaining soundness and safety of the remaining structures.
- 7. Recommend attributability of blame for lapses and collapse of the wall.

The Board of Inquiry is expected to submit its report by the end of August, 2000. Further action in the matter will be taken in the light of the findings and recommendations of the Board of Inquiry.

Introduction of Bullet Trains

*80. SHRI DINESH CHANDRA YADAV :

SHRI N. JANARDHANA REDDY :

Will the Minister of RAILWAYS be pleased to

state:

 (a) whether high speed bullet trains expected to run at a speed of 350 km per hour are proposed to be procured by the Government from Japan;

(b) if so, the estimated expenditure involved therein;

(c) whether the feasibility of running such high speed trains in the Indian conditions and tracks have been examined by the Government;

(d) if so, the details thereof;

(e) whether the Government have received such offers from other countries also; and

(f) if so, the reaction of the Government thereto?

THE MINISTER OF RAILWAYS (KUMARI MAMATA BANERJEE) : (a) No, Sir.

(b) Does not arise.

(c) and (d) In the Railway Budget 2000-2001, it has been mentioned that necessary studies towards choice of routes for high speed will be initiated. Action in this regard is being taken.

(e) and (f) Preliminary discussions were held with Japan Railway East, which is the leading railway in the high speed passenger transportation, and International Union of Railways (UIC) regarding co-operation in building high speed lines for Indian Railway and their response has been favourable. As the matter involves high level or investment, lot of deliberations will be required before any concrete proposal is firmed up.

Model Code of Conduct for Election

632. SHRI SULTAN SALAHUDDIN OWAISI : Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state:

(a) whether attention of the Government has been invited to the newsitem appearing in The Hindustan Times dated July 13, 2000 regarding finalisation of Model Code of Conduct for election; and

(b) if so, the time by which a final decision is likely to be taken in this regard?

THE MINISTER OF STATE OF THE MINISTRY OF INFORMATION AND BROADCASTING, MINISTER OF STATE OF THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI ARUN JAITLEY) : (a) The Government has not come across any such news items as referred to by the Hon'ble Member.

(b) Does not arise.

Transfers of Defence Estate Officers

633. SHRI SHEESH RAM SINGH RAVI : Will the Minister of DEFENCE be pleased to state:

(a) whether a recent decision to transfer 36 officers of the Directorate General of Defence Estates has kicked up a controversy with a Supreme Court lawyer alleging that the orders do not follow any pattern or policy as reported in the "Indian Express" dated June 14, 2000;

(b) if so, the facts thereof; and

(c) the steps taken to ensure that transfers are not made tools to harass those officers who dare to do their duties consistent with rules, regulations and law and public interest?

THE MINISTER OF DEFENCE (SHRI GEORGE FERNANDES): (a) to (c) Recently 36 officers of the Directorate General, Defence Estates were transferred in accordance with the transfer policy as well as administrative requirements. All transfers are done in public interest, keeping in view the career profile and suitability of officers.

Release of Secret Indian Defence Data by US Scientists

634. SHRI RAM MOHAN GADDE : Will the Minister of DEFENCE be pleased to state:

(a) whether on May 16, 2000 photographs and data pertaining to Indian Defence Research Complex at Kunchanbagh in Hyderabad were released in New York by the American Scientists;

(b) if so, how they got the secret photographs; and

(c) the reaction of the Government thereon?

THE MINISTER OF DEFENCE (SHRI GEORGE FERNANDES) : (a) As per the news reports published in the Asian Age (New Delhi) and Deccan Chronicle (Hyderabad) on May 18, 2000, the Federation of American Scientists have released three views of a satellite image of Defence Research and Development Laboratories Complex on the Outskirts of Hyderabad.

(b) As per the news reports, these satellite images have been obtained by Federation of American Scientists from an aerial photograph and mapping service company called Space Imaging, which is based in Deriver, Colorado (USA).

(c) As per United Nations Outer Space Treaty of 1967, the outer space cannot be claimed as national territory. Therefore, the countries have no grounds for objecting to being imaged from outer space. On the contrary, the Legal Principles adopted by UN General Assembly in 1986 provide for right of countries to access satellite data on non-discriminatory basis and on reasonable cost terms.

Amendment In Indian Divorce Act

635. SHRI DALPAT SINGH PARSTE : Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state:

 (a) whether the Law Commission has urged the Government to amend the Indian Divorce Act so that a married Christian woman is not discriminated against while obtaining a divorce;

(b) if so, the recommendations of the Law Commission in this regard;

(c) the reaction of the Government thereto?

(d) whether the Government have consulted the Christian community in this regard; and

(e) if so, the outcome thereof?

THE MINISTER OF STATE OF THE MINISTRY OF INFORMATION AND BROADCASTING AND MINISTER OF STATE OF THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI ARUN JAITLEY): (a) Yes Sir, the Law Commission of India has given a number of Reports on Indian Divorce Act. 1869, the last report being 164th Report given in November, 1998.

(b) The Law Commission has recommended, amendment of section 10 to remove discrimination against Christian women who may be seeking divorce as well as amendment of sections 17 and 20 of the Indian Divorce Act, 1869, which respectively require confirmation of decrees of divorce/nullity of marriage by the concerned High Courts.

(c) The matter is under active consideration of the Government.

(d) The Government has consulted prominent leaders of the Churches, Members of Parliament belonging to the Christian community and other Prominent persons in a meeting held on 28th April, 2000.

(e) There is consensus emerging on the amendments to be brought in the Indian Div rce Act. 1869.

Private Sector Projects

636. SHRI G. PUTTA SWAMY GOWDA : Will the Minister of POWER be pleased to state:

(a) whether the Government are aware that a large number of projects were cleared in the private sector in the past yet no capacity addition to the power generation has been noticed since 1992;

(b) if so, the reasons therefor;

 (c) whether any time limit has been given while clearning the proposals to commence the production of power;

(d) If so, the details thereof; and

(e) the total number of power projects cleared for Thermal as well as Hydel in the private sector?

THE MINISTER OF STATE IN THE MINISTRY OF POWER (SHRIMATI JAYAWANTI MEHTA) : (a) and (b) Upto 30.6.2000, a total of 57 private sector power projects have been accorded techno-economic clearance (TEC) by the Central Electricity Authority (CEA) out of which, 9 projects having a total capacity of around 3200 MW, have already been commissioned and 11 projects having a total capacity of around 4100 MW are under construction.

(c) and (d) Yes, Sir, different deadlines have been prescribed from time to time as indicated below :-

- In the matter of obtaining the "in principle clearance" of CEA by projects on the Memorandum of Understanding (MOU) route
- (ii) In the matter of submission of Detailed Project Report (DPR) to CEA by MOU route projects for consideration of TEC.

- (iii) For achieving financial closure and submission of firm financial package by the project accorded TEC.
- (iv) For achieving financial closure and finalisation of fuel supply agreement etc., (prescribed by the agencies providing fuel linkage).
- (v) Time schedules are prescribed by CEA in regard to projects accorded TEC for commissioning of different units of the power plants.

(e) Of the total of 57 private sector power projects accorded TEC by the CEA, 5 are hydro-electric projects and 52 are thermal projects.

Purchase of Laser-Guided Shells from Russia

637. SHRI K. YERRANNAIDU : Will the Minister of DEFENCE be pleased to state:

(a) whether the Government have since finalised the deal for purchase of Laser-Guided Krasnopol Shells from Russia;

(b) if so, the details thereof; and

(c) the performance results of testfires made of the shells?

THE MINISTER OF DEFENCE (SHRI GEORGE FERNANDES) : (a) Yes, Sir.

(b) and (c) 1000 rounds of Laser Guided Krasnopol Shells and 10 Laser Designators cum Range Finders at an approximate cost of Rs. 151 Crores have been procured and received by the Army after successful trial evaluation of shells in desert and mountainous terrain.

€36. Survey of Hydro Electric Power Potential

SHRI TRILOCHAN KANUNGO : Will the Minister of POWER be pleased to state:

(a) whether complete survey of Hydro electric power potential in the country has been done;

(b) if so, the latest Hydro electric power potential, State-wise;

 (c) the extent to which this potential have been tapped for commissioning/generation of Hydro electric power;

 (d) the details of on-going projects cost of each project and cost per unit in each project;

(e) whether any target has been fixed to tap the rest of sources;

(f) whether private investors have been attracted for the purpose; and

(g) if so, the details thereof and the future prospects of private sector including FDI in this sector?

THE MINISTER OF STATE IN THE MINISTRY OF POWER (SHRIMATI JAYAWANTI MEHTA) : (a) to (c) According to the "Re-assessment of Hydro Electric Power Potential" of the country carried out by Central Electricity Authority during 1978-87, the HE Potential of medium/major schemes in the country have been assessed as 84,044 MW at 60% load factor. As on 1.7.2000, HE Schemes with a potential of 13635.10 MW at 60% load factor have already been developed. State-wise status of hydroelectric potential development is given in enclosed Statement-I.

(d) Details of sanctioned/ongoing hydroelectric projects alongwith latest estimated cost and the cost per MW for each project are given in enclosed statement-II.

(e) The hydro capacity addition of 9819.7 MW was fixed for the 9th plan.

(f) and (g) With a view to develop the untapped hydroelectric potential in the country, Government announced a policy on Hydro Power Development in August, 1998 which seeks to encourage greater participation by private entrepreneurs and to create the financial administrative and legal environment to encourage massive investments. Till date, 13 Nos. HE projects with an aggregate installed capacity of 4328 MW have been accorded "in principle" clearance. As a result, 5 HE projects namely Maheshwar [400 MW]; Baspa-II [300 MW]; Vishnuprayag [400 MW]; Malana [86 MW] and Srinagar [330 MW] have been technoeconomically cleared by Central Electricity Authority and projects taken up for execution.The future prospect of private including FDI in hydro development appears encouraging.

Statement-I

Status of Hydro Electric Potential Development (State Wise)

Region/State	Potential assessed at 60% L.F. (MW)	Potential developed at 60% L.F. (MW)	% developed
1	2	3	4
Northern			
Jammu & Kashmir	7487.00	501.83	6.70
Himachal Pradesh	11647.00	2007.07	17.23

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1	2	3	4	1	2	3	4
Punjab	922.00	454.67	49.31	Tamil Nadu	1206.00	946.50	78.48
Haryana	64.00	51.67	80.73	Sub Total (SR)	10763.00	5678.75	52.76
Rajasthan	291.00	192.67	66.21	Eastern			
Jttar	9744.00	1145.33	11.75	Bihar	538.00	119.95	22.30
Pradesh				Orissa	1983.00	1100.50	55.50
Sub-Total (NR)	30155.00	4353.23	14.44	West Bengal	1786.00	91.33	5.11
Western				Sikkim	1283.00	57.50	4.48
Madhya	2774.00	587.83	21 19	Sub Total (ER)	5590.00	1369.28	24.50
Pradesh	2114.00	307.00	2110	North Eastern			
Gujarat	409.00	138.67	33.90	Meghalaya	1070.00	121.67	11.37
Maharashtra	2460.00	1118.83	45.48	Tripura	9.00	8.50	94.44
Goa	36.00	0.00	0.00	Manipur	1176.00	73.17	6.22
		1845.33	32.49	Assam	351.00	111.67	31.8 [.]
Sub Total (WR)	5679.00	1045.55	32.49	Nagaland	1040.00	56.00	5.38
Southern				Arunachai	26756.00	16.50	0.06
Andhra Pradesh	2909.00	1402.25	48.20	Pradesh			
				Mizoram	1455.00	1.00	0.07
Karnataka	4347.00	2204.50	50.71	Sub Total (NER) 31857.00	388.50	1.22
Kerala	2301.00	1125.50	48.91	All India	84044.00	13635.10	16.2

Statement-II

Sanctioned /Ongoing Hydroelectric Schemes

					(Rs. in Crores)
SI. No.	Name of Project	Capacity (MW)	Comm. Sch e dule	Latest Estimated Cost	Cost/MW
1	2	3	4	5	6
Centra	I Sector				
1.	Nathpa Jhakri (NJPC)	1500	2001-2002	7666.31	5.11
2 .	Dulhasti (NHPC)	390	2001-2002 (Critical)	3559.77	9.13
3.	Chamera St. II (NHPC)	300	2004-2005	1684.02	5.61
4 .	Tehri St. I (THDC)	1000	2001-2003	5219.69	5.22
5.	Koteshwar (THDC)	400	2005-2006	1301.56	3.25
6 .	Dhauliganga (NHPC)	280	2004-2005	601.98	2.15

1	2	3	4	5	
7.	Koel Karo (NHPC)	710	8 yrs from the date of start	2368.41	3.34
8 .	Ranganadi (NEEPCO)	405	2001-2002	1479.63	3.65
9.	Tuirial (NEEPCO)	60	2005-2007	448.19	7.47
10.	Kopili St. II (NEEPCO)	25	2001-2002 (Critical)	76.09	3.04
11.	Loktak D/s (NHPC)	90	2006-2007	578.62	6.43
12.	Teesta St. (NHPC)	510	2006-2007	2198.04	4.31
Total (Centr	al Sector)	5670.00			
	Sector ern Region				
13.	Dadupur	6	10th Plan	7.41	1.24
14.	Western Yamuna Canal	14	Beyond 9th Plan	70.00	5.00
15.	Ghanvi	22.50	2000-2001	94.64	4.21
16.	Larji	126	10th Plan	796.98	6.33
17.	Uhi-III	100	10th Plan	644.80	v.45
18a.	Upper Singh-II	70	1999-2001	391.50	5.59
19.	Upper Singh-II Extn.	35	2000-2001	42.27	1.21
19.	Kushanganga	330	11th Plan	3000.00	9.09
20.	Sewa St. III	9	2000-2001	60.00	6.67
21.	Chenani St. III	7.50	1999-2001	46.23	6.16
22.	Ranjit Sagar	600	2000-2001	3433.00	5.72
23.	Shahpurkandi	168	10th Plan	1419.00	
24.	Lakhwar Vyasi	420	10th Plan	1446.00	
25.	Maneri Bhali-II	304	2003-2004	1249.18	4.11
26.	Katapathar	19	2005-2006	27.58	1.45
27.	Jakham	5	10th Plan	43.00	8.60
	ern Region)	2236.00			
	m Region				
28.	- Sardar Sarovar	1450	2001-2004	3248.77	2.24
29.	Bansagar Tons PH II & III	90	2001-2002 (PH-I already commissioned)	895.44 (Includes Ph-I cost also)	2.21

l. 2.	Bansagar Tons Ph IV Indira Sagar Ghatghar PSS	20	2001-2002 (Critical)	80.93	4.05
2.	-	1000			
	Ghatghar PSS	1000	10th Plan	2325.70	2.33
3.		250	2004-2005	830.00	3.32
	Bhivpuri PSS	90	Beyond 9th Plan	89.87	1. 0 0
otal Vestern	Region)	2900.00		<u>, , , , , , , , , , , , , , , , , , , </u>	
outherr	n Region				
4.	Srisailam LBPH	900	2000-2002	£ 324.5 5	2.58
5.	Brindavan	12	2001-2002 (Critical)	51.24	4.27
6.	Sarpadi	90	2002-2003	369.48	4.11
7.	Sharavathi Tail Race	240	2001-2002	408.57	1.70
8 .	Malankara	10.50	2002-2003	41.57	3.9
9.	Kutiyadi Tail Race	3.75	10th Plan	13.38	3.57
0.	Kutiyadi Extn.	50	2001-2002	113.71	2.27
1.	Pykara Ultimate	150	10th Plan	373.06	2.49
2.	Kalpong	5.20	2001-2002 (Critical)	49 .37	9.49
otal Souther	n Region)	1461.45			
astern	Region				
13.	Chandil	8	2001-2002	32.49	4.06
14.	North Koel	24	2001-2002	47.34	1.97
45 .	Upper Indravati	600	1999-2001	875.42	1.46
46 .	Potteru	6	2001-2002	18.83	3.14
47.	Balimela Extn.	150	2004-2005	229.50	1.53
48 .	Balimela Dam Toe PH	60	10th Plan	69.30	1.10
49 .	Rammam St.I	36	10th Pian	176.59	4.91
50.	Purulia PSS	900	2004-2006	3188.90	3.5
51. 	Rolep-I	9	2003-2004	45.00	5.00

1	2	3	4	5	6
North	Eastern Region				
52.	Karbi Langpi (Lower Borpani)	100	2003-2004	288 .37	2.88
53.	Dhansiri	20	2002-2003	78.63	3.93
54.	Likim-RO	24	2001-2002	186.59	7.77
	Total (North-Eastern Region)	144.00			
Total (State Sector)		8534.45			
Privat	e Sector		······································	<u> </u>	
55 .	Baspa St. II	300	2001-2002	949.23	3.16
56 .	Malana	86	10th Plan	341.91	3.98
57.	Vishnu Prayag	400	10th Plan	1614.66	4.04
5 8 .	Srinagar	330	2005-2006	1699.12	5.15
59 .	Maheshwar	400	2003-2005	1673.00	4.18
60.	Boothathankettu	16	2001-2002 (Critical)	35.65	2.23
Total			· · · · · · · · · · · · · · · · · · ·		
(Privat	e Sector)	1532.00		<u> </u>	
Total (All Inc	tio)	15736.45			

[Translation]

Participation of Public Representatives on Cantonment Boards

639. PROF. RASA SINGH RAWAT : Will the Minister of DEFENCE be pleased to state:

 (a) the scheme of the Government to increase the participation of public representatives on Cantonment Boards;

 (b) the reasons for not inviting the local MP or MLA to the meetings of the Boards depriving them of active participation;

(c) whether the Government have any scheme to remove this discrepancy;

(d) the reasons for not handling over the management of cantonment boards to the respective State Governments; and

(e) the grounds on which the grants are provided by the Government to cantonment boards for completion of development and construction works alognwith the criteria for sanctioning amount of grants therefor? THE MINISTER OF DEFENCE (SHRI GEORGE FERNANDES) : (a) to (d) The Cantonment Act, under the provisions of which Cantonment Boards have been constituted, does not provide for representation of MPs and MLAs in the Boards. This issue will be addressed at the time when amendment of the Cantonment Act is taken up.

(e) Financial aid is provided to the deficit Cantonment Boards by way of Ordinary grants-in-aid to balance their budget and Special grants-in-aid for development works in case they are unable to meet from their own resources.

[English]

Construction of Munshirhat-Amta Rail Line

640. SHRI HANNAN MOLLAH : Will the Minister of RAILWAYS be pleased to state:

(a) whether the Government have initiated action to construct Munshirhat-Amta broad gauge rail line under Kharagpur Division of South Eastern Railway; (b) if so, the details thereof; and

(c) the time by which the construction of Munshirhat-Amta rail line is likely to be completed?

THE MINISTER OF STATE IN THE MINSITRY OF RAILWAYS (SHRI DIGVIJAY SINGH) : (a) Yes, Sir. The new line portion from Bargachia to Munshirhat has been opened for traffic on 22.7.2000 as next phase of Howrah-Amta project.

(b) Land acquisition papers have been submitted to the State Government for the phase from Munshirhat to Amta. Work will be taken up once the land becomes available.

(c) The work will be progressed to completion in the coming years as per availability of resources.

Requirements of Major Fuels in the Country

641. SHRI SAHIB SINGH : Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) the present requirements of major fuels like Indane Cooking Gas, Naphtha, Motor Spirit, Kerosene, ATF, High Speed Diesel and Sulphur in the country; and

(b) the estimated requirements for the next five and ten years for these above petroleum products?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI SANTOSH KUMAR GANGWAR) : (a) The information is given in Inclosed Stater.ient-I.

(b) The information is given in enclosed Statement-II.

Statement-I

Consumption of Major Petroleum Fuels

						(Figs. in MMT)
Major Pet.	Consumption in 1999-00 (Prov.)			Consumption April/ May 2000 (Prov.)		
Fuels	PSU Sale	Imp. by Pvt. Parties*	Total	PSU Sale	Imp. by Pvt. Parties*	Total
LPG	5.90	0.39	6.29	0.96	0.07	1.03
Naphtha	8.00	2.83	10.83	1.30	0.37	1.67
Motor Spirit	5.93	0.00	5.93	1.08	0.00	1.08
Kerosene	10.73	1.17	11. 9 0	1.77	0.08	1.85
ATF	2.19	0.00	2.19	0.38	0.00	0.38
HSD	39.26	0.01	39.27	6.90	0.00	6.90
Sulphur		Not Maintained			Not Maintained	

Note : Pvt. sales data are as per industry assessment

* Includes transfers to group companies

Statement - II

Projected Demand* for Petroleum Products

		(Fi	(Figs. in MMT)	
Products	2002	2007	2012	
1	2	3	4	
LPG	7	10	13	
Gasoline	7	10	15	

1	2	3	4
Naphtha/NGL	12	16	19
Total Light	27	36	47
ATF	2	3	3
SKO	13	15	16
HSD	47	69	99
Total Middle	65	89	120

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To Questions 90

1	2	3	4
Lube 1 FO/LSHS 14		1	2
		17	21
Bitumen	3	4	4
Total Heavy	19	23	28
Total	111	148	195

 Projected demand for petroleum products without demand for meeting gas deficit

Source : Report of the Sub-group Hydrocarbon Vision-2025

[Translation]

Use of Civilian Trucks for Supplying Defence Items

642. SHRI RAJESH RANJAN ALIAS PAPPU YADAV : Will the Minister of DEFENCE be pleased to state:

 (a) whether civilian trucks are being used for defence supplies in the Central Ordnance Depots instead of railway wagons;

(b) if so, the reasons therefor; and

(c) the outcome of the enquiry conducted in this regard?

THE MINISTER OF DEFENCE (SHRI GEORGE FERNANDES) : (a) Both Railway wagons and civil hired transport are being engaged for supply of Defence materials by Central Ordnance Depots.

(b) Only full rakes are accepted by Railways, necessitating despatch of smaller quantities of stores by civil hired transport. Stores to areas not covered by rail and urgently required are also despatched by civil hired transport.

(c) Due to some complaints, Court of Inquiry was ordered regarding the hiring of civilian trucks in Central Ordnance Depot, Kanpur. The enquiry has since been completed. Based on the findings of the Court of Inquiry, disciplinary action against three Army officers and one civilian officer found responsible for irregularities in award of contracts has been initiated.

[English]

Peddapalli-Karimnagar Railway Track

643. SHRI Y.S. VIVEKNANDA REDDY : Will the Minister of RAILWAYS be pleased to state:

(a) whether the team of railway experts had inspected the newly constructed Peddapalli-Karimnagar railway track on May 22, 2000 and expressed dissatisfaction over the quality of standards used in the construction and denied clearance for passenger train; (b) if so, whether the track was not suitable even to operate goods train;

(c) if so, the main comments of the experts team; and

(d) the steps taken in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI DIGVIJAY SINGH) : (a) No, Sir.

(b) to (d) Do not arise.

Adoption of BOLT Scheme

644. SHRI MAHBOOB ZAHEDI : Will the Minister of RAILWAYS be pleased to state:

 (a) whether the Railways are planning to allow private participation by adopting the BOLT (build, own, lease and transfer) scheme;

(b) if so, the details thereof;

(c) whether this proposal would create surplus of staff; and

(d) if so, the reasons for adopting this scheme?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI DIGVIJAY SINGH) : (a) and (b) Build-Own-lease-Transfer (BOLT) Scheme was introduced by the Ministry of Railways in 1994 in the wake of the process of economic reforms and liberalisation of economy initiated by the Central Government. The basic objective was to encourage private sector participation in the development of infrastructure to supplement the Government plan resources. Under the BOLT scheme, private builders/developers are to construct the project on a turn-key basis, and they are also required to arrange the finances for completion of the project. On completion of the project, the Railways pay lease charges to the Agency for the use of assets, during the period of lease, on terms and conditions mutually, agreed upon. On the expirty of the lease peirod, the asset is transferred to a nominee of the Railways. Under the BOLT scheme, the Agency is selected after inviting open be bids for the project to be executed.

- (c) No, Sir.
- (d) Does not arise.

Throwing of Garbage from Running Trains

645. SHRI PAWAN KUMAR BANSAL : Will the Minister of RAILWAYS be pleased to state:

(a) whether the Government are aware that the Railways Caterers operating on important trains throw out

the entire garbage including left over food items and used water bottles/casseroles from the running trains; and

(b) if so, the steps taken to prevent this practice and keep the tracks clean?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI DIGVIJAY SINGH) : (a) Yes, Sir.

(b) Railways have made suitable arrangements to collect catering garbage from the coaches and pantry cars at nominated stations where adequate facility exists for its safe disposal. Stern action is taken against the licensee/staff found dumping garbage on tracks.

Doubling of Shoranur-Mangalore Railways

646. SHRI T. GOVINDAN :

SHRI KODIKUNNIL SURESH :

Will the Minister of RAILWAYS be pleased to state:

(a) the progress made in doubling of Shoranur-Mangalore railway line alognwith expenditure incurred thereon so far, sector-wise;

(b) the funds allocated therefor during the current financial year; and

(c) the time by which the above doubling work is likely to be completed sector-wise?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI DIGVIJAY SINGH) : (a) to (c) The position is as under :

Shoranur-Calicut Sector

Initially the project was sanctioned for doubling between Kuttipuram & Calicut. Subsequently, the doubling project was sanctioned upto Shoranur. Work of construction/extension of major and minor bridges in Kuttipuram-Calicut section is in progress. Expenditure upto 31.3.2000 is Rs. 17.03 crs. Outlay for 2000-01 is Rs. 25 crs. Target date for completion of Shoranur-Calicut section is 31.12.2003.

Calicut-Mangalore Sector

In Calicut-Mangalore sector, the following sections have been completed.

- 1. Calicut-West Hill
- 2. West Hill-Elathur
- 3. Guilandi-Tikkotti
- 4. Ullal-Netravathy

- 5. Kasargod-Kumbla-Uppala
- 6. Payyangadi-Payanur-Charvattur

Expenditure upto 31.3.2000 is Rs. 234.83 crs. Outlay for 2000-01 Rs. 79.10 crs. Target date for completion is 31.12.2001.

Terminal Facilities at Gaya Railway Station

647. SHRI RAMJEE MANJHI : Will the Minister of RAILWAYS be pleased to state:

(a) whether the Railways have provided terminal facility at Gaya Railway station; and

(b) if not, the ime by which it is likely to be provided?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI DIGVIJAY SINGH) : (a) and (b) Adequate terminal facilities exist to cater to present level of passenger and freight traffic dealt with at Gaya.

There is no proposal to create additional terminal facilities at Gaya for the present.

Bifurcation of Districts Courts

648. SHRI PRABHUNATH SINGH : Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to refer to the answer given to USQ 1988 dated December 13, 1999 regarding bifurcation of district courts and state;

(a) whether, the modalities of bifurcation of Delhi District Courts have since been worked out;

(b) if so, the time by which the courts are likely to be bifurcated;

(c) the sites, where these courts are to be located, have been identified;

(d) if so, the details thereof;

(e) the procedure for selection of subordinate court staff in the district courts and the reasons for the staff not being selected through Staff Selection Commission or Delhi Subrodinate Selection Board;

(f) the number of posts lying vacant in subordinate courts, category-wise; and

(g) the steps taken by the Government to fill up these posts?

THE MINISTER OF STATE OF THE MINISTRY OF INFORMATION AND BROADCASTING AND MINISTER OF STATE OF THE MINISTRY OF LAW, JUSTICE AND COM-PANY AFFAIRS (SHRI ARUN JAITLEY) : (a) Yes, Sir. (b) The modalities of bifurcation of Districts Courts in NCT of Delhi have since been worked out and are likely to be implemented by 16th August 2000, as per the time frame fixed by the Supreme Court of India in its judgement dated 1.5.2000 passed in re : Delhi Judicial Service Association (Regd.) Vs. Union of India and Ors.

(c) and (d) The sites at Bhairo Road, Rohini, Saket and Dwarka have been identified for construction of these courts by Govt. of NCT of Delhi in consultation with the Dethi High Court.

(e) to (g) The information is being collected from the Govt. of NCT of Delhi/the Delhi High Court and will be laid on the Table of the House.

[Translation]

Wait list of LPG Connection in Bihar

649. SHRI RAJO SINGH : Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) the district-wise number of persons in the waiting list for LPG connection in Bihar; and

(b) the strategy adopted by the Government to provide connection to the applicants in the wait list?

THE MINSITER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI SANTOSH KUMAR GANGWAR) : (a) and (b) The total number of waiting list registered with LPG distributors of Pulic Sector Oil Marketing Companies in the State of Bihar as on 1.12.1999 was about 4.82 lakhs. Government have a plan to release 1 crore LPG connections during the calendar year 2000 which will liquidate the waiting list existing with the LPG distributors as on 1.12.1999, across the country.

[English]

Construction of Kakinada-Amalapuram-Razole-Narsapur Rail Line

650. SHRI KRISHNAMRAJU : Will the Minister of RAILWAYS be pleased to state:

(a) whether any feasibility report has been prepared for construction of Kakinada-Kotipalli-Amalapuram-Razole-Narsarpur rail line;

(b) if so, the amount earmarked in the budget for the above project; and

(c) the time by which the above proejct is likely to be completed?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI DIGVIJAY SINGH) : (a) Yes, Sir. There are two projects included in the Railway Budget, one from Kakinada to Kotipalli and the second from Kotipalli to Narsarpur via Amalapuram and Razole.

(b) The outlays provided in Budget of 2000-2001 for these projects are as under :-

- (i) Kakinada Kotipalli Rs. 1.00 crs.
- (ii) Kotipalli-Narasapur Rs. 1.00 crs.

(c) (i) The work on restoration of Kakinada-Kotipalli line will be taken up after the requisite clearance have been obtained for which action has already been initiated. The State Govt. has also started action for acquiring the land in lieu of the land released by the dismantled line.

(ii) The work of Kotipalli-Narasapur new line has been included in the Budget of 2000-2001 after obtaining the requisite clearances. Final Location Survey has been taken up. This will be followed by land acquisition and work would be started once the land becomes available.

The target date for completion of these projects has not yet been fixed.

[Translation]

Toy Train on Kalka-Shimla Route

651. SHRI RATTAN LAL KATARIA : Will the Minister of RAILWAYS be pleased to state:

(a) whether Toy Train on Kalka-Shimla route is running in loss;

(b) if so, the reasons therefor; and

(c) the steps taken by the Government to make it profitable?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI DIGVIJAY SINGH) : (a) Yes, Sir.

(b) The low earnings on Kalka-Shimla section has been primarily due to limited hours of train operation, low carrying capacity of trans and uneconomic fares in comparison to road transport.

(c) Various steps have been taken to introduce value added services to attract tourist traffic on this section which inter-alia include Shivalik Deluxe Express train, Shivalik Palace Tourist Coach for party bookings, Shivalik Queen Tourist Coach and a special tourist package from Delhi to Shimla and back during summer in collaboration with the Himachal Pradesh Tourism Development Corporation.

Hike in Price of Octane Aviation Fuel

652. SHRI ASHOK ARGAL : Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) the details of the price hike effected in 100 octane aviation fuel during the last three years alongwith the dates;

(b) the reasons for effecting the price hike;

(c) whether the Government are contemplating to bring down the increase in prices; and

(d) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI SANTOSH KUMAR GANGWAR) : (a) The details of the price hike effected in 100 octane aviation fuel (aviation gasoline) during the last three years along with dates are as given below :

Date	Rs./KL					
2/7/1996 (ex-MI)	12584.77	_				
1/4/1998 (ex-Budge Budge)	15216.36					
10/12/1998 (ex-Mangalore)	31900.00					
24/9/1999 (ex-Managalore)	43600.00					
10/1/2000 (ex-Mangalore)	45850.00					

The above prices are exclusive of freight, sales tax and local levies.

(b) The main reason for effecting the price rise has been the increase in the international price of aviation gasoline.

(c) and (d) Effective 1/4/98, aviation gasoline has been made a deregulated product and the oil companies are free to fix the prices.

[English]

Plug Power Transmission Losses

653. SHRI S.D.N.R. WADIYAR : Will the Minister of POWER be pleased to state:

(a) whether the Governnment are aware of the increasing power losses at the transmission stages in the Southern states;

(b) if so, the details thereof; and

(c) the steps taken to plug power transmission losses?

THE MINISTER OF STATE IN THE MINISTRY OF POWER (SHRIMATI JAYAWANTI MEHTA) : (a) to (c) Yes, Sir. The losses being incurred by various State Governments on account of power theft cannot be assessed separately. The total T & D losses due to theft of power, losses due to technical reasons and unaccounted losses as assessed by the concerned State Electricity Boards/State Electricity Departments for the year 1997-98 are given below :-

S.No.	State	1997-98
1.	Andhra Prade h	32.14
2.	Karnataka	19.31
3.	Kerala	18.73
4.	Tamil Nadu	17.29
5.	Lakshadweep	15.70
6.	Pondicherry	13.56

Theft of power has already been recognised as a cognizable offence under the Section 39 of the Indian Electricity Act, 1910 with deterrent punishment upto 3 years imprisonment, or fine of not less Rs. 1000 or both.

Though the power distribution falls within the purview of the State Governments and the activities pertaining to prevention of theft of electricity and removing of illegal connection have to be taken care of by the power utilities operating under their jurisdiction.

Guidelines for Energy Audit and for reduction of transmission and distribution losses have already been issued which included :-

- i. Installation of metres inside tamper proof meter boxes sealed with numbered seals.
- ii. Setting up of vigilanced squads and conducting surprise raids to check theft of energy.
- iii. Prosecution against persons found indulging in theft of energy.

In the Power Ministers' Conference held on 26.2.2000, it was resolved to reduce the T & D losses by energy audit, 100% metering, reduction of power theft, and strengthening/ upgradation of sub-transmission and distribution system.

Cases against Non-Banking Financial Companies

654. SHRI ANANT GANGARAM GEETE :

SHRI KIRIT SOMAIYA :

Will the Minister of LAW, JUSTICE AND COMPANNY AFFAIRS be pleased to state:

(a/) the number of branches of Company Law Board are functioning at present in the country;

(b) the number of cases of Non-Banking Financial Companies default pending with Company Law Board all over the country;

(c) whether Government are planned to expedite this justical process by provided more and easy legal network;

(d) if so, the details thereof;

(e) the number of NBFCs, depositors have approached, for default in getting repayment of deposits of the CLB during the last three years;

(f) whether the number of NBFCs have failed to implement the revised repayment schedule;

(g) if so, the details thereof alongwith the number of depositors and total amount involved, therein;

 (h) whether Department of Company Affairs has taken up this issue with RBI to simplify the process to help the small depositors; and

(i) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF INFORMATION AND BROADCASTING AND MINISTER OF STATE OF THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI ARUN JAITLEY) : (a) Besides Principal Bench at New Delhi, there four regional benches of Company Law Board, one each at New Delhi, Chennai, Mumbai and Calcutta.

(b) to (i) The affairs of the Non-Banking Financial Companies (NBFCs) are regulated by Reserve Bank of India. The Company Law Board has been given powers to pass orders u/s 45 QA of the Reserve Bank of India Act, where there is default by the NBFCs in repayment of deposits. In the case of non-compliance of CLB orders, the RBI has been authorised to take penal action against NBFCs u/s 58E of the RBI Act. The details of cases of Non-Banking Financial Companies where default has been made in repayment of deposits is being collected and will be laid on the Table of the House.

Rehabilitation Programme

655. SHRI KIRIT SOMAIYA : Will the Minister of RAILWAYS be pleased to state:

(a) whether the Railways have finalised rehabilitation programme of 145 families residing for more than 50 years in Pucca building near Ghatkopar;

(b) whether these families are to be shifted due to laying of two new lines between Kurla and Thane;

(c) whether all these buildings have come up legally with all the necessary permission for more than 40 years ago;

(d) whether the local public representatives and affected families have represented to the Railways to give them alternative accommodation having the same space as occupied by them at present;

(e) if so, the details thereof and the steps taken by the Railways thereon;

(f) whether the unauthorised encroaches and legal tenants/landlords would be differentiated with each other while finalising rehabilitation programme for proejct affect persons; and

(g) the Railways Policy for rehabilitation?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI DIGVIJAY SINGH) : (a) Rehabilitation of all project Affected Persons (PAP) for MUTP projects, including the 145 families referred to, is to be done by a project Monitoring Unit (PMU) set up by the Government of Maharashtra under Mumbai Metropolitan Region Development Authority (MMRDA) for the purpose.

(b) and (c) Yes, Sir.

(d) Representations have been received for providing alternative accommodation.

(e) Resettlement and Rehabilitation of PAPs will be done by PMU under MMRDA as per the R & R policy of Government of Maharashtra (GOM) formulated for MUTP projects and agreed to by the Ministry of Railways. Railways have already deposited advance compensation indicated by the Land Acquisition Officer and declaration of award is under process by State Government. The representations have been directed to approach the concerned officers in PMU for necessary action.

(f) Rehabilitation is being planned in terms of R & R policy of the Government of Maharashtra as applicable for MUTP Projects.

(g) Housing is State subject, Railway have no policy for rehabilitation of unauthorised occupants of railway land. The unauthorised constructions have all along been dealt in accordance with the provisions of Public Premises Eviction of Unauthorised Occupants) Act 1971. However, Railway have agreed as a one time exception to share the cost of resettlement & rehabilitation of all Project Affected Persons of MUTP II in accordance with the policy formulated by Government of Maharashtra in view of the sharing of cost of these projects by them.

Oil Research Activities by IOC and French Oil Company

656. SHRI CHANDRAKANT KHAIRE : Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) whether Indian Oil Corporation (IOC) and French Oil Company 'ELF' have agreed to carry out joint research and development activities in India;

(b) if so, the details thereof alognwith the joint research and development activities undertaken in Maha-rashtra;

(c) whether the two oil companies have agreed to market fuel and diesel additives; and

(d) if so, the progress, if any, made in this regard so far?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI SANTOSH KUMAR GANGWAR) : (a) Yes, Sir.

(b) to (d) A Memorandum of Understanding of R & D and marketing collaboration has been signed between the Indian Oil Corporation Limited and M/s. ELF, France on 21.9.1999 and trial marketing of diesel fuel additives is being done from September 1999. There is no specific R & D programme envisaged for Maharashtra.

[Translation]

LPG Outlets at Block Level

657. SHRI BRAJ MOHAN RAM : Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) whether the Government have formulated any scheme to set up LPG outlets at Block level;

- (b) if so, the details thereof; and
- (c) if not, the reasons therefor ?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI SANTOSH KUMAR GANGWAR) : (a) to (c) The Government has a proposal to set up an LPG distributorship in each block of the country subject to its economic viability.

[English]

On-going Railway Projects in Orissa

658. SHRIMATI HEMA GAMANG : Will the Minister of RAILWAYS be pleased to refer to the reply given to unstarred Question No. 3258 dated March 16, 2000 regarding on-going railway projects in Orissa and state: (a) whether the information has since been collected.

(b) if so, the details thereof;

(c) if not, the reasons therefor;

(d) whether the Government have reviewed the progress of these on-going projects; and

(e) if so, the steps taken by the Government for their timely completion?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI DIGVIJAY SINGH) : (a) to (c) Yes, Sir. An assurance was given to in reply to the Unstarred Question No. 3258 dated 16.03.2000 in L $_{k}$ Sabha, which has already been fulfilled on 13.06.2000.

(d) and (e) Yes, Sir. Funds as required and as per availability of resources are being provided.

[Translation]

Sale of Life Saving Drugs at Higher Prices

659. SHRI MOHD. SHAHABUDDIN : Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state:

(a) whether attention of the Gover∴ment has been drawn towards the complaints that even after providing tax exemption or tax relaxation on life saving drugs,these medicines are being sold to the patients at old price by the chemists.;

(b) if so, the action being taken by the Government into the matter,

(c) whether the Government had decided to print the sale price of these life saving drugs after determining the price and taxes thereon; and

(d) if so, the details of the medicines categorized as life saving drugs ?

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS (SHRI RAMESH BAIS) : (a) to (d) The National Pharmaceutical Pricing Authority fixes/ revises the prices of scheduled drugs and formulations as per the provisions of the Drugs (Prices Control) Order, 1995, which does not distinguish drugs as life saving drugs or others. That Authority has not received any complaints about medicines being sold at the old price by chemists even after tax exemption or tax relaxation.

[English]

Identity Cards to Voters

660. SHRI RASHID ALVI : Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state: (a) whether Identity Cards have been issued to every voter in the country as laid down by the Election Commission of India;

(b) if not, the reasons therefor; and

(c) the total expenditure incurred so far and anticipated for this work?

THE MINISTER OF STATE OF THE MINISTRY OF INFORMATION AND BROADCASTING AND MINISTER OF STATE OF THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI ARUN JAITLEY) : (a) and (b) The process of registration of electors and preparation of photo Identity Cards of electors are continuous and ongoing processes. It is not possible to cover all the electors under the scheme of issue of I.Cards at any given point of time. The Election Commission has informed that about 38 crores electors representing 62 per cent of the eligible electors of the country have so far been provided these cards. The scheme has not so ar been extended to the State of Jammu and Kashmir. The work in this regard has also not started in Assam and Mizoram till now although the programme has been extended to these States.

(c) A sum of Rs. 419,45,61,710/- has been released by the Central Government to the States/Union territories specifically for expenditure on the scheme of electors, Photo Identity Cards between 1994-95 and 1999-2000. In this connection, it may be stated that as the scheme is being implemented by the State Governments/Union territory Administrations directly and the Central Government's role is limited to reimbursement of their share (on 50:50 basis) to them as and when the same is claimed by them, it is not possible to anticipate the likely expenditure in this regard.

Tehri Dam Project

661. SHRI SUSHIL KUMAR SHINDE : Will the Minister of POWER be pleased to state:

(a) the progress made so far with regard to implementation of the Tehri Dam Project;

(b) whether it is behind schedule;

(c) if so, the details thereof;

(d) the details relating to the rehabilitation of damoustees;

(e) the original cost estimates and the cost escalation suffered so far, stage-wise; and

(f) the time by which it is likely to be completed?

THE MINISTER OF STATE IN THE MINISTRY OF

POWER (SHRIMATI JAYAWANTI MEHTA) : (a) to (c) Tehri Dam and Hydro Electric Power Project Stage-I (1000 MW) is under execution by the Tehri Hydro Development Corporation (THDC). The construction activiteis are going on in full swing as per the scheduled completion date of December, 2002. The Main Dam has since been raised to an average height of about 143.0 meter form the deepest foundation level. All the four Diversion Tunnels have been completed and are in operation. The river has been diverted through the two right bank diversion tunnles. The spillway works are in progress. The open excavation of Right Bank shaft Spillways Approach Channel & Control Structure of Chute Spilway and Underground Excavation for Intermediate Level Outlet has been completed and concreting work is in progress. The work of Power House complex is also progressing satisfactorily. The contracts for the main generating plant and equipment have been awarded and the supplies from the Russian and Ukraine have also commenced.

(d) The rehabilitation of Tehri Dam oustees' is being implemented in two phases. The first phase covers 5291 Urban families of Tehri Town and 2064 rural fully affected families of 28 villages. The second phase would cover the 2845 fully affected rural families to be resettled and also 3998 partically affected families who will not be dislocated. First phase of rural rehabilitation has practically been completed, while action for rehabilitation of families to be settled in second phase is in progress. In case of Urban Rehabilitation eligible affected families have been allotted plots/flats/shops and compensation paid as per Rehabilitation & Resettlement policy.

(e) As against the approved cost estimates of the project Rs. 2963.66 crores excluding IDC of Rs. 427.74 crores (March, 1993 Price Level), the revised cost estimates of the Project at August, 1999 Price Level works out to Rs. 5690.64 crores including IDC of Rs. 470.95 crores.The increase in cost estimates is mainly due to price escalation, increase in rehabilitation and environmental cost, and due to certain technical aspects.

(f) All the four untis of 250 MW each of the project are likely to be completed by December, 2002.

[Translation]

Bharat Oman Refinery Limited at Bina

662. SHRI VIRENDRA KUMAR :

SHRI SADASHIVRAO DADOBA MANDLIK :

DR. LAXMINARAYAN PANDEYA :

Will the Minister of PETROLEUM AND NATU-RAL GAS be pleased to state:

(a) the time by which work on the Bharat-Oman Refinery Limited at Bina (M.P.) is likely to be completed; (b) whether the Oman Government is backtracking from its commitment; and

(c) if not, the reasons for the delay in setting up the refinery there?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI SANTOSH KUMAR GANGWAR) : (a) to (c) Due to delay in receipt of certain environmental clearances for the crude import facilities for the Refinery Project, Oman Oil Company (OOC) has decided to review their investment in the project. The project is expected to be completed within 48 months from the date of commencement of project execution.

Power Generation Capacity of Power Plants in Gujarat

663. SHRI HARIBHAI CHAUDHARY : Will the Minister of POWER be pleased to state:

(a) whether the power generation capacity of the power plants in Northern Gujarat has not been increased during the last two years; and

(b) if so, the reasons therefor ?

THE MINISTER OF STATE IN THE MINISTRY OF POWER (SHRIMATI JAYAWANTI MEHTA) : (a) The Power generation capacity of power plants in Gujarat has been enhanced by 770 MW during the last two years as indicated below :

SI.	Name of the	State/ C	apacity	Date of
No.	Project/	Orgn.	(MW)	Commissioning
	Unit No.			
1.	Paguthan ST	Guj./Guj. Torrent	250	13.10.1998
2.	Wanakbori TPS U-7	Guj./.GEB	210	31.12.1998
3.	Surat Lignite	Guj/GIPCL	125	16.1.2000
	U-2		125	06.11.1999
4.	Kadana HEP	Guj./GEB	60	27.5.1998
	Extn. U-2			
	Total		770	

(b) Does not arise.

Procurement of Russian Missiles

664. SHRI JAI BHADRA SINGH : Will the Minister of DEFENCE be pleased to state:

(a) whether after withdrawal of 'Sea Eagles' ship destroyers from the services of British Royal Air Force and Navy the talks are now being held by the Government of India for the procurement of Russian Missiles instead of this missile;

(b) if so, the details thereof alongwith the specification of both these missiles;

(c) whether the Government of India are contemplating to send our defence personnel there to seek training in regard to technology (Maintenance) of these missiles; and

(d) if so, the details hereof?

THE MINISTER OF DEFENCE (SHRI GEORGE FER-NANDES) : (a) to (d) The Navy continue to hold Sea Eagle Missiles acquired from UK in its inventory. The Navy have however, approached the Russians for supply of Air-to-Surface Missiles (ASM) to improve its operational and strike capability. The aspect of training technical naval personnel in the maintenance of the missiles yet to be acquired from Russia, will inter-alia get incorporated in the procurement contract.

Participation of Indian Naval Ship in US Parade

665. SHRI TUFANI SAROJ : Will the Minister of DEFENCE be pleased to state:

(a) whether the Indian Naval Ship 'Mysore' (guided missile destroyer) was sent to participate in the parade of ships organised in United States in the recent past; and

(b) if so, the details thereof and the reasons therefor alongwith the objectives achieved therefrom?

THE MINISTER OF DEFENCE (SHRI GEORGE FERNANDES) : (a) and (b) On invitation from the Government of USA, the Indian Naval Ship 'Mysore' was sent to participate in the International Naval Review held at New York on 4th July, 2000. The President of USA reviewed the assembled warships from 14 countries, including India. On its journey from India to USA and back, the Ship will visit various European ports en route and conduct passage exercises with the Navies of these countries. Apart from demonstrating the maritime heritage of India, the visit of the Ship to these countries is expected to promote better Navy to Navy cooperation with these countries.

[English]

Construction of Bridge Over River Ganga

666. SHRI RAJIV PRATAP RUDY : Will the Minister of RAILWAYS be pleased to state: (a) whether there is any proposal to construct a rail bridge over river Ganga between Patna and Sonepur;

(b) if so, the details thereof; and

(c) the time by which it is likely to be constructed?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI DIGVIJAY SINGH) : (a) Yes, Sir.

(b) and (c) Detailed investigation and final location survey for construction of a railway bridge across river Ganga between Patna and Sonepur have been taken up by M/s. RITES . Model studies are being done by Uttar Pradesh Irrigation Research Institute, Roorkee and after their completion, the alignment and configuraton of the bridge will get finalised. Once the design and alignment of the bridge is finalised, the cost estimates shall be firmed up and the proposal will be processed for requisite clearances. The work would be taken up after these clearances have been received.

Gallantary Awards to Fighters of Kargil Conflict

667. SHRI SIMRANJIT SINGH MANN : Will the Minister of DEFENCE be pleased to state the total number of gallantary awards awarded to the fighters of the Kargil Conflict with full particulars of recipients?

THE MINISTER OF DEFENCE (SHRI GEORGE FERNANDES) : 300 gallantry awards have so far been awarded. The details are given in the enclosed statement-I and II.

Statement-I

Particulars of the Receipients of Gallantry Awards Awarded on 15.08.1999 on Account of Kargil Conflict

Param Vir Chakra

1.	IC-57556	Capt. Vikram Batra, 13 JAK RIF. (Posthumous)
2.	IC-56959	LT Manoj Kumar Pandey, 1/11, GR (Posthumous)
3.	13760533	RFN Sanjay Kumar, 13 JAK Rif.
4.	2690572	GDR Yogender Singh Yadav, 18 Grenadiers
		Maha Vir Chakra
1.	IC-45952	Maj Sonam Wangchuk, Assam, Ladakh, Scouts (IW)
2.	IC-51152	Maj Vivek Gupta, 2 Raj Rif. (Posthumous)
3.		

4.	IC-55072	Maj Padmapani Acharaya , 2 RAJ RIF (Posthumous)
5.	IC-57111	Capt. Anuj Nayyar, 17 JAT (Posthumous)
6 .	IC-58396	Capt.Neikezhakuo Kenguruse, ASC, 2 RAJ RIF (POSTHUMOUS)
7.	SS-37111	Lt. Keishing Clifford Nongrum, 12 JAK LI (Posthumous)
8.	SS-37691	Lt. Balwan Singh, 18 Grenadiers
9 .	2883178	NK Digendra Kumar, 2 RAJ RIF
		Vir Chakra
1.	IC-35204	Col. Umesh Singh Bawa, 17 JAT
2.	IC-37020	Col. Lalit Rai, 1/11, GR
3.	IC-38662	Col. Mogod Basappa Ravindranath, 2 Raj Rifles
4.	IC-39584	Lt. Col. R. Vishwanathan, 18 Grenadiers, (Posthumous)
5.	IC-40500	Lt. Col. Yogesh Kumar Joshi, 13 JAK RIF.
6 .	IC-43258	Maj.S. Vijay Bhaskar, 13 JAK Rif.
7.	IC-44616	Maj Deepak Rampal, 17 JAT
8 .	IC-47825	Maj Vikas Vohra, 13 JAK Rif.
9 .	IC-48654	Maj Amrinder Singh Kasana, Arty, 41 FD REGT.
10.	IC-52837	Maj Rajesh Sah, 18 GARH RIF
11.	IC-53595	Maj Mohit Saxena, 2 RAJ RIF
12.	SS-36288	Maj M Saravanan, 1 BIHAR (Posthumous)
13.	IC-53264	Capt. Shyamal Sinha, Kumaon, HAWS, 27 Rajput
14.	IC-54065	Capt. Amol Kalia, 12 JAK LI (Posthumous)
15.	IC-57021	Capt. Sachin Annarao Nimbalkar, 18 Grenadiers
16.	IC-57027	Capt. Sanjeev Singh, ASC, 13, JAK Rifles
17.	IC-57260	Capt. Haneef Uddin, 11 RAJ RIF (Posthumous)
18.	IC-58154	Capt. Sumeet Roy, 18 Garhwal Rifles (Posthumous)
19.	IC-58278	Capt. Vijyant Thapar ASC, 2 RAJ RIF (Posthumous)

20.	IC-58564	Capt. Marindhyodhan Veetil Sooraj, 18 Garhwal Rifles	43.	9094874	L/NK GH Mohd. Khan, 12 JAK LI (Posthumous)
21.	SS-36261	Capt. Jintu Gogoi, 17 GARH, RIF	44.	14701938	L/NK Khushiman Gurung, 1 NAGA
_		(Posthumous)	45.	3392872	SEP Satpal Singh, 8 Sikh
2 2 .	SS-37033	Capt. R Jery Prem Raj, Arty, 158 Med REGT. (Posthumous)	46 .	9924604	SEP Tsering Dorjay, Ladakh Scouts (IW)
23.	JC-183573	Sub. Chhering Stobden, Ladakh Scouts (IW)	47.	14702837	SEP Kashuli, 1 Naga (Posthumous)
24.	JC-203851	Sub. Bahadur Singh, 12 JAK LI	48 .	2892944	RFN Jayaram Singh, 2 Raj Rif
27.		(Posthumous)	49.	4075503	RFN Ansuya Prasad, 18 GARH RIF (Posthumous)
25.	JC-221082	Sub. Lobzang Chhotak, Ladakh Scouts (IW) (Posthumous)	50.	4075870	RFN Kuldeep Singh, 18 GARH RIF (Posthumous)
26 .	JC-448357	Sub Randhir Singh, 18, GDRS (Posthumous)	51.	13758323	RFN Shyam Singh, 13 JAK RIF (Posthumous)
27.	JC-468356	Sub Bhawar Lai, 2, RAJ RIF	52.	13759408	RFN Mehar Singh, 13 JAK RIF
		(Posthumous)	53.	15119305	GNR Saleev Gopala Pillai, Arty, 4 FD
28.	JC-578216	Sub Raghunath Singh, 13, JAK RIF	55.	10110000	REGT. (Posthumous)
29.	JC-468659	NB Sub Mangej Singh, 11, RAJ RIF (Posthumous)	54.		Wg. Cdr. Anil Kumar Sinha (16074) Flying Pilot
30 .	JC-498695	NB Sub Karnail Singh, 8 Sikh (Posthumous)	55.		Sqn. Ldr. Ajay Ahuja, (17864) Flying (Pilot) (Posthumous)
31.	2874399	CHM Yashvir Singh, 2 RAJ RIF		Bar	to Sena Meda [;] (Gallantry)
32.	2669264	(Posthumous) HAV Udham Singh 18, GDRS	1.	IC-34600	Col. Samir Kumar Chakravorty, SC. SM, 18 Garh RIF
		(Posthumous)		:	Sena Medal (Gallantry)
33.	2670242	HAV Madan Lal, 18 GDRS (Posthumous)	1.	IC-25068	Col. Devendra Singh Yadav, Army AVN, 663 R & O SQN
34.	2874737	HAV Sultan Singh Narwaria, 2 RAJ	2.	IC-34423	Alok Deb, Arty, 197 FD REGT
35 .	3169696	RIF (Posthumous) HAV Kumar Singh, 17 Jat	3.	IC-36955	Col Prabhat Ranjan, Arty, 108 MED REGT
36 .	31725 9 0	(Posthumous) HAV Sis Ram Gilt, 8 Jat	4.	IC-37050	Lt. Col. Girish Kumar Mediratta, Arty, 1889 LIGHT REGT
		(Posthumous)	5.	IC-39611	Maj. Suresh Kumar Joshi, 18 GARH
37 .	4180458	HAV Joginder Singh, Kumaon, Haws, 27 Rajput	Э.	10-39011	RIF
38 .	9923125	HAV Tsewang Rigzen, Ladakh Scouts (IW) (Posthumous)	6.	IC-41803	Maj Ambrose Xavier Amalaraj, Arty, 108 MED REGT.
39.	8031499	L/HAV Ram Kumar, 18 GDRs	7.	IC-47298	Maj Rav i ndra Singh, 8 Sikh
	0001400	(Posthumous)	8.	IC-50074	Maj. Gurjeet Singh, Punjab, 5 Vikas
40	4067027	NK Kashmir Singh, 18 GARH RIF	9.	IC-50587	Maj. Gurpreet Singh, 13 JAK RIF
• •		(Posthumous)	10.	IC-51498	Maj Amitabh Roy, Arty, 8 Sikh, 108
41	4268024	NK Ganesh Prasad Yadav, 1 Bihar (Posthumous)	11.	IC-53288	MED REGT Maj Navdeep Singh Cheema, 27
42	13745002	NK Dev Prakash 13 JAK Rif.			Raiput

Sravana 5, 1922 (Saka)

12.	SS-36635	Maj Ajay Singh Jasrotia, 13 JAK RIF	37 .	2876486	HAV Ranbir Singh, 2 RAJ RIF
	~~ ~~~~	(Posthumous)	38 .	2877691	HAV Sarman Singh Sengar, 2 RAJ RIF (Posthumous)
13.	SS-36699	Maj Joy Dasgupta, 18 GDRS	39.	3169828	HAV Hari Om, 17 JAT (Posthumous)
14.	IC-46723	Capt. Harbir Singh, Sikh LI, 5 Vikas	40.		HAV Ghulam Qadir, Ladakh Scouts
15.	IC-50475	Capt. Ganesh Bhat, Arty, 1889 LIGHT REGT.		••=====	(IW)
16.	IC-50609	Capt. Kamath Prashant Narayan, Arty, 1889 LT REGT	41.	14700648	HAV Tam Bahadur Chhetri, 1 NAGA (Posthumous)
	10 5 4000		42 .	2675828	L/HAV Ramesh Chandra, 18 GDRS
17.	IC-54099	Capt. Mridul Kumar Singh, ARTY, 197 FD REGT	43.	2679002	NK Nimal Singh Yadav, 18 GDRS
18.	IC-54362	Capt. PV Vikram Arty, 141 FD REGT (Posthumous)	44.	2681582	NK Samunder Singh, 18 GDRS (Posthumous)
19.	IC-58579	Capt. Naveen Anaberu Nagappa, EME, 13 JAK RIF	45 .	2681935	NK Ravi Karan Singh, 18 GDRS (Posthumous)
20.	SS-36929	Capt. Saju Cherian, Arty, 307 MED	46 .	2882280	NK Karanbir, 2 RAJ RIF
		REGT Capt. Amit Sharma, Arty, 197 FD	47.	3172785	NK Balwan Singh, 17 JAT (Posthumous)
21.	SS-36937	REGT	48 .	3388978	NK Bahadur Singh, 8 Sikh (Posthumous)
22.	MR-7029	Capt. Somnath Basu, AMC, 2 RAJ Rifles	49	3389457	NK Ranjit Singh, 8 Sikh (Posthumous)
23.	IC-57422	Lt. Sanjay Barshilia, Arty, 286 MED REGT	50 .	4061290	NK Jagat Singh, 18 GARH RIF (Posthumous)
24. 25.	IC-58420 IC-58520	Lt. Praveen Tomar, ASC, 2 RAJ RIF Lt Rakesh Kumar Sehrawat, 8 SIKH	51.	9923077	NK Tashi Nurboo, Ladakh Scouts (IW)
26 .	SS-37818		52.	13744950	NK Mohan Lal, 13 JAK RIF
20.	33-37010	Lt. Kanad Bhattacharya, AOC, 8 SIKH (Posthumous)	53.	13746128	
27.	JC-155752	Sub A Heni Mao, 1 NAGA			NK Swaran Singh, 13 JAK RIF
28 .	JC-212589	Sub Sumer Singh Rathore, 2 RAJ RIF (Posthumous)	54.	2681263	L/NK Rajender Kumar Yadav, 18 GDRS (Posthumous)
29.	JC-220978	Sub Joginder Singh, 8 SIKH	55 .	2682054	L/Nk Shakti Singh, 18 GDRS
20.	00 2203/0	(Posthumous)	56 .	2883917	L/NK Narayan Singh, 2 RAJ RIF
30.	JC-488240	Sub Surender Singh, 18 GARH RIF	57.	2988446	L/NK, Bhagwan Singh, 27 Rajput (Posthumous)
31.	JC-578244	Sub Romesh Chand, 13 JAK RIF	58 .	4265919	L/NK Kishan Singh 18 GARH RIF
32.	JC-448592	NB Sub Chanda Jat, 18 Grenadiers			(Posthumous)
33.	JC-448733	NB Sub Lal Singh, 18 GDRS (Posthumous)	59 .	4266649	L/Nk Surman Singh, 18 GARH RIF
34.	JC-468641		6 0.	13752268	L/NK Sarwan Singh, 13 JAK RIF
35.	•	NB Sub Sunayak Singh, 2 RAJ RIF	61.	13752567	L/NK Koshal Kumar Sharma, 13 JAK
33.	JC-588008	NB Sub Tundup Dorje, Ladakh Scouts (IW)	62	12752150	RIF
36 .	2871708	HAV Shri Bhagwan, 2 RAJ RIF	62 .	13753150	L/NK Harish Pal, 13 JAK RIF (Posthumous)

63 .	2996629	SEP Bhanwar Singh Inda, 27 Rajput (Posthumous)
64 .	3188347	SEP Surender, 17 JAT (Posthumous)
65 .	3188797	SEP Puna Ram, 17 JAT
66 .	3396374	SEP Major Singh, 8 Sikh (Posthumous)
67 .	3183340	RFN Narpal Singh, 185 GARH RIF (Posthumous)
68 .	4071232	RFN Dabal Singh, 18 GARH RIF (Posthumous)
69.	13760079	RFN Natinder Singh, 13 JAK 다녀
70.	13760224	RFN Ajay Pathania, 13 JAK RIF
71.	13761917	RFN Sunil Kumar, 13 JAK RIF
72.	13762125	RFN Kewal Kumar, 13 JAK RIF (Posthumous)
73.	2683467	GDR Munish Kumar, 18 GDRS (Posthumous)
74.	2683639	GDR Kalyan Singh, 18 GDRS
75.	2683738	GDR Pravin Kumar, 18 GDRS (Posthumous)
76 .	2686890	GDR Raj Kumar, 18 GDRS (Posthumous)
77.	26389961	GDR Udhyman Singh, 18 GDRS (Posthumous)
78 .	2690089	GDR Dalip Singh, 18 GDRS
79.	14404805	GDR Gupta Jagdish Prasad, Arty, 286 MED REGT.
80 .	15312696	SPR M Jayavelu, 2 ENGR REGT (Posthumous)
81.	15 398246	SIGMN Vinod Kumar, 8 MDSR, (Posthumous)
82 .	57867	Coy LDR Chhombe, 5 Vikas
83.	61614	Asstt. Ldr Tashi Phontsok, 5 Vikas
	Va	yu Sena Medal (Gallantry)
1.	GP Capt. S	atish Pal Singh (13770) Flying (Pilot)
2.	Wg Cdr Ra	ghunath Nambir (16378) Flying (Pilot)
	-	

- 3. Sqn Ldr Rajiv Pundhir (17143) Flying (Pilot) (Posthumous)
- 4. Sqn Ldr Mohan Rao (17343) Flying (Pilot)
- 5. Sqn. Ldr Vishwas Gaur (17361) Flying (Pilot)

- 6. Sqn Ldr Sanjay Bhatnagar (17363) Flying (Pilot)
- 7. Sqn Ldr Gurcharan Singh Bedi (17448) Flying (Pilot)
- 8. Sqn Ldr. Dilip Kumar Patnaik (17464) Flying (Pilot)
- 9. Sqn Ldr. Ajai Prakash Srivastava YSM (17471) Flying (Pilot)
- 10. Sqn. Ldr. Alok Choudhry (18271) Flying (Pilot)
- 11. Sqn. Ldr. Narender Singh Verma (18298) Flying (Pilot)
- 12. Sqn. Ldr. Amanjit Singh Heer (19521) Flying (Pilot)
- 13. Sqn. Ldr. Nitish Kumar (19898) Flying (Pilot)
- 14. Sqn. Ldr. Harendra Pal Singh (20477) Flying (Pilot)
- 15. FLT LT Shreepad Tokekar (21815) Flying (Pilot)
- 16. FLT LT Rajesh Walia (21858) Flying (Pilot))
- 17. FLT LT Ashish Gupta (22121) Flying (Pilot)
- 18. FLT LT Subramaniam Muhilan (22739) Flying (Pilot) (Posthumous)
- 19. FLT LT Gaurav Chibber (22926) Flying (Pilot)
- 20. FLT LT Kambampatti Nachiketa (22930) Flying (Pilot)
- 21. FG Offr Rajpal Singh Dhaliwal (23535) Flying (Pilot)
- 22. 668396 WO Krishan Singh Dhillon, Flight Engineer (Pilot)
- 23. 695490 SGT Prasad Pilla Venkata Narayana Ravi, Flight Gunner (Posthumous)
- 24. 729917 SGT Sahu Raj Kishore, Flight Engineer (Posthumous)

Statement - II

Particulars of The Receipients of Gallantry Awards Awarded on 26.01.2000 on account of Kargil Conflict

S.No. Rank and Name

Mahavir Chakra

1. 14702937 Sepoy Imliakum AO, 2 NAGA

Vir Chakra

- 1. Major Prabhu Nath Prasad (IC-39610), 5M. Army Aviation 32 R & O FLT
- 2. Major KPR Hari (IC-40798), 1 Bihar

- 3. Major Gautam Shasikumar Khot (IC-47707), Army Aviation 23 R & O FLT
- 4. Captain Baleyada Muthanna Cariappa (IC-54977), 5 Para
- 5. Captain Shashi Bhushan Ghildiyal (IC-56633), Artillery, 315 Field Regiment
- 6. Captain Rupesh Pradhan (IC-57301), 2 Engineer Regiment
- 7. Lieutenant Praveen Kumar (IC-57455), 14 SIKH
- Lieutenant Deepankar Kapoor Singh Sharawat (IC-57502), 2 NAGA
- 9. JC-208096 Subedar Nirmal Singh, 8 Sikh (Posthumous)
- 10. JC-226210 Naib Subedar Tashi Chhepal, IW Ladakh Scouts
- 11. 9085536 Havildar Satish Chander, 12 Jammu and Kashmir Light Infantry
- 12. 9415981 Havildar Bhim Bhadur Dewan, 1/11 Gorkha Rifles (Posthumous)
- 13. 4268525 Naik Shatrughan Singh, 1 Bihar
- 14. 5045510 Naik Brij Mohan Singh, 9 Para (SF) (Posthumous)
- 15. 13618411 Naik Kaushal Yadav, 9 Para (SF) (Posthumous)
- 16. 9418968 Lance Naik Gyanendra Kumar Rai, 1/11 Gorkha Rifles
- 17. 9924742 Sepoy Tsewang Morup, KW Ladakh Scouts

Sena Medal (Gallantry)

- 1. Brigadier Chander Mohan Nayyar (IC-23870), Artillery, 3 Arty BDE
- 2. Colonel Suriender Pal Singh (IC-30519), Army Aviation Artillery, 666 R & O Sqn.
- 3. Colonel Ravinder Singh Sabharwal (IC-34858), Artillery 831 Light Regiment
- 4. Colonel Arun Kumar Misra (IC-31715), Artillery, 158 MED Regiment
- 5. Colonel Dayanand Yadav (IC-33810), Artiliery, 4 Field Regiment
- 6. Lieutenant Colonel Virendra Singh Bhalothia (IC-37581) 12 Jammu and Kashmir Light Infantry
- Major Yogendra Mukhia (IC-40080), Army Aviation, 3 R& O FLT

- 8. Major Dwivedi Chandra Bhushan (IC-40468), Artillery 315 Field Regiment (Posthumous)
- Major Dhirendra Faujdar (IC-41143), Artillery, 244 HY Mortar Regiment
- 10. Major Sanjiv Dutt (IC-43376), 12 Jammu and Kashmir Light Infantry
- 11. Major Om Prakash Yadav (IC-44862), 603 EME BN
- 12. Major Anil Joshi (IC-45210), Jammu and Kashmir Rifles, KW Ladakh Scouts
- 13. Major Gurpreet Singh (IC-48957) Artillery, 15 Filed Regiment
- 14. Major Rahul Ohri (IC-51962), Artillery, 15 Field Regiment
- 15. Major Nitin Vasant Punde (IC-52516), Artillery, 139 MED Regiment
- 16. Captain T Rajagopal (IC-49271), Army Aviation, 32 R & O FLT
- 17. Captain Sallem Badiuzzaman Shaikh (IC-49627), Army Aviation 7 R & O FLT
- 18. Captain Satinder Singh (IC-50032), Army Aviation, 663 R & O Sqn
- 19. Captain Rohit Rajpal (IC-50889), Army Aviation, 33 Field Regiment
- 20. Captain Rakesh Tiwari (IC-533200),Artillery, 15 Field Regiment
- 21. Captain Ma Raj Mannar (IC-53765), Artillery, 301 Light Regiment
- 22. Captain Rajesh Bhanot (IC-54552), 17 Garhwal Rifles
- 23. Captain Naresh Kumar Bishnoi (IC-54838), Armourd KW Ladakh Scouts
- 24. Captain Anirudh Chauhan (IC-57146), 11 Rajputana Rifles
- 25. Captain Amit Aul (SS-37087), 3/3 Gorkha Rifles
- Captain Harkamal Atwal (SS-37246), 13, Kumarn
- 27. Captain Vijay Kumar (MS-13250), Army Medical Corps, 1 NAGA
- Captain Vishal Vir Sharma (MS-13268), Army Medical Corps, 17 JAT
- 29. Captain Rajesh W Adhau (MS-13334), Army Medical Corps, Jammu and Kashmir Rifle
- 30. Lieutenant Aditya Kumar (IC-57837), 5 Para
- 31. Lieutenant Sachidanand Pandey (IC-58064), 4 Field Regiment

- 32. Lieutenant Pradipta Dutta (IC-58495), Air Defence Artillery 130 Air Defence Regiment
- Lieutenant Rejaesh Vinod Kulkarni (SS-37215), 108 Engineers Regiment
- 34. JC-177421 Subedar D Chinnarayan, 2 Engineers Regiment
- 35. JC-190557 Subedar Chhering Phunchok, IW Ladakh Scouts
- 36. JC-190557 Subedar Udham Singh, Artillery, 244 HY Mortar Regiment
- 37. JC-203567 Subedar Bhanwar Singh, Artillery, 1889 Light Regiment (Posthumous)
- 38. JC-256861 Subedar Padam Nabh, Artillery 15 Field Regiment
- 39. JC-256870 Subedar A Angamuthu, Artillery 108 MD Regiment
- 40. JC-568141 Subedar Satnam Singh, 9 Mahar
- 41. JC-348563 Naib Subedar Swarn Singh, 108 Engineers Regiment
- 42. JC-498686 Naib Subedar Ravail Singh, 8 Sikh (Posthumous)
- 43. JC-588016 Naib Subedar Tashi Namgial, KW Ladakh Scouts
- 44. JC-588031 Naib Subedar Angchok Dorje, KW Ladakh Scouts (Posthumous)
- 45. JC-680275 Naib Subedar Prem Singh, Army Service Corps, 899 AT Coy
- 46. 14378686 Brigade Havildar Major Bhupender Prasad Singh, Air Defence Artillery, 326 Light Air Defence Regiment
- 47. 14558045 HMT Mahabir, EME, 835 Field workshop coy
- 48. 2874293 Havildar Kan Singh, 11, Rajputana Rifles (Posthumous)
- 49. 3170559 Havildar Mahavir Singh, 17 JAT (Posthumous)
- 50. 3381908 Havildar Sukhwant Singh, 8 Sikh
- 51. 3986617 Havildar Dola Ram, 1 Para (SF) (Posthumous)
- 52. 4257831 Havildar Ratan Kumar Singh, 1 Bihar (Posthumous)
- 53. 9418000 Havildar Gyan Bahadur Tamang, 1/11, Gorkha Rifles
- 54. 9084546 Havildar Gurwinder Singh, 12 Jammu and Kashmir Light Infantry

- 55. 13613757 Havildar Mohan Singh Rajput, 5 Para (Posthumous)
- 56. 13614629 Havildar Ravinder Kur, 5 Para
- 57. 13615135 Havildar Yudhbir Singh, 5 Para
- 58. 14700666 Havildar Surat Singh, 2 Naga
- 59. 14701424 Havildar Rekhu Yimchunger, 2 Naga (Posthumous)
- 60. 9086338 Lance Havildar Sona Vollah Khan, 12 Jammu and Kashmir Light Infantry
- 61. 2682993 Naik Abid Khan, 22 Grenadier (Posthumous)
- 62. 263225 Naik Zakir Hussair, 22 Grenadier (Posthumous)
- 63. 3384443 Naik Raghubir Singh, 14 Sikh
- 64. 3992362 Naik Ashwani Kumar, 9 Para (SF) (Posthumous)
- 65. 4066198 Naik Shivsingh, 17 Garhwal Rifles (Posthumous)
- 66. 9087158 Naik Chiten Prasad Dahal, 12 Jammu and Kashmir Light Infantry (Posthumous)
- 67. 9922588 Naik Phunchok Angdus, IW Ladakh Scouts (Posthumous)
- 68. 13616004 Naik Ganga Ram, 10 Para (SF)
- 69. 13620699 Naik Surendra Singh Shekhawat, 10 Para (SF) (Posthumous)
- 70. 13620980 Naik Vijay Pal Singh, 10 Para (SF) (Posthumous)
- 71. 13621169 Naik Anil Singh, 9 Para (SF) (Posthumous)
- 72. 14372787 Naik Yashwant Durgappa Kolkar, Artillery 255 Field Regiment (Posthurnous)
- 73. 14701222 Naik Hari Bahadur Ghale, 2 Naga (Posthumous)
- 74. 298864 Lance Naik Pahal Singh, 27 Rajput
- 75. 4070288 Lance Naik Devendra Prasad, 17 Garhwal Rifles (Posthumous)
- 76. 4264069 Lance Naik Bidya Nand Singh, 1 Bihar (Posthumous)
- 77. 6925194 Lance Naik Janbir Singh, AOC, 603 EME BN
- 6932439 Lance Naik Khairnar Eknath Chaitram, Signals, 8 Mtn Division, Signals Regiment (Posthumous)
- 79. 14390387 Lance Naik Chandan Singh, Air Division

Artillery, 326 LT Air Division, Artillery Regiment (Posthumous)

- 80. 14498846 Lance Naik PK Santosh Kumar, Artillery, 93 Field (Posthumous)
- 81. 14702709 Lance Naik Mohan Singh, 2 Naga (Posthumous)
- 82. 15116577 Lance Naik Mukesh Kumar, Artillery 1889 Light Regiment (Posthumous)
- 83. 3399929 Sepoy Gurdeep Singh, 8 Sikh (Posthumous)
- 84. 4268338 Sepoy Hardeo Prasad, 1 Bihar (Posthumous)
- 85. 4274877 Sepoy Ninama Shailesh Kumar Kavaji, 1 Bihar (Posthumous)
- 86. 4275292 Sepoy Shankar Prasad Gupta, 1 Bihar (Posthumous)
- 87. 4276334 Sepoy Pramod Kumar, 1 Bihar (Posthumous)
- 9924082 Sepoy Sonam Dorjay, KW Ladakh Scouts (Posthumous)
- 89. 9924082 Sepoy Nawang Tundup, IW Ladakh Scouts (Posthumous)
- 90. 9924147 Sepoy Tundup Dorjay, Darjay, KW Ladakh Scouts (Posthumous)
- 91. 9924732 Sepoy Lutos Zangbo, KW Ladakh Scouts (Posthumous)
- 92. 9924755 Sepoy Kunzang Rigzin, KW Ladakh Scouts (Posthumous)
- 93. 9924757 Sepoy Tsering Angchok, KW Ladakh Scouts (Posthumous)
- 94. 14702973 Sepoy H Adahrini, 2 NAGA
- 95. 14703089 Sepoy Himmat Singh, 2 Naga (Posthumous)
- 96. 1487884 Sapper Satish Kumar, 236 Engineers Regiment (Posthumous)
- 97. 1587050 Sapper Haxi Basha, 110 Engineers Regiment (Posthumous)

- 98. 5246687 Sapper Laxman Kaduba Chate, 108 Engineers Regiment
- 99. 5246687 Rifleman Pirtha Bahadur Pun, 3/3 Gorkha Rifles (Posthumous)
- 100. 9096598 Rifleman Mohd. Fareed, 12 Jammu and Kashmir Light Infantry (Posthumous)
- 101. 9422842 Rifleman Buddhi Raj Rai, 1/11 Gorkha Rifles
- 102. 268671 Grendier Yiogendra Singh Yadav, 18 Grenadiers (Posthumous)
- 103. 15127625 Gunner 1 Nanda Chand Singha, Artillery 315 field Regiment (Posthumous)
- 104. 8034454 Pioneer Jayprakash Pandey, 1568 Pioneer COY
- 105. 13621792 Paratrooper Gopal Singh, 7 Para (Posthumous)
- 106. 14584302 Craftsman Kamlesh Singh, 608 EME BEN (Posthumous)
- [Translation]

Petrol Pumps and Gas Agencies

668. SHRI RAMSHAKAL : Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) the total number of petrol pumps and gas agencies functioning in the country, State-wise; and

(b) the number of pumps and gas agencies allotted under various quotas?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI SANTOSH KUMAR GANGWAR) : (a) and (b) As on 1.4.2000, there were 17739 retail outlet dealerships and 6161 LPG distributors' in operation all over the country. The Statewise and category detail in respect of retail outlets and LPG distributorships are given Statement-I and Statement -Il respectively.

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Statement-I

Statewise Categorywise Retail Outlets As on 1.4.2000

States/U/Ts/	SC	ST	UG/UEG	PH	DEF	PMP	FF	OSP	ОТН	OPEN	Total
1 -	2	3	4	5	6	7	8	9	10	11	12
Andhra Pradesh	86	26	58	42	23	0	13	1	63	1052	1365
Arunachal Pradesh	0	25	0	0	0	0	0	0	6	2	·33

1	2	3	4	5	6	7	8	9	10	11	12
Assam	14	35	9	12	5	0	5	0	132	154	366
Bihar	93	49	66	50	17	0	19	0	15	851	1160
Goa	5	0	1	1	1	0	1	0	2	61	72
Gujarat	51	34	45	34	11	0	11	0	45	877	1108
Haryana	62	0	20	24	8	0	8	1	33	444	600
Himachal Pradesh	14	0	6	5	3	0	1	1	6	69	105
Jammu & Kashmir	4	0	5	5	7	0	1	0	8	103	133
Karnataka	80	4	51	31	11	0	12	0	49	825	1063
Kerala	51	2	23	21	10	0	7	0	13	649	776
Madhya Pradesh	37	66	43	30	15	1	11	0	35	808	1046
Maharashtra	53	50	55	48	23	0	10	0	60	1393	16 9 2
Manipur	0	12	3	1	2	0	0	0	4	6	28
Meghalaya	0	36	0	1	0	0	0	0	10	10	57
Mizoram	4	6	0	0	0	0	0	0	4	0	14
Nagaland	0	13	0	0	0	0	0	0	8	8	29
Orissa	26	26	27	14	3	0	2	0	17	274	389
Punjab	7 9	1	41	25	14	0	9	0	16	873	1058
Rajasthan	77	46	55	42	20	0	16	1	26	765	1048
Sikkim	0	1	1	0	0	0	0	0	0	11	13
Tamil Nadu	147	4	75	63	25	1	16	0	42	1218	1591
Tripura	0	5	0	0	0	0	0	0	21	7	33
Uttar Pradesh	227	0	72	86	52	6	40	2	93	1848	1426
West Bengal	86	17	65	29	18	1	6	0	24	874	1120
Andaman & Nicobar	0	2	0	0	0	0	0	0	2	1	5
Chandigarh	2	0	0	2	0	0	0	0	14	21	39
Dadra & Nagar Haveli	0	3	0	0	0	0	0	0	0	1	4
Delhi	11	0	12	3	18	0	3	0	74	208	329

1	2	3	4	5	6	7	8	9	10	11	12
Daman & Diu	0	1	0	0	0	0	0	0	0	3	4
Lakshadweep	0	0	0	0	0	0	0	0	0	Ú	0
Pondicherry	6	0	1	2	0	0	0	0	2	23	34
Total	1215	464	734	571	286	9	191	6	824	13439	17739

SC: Scheduled Caste; ST : Scheduled Tribe; UG : Unemployed Graduate;

UEG : Unemployed Engg. Grad. PH : Phys. Handicapped : DEF : Defence Category;

FF : Freedom Fighter : Others Includes Social Worker Cateogry, dealerships given on

compassionate grounds/under Discretionary quota. Two/Three wheeler outlets and Company

Owned and Operated outlets

OSP : Outstanding Sports Persons PMP : Para Military/Police/Govt. Personnel

Statement-II

Statewise Categorywise LPG Distributors as of 1.4.2000

States/U/Ts/	SC	ST	UG/UEG	РН	DEF	FF	OTH	OPEN	OSP	PMP	ADHOC	Total
1	2	3	4	5	6	7	8	9	10	11	12	13
Andhra Pradesh	49	21	55	30	21	14	237	100	1	0	3	531
Arunachal Pradesh	0	11	0	0	0	0	8	4	0	0	0	23
Assam	11	18	18	14	7	5	38	45	0	0	0	156
Bihar	27	15	26	20	16	9	54	57	1	1	5	231
Delhi	38	0	21	16	39	6	110	75	0	0	0	305
Goa	4	0	3	1	1	1	14	10	0	0	1	35
Gujarat	29	42	40	35	22	11	102	143	0	0	3	427
Haryana	30	0	18	, 14	22	8	31	56	0	1	3	183
Himachal Pradesh	8	2	6	3	0	1	47	10	0	0	0	77
Jammu & Kashmir	7	0	5	3	0	2	72	14	0	0	1	104
Karnataka	60	3	41	30	27	10	87	105	1	3	3	370
Kerala	43	3	43	21	18	9	22	73	0	2	3	237
Madhya Pradesh	32	42	27	31	18	11	120	121	1	0	1	404
Mahar as htra	48	55	59	51	8	13	244	264	0	0	0	742
Manipur	0	6	1	1	1	0	4	9	0	0	0	22
Meghalaya	0	9	0	0	0	0	10	3	0	0	0	22
Mizoram	0	6	1	0	0	0	8	0	0	0	0	15

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1	2	3	4	5	6	7	8	9	10	11	12	13
Nagaland	0	8	0	0	0	0	9	2	0	0	1	20
Orissa	5	13	11	9	2	4	33	32	0	0	2	111
Punjab	47	0	32	22	15	10	96	62	0	0	4	288
Rajasthan	27	19	34	26	8	8	66	68	2	2	1	260
Sikkim	0	1	0	0	0	0	2	0	0	0	0	3
Tamil Nadu	82	4	79	40	30	17	47	144	3	2	2	450
Tripura	0	5	1	1	1	0	4	7	0	0	0	19
Uttar Pradesh	110	0	65	48	63	23	258	165	1	4	1	738
West Bengal	47	11	26	25	15	9	91	113	1	1	2	341
Andaman & Nicobar	0	0	0	0	0	0	1	0	0	0	0	1
Chandigarh	6	0	4	2	3	1	9	5	0	0	0	30
Dadar & Nagar Haveli	0	0	0	0	0	0	0	1	0	0	0	1
Daman & Diu	0	0	1	1	0	0	0	0	0	0	C	2
Lakshadweep	0	0	0	0	0	1	0	0	0	0	0	1
Pondicherry	2	0	2	1	1	0	0	6	0	0	0	12
Total	712	294	619	445	338	172	1824	1694	11	16	36	6161

Setting up of Mirage Manufacturing Industry by France in India

669. SHRI B. VENKATESHWARLU :

SHRI CHANDRA BHUSHAN SINGH :

SHRI K. YERRANNAIDU :

SHRI GANTA SREENIVASA RAO :

DR. MANDA JAGANNATH :

Will the Minister of DEFENCE be pleased to

(a)

state:

whether the Government of France has offered to establish a part of the manufacturing facility for the latest generation of its Mirage aircraft in the country;

if so, whether the Government have accepted (b) the said offer:

the details thereof alongwith the terms and (c) conditions laid down therefor;

whether the Government have taken up the (d) matter witth the Government of France regarding supply of Mirage aircraft to Pakistan by that country; and

(e) if so, the reaction of the French Government thereto?

THE MINISTER OF DEFENCE (SHRI GEORGE FERNANDES) : (a) No, Sir.

(b) and (c) Do not arise.

(d) and (e) There is an on-going dialogue with Government of France which, interalia, covers the security environment in India's neighbourhood. The Government of France have been appreciative of India's national security concerns.

LPG Connections

SHRI SURESH CHANDEL : Will the Minister 670. of PETROLEUM AND NATURAL GAS be pleased to state:

whether the Government have invited appli-(a) cations to provide LPG connections from the residents of towns and cities having population of more than twenty. thousand:

if so, the number of applications received, the (b) number of LPG connections provided and the number of applications still pending so far, State-wise; and

(c) the time by which the remaining applicants are likely to get LPG connections?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI SAN⁻OSH KUMAR GANGWAR) : (a) to (c) LPG distributors are under instructions to make registration of prospective customers round the year in their trading area, throughout the country. Total number of waiting list registered with the LPG distributors of Public Sector Oil Companies was about 93 lakhs as on 1.12.1999. Government have a plan to release 1 crore new connections during calendar year 2000 to liquidate this waiting list.

[English]

Petrol Pumps and LPG Distributors in Purulia, West Bengal

671. SHRI BIR SINGH MAHATO :

SHRI SANAT KUMAR MANDAL :

Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) the number of petrol and LPG distributors exist in Purulia and Sunderban areas of West Bengal;

(b) whether the Government have any proposed to increase the petrol pumps and LPG distributorships in the aforesaid areas; and

(c) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS AND MINSITER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI SANTOSH KUMAR GANGWAR) : (a) to (c) At present, there are 23 retail outlets and 3 LPG distributorships in operation in the Purulia and Sunderban areas of West Bengal. In order to meet the fuel requirements of these areas, in addition to the locations pending from the previous marketing plans, 3 LPG distributorships have been included in the LPG Marketing Plan 1996-98.

[Translation]

Standard of Indian Railways

672. SHRI MOHAN RAWALE :

SHRIMATI RENU KUMARI :

Will the Minister of RAILWAYS be pleased to

(a) whether the Associated Chamber of Commerce and Industry has conducted any study regarding standard of Indian Railways as reported in the *Dainik Jagaren*, New Delhi Edition, dated June 18, 2000:

(b) if so, the details thereof the reaction of the Government thereto;

(c) the measures suggested by the Associated Chamber of Commerce and Industry; and

(d) the steps taken by the Government to upgrade the standard of Indian Railways at par with the international level?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI DIGVIJAY SINGH) : (a) to (d) Yes, Sir. Associated Chamber of Commerce and Industry (ASSO-CHAM) has prepared a brief Report on Indian Railways. The main recommendations made in the Report are :

- * Use of more efficient locomotives
- * Improving wagon productivity
- * Increasing the axle-load
- * Upgrading Signalling and Telecom
- * Modernisation of terminals

In its study entitled "India Transport Sector-Long Term Issues" dated 16.3.1995, the World Bank had concluded that in terms of traffic output and productivity, the broad gauge system of Indian Railways was among the best systems of the world. International comparison of Railway Systems, moreover, needs to be qualified by the wide differences in respect of the operating and socio-economic environment and the accounting and the statistical standards adopted. It can, however, be seen from the Report that China and Russia, whose productivity indices are reported to be better than the Indian Railways, have operating ratios far worse than Indian Railways. Operating ratio reflects the financial viability of the system. It is noteworthy that Indian Railways has been able to earn an operating surplus consistently after discharging many social service obligations.

Improvement of the Railway system is a continuous process. Indian Railways has a regular machinery for identifying areas requiring improvement in functioning. New Projects/ schemes are implemented when their feasibility is established. Suggestions received from various quarters such as ASSOCHAM are always considered and acted upon. In fact, some of the measures suggested by the ASSOCHAM such as use of more efficient locomotives, improving the wagon designs, increasing the axle loads and upgra-dation of signalling & telecommunications, modernisation of terminals, and improvement of productivity

state:

of man power are already at various stages of implementation.

[English]

Accidents of IAF Planes

673. DR. RAMESH CHAND TOMAR :

SHRI MADHAVRAO SCINDIA :

SHRIMATI SHYAMA SINGH :

SHRI SUSHIL KUMAR SHINDE :

SHRI AJAY SINGH CHAUTALA :

SHRIMATI RENUKA CHOWDHURY :

Will the Minister of DEFENCE be pleased to state:

(a) the details of IAF Aircrafts crashed during each of the last six months, date-wise and place-wise alongwith the cause of accidents and the type of Aircraft separately;

(b) the details of crew members and civilians killed therein, accident-wise and amount of compensation paid to them;

(c) the quantum of losses sustained due to damage of planes and other properties, accident-wise;

(d) the outcome of each of the enquiry conducted, if any, and the follow-up action taken thereon; and

(e) the measures being taken to minimise the rate of air crash

THE MINISTER OF DEFENCE (SHRI GEORGE FERNANDES) : (a) to (c) A statement regarding the details of IAF aircrafts which crashed since February, 2000 till 20.7.2000 is enclosed. No civilian was killed in these accidents. As for the crew members killed, compensation is paid as per existing service rules.

(d) After each accident a Court of Inquiry is conducted to find the reasor s for the accident and to suggest remedial action. Out of the above accidents, Court of Inquiry has been completed in three cases. According to the findings, two accidents have been caused due to the Technical Defects and one due to Human Error (Aircrew). Necessary remedial measures are implemented to prevent recurrence of such accidents, based on the findings in the Courts of Enquiry.

(e) A High Powered Committee on Fighter Aircraft Accidents (COFAA) was constituted under the chairmanship of Scientific Adviser to Rakahs Mantri to analyse the cause of accidents which submitted its report in September, 1997. It has made certain recommendations to minimise the accident rate. Implementation of these recommendations involves changes in organisational structure, procedures, training, design, technology etc. About 55 out of 84 recommendations have been implemented so far.

S.No.	Date	Place	Type of Aircraft	Cause factor	No. of Crew Members killed	Loss of Property (As per provisional Loss statement)
1	2	3	4	5	6	7
1.	23 Feb, 2000	Vijayanagar LG	AN-32	••	_	N.A.
2.	14 Mar, 2000	Near Hakimpet A/F	lskra	**	1	N.A .
3.	25 Mar, 2000	Kargil town	Mig-23	TD	-	Rs. 15.45 Cr.
4.	25 April, 2000	50 KM from Halwara A/F	Mig-23	**	1	N.A .
5.	06 May, 2000	Ambala A/F	Mig-21	••	-	N.A.
6 .	10 May, 2000	Near Halwara A/F	Mig-23	TD	-	Rs. 4.40 cr.
7.	17 May, 2000	Near Keylong	Cheetah	••	1	N.A .
8.	17 May, 2000	Near Keylong	Cheetah	**	-	N.A.

Statement

1	2	3	4	5	6	7
9.	23 May, 2000	Near Uttarlai A/F	Mig-21	HE(A)	1	Rs . 1.70 Cr.
10.	23 May, 2000	lay, 2000 Near Bidar A/F		**	-	N.A .
11.	12 June, 2000	Dudhkundi Range near Kalaikunda A/F	Mig-27	••	-	N.A .
12.	4 Jul, 2000	Near Gapshan pass	Cheetah	**	2	N.A .
13.	13 Jui, 2000	Near Kalaikunda A/F	Mig-21	**	2	N.A .

TD-Technical defects, HE (A) - Human Error (Aircrew)

N.A. - Provisional cost of damage in these accidents are not available (NA) as Court of Inquiries is yet to be completed.

** Cause factor not known as Court of Inquiry is yet to be completed. [Translation]

Gauge Conversion of Ranchi - Lohardaga Rail Line

674. PROF. DUKHA BHAGAT : Will the Minister of RAILWAYS be pleased to state:

(a) whether there was a provision in the rail budget for the year 1999-2000 for gauge conversion of Ranchi-Lohardaga rail line and extending it upto Tori;

(b) if so, the progress made so far in this regard; and

(c) the time by which the above work is likely to be completed?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI DIGVIJAY SINGH) : (a) Yes, Sir.

(b) The earthwork and minor bridges have been taken up on the Phase-I Ranchi-Lohardaga section. Widening of formation is in progress in six sections from Km. 0 to km 65. Contracts for work on minor bridges have been awarded and the work is in progress. Besides, final location survey work for Lohardaga–Tori is in an advanced stage.

(c) The work will be progressed to completion in the coming years as per the availability of resources.

Allotment of Petrol Pumps and Gas Agencies

675. SHRI BHERULAL MEENA : Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

 (a) whether there is any quota for allotment of Petrol Pumps and Gas Agencies to the people belonging to the Scheduled Castes and Scheduled Tribes and OBC;

(b) if so, the details thereof;

 (c) whether there is any backlog for the allotment of petrol pumps and gas agencies to the people belonging to these categories;

- (d) if so, the details thereof; and
- (e) the details of the scheme to clear the backlog.

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI SANTOSH KUMAR GANGWAR) : (a) to (e) As per the existing policy, 25% dealerships/distributorships of petroleum products are reserved for the Scheduled Castes/ Scheduled Tribes. In view of the fact that the majority of the population in Arunachal Pradesh, Meghalaya, Nagaland and Mizoram belong to the Scheduled Tribes, higher percentage of reservation has been provided for them in these States in the allotment of dealerships/ distributorships as per details given below :

State distr	% percentage of dealerships/ distributorships to be awarded to the ST Category					
Arunachal Pradesi	n 70					
Meghalaya	80					
Nagaland	80					
Mizoram	90					

However, there is no reservation for OBCs.

The reservation for SC/ST categories is implemented as per the 100 point roster approved by the Government at the time of formulating the Marketing Plans. The Industry follows the reservation policy as laid down by the Government. In case there is any backlog due to decommissioning/decategorisation, the shortfall is made good in the subsequent marketing plan.

Price Rise of Chemicals and Fertilizers

676 SHRI UTTAMRAO PATIL :

DR. SUSHIL KUMAR INDORA :

SHRI RAMJI LAL SUMAN :

Will the Minister of CHEMICALS AND FERTI-LIZERS be pleased to state:

(a) whether the Government have recently announced any hike in the prices of chemicals and fertilizers;

(b) if so, the details thereof; and the reasons therefor;

(c) whether net-profit of producers is also likely to increase as a result thereof;

(d) if not, the permitted limit of profit these pro-

ducers may earn on the total capital invested by them; and

(e) the extent to which prices of chemical & fertilizers have been hiked during the last three years, separately, year-wise?

THE MINSITER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZES (SHRI RAMESH BAIS) : (a) and (b) There is no statutory control of the Central Government on the pricing of chemicals. The Maximum Retail Price (MRP) of Urea has been increased by 15% and indicative MRPs of DAP and MOP have been increased by 7% and 15% respectively w.e.f 29.2.2000. The increase was because of fiscal consideration and the necessity for maintaining the balanced nu rient application.

(c) No, Sir.

(d) In case of urea manufacturing units, a post tax return of 12% net worth is provided unit-wise under the Retention Price-cum-Subsidy Scheme by the Government.

(e) The details of price hikes of major fertilizers during last three years, separately are given below :

(Rs. per MT)

S.No.	Name of the		Hike in Sale Prices							
	fertilizer	1997-98		199	1999-2000					
		Sale Price	Effective from	Sale price	Effective from	Sale Price	Effective from			
1.	Urea	Rs. 3660	21.2.1997	Rs. 4000	29.1.1999	Rs. 4600	29.2.2000			
2.	DAP	Rs. 8300	1.4.1997	No price hike d	luring 1998-99	Rs. 8900	29.2.2000			
3.	MOP	Rs. 3700	1.4.1997	No price hike d	Juring 1998-99	Rs. 4255	29.2.2000			

[English]

Foreign Direct Investment in Chemical Sector

677. SHRI SHIVAJI MANE :

SHRI RAM MOHAN GADDE :

SHRI M.V.V. S. MURTHI :

Will the Minister of CHEMICALS AND FERTI-LIZERS be pleased to state:

(a) the total Foreign Direct Investment in chemical sector during each of the last three years;

(b) whether F.D.I. inflow in chemical sector registered a sharp decline;

(c) if so, the reasons therefor; and

(d) the steps taken/proposed to be taken by the Government to increase the inflow of F.D.I. in chemicals sector?

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS (SHRI RAMESH BAIS) : (a) As per the information compiled by the Department of Industrial Policy and Promotion, the FDI approvals/inflows in the Chemical (other than Fertilizer) sector is as under :

			(Rs. in crore)
	1997	1998	1999
Approvals	2827.18	1813.73	810.42
Inflows	821.27	1064.00	475.62

(b) Yes, Sir.

(c) and (d) While a general world-wide slowdown in the chemical sector and surplus capacity can be cited as possible reasons for the declining trend, the following steps, inter-alia, have been taken to attract more FDI:-

(i) Access to the automotic route for Foreign Direct Investment has been made easier.

- (ii) Manufacture of chemicals has been delicensed except for few hazardous chemicals.
- (iii) The time frame for consideration of FDI proposals has been reduced from 6 weeks to 30 days for communicating Government decision.
- (iv) Requirement of foreign owned Indian holding companies to obtain prior and specific approval of FIPB/Government for down stream investment in priority activities has been dispensed with subject to specific conditions.
- (v) The Foreign Investment Implementation Authority (FIIA) has been set up to provide a single point interface between foreign investors and the Government machinery both at the Central and State level.

Disinvestment of Cochin Division of Fertilizers and Chemicals Travancore Limited

678. SHRI RAMESH CHENNITHALA : Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state:

(a) whether the Government have any proposal to disinvest Coching Division of Fertilizers and Chemicals Travancore Limited; and

(b) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS (SHRI RAMESH BAIS) : (a) and (b) The Disinvestment Commission had recommended that the Government should offer a minimum of 51% of equity capital of Fertilizers and Chemicals Travancore Limited (FACT) to a strategic buyer alongwith management control on the basic of global competitive bids. The said recommendation was considered by the Govern-ment and the decision in the matter has since been deferred.

Rehabilitation of Slum Dwellers on Railway Land

679. SHRI A. BRAHMANAIAH : Will the Minister of RAILWAYS be pleased to state:

(a) whether the National Human Rights Commission has given a notice to Railways for rehabilitation of slum dwellers on Railway land in Andhra Pradesh:

- (b) if so, the details thereof; and
- (c) the steps taken by the Railway in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI DIGVIJAY SINGH) : (a) Yes, Sir.

(b) NHRC had sought report on the suggestion of Dr. P. Pullaro for regularisation/rehabilitation of the people living on railway land in Tadepalligudem, West Godavari District, Andhra Pradesh.

(c) NHRC have been advised that these people are unauthorised occupants of railway land. The policy of rehabilitation of unauthorised occupants of Government land is presently under review by the Central Government.

[Translation]

Withdrawal of Subsidy of Kerosene and LPG

680. SHRI P.R. KHUNTE : Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) whether subsidy on kerosene and LPG is proposed to be withdrawn by the end of the year 2002;

- (b) if so, the reasons therefor; and
- (c) the impact thereof on the general consumers?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI SANTOSH KUMAR GANGWAR) : (a) to (c) The Government had decided in November, 1997 that subsidy on LPG (Domestic) and PDS kerosene will be reduced in phases to reach the level of 15% and 33.33% of the import parity price by 2000-01 and 2001-02 respectively . As per the decision, the subsidy is to be transferred to the fiscal budget from the year 2002 onwards.

[English]

state:

Follow-up Action on Report of Subrahmanyam Committee

681. SHRI R.L. BHATIA :

SHRI DILIPKUMAR MANSUKHLAL GANDHI:

KUMARI BHAVANA PUNDLIKRAO GAWALI :

SHRIMATI KANTI SINGH :

DR. RAGHUVANSH PRASAD SINGH :

Will the Minister of DEFENCE be pleased to
(a) whether the Task Force appointed in the light of the recommendations of the Subrahmanyam Committee Report has submitted its report;

(b) if so, the details thereof;

(c) if not, the time by which the report is likely to be submitted; and

(d) the progress made so far in implementing each of the recommendations of the Kargil Review Committee?

THE MINISTER OF DEFENCE (SHRI GEORGE FERNANDES) : (a) to (d) The Government constituted a Group of Ministers comprising of Home Minister, Raksha Mantri, External Affairs Minister and Finance Minister on 17th April 2000 to review the National Security system in its entirety and in particular, to consider the recommendations of the Kargil Review Committee and formulate specific proposals for implementation. The GOM is expected to submit its report within a period of six months from the date of its constitution. The GOM has in accordance with its terms of reference set up four Task Forces, one each in the areas of intelligence apparatus, internal security, border management and defence management. These Task Forces are to submit their reports within three months from the date of their constitution. The Government has accepted the recommendations of the Kargil Review Committee concerning acquisition of (i) high altitude UAV's (ii) communication interception equipment, (iii) satellite imagery capability of world standards, and (iv) development of skills in encryption/decryption, for strengthening the surveillance system in principle. Necessary action to implement these recommendations has been initiated. However, in view of the sensitive nature of issues involved, it would not be in the national interest to divulge further details of actions being taken by the Government on these recommendations.

[Translation]

Setting up of Liaison Office of GAIL in Maharashtra

682. SHRI HARIBHAU SHANKAR MAHALE : Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) whether any request has been made by the Government of Maharashtra to set up a Liaison office of the Gas Authority of India Limited in Maharashtra;

 (b) if so, whether the State Government has agreed to provide all necessary infrastructural facilities for this purpose; and

(c) if so, the action has been taken by the Government on it?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI SANTOSH KUMAR GANGWAR) : (a) to (c) No, Sir. However, a Branch Office of GAIL already exists in Mumbai.

Sale of Indian Arms in International Market

683. SHRIMATI RENU KUMARI : Will the Minister of DEFENCE be pleased to state:

 (a) whether any plan regarding sale of Indian arms and ammunitions in the international market is under consideration;

(b) if so, the details thereof and the status of India in the international market; and

(c) the type of a ns alongwith the names of countries proposed to be exported?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (SHRI HARIN PATHAK) : (a) and (b) The Ordinance Factory Board and Defence Public Sector Undertakings have been exporting some of their products for several years after meeting domestic requirements. Steps taken comprise participation in international defence exhibitions in India nad abroad, interaction with visiting defence delegations, preparation and dissemination of product literature and assistance taken from Indian Missions abroad. Exports from India into the international market are negligible at present.

(c) Products are exported mainly to countries in Asia and Africa and include small arm ammunition, explosives, rockets, spares for rifles and guns, clothing items, parachutes and accessories, Aeronautical stores, communication equipment, components and sub-systems etc. Some products have even been exported to countries in Europe.

Compensation to Victims of deceased Army Personnel

684. SHRI PRAVIN RASHTRAPAL : Will the Minister of DEFENCE be pleased to state:

 (a) the number of the Indian Army personnel killed on duty during 1999;

(b) the details of facilities being provided to their families; and

(c) whether facilities are given at par to all the families or there is some discrimination?

THE MINISTER OF DEFENCE (SHRI GEORGE FERNANDES) : (a) (i) Battle Casualty - 983

(ii) Other than battle Casualty - 1405

Tota	2388
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(b) and (c) A statement is attached.

Statement

Battle Casualty	Casualties other than battle casualty
1	2

(i) Liberalised Family Pension

Widow : Liberalised family pension equal to the reckonable emoluments last drawn by the deceased. Pension at this rate is payable to the widow in the case of officers and to the nominated heir in the case of Personnel Below Officer Rank (PBOR) until death or disqualification – on accounts of remarriage with a person other than the real brother of the deceased. On remarriage with any other person, widow is given ordinary family pension and children are given education allowance.

Children : If the personnel is not survived by widow but is survived by child/children only, in addition to Special Family Pension at the prescribed rates (ranging betweeen 30% - 60% depending on the pay drawn by the deceased), children education allowance at the rate of 150/- p.m. per child in the case of officers and at the rate of Rs. 100/- p.m. per child in the case of PBORs is also paid.

Parents: Where an officer dies as a bachelor or as a widower without children, dependent pension is admissible without reference to their pecuniary circumstances at 3/4 of the reckonable emoluments drawn by the deceased officer for both parents and at 3/4 of this rates for a single parent. On the death of one parent, dependent pension at the latter rate is admissible to the surviving parent. In the absence of wife and children, pension at the prescribed rates admissible to the parents of the deceased.

(ii) Death Gratuity

Less than one Year service -	2 months Reckonable Emoluments
Between 1-5 Year service -	6 month's Reckonable Emoluments
Over 5 years but below 20 - years service	12 month's reckonable emoluments
20 years or - more service	One month's pay for every completed year of service subject to a maximum of 33 months or Rs. 3.5 lakh, whichever is less.

Family Gratuity : Family Gratuity ranging-between Rs. 450/-& Rs. 1600/- for Junior Commissioned Officers (JCOs) and Other Ranks (ORs) and Rs. 2000/- and Rs. 16000/- for Officers depending on rank.

2 (I) Special family pension (a) If the widow is childless				
(i)	Not exceeding Rs. 1500/-	50% of reckonable emoluments		
(ii)	Exceeding Rs. 1500/- but not exceeding Rs. 3000/-	40% of reckonable emoluments subject to a minimum of Rs. 750/-		
(iii)	Exceeding Rs. 3000/-	30% of reckonable emoluments subject to a minimum of Rs. 1200/- and maximum of Rs. 8235/-		
(b)	in case of widow havin	ig children		
	in all cases	60% of reckonable emoluments subject to a minimum of Rs. 750/- and maximum of Rs. 9000/-		

(II) Death-Gratuity subject to a maximum of Rs. 3.5 lakhs Ex-gratia :

-	
Death occurring due to	Rs. 5.00 Lakhs
accidents in the course of	
performance of duties	

Death under normal circumstances :

Ordinary Family Pension - Calculated at a uniform @ 30% of reckonable emolument subject to a maximum of Rs. 1275/- p.m. and maximum of 30% of the highest pay applicable to Armed Forces personnel.

DCRG-depending on the length of qualifying service and subject to a maximum of 33 times of the monthly reckonable emoluments. The maximum ceiling is Rs. 3.5 lakh.

RAL GAS be pleased to state:

	1			2	(De in lakh)
(iii) Ex-gratia	Awards	(Rs. in lakhs)	(III) Ex-gratia A		(Rs. in lakh)
(i) Death Occu of performance attributable to	irring in the course	Rs. 5.00	Death occurring accidents in co performance of	urse of	Rs. 5.00
	uning During (a) border				
(ii) Death Occ	urring During (a) border				
Skirmishes					
(b) action aga terrorists, extr		Rs . 7.50			
national war o	/ Action in Inter- or such like engage- are specifically -	Rs. 10.00 (w.e.f.1.5.99)			
(iv) Leave Er	ncashment			c ashment - Max per of years of s	kimum 300 days depending ervice.
Maximum 300 of service.	0 days depending upon tl	ne number of years	·		
(v) Army Gro	oup Insurance Benefits		(v) Army Group Insurance Benefits		
As per entitle	ement		As per entitlement		
	nce from National Defen as only between of 1.5.1				
(i) Rs . 5.00	lakhs for dwelling unit				
(ii) Rs. 1.00 per fami	lakh per child for educa ly	tion upto two children			
	eceased soldiers.	who were dependent			
(vii) Assista	ince from Army Central	Welfare Funds :			
	ant of Rs. 50,000/- to ea alty during the period				
	ants of Rs. 30,000/- to eac lty w.e.f. 1.5.1999.	ch living NOK of all			
De	alers selection Boards of Petrol Pumps and		Dealers Selec	tion Boards (DS	vernment have constituted the Bs) for the allotment of Petro
685 .	SHRI SANAT KUMAR	MANDAL :	Pumps and L	PG distributorshi	•
	SHRI UTTAMRAO DHI	KALE :	(b)		of selection of dealers, and
	SHRI KOLUR BASAVA	NAGOUD :	(c) allotments?	the time likely	to be taken to complete the
	SHRI VIJAY GOEL :		THE M	NISTER OF ST	TATE IN THE MINISTRY O
RAL GAS H	Will the Minister of PET	ROLEUM AND NATU-	PETROLEUM AND NATURAL GAS AND MINISTER - STATE IN THE MINISTRY OF PARLIAMENTARY AFF/ (SHRI SANTOSH KI MAR GANGWAR) : (a) Yee Sir		

(SHRI SANTOSH KUMAR GANGWAR) : (a) Yes, Sir.

(b) and (c) Locations included in the Marketing Plans are advertised by the oil companies and the selection of dealers/distributors is made by the Dealer Selection Boards on merit as per prescribed procedure. It generally takes about 6-12 months for commissioning of the dealerships/ distributorships from the date of interview.

Naval Museum in Vizag

686. DR. S. VENUGOPAL : Will the Minister of DEFENCE be pleased to state:

(a) whether the Government propose to set up a Naval Museum in Vizag;

(b) if so, the details thereof; and

(c) the amount sanctioned therefor the stage at which the matter stands at present?

THE MINSITER OF DEFENCE (SHRI GEORGE FERNANDES) : (a) to (c) A Naval Maritime Museum 'Swarana Jyoti' was created as motivation hall-cum-museum at Naval Base, Visakhapatnam in 1989. A sum of Rs. 21.27 lakhs was sanctioned by the Eastern Naval Command within its delegated powers for the purpose.

Faltering in Providing Bulk Drug Information

687. DR. BALI RAM : Will the Minister of CHEMI-CALS AND FERTILIZERS be pleased to state:

(a) whether M/s. Alembic, Gujarat Lyka, RPG Life Sciences, Themis, etc. have faltered on providing Bulk Drug Information to NPPA;

(b) if so, the action taken by the Government under DPCO 1995;

(c) whether M/s. RPG Life Sciences, Alembic, etc. are selling their products above the prices fixed by the Government; and

(d) if so, the action taken by the Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS (SHRI RAMESH BAIS) : (a) and (b) M/s. Alembic, Gujarat Lyka-RPG Life Sciences and Themis Chemicals have not faltered on providing bulk drug information to NPPA.

(c) and (d) On receipt of any such complaints NPPA takes action in accordance with the Drugs (Prices Control) Order, 1995. In the case of M/s. RPG Life Sciences, and Alembic, no such complaint has been received by the NPPA.

Storage of Ammunition in Bharatpur

688. SHRI RAMSAGAR RAWAT : Will the Minister of DEFENCE be pleased to state:

(a) whether there were discrepancies in the storage of ammunition in Bharatpur;

(b) if so, the details thereof; and

(c) the measures proposed to be taken to overcome these discrepancies?

THE MINISTER OF DEFENCE (SHRI GEORGE FERNANDES) : (a) As reported by Army Headquarters, there is no discrepancy in storage ammunition stock in Ammunition Depot, Bharatpur

(b) and (c) In view of the reply at (a) above, the question does not arise.

Encroachment of Railway Land

689. PROF. UMMAREDDY VENKATESHWARLU : Will the Minister of RAILWAYS be pleased to state:

(a) the area of railway land encroached by landless poor in Andhra Pradesh; and

(b) the steps taken by Railways to remove such encroachment and to rehabilitate the encroachers?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI DIGVIJAY SINGH) : (a) This information is not compiled State-wise but Railway-wise. The State of Andhra Pradesh is served by Southern, South Central and South Eastern Railways. The area of railway land encroached on these three Railways is 83, 84 and 715 hectares respectively.

(b) Removal of encroachers from Railway land is a continuous process which is undertaken under the provisions of Public Premises (Eviction of Unauthorised Occupants) Act 1971. The policy of rehabilitation of unauthorised occupants of Government land is presently under review by the Central Government.

EC Control on Staff on Election Duty

690. SHRIMATI SHYAMA SINGH :

•

SHRI CHANDRAKANT KHAIRE :

Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state:

(a) whether the Election Commission has asked the Government to concede its repeated demand for full administrative control over all staff deputed for poll duty; (b) if so, the reaction of the Government on such demand.

(c) whether the Government had also assured the Supreme Court to resolve the issue with the Election Commission ; and

(d) if so, the steps taken to reduce the issue?

THE MINISTER OF STATE OF THE MINISTRY OF INFORMATION AND BROADCASTING MINISTER OF STATE OF THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI ARUN JAITLEY) : (a) Yes, Sir.

(b) to (d) The issue concerning grant of disciplinary jurisdiction to the Election Commission of India over the staff deputed for election work under section 28 A of the Representation of the People Act, 1951 and section 13CC of the Representation of the People Act, 1950 read with article 324 of the Constitution, is sub-judice before the Supreme Court in the Civil Writ Petition No. 606/93 filed by the Election Commission of India against the Union of India & others. A joint application proposing a resolution of the issue has been made to the Supreme Court on 26.7.2000. The matter is listed for 27.7.2000 for directions of the Supreme Court.

[Translation]

Electrification of Rail Routes

691. DR. SUSHIL KUMAR INDORA :

SHRI RAMJI LAL SUMAN :

Will the Minister of RAILWAYS be pleased to state:

(a) whether a decision has been taken to electrify all the rail routes throughout the country;

(b) if so, the total rail routes electrified by the end of March 2000 in terms of percentage;

(c) the likely increase in the above percentage by the end of the financial year 2000-2001;

(d) the time limit stipulated for electrifying the all rail routes throughout the country; and

(e) the average percentage of rail routes electrified every year during the last three years?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI DIGVIJAY SINGH) : (a) No, Sir.

(b) By the end of March, 2000, 14984 Route Kilometres which constitute 23.86% of the total railway routes have been electrified. (c) During the year 2000-01, 500 Route Kilometres are planned to be further electrified.

(d) Does not arise in view of (a) above.

(e) During the last three years, on an average 490 Route Kilometres have been electrified every year which works to 0.78% of the total railway routes.

[English]

Third Party Negotiations on Garments and Knitwear

692. SHRIMATI D. M. VIJAYA KUMARI :

SHRI K. YERRANNAIDU :

Will the Minister of TEXTILES be pleased to state:

(a) whether a notification regarding third party shipment or negotiations on garment and knitwear has been issued on June 13, 2000;

(b) if so, the details thereof; and

(c) the reaction of the exporters and its impact on overseas buyers?

THE MINISTER OF STATE IN THE MINISTRY OF TEXTILES (SHRI GINGEE N. RAMACHANDRAN) : (a) Yes, Sir.

(b) A copy of the Gazette Notification dated 13th June, 2000 is attached as Statement.

(c) The notification was issued after holding Open House discussions with exporters and it would have no impact on overseas buyers.

Statement

To be Published in Part-I Section-1 of the Gazette of India Extraordinary

MINISTRY OF TEXTILES

NOTIFICATION

New Delhi, the13th June, 2000

Subject : Garments and Knitwears Export Entitlement (Quota) Policy (2000-2004), in respect of countries where such exports are covered by restraints under the provisions of the Agreement on Textile and Clothing.

No. 1/68/2000 - Export I - 1. Attention is invited to Notification No. 1/128/99 Exports -I dated 12th November, 1999 which was amended subsequently by Notification of even number dated 10th December, 1999 and 7th February, 2000 on the above mentioned subject. It has been decided to further amend the Notification as follows :

2. Para 5(iii) shall be substituted by the following :-

"Available levels will be allotted pro-rata on the realised value of exports till 31st August of the succeeding year against the exports made during the base year by the applicants in each country-category. These will also include the value of exports made in the years prior to the base year realised till the above date, but would exclude the value for which the entitlement has already been obtained in previous year. Realised value of exports shall be supported by an affidavit prescribed for this purpose. Allotments, however, will be restricted to the average annual export performance of India in the country-category during the base year."

3. Sub para (xi) after sub para (x) of para 5 is introduced as follows :-

"The term transfer shall also include the third party transctions/negotiations in which the export proceeds are credited to an account other than that of entitlement holder. However, export proceeds realised in case of such third party transactions/negotiations during the period transfers are allowed, shall be deemed to be realised by the entitlement holder."

Consequently, the earlier sub para (xi) and (xii) will be renumbered as sub para (xii) and (xiii) respectively.

4. Para 7 (iv) shall be substituted by the following:-

"Entitlements under this system will be calculated and allotted by the Quota Administering Authority on the basis of realised value of admissible exports till 31st August of the succeeding year against the exports made during the base year. These will also include the value of exports made in the years prior to the base year realised till the above date, but would exclude the value for which entitlement has already been obtained in previous years. Realised value of exports shall be supported by an affidavit prescribed for this purpose. The exports of quota garments, which are covered under this Allotment Policy, to non-quota countries will, however, be given double weightage for the purpose of determining entitlements. The levels available will be distributed pro-rata on the basis of the value of exports of individual applicants."

5. The following may be added after Sub-para 17 (iii) (d)

"e) Transfer of quotas which are not allowed":

 Sub-para 17 (v) may be substituted by the following:-"In cases where the Committee finds the exporters guilty of fraud or other irregularities, which are violative of any of the above provisions, after examining his explanation and giving a personal hearing, the exporter may be given one or many of the penalties by way of an (a) forfeiture of EMD/BG amount; (b) confiscation of quota; and (c) debarment from obtaining entitlements and participating in the Export Entitlement Distribution Scheme for a specified period."

7. After Sub-para 17 (x), following Sub-paras may be added :-

(xi) The Enforcement Committee shall normally dispose of all appeals within a period of six months.

(xii) The Enforcement Appellate Committee shall normally dispose of all appeals within three months."

8. All other terms and conditions of the Notification mentioned in Para 1 above will remain unchanged.

Sd/-(ATUL CHATURVEDI) Joint Secretary to the Government of India

[Translation]

Scheme to Adjust the Debt of SEBs

693. SHRI ASHOK N. MOHOL :

SHRI RATTAN LAL KATARIA :

SHRI D.V.G. SHANKAR RAO :

Will the Minister of POWER be pleased to state:

(a) whether the debt given to SEBs by NTPC & Coal India Ltd. has been waived off;

(b) if so, the details thereof;

(c) the extent to which burden of debt of State Electricity Boards is-likely to be reduced;

(d) whether the above plan was formulated about four years back;

(e) if so, the reasons for delay in finalising the above plan; and

(f) the details of the losses suffered by the State Electricity Boards during the last year?

THE MINISTER OF STATE IN THE MINISTRY OF POWER (SHRIMATI JAYAWANTI MEHTA) : (a) At present, there is no such scheme to waive off the debt given to SEBs by NTPC & Coal India Ltd.

(b) to (e) In view of the above, do not arise.

(f) A statement indicating surplus/deficit of State Electricity Boards for the year 1998-99 is enclosed.

Statement

Surplus/Deficit of State Electricity Boards (without subsidy)

S.No.	SEBS	1998-99 (Rs. in crores)
1.	Andhra Pradesh SEB	(–)1961.82
2.	Assam SEB	(-)602.09
3 .	Bihar SEB	()2978.17
4.	Gujarat EB	()1966.43
5.	Haryana SEB	(–)368.00
6.	Himachal Pradesh SEB	(–)6.27
7.	Karnataka EB	(–)847.80
8 .	Kerala SEB	(-)262.96
9.	Madhya Pradesh EB	(–)1580.22
10.	Maharashtra SEB	21.01
11.	Meghalaya SEB	(-)32.79
12.	Punjab SEB	(–)876.97
13.	Rajasthan SEB	(–)1040.65
14.	Tamil Nadu EB	(–)741.28
15.	Uttar Pradesh SEB	(–)1746.91
16.	West Bengal SEB	(–)904.15
	Total	(-)15895.50

Source : CEA

[English]

Construction of Daitari-Banspani Railway Line

694. SHRI ANANTA NAYAK : Will the Minister of RAILWAYS be pleased to state:

(a) the progress of Daitari-Banspani new rail line in Orissa as on date from both sides;

(b) the amount required for the completion of that project; and

(c) the steps taken to release the required amount for the early completion of that project?

THE MINISTER OF STATE IN THE MINISTRY OF

RAILWAYS (SHRI DIGVIJAY SINGH) : (a) At present work is in progress from Km. 0 to 140 from Banspani end, where formation is ready in patches over a length of 109.5 km. 207 minor bridges, out of a total of 361 required for the whole project, have been completed. Work is in progress on 16 out of 26 major bridges also. Tenders have been invited for the remaining10 major bridges and finalised for 6 of them. Also, 1.48 lakh cum of ballast have been collected out of 1.81 lakh cum required from km. 0 to 58. The first block section from Banspani to Joruri (11 km.) is fast nearing completion and is targetted to be opened before end of this year.

(b) As anticipated now, about Rs. 330 crore would be needed beyond, March, 2001 for completion of the project.

(c) The project will be commissioned in phases, for which the required funds will be provided at the budget stage every year, as per the availability of resources.

International Price of Crude Oil

695. SHRI ADHIR CHOWDHARY :

SHRI RAMJIVAN SINGH :

SHRI A. VENKATESH NAIK :

Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

 (a) whether the increase in the prices of crude oil in the international market have an adverse impact on the indigenous production and prices of petroleum products;

(b) if so, the details thereof; and

(c) the steps taken to maintain the domestic price stable for the indigenous oil products?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI SANTOSH KUMAR GANGWAR): (a) to (c) Currently, prices of oil in international market are volatile and are subject to wide fluctuation. The oil price's trend in the international market has an impact on our import bill and the domestic prices. The Government constantly monitors the developments in the international, market so as to make suitable adjustments in prices of petroleum products in the country.

[Translation]

LPG Bottling Plants

696. SHRI THAWAR CHAND GEHLOT : Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) the LPG bottling plants set up in the country

Sravana 5, 1922 (Saka)

To Questions 150

during the period 1997-98, 1998-99 and 1999-2000, Statewise;

(b) the details of the demand and supply met by the respective L.P.G. bottling plant during the above period;

(c) the demand of L.P.G.gas cylinders in the country at present; and

(d) the time by which the Government is likely to meet the demand of gas cylinders?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI SANTOSH KUMAR GANGWAR) : (a) to (d) The L.P.G. bottling plants set up in the country during the period 1997-98; 1998-99 and 1999-2000, State-wise are given in enclosed statement.

As on 1.4.2000 the total installed bottling capacity in the country with Public Sector Oil Marketing Companies was 4670 TMTPA. The actual packed LPG sales by PSU Oil Companies during the year 1999-2000 was about 5.73 million tonnes.

Government has a plan to release 1 crore LPG connections during the current year which will liquidate the waiting list of about 93 lakhs existing with the LPG distributors as on 1.12.1999.

Statement

LPG Bottling Plants Set up During 1997-98 to 1999-2000 in the Country

1999-2000 in the Country		
	State	Location
		(Name of Oil
		Company)
	1	2
1997-98	Rajasthan	Bikaner (ICC)
	Uttar Pradesh	Sultanpur (BPCL)
		Farukhabad (IOC)
	Kerala	Quilon (IOC)
	Andhra Pradesh	Cuddapah (IOC)
	Gujarat	Ahmedabad (IOC)
	West Bengal	Uluberia (BPCL)
1998-99	Uttar Pradesh	Saleempur (BPCL)
		Roorkee (BPCL)
	Gujarat	Bhavnagar (IOC)
	Maharashtra	Akola (IOC)
		Manmad (IOC)
	- Andhra Pradesh	Cherlapalli (BPCL)
		Cherlapalli (IOC)
	Madhya Pradesh	Peethampur (BPCL)
	Tamil Nadu	Gummidipondi (HPCL)

	1	2
		Myladhutarai (IOC)
	West Bengal	Budge-Budge (IOC)
	•	Raiganj (BPCL)
	Bihar	Purnia (HPCL)
	Karnataka	Mangalore (HPCL)
	Rajasthan	Bikaner (BPCL)
1999-2000	Uttar Pradesh	Naini (BPCL)
		Jhansi (BPCL)
	Maharashtra	Wai (BPCL)
	West Bengal	Durgapur (BPCL)
	Tamil Nadu	Tanjore (BPCL)
		Madurai (HPCL)
		Madurai (IOC)
	Gujarat	Gandhar (IOC)
	Andhra Pradesh	Thimapur (IOC)

[English]

Pragati Power Projects

697. SHRI DILEEP SANGHANI : Will the Minister of POWER be pleased to state:

(a) whether a 330 MW Combined Cycle Pragati Power Project has been laid in Delhi;

(b) if so, the details thereof;

(c) whether it will use treated sewage waste, to be environment friendly;

(d) the States in which such power plants have been set up;

(e) the particulars of such plants to be set up in the near future in the country State-wise; and

(f) the number of such proposals pending with the Government?

THE MINISTER OF STATE IN THE MINISTRY OF POWER (SHRIMATI JAYAWANTI MEHTA) : (a) Delhi Vidyut Board (DVB) have proposed to set up a 330 MW combined Cycle Power Plant in Delhi.

(b) Techno-economic clearance (TEC) for the project has been given on 10.2.2000 at an estimated present day cost of US\$ 59.888 million plus Rs. 773.58 crore. The project will be commissioned with in a period of 30 months from the date of investment decision.

(c) Yes, Sir.

(d) Similar projects are already in operation in the States of Delhi, Haryana,Uttar Pradesh, Rajasthan, Gujarat, Tamil Nadu, Kerala, Assam and Tripura.

(e) and (f) The particulars of such plants to be set up

in near future State-wise and the proposals pending with the Government are given below:

State	Name of the project	Status
Rajasthari	1. Anta CCPP St. II (650 MW) -NTPC District Kota	TEC given on 19.8.99
	 Ramgarh CCPP St. II (71 MW) -RSEB district Jaisalmer 	Under Examination
Uttar Pradesh	1. Auraiya CCPP St. II (560 MW) - NTPC District Auraiya	TEC given on 30.11.98
Gujarat	1. Kawas CCGT St. II (650 MW) NTPC District Surat	TEC given on 19.8.98
	2. Jhanor Gandhar CCGT St.II (650 MW)-NTPC –District Bharuch	TEC given on 12.11.98
Tamil Nadu	 Kovilkalappal CCPP (107. 88 MW) - TNEB District Thiruvarur. 	Under Examination

Defective Tank Barrels

698. SHRI T. M. SELVAGANPATHI : Will the Minister of DEFENCE be pleased to state:

 (a) whether the Army had to withdraw 770 defective tank gun barrels for its frontline T-72 tanks as they were manufactured by using a defective process by an ordnance factory;

(b) whether there were atleast 36 accidents involving the defective barrels and 11 of them cracked or burst during firing; and

(c) if so, the action taken by the Government against the officials of the ordnance factory which produced the defective tank barrels ?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (SHRI HARIN PATHAK) : (a) to (c) Incidents of Barrel Burst till date have been 44. Of these, 22 Barrels each are from imported and indigenous origin. Indigenous manufacture of Barrels has been established in accordance with technology regime of the collaborators and under the supervision of Russian specialists.

A Committee which included specialists from Directorate General of Quality Assurance (DGQA), Midhani, Ordnance Factory Board (OFB) and Defence Research & Development Organisation (DRDO) conducted investigations associating Russian Specialists also. Failures have occurred with use of both imported and indigenous ammunition. In the absence of any particular pattern of failure of barrels, no definite conclusion could be drawn for the failures. However as a matter of abundant caution, 62 barrels have been withdrawn from Tanks in the Field Army so far and the same have since been replaced with serviceable barrels.

Setting up of a Bottling Plant in Tamil Nadu

699. SHRI THIRUNAVUKARASU : Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) whether the Government propose to set up LPG bottling plants in Tamil Nadu; and

(b) if so, locations thereof alongwith the productive capacity of the plants?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI SANTOSH KUMAR GANGWAR) : (a) and (b) Public Sector Oil Marketing Companies are planning to set up 6 bottling plants in Tamil Nadu as per the following details :-

Location	Name of Co.	Capacity (TMTPA)
Mannargudi	IOC	6
Erode	IOC	34
Coimbatore	IOC	34
Chengalpet	IOC	44
Ennore	HPC	10
Coimbatore	HPC	10

Foreign Investment in Power Projects

700. SHRI BASU DEB ACHARIA :

SHRI SUSHIL KUMAR SHINDE :

SHRI INDRAJIT GUPTA :

SHRI MADHAVRAO SCINDIA :

Will the Minister of POWER be pleased to state:

 (a) whether the Government have decided to abolish the ceiling of Rs. 1500 crore for automatic approval of 100% foreign investment in power sector;

 (b) if so, whether this has given rise to protests from domestic enterprises trade unions and Chambers of Industry and Commerce;

(c) if so, the details in this regard; and

(d) the reaction of the Union Government thereon? THE MINISTER OF STATE IN THE MINISTRY OF POWER (SHRIMATI JAYAWANTI MEHTA) : (a) Yes, Sir. Keeping in view the growing demand for power in the country and the need for more investment in this sector, the Government of India, as part of further liberalisation of the Foreign Direct Investment regime, has on June 12, 2000, decided to remove the upper limit for foreign direct investment in respect of projects relating to electric generation, transmission and distribution (other than atomic reactor power plants).

(b) No reports of prospects have been received in the Ministry of Power from domestic enterprises, trade unions and Chambers of Industry and Commerce in regard to the above decision.

(c) and (d) Do not arise in view of reply to (b) above.

Railway Tickets in Regional Languages

701. SHRI BASANGOUDA R. PATIL : Will the Minister of RAILWAYS be pleased to state:

(a) whether the Government are aware that the ordinary Railway Tickets (Passenger tickets) which are often not printed in the Regional Languages, cause hardship to the rural masses;

(b) if so, whether the Government have also received representations in this regard; and

(c) the reaction of the government thereon?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI DIGVIJAY SINGH) : (a) Tickets for the lowest class of carriage, i.e. Second Class Railway tickets are printed also in the regional language commonly in use at the place of issue of ticket alongwith English and Hindi.

- (b) No, Sir.
- (c) Does not arise.

Rehabilitation of Jute Sector

702. SHRI AJOY CHAKRABORTY : Will the Minister of TEXTILES be pleased to state:

(a) whether the National Institute of Research on Jute and Allied Fibre Technology (NIRJAFT) has developed a plan to rehabilitate the jute sector, which is fighting a losing battle against the synthetic alternatives; and

(b) if so, the details of the plan and the Government's reaction thereto?

THE MINISTER OF STATE IN THE MINISTRY OF TEXTILES (SHRI GINGEE N. RAMACHANDRAN) : (a) No, Sir.

(b) Does not arise.

Payment of Subsidy

703. SHRI P. KUMARASAMY : Will the Minister of TEXTILE be pleased to state:

(a) whether the Government would take steps at the earliest to return back the long pending subsidy amount of Rs. 41 crores for the benefit of weavers in Tamil Nadu;

- (b) if so, when; and
- (c) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF TEXTILES (SHRI GINGEE N. RAMACHANDRAN) : (a) to (c) Government of India have received claims for Rs. 41.96 crores (Rs. 2097.55 lakhs for the year 1998-99 and for Rs. 2098.20 lakhs for the year 1999-2000) under the Market Development Assistance Scheme. The Government has already released 50%, being the rebate portion of the claims for the year 1998-99, to Government of Tamil Nadu The Government of Tamil Nadu has been requested to submit utilisation certificate and certain other information. Release of further funds will be considered on receipt of requisite information from Government of Tamil Nadu.

[Translation]

Outstanding Arrears of NTPC

704. SHRI RAMANAND SINGH : Will the Minister of POWER be pleased to state:

(a) the details of the outstanding arrears of NTPC against State Electricity Boards, State-wise; and

(b) the steps being taken to recover the same amount?

THE MINISTER OF STATE IN THE MINISTRY OF POWER (SHRIMATI JAYAWANTI MEHTA) : (a) The Statewise details of outstanding dues payable to NTPC as on 30.6.2000 are given in enclosed Statement. The total outstanding dues as on 30th June, 2000 works out to Rs. 14744 crores including surcharge of Rs. 5371 crores.

(b) The NTPC and the Government are taking up the following steps for recovery of outstanding dues of NTPC indicated below :-

- The NTPC management is pursuing recovery of dues with concerned SEB/State Government.
- (ii) The Special Incentive Scheme has been introduced by NTPC since September, 1994 to provide incentive to States which establish Letter of Credits (LC) to cover full amount of current monthly bills. By enhancing their LC to the required level, SEBs would be in a position to avail 2.5% rebate on payments made in four equated weekly instalments and also obtain reimbursement of charges incurred for LC operation.
- (iii) NTPC at times also resorts to regulation of power to the defaulting States.

•

- (iv) In case of new projects, NTPC is making efforts for payments safeguards in the power purchase Agreements signed for its new projects. These include back up through State Government guarantee, tripartite agreement between NTPC, concerned State Government and RBI for direct payment out of the States' RBI account in case of default in payments and LCs for full payment for energy bills.
- (v) The position is also reviewed periodically by Ministry of Power and the matter is taken up at the level or Chief Secretary/Chief Minister.
- (vi) There is also a dispensation under which dues as on 31.12.1996 are being recovered by Ministry of Finance through Central appropriation and paid directly to NTPC. The amount

of Central Appropriation received during 1997-98, 1998-99 and 1999-2000 in respect of the above dues was Rs. 270.76 crores, Rs. 376.61 crores and Rs. 496.17 crore respectively.

(vii) A proposal for securitization for liquidating part of the dues payable to Central Public Sector Power Utilities has been approved by the Government. The proposal includes issue of bonds by the concerned SEBs to the CPSUs to cover the principal amount due upto 31.12. 1999 or any other mutually accepted date and backing of such bonds by the State Government guarantees and further by Central Governmen agreeing to deduct central plan Allocations to the concerned State to the extent of 15% in case of default.

Statement

			(13. 11)
Super Thermal Power Station/	Outstanding	Surcharge	Total
State Electricity Board	as on Date	Billed	Outstanding
1	2	3	4
Bihar	166426	99877	266303
Delhi Vidhyut Board	134981	121449	256430
Utter Pradesh PCL	187089	63752	250841
West Bengal SEB	89083	42297	131380
MPEB	54652	28110	82762
Orissa	60122	18331	78453
Damodar Valley Corporation	29480	28827	58307
Maharashtra SEB	36194	17919	54113
Jammu & Kashmir	20402	32314	52716
Gujarat Electricity Board	27187	18059	45246
Rajasthan SEB	31937	7563	39500
Tamil Nadu Electricity Board	25452	9172	34624
Haryana	9380	25244	34624
APTRANSCO	20259	7429	27688
КРТСІ	17093	6938	24031
Kerala SEB	15529	4426	19955

NTPC Outstanding Dues as on 30.6.2000

(Rs. in Lacs)

1	2	3	4
Punjab SEB	2968	1277	4245
Assam SEB	2838	1121	3959
Sikkim	2299	838	3137
Pondicherry	2264	796	3060
Himachal Pradesh SEB	1527	925	2452
Goa (Western Region)	16	220	236
Goa (Southern Region)	95	117	212
Daman & Diu	0	119	119
Union Territory of Chandigarh	5	0	5
Total	937278	537120	1474398

Abbreviations :-

SEB : State Electricity Board.

KPTCL : Karnataka Power Transmission Corporation Limited

APTRANSCO : Andhra Pradesh Trans Company

MPEB : Madhya Pradesh Electricity Board

UPPCL : Uttar Pradesh Power Corporation

Power Generation by NTPC

705. SHRI NAWAL KISHORE RAI :

SHRI ZORA SINGH MANN :

Will the Minister of POWER be pleased to state:

(a) whether installed capacity of several power generation plants of the National Thermal Power Corporation is not being utilised fully;

(b) if so, the reasons therefor;

(c) the names of projects and the percentage of the installed capacity utilised and power generated by them during the last three years;

(d) whether these projects have suffered financial losses due to under utilization of installed capacity; and

(e) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF POWER (SHRIMATI JAYAWANTI MEHTA) : (a) and (b) All NTPC stations have been generating as per grid requirement and utilising the capacity to the maximum possible extent. However, in Eastern Region, NTPC installed capacity is underutilised due to low demand and consequently low generation schedule given by EREB. Inadequate transmission, sub transmission and distribution system further result in poor off take of power in the region. Gas stations are being run as per the fuel availability and grid demand. (c) The details are given in enclosed Statement.

(d) and (e) As per provisions of the existing tariff notifications, fixed charges are fully recovered on attaining a PLF of 62.78% (including deemed generation) in case of thermal and gas stations except Talcher TPS, where the tariff is governed by provisions of the Power Purchase Agreement. During the year 1997-98, 1998-99 & 1999-2000 NTPC has recovered full fixed charges except in case of the following :

- (i) Kahalgaon STPS 840 MW Bihar : During 1997-98, the under recovery of fixed charges during the year works out to Rs. 19.85 crores.
- (ii) Jhanor-Gandhar GBPP 648 MW-Gujarat : During 1998-99, the under recovery of fixed charges was to the extent of Rs. 92.90 crores and during 1999-2000, such under recovery was Rs. 96.83 crores (provisional). This was because of low generation mainly due to the short supply of gas.
- (iii) Talcher Thermal Power Station 460 MW-Orissa : During 1999-2000, there was under recovery of fixed charges of Rs. 6.29 crores (provisional), due to lesser capacity utilization than normative level provided in the Power Purchase Agreement because of renovation and modernization undertaken for all the units.

Statement

Performance of NTPC Stations

Stations	installed	1999	-2000	1998	-99	1997	the second se
Statione	Capacity	Gen.	Cap. uti.	Gen.	Cap. uti.	Gen.	Cap. uti.
	(MW)	(MU)	(%)	(MU)	(%)	(MU)	(%)
Coal Stations							
Singrauli	2000	16455.6	93.7	15797.8	90.2	14870.8	84.9
Rihand	1000	7607.1	86.6	6817.7	77.8	7544.9	86.1
Unchahar	840	3624.9	8 5.9	3023.1	82.2	2 946 .0	80.1
Dadri	840	7092.3	96 .1	6725.5	91.4	6412.7	87.2
Korba	2100	15776.8	∂5.5	16046.6	87.2	15690.6	85.3
Vindhyachal	2260	9894.6	88.4	9934.2	90.0	8749.6	79.3
Ramagundam	2100	16642.2	90.2	15859.2	86.2	16397.8	89.1
Farakka	1600	6791.7	48.3	5475.6	39.1	6038.4	43.1
Kahalgaon	840	4281.0	58 .0	3988.7	54.2	3424.7	46.5
Talcher	1000	5320.1	60.6	4592.5	52.4	4124.1	49.7
Talcher (old)	460	2323.3	57.5	2248.5	55. 8	2096.2	52.0
GAS Stations							
Anta	413	3179.7	86.3	2931 .1	79.8	2855.4	77.7
Auraiya	652	5077.9	87.1	4146.2	71.4	3847.2	66.2
Dadri	817	5116.2	70.2	5099.2	70.2	4518.3	62.2
Faridabad*	286	1066.4	79.2	N.A .	-	N.A.	-
Kawas	645	4776.9	82.9	4411.9	76.8	4131.3	71.9
Jhanor-Gandhar	648	228 1.7	39.5	2162.2	37.5	.2641.9	45.9
Kayamkulam**	350	1247.1	55.8	243.3	71.5	N.A .	-

* Gas Turbine units commissioned during 1999-2000

** Units commissioned during 1998-99 & 1999-2000

GEN - Generation

Cap. Uti. - Capacity utilization

N.A. - Not Applicable

Construction of Malkapur - Jaina Rail Line

706. SHRI ANANDRAO VITHOBA ADSUL : Will the Minister of RAILWAYS be pleased to state:

(a) whether the Government have recieved a proposal to lay new rail line between Malkapur station of Central Railways and Jalna station of South Central Railway;

(b) if so, the details thereof;

(c) whether the Government have taken a decision to conduct a survey according to this proposal;

(d) whether the Government have permitted the Railways to issue bonds for mobilising necessary funds for construction of above new rail line; and

(e) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI DIGVIJAY SINGH) : (a) No, Sir.

(b) to (e) Do not arise.

[English]

Demand and Supply of LPG in Kerala

707. SHRI K. MURALEEDHARAN : Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) the details of the demand and supply of LPG Kerala during the last two years; and

(b) the LPG agencies proposed to be set-up in Kerala during 2000-2001, location-wise?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI SANTOSH KUMAR GANGWAR) : (a) The sale of LPG (Packed) by Public Sector Oil Marketing Companies in the State of Kerala was about 170.64 TMT and 197.36 TMT during the year 1998-99 and 1999-2000 respectively. The supply of LPG has by and large been in line with the demand during the above years.

(b) In addition to the locations pending from the previous Marketing Plans, 105 LPG distributorships have been included in the current Marketing Plan for the State of Kerala.

[Translation]

Doubling and Electrification of Daund-Manmad Rail Line

708. SHRI DILIPKUMAR MANSUKHLAL GANDHI: Will the Minister of RAILWAYS be pleased to state:

(a) whether the Government propose to double and electrify Daund-Manmad rail line and carry out survey work for laying of the proposed Nagar-Beed-Parli new rail line and provide loan for it from the Capital market; and

(b) if so, the time limit fixed therefor and if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI DIGVIJAY SINGH) : (a) and (b) A survey for doubling with electrification of Daund - Manmad line is in progress. Further consideration of the project would be possible once the survey report becomes available. The work of construction of new line from Ahmednagar-Beed-Parli-Vaijnath is in hand and would be progressed and completed in the coming years with Railways' own resources as per availability of funds.

There is no proposal at present to raise loan from the capital market for the above two projects.

[English]

Amendment in Arbitration and Limitation Acts

709. DR. V. SAROJA : Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state:

(a) whether the Government propose to amend laws relating to Limitations and Arbitration with a view to reducing the number of cases pending for a long time; and

(b) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING AND MINISTER OF STATE OF THE MINISTRY OF LAW, JUSTICE AND COM-PANY AFFAIRS (SHRI ARUN JAITLEY) : (a) No, Sir.

(b) Does not arise.

Strenngth of Pilotless Aircraft

710. SHRIMATI BHAVNABEN DEVRAJBHAI CHIK-HALIA : Will the Minister of DEFENCE be pleased to state:

(a) the number of indigenous pilotless aircraft supplied to the Indian Air Force, the Navy and the Army, so far separately;

(b) the names of their manufacturing units; and

(c) the number of such aircrafts manufactured by each of these units so far?

THE MINISTER OF DEFENCE (SHRI GEORGE FERNANDES) : (a) The Lakshya Unmanned Air Vehicle (UAV) for Aerial Target Practice is in Limited Series Production (LSP) based on indigenous development. Orders have been placed for 5 systems each by the Army Navy and Air Force. Orders for the Air Force and the Navy are under completion; the Army order is likely to be completed by April 2001.

(b) and (c) The responsibility for Limited Series Production vests with the Aeronautical Development Establishment, Bangalore a laboratory of Defence Research and Development Organisation (DRDO) which works closely with Hidustan Aeronautics Limited, Bangalore which is the identified agency for serial production. Several firms in the private and public sector supply Lakshya sub-systems. [Translation]

Privatisation of Railways for Hilly Areas

711. DR. LAXMINARAYAN PANDEYA : Will the Minister of RAILWAYS be pleased to state:

(a) whether the Government are considering to privatise the Railway for hilly areas in view of the tourism;

(b) if so, the details thereof; and

(c) the details of profit likely to be generated by the Government therefrom?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI DIGVIJAY SINGH) : (a) No, Sir.

(b) and (c) Do not arise.

Registration of New Companies

712. SHRI ZORA SINGH MANN :

SHRI RAMJI LAL SUMAN :

Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state:

(a) the number of new companies registered during each of the last three years and till date alongwith their nature of business;

(b) whether while registering these companies their credibility, stability etc. are ascertained; and

(c) if not, the reasons therefor and the measures being taken to check fraudulent companies?

THE MINISTER OF STATE OF THE MINISTRY OF INFORMATION AND BROADCASTING AND MINISTER OF STATE OF THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI ARUN JAITLEY) : (a) The number of companies limit d by shares registered during the year 1997-98, 1998-99, 1999-2000 and April-June, 2000, industrial activity-wise, is given enclosed Statement.

(b) and (c) There is no provision in the Companies Act, 1956 to ascertain the credibility and stability of companies at the time to their registration. The Companies Act, 1956, however, provides for inspection of the books of accounts, special audit and investigation into the affairs of a company. If the investigation discloses a prima facie case of fraud or cheating, action is initiated under the provisions of Act or the same is referred to the Central Bureau of Investigation.

Statement

Registration of Companies Limited by Shares : Distribution by Industrial Activity during
1997-98, 1998-99, 1999-2000 & April-June, 2000

SI. No.	Industrial Activity		No. of Companies Registered				
			1997-98	1998-99	1999-2000	April-June, 2000	
1		2	3	4	5	6	
1.	Agrie	culture & Allied Activities	2049	1257	801	133	
2.	Mini	ng & Quarrying	328	262	248	63	
3.	Man	nufacturing :					
	a)	Food-stuffs, Textiles, Wood Products, Leather & Products thereof	3865	3519	3183	705	
	b)	Metals & Chemicals and products thereof, Machinery and Equipment	8581	6910	7823	2237	
	c)	Electricity, Gas and Water	199	245	311	67	
4 .	Cor	nstruction	2536	2015	1947	469	
5.		olesale & Retail trade, staurants and Hotels	4818	4792	5472	1023	

1	2	3	4	5	6
6.	Transport, Storage and Communication	1693	1366	1575	348
7.	Finance, Insurance, Real Estate and Business Services	8691	6438	8391	3006
3.	Community, Social & Personal Services	1178	1333	1538	454
	Total	33,938	28,137	31,289	8,505

[English]

Allotment of Petrol Pumps to SCs/STs in Orissa

713. SHRI BHARTRUHARI MAHTAB : Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) the number of petrol pumps being run by the persons belonging to the SCs/STs in Orissa;

(b) the number of petrol pumps that have changed hands after being allotted against the SCs/STs quota:

(c) whether there is any proposal to order a vigilance probe in this regard; and

(d) if so, the time by which these unauthorised persons are likely to be detected and trapped?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI SANTOSH KUMAR GANGWAR) : (a) As on 1.4.2000, 52 retail outlets were being run by the persons belonging to Scheduled Castes/Scheduled Tribes in Orissa.

(b) No retail outlet dealership has been reported by oil marketing PSUs to have changed hands after being allotted under SC/ST category.

(c) and (d) Do not arise.

Annual Income of RAILWAYS

714. SHRI RAGHUNATH JHA : Will the Minister of RAILWAYS be pleased to state:

(a) whether the annual income of the railways has been decreased over the years;

(b) if so, the details thereof; and

(c) the measures taken to tone up the working of the railways and to check the wasteful expenditure?

THE MINISTER OF STATE IN THE MINISTRY OF

RAILWAYS (SHRI DIGVIJAY SINGH) : (a) No, Sir. The figures of earning of Indian Railways for the last five years are as under :

	(Rs. in crore)
Year	Annual Income
1995-96	22494.49
1996-97	24352.07
1997-98	28566.18
1998-99	29824.86
1999-2000	33124.71

(b) Does not arise.

(c) The following are some of the important areas where improvements are being done continuously for toning up the working of the Railways and checking wasteful expenditure.

- Measures to control expenditure by improving staff productivity, asset utilisation inventory management, fuel consumption, austerity in areas such as travel, publicity, hospitality etc. are being implemented.
 - For improving earnings, aggressive marketing with improved freight services and commercial incentives.
 - Tapping non-tradittional sources of revenues such as utilisation of right of way for laying of optic fibre cable, commercial utilisation of land and air space, advertising right at stations and on rolling stock etc.

All out efforts to curb leakage of revenues and pilferages.

Upgradation of MIG-21

715. SHRI KALAVA SRINIVASULU : Will the Minister of DEFENCE be pleased to state: (a) whether MiG-21 fighter aricraft have been giving major problems and its upgradation having reached its optimum, the aircrafts are to be upgraded again;

(b) if so, the details thereof alongwith the expenditure involved;

(c) whether with another upgradation, the aircraft are likely to regain its striking capability and minimise the air crashes;

(d) whether the possibility of an alternative fighter aircraft has been examined; and

(e) if so, the details thereof?

THE MINISTER OF DEFENCE (SHRI GEORGE FERNANDES) : (a) There are no major problems with the MiG-21 fighter aircraft. Contract for the upgradation of only MiG-21 Bis aircraft has been signed in 1996. MiG-21 aircraft has never been upgraded earlier.

(b) The contract for the upgrade of 125 MiG-21 Bis aircraft wees signed in March, 1996 with Russia. The total cost of the upgrade is 626 million US Dollars.

The design and development work on two MiG-21 Bis aircraft is being undertaken in Russia, which is in the final stage of completion. Concurrently, the upgradation of the remaining 123 aircrafts has commenced at HAL, Nasik and is expected to be completed by the year 2004.

(c) Avionics and weapons upgrade planned for the MIG-21 Bis aircraft are expected to enhance its striking capability and improve flight safety.

(d) and (e) Replacement of old aircraft is an on going process. MiG-21 aircraft would also be replaced on expiry of its technical life.

Naval Threat from LTTE

716. SHRI SHRINIWAS PATIL : Will the Minister of DEFENCE be pleased to state:

 (a) whether the Union Government have put on 'Alert' the Western Naval Command following Naval threat of LTTE, as per reports appeared in various National Dailies; and

(b) if so, the other precautions being taken by the Government in regard thereto?

THE MINISTER OF DEFENCE (SHRI GEORGE FERNANDES) : (a) No, Sir.

(b) Close surveillance over the area off the Tamil Nadu coast is being maintained by the Navy and the Coast Guard to safeguard India's security interests.

[Translation]

Electrification of Villages of Jammu and Kashmir

717. SHRI ABDUL RASHID SHAHEEN : Will the Minister of POWER be pleased to state: (a) the target fixed for electrification of villages of Jammu and Kashmir during Eighth Five Year Plan;

(b) whether the target fixed has been achieved;

(c) if not, the reasons therefor, and

(d) the time by which the electrification of all villages of the State is likely to be completed?

THE MINISTER OF STATE IN THE MINISTRY OF POWER (SHRIMATI JAYAWANTI MEHTA) : (a) to (c) Yearwise target and achievement of village electrification during the Eighth Five Year Plan for the State of Jammu & Kashmir are detailed below :

Year	Taryet	Achievement
1992-93	5	5
1993-94	10	6
1994-95	5	50
1995-96	65	43
1996-97*	-	27
Tot	al	131

*Not finalised by Planning Comminsion.

(d) Rural Electrification Corporation (REC) provides loan assistance under RE Programme for the Schemes sponsored by the State Electricity Boards/State Governments provided they are technically feasible and financially viable. However, priorities for village electrification are determined and decided by the State Electricity Boards/ Power Departments as per policy and direction of the State Government concerned. The time frame for complete electrification of the Villages would largely depend upon the availability of financial resources required for creating infrastrucure systems, availability of power in the states, demand of the consumers etc.

[English]

Train Accidents

718. SHRI CHANDRESH PATEL :

SHRI AJAY SINGH CHAUTALA :

Will the Minister of RAILWAYS be pleased to

state:

 (a) the number of accidents/derailments/fire in trains, including goods trains which occurred during the last three month and till date, train-wise along with reasons therefor; (b) the number of persons killed/injured and value of Government property damaged thereby;

(c) the number of Committees appointed to inquire in the cause of such accidents;

(d) the findings of the inquiry committees and action taken there on;

(e) the amount of compensation paid by the Government to the victims; and

(f) the steps taken by the Government to check such type of accidents in future?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI DIGVIJAY SINGH) : (a) to (d) The number of consequential train accidents from 01.04.2000 to 15.07.2000 is given below :-

Type of Accident	Passenger	Goods	Total
Collision	3	3	6
Derailments	48	61	109
Level Crossing Gates	16	5	21
Fire in Train	5	1	6
Total	72	70	142

Each and every accident is inquired either by a Committee of Railway Officers or in case of serious accidents by Commissioner/Chief Commissioner of Raiway Safety. Out of 142 cases. 8 cases were inquired by Commissioner of Raiway Safety. As per the findings of the inquiry committees the reason for the above accidents as follow :-

(i)	Failure Railway staff	53
(ii)	Failure of persons other than Railway staff	22
(iii)	Material/Equipment failure	13
(iv)	Sabotage	4
(v)	Combination of factor	3
(vi)	Incidental	6
(vii)	Under Investigation	41
Numbe	er of persons killed	18
Numbe	er of persons Injured	61
Value damag	of Government property ed	Rs. 9,23,93,089 (Provisional)

The staff held responsible according to the findings of the inquiry committee have been taken up under Discipline and Appeal Rules.

(e) The compensation in the above accidents will be paid as per the decree received from Railway Claims Tribunal.

(f) The important steps taken by the Government to check accidents in future are listed below :-

- (i) The work of track circuitng has been accelerated on the trunk routes and other important main lines.
- Modification of the signalling circuitry is being carried out to minimise chances of human error in causing accidents.
- (iii) Auxiliary Warning System for giving advance warning about 'Signal at danger' to the driver of the running train has been commissioned on Mumbai suburban sections.
- (iv) Walkie-Talkie sets are being progressively supplied to Drivers and Guards on selected routes.
- (v) There has been progressive increase in use of Tie Tamping and ballast cleaning machines for track maintenance.
- (vi) For monitoring track geometry and running characteristics of the track, sophisticated track recording cars, oscillograph cars and portable accelerometers are being progressively used.
- (vii) For detecting rail fractures and weld failures, 96 more double rail Ultra Sonic Flow Detectors are being procured. In addition, 2 Self Propelled Ultra Sonic Rail Testing Cars are also being procured.
- (viii) Maintenance facilities for coaches and wagons have been modernised and upgraded at many depots.
- (ix) To prevent cases of cold breakage of axles, Routine Over Hauling Depots have been equipped with ultrasonic testing equipment for detection of flaws in the axles.
- (x) Whistle boards/speed and breakers and road signs have been provided at

unmanned level crossings and visibility for drivers has been improved.

- (xi) Audio-visual publicity campaigns are conducted to educate road users on how to make a safe crossing.
- (xii) Steps have been taken to prevent inflammable and explosive materials from being carried in passenger trains;
- (xiii) Periodic Safety Audit of different divisions by inter-disciplinary teams from zonal headquarters has been introduced.
- (xiv) Training facilities for drivers, guards and staff concerned with train operation have been modernised including use of Simulators for training of drivers.
- (xv) Refresher courses are regularly organised as specified intervals.
- (xvi) Performance of the Staff connected with train operation is being constantly monitored and those found deficient are sent for attending crash courses.
- (xvii) Periodical safety drives are launched to inculcate safety consciousness among the staff.

Wastage of Cooking Gas in Gujarat

719. SHRI RATILAL KALIDAS VARMA : Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) whether Gas reserves in Gujarat is not being consumed in full but is being burnt on the spot in waste;

(b) if so, the reasons therefor; and

(c) the steps being taken to make use of gas reserves gainfully?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI SANTOSH KUMAR GANGWAR) : (a) and (b) In Gujarat the low pressure associated gas is being flared due to the following reasons :-

(i) Technical flaring for avoiding escape of unburnt gas into atmosphere during process upsets in the plants and sudden demand fluctuations. (ii) Flaring from small isolated fields, not economical to integrate with main gas grid.

(iii) Lesser intake by existing consumers/lack of consumers.

(iv) Time lag between the start of associated gas production and setting up of matching down-stream facilities for utilization of gas.

(c) The natural gas produced by Oil and Natural Gas Corporation (ONGC) in Gujarat is being handed over to Gas Authority of India Ltd. (GAIL) for further distribution to the individual consumers. ONGC have also been empowered to undertake me keting of gas upto 1.0 lac cubic metre per day, from the isolated/marginal fields in Gujarat, for which action has already been taken by them to identify consumers.

Storage Capacity for Arms and Ammunitions

720. SHRI M. CHINNASAMY : Will the Minister of DEFENCE be pleased to state:

(a) whether the sheds in Bharatpur Army Depot were sufficient to store the arms and ammunitions;

(b) if not, the reasons for keeping excess ammunitions in these sheds; and

(c) the reasons for not taking any steps in time to build sufficient sheds to store the arms and ammunitions?

THE MINISTER OF DEFENCE (SHRI GEORGE FERNANDES) : (a) At Ammunition Depot Bharatpur 23000 Metric tonne of the ammunition stock was in conformity with the capacity authorised both for open plinths and covered storage. Because of operational requirement, including for OP Vijay, approximately 7000 Metric tonne of ammunition was held over and above the capacity of the Depot.

(b) and (c) Storage capacity in Ammunition Depot Bharatpur is being progressively increased. 8 air conditioned sheds and 11 explosive store houses were completed recently. 21 additional sheds to store 7,560 MTs were sanctioned during 1999-2000.

[Translation]

Power Generation

721. SHRI TARACHAND BHAGORA :-Will the Minister of POWER be pleased to state:

(a) the schemes/programmes to be taken up to augment power generation to meet the requirement in the coutnry;

(b) the time by which these schemes are likely to be completed along with the estimated cost thereof?

(c) the number of schemes out of these are likely to be set up in Rajasthan;

(d) the total generation of power therefrom and the total cost thereof;

(e) whether the foreign multinational companies have submitted any proposal for power generation in the country; and

(f) if so, the details of the companies and the amount they propose to invest therein?

THE MINISTER OF STATE IN THE MINISTRY OF POWER (SHRIMATI JAYAWANTI MEHTA) : (a) to (f) The informattion is being collected and will be laid on the Table of the House.

[English]

Raghavan Committee Report

722. SHRI INDRAJIT GUPTA :

SHRI CHANDRA BHUSHAN SINGH :

Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to refer to the reply given to USQ No. 7621 dated May 15, 2000 and state :

(a) whether the Raghavan Committee has submitted its report;

(b) if so, the details of the recommendations made by the Committee; and

(c) the action taken by the Government thereon?

THE MINISTER OF STATE OF THE MINISTRY OF INFORMATION AND BROADCASTING AND MINISTER OF STATE OF THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI ARUN JAITLEY) : (a) Yes, Sir.

(b) The Committee has recommended that the Government should formulate a competition Policy and implement the same through a new law (the Competition Act.)

The Committee has recommended that liberalisation and economic reforms should continue; that State Monopolies and Public Sector Undertakings should be allowed only in very core areas and the rest should be privatised; that the Industries Development & Regulation Act (IDR Act), the Sick Industrial Companies Act (SICA) and the Urban Land Ceiling Act should for reviewed for substantial modification/repeal; that the Small Scale Sector should be opened up for competition; that all barriers to free trade should go; that exit policies should be made liberal by suitably amending the Labour Laws; etc etc.

The Committee has further recommended that the Competition Act should deal with all anti-competitive matters like abuse of dominance, mergers/amalgamations that might lead to abuse of dominance and agreements between enterprises that could lead to or has led to anti-competitive behaviour. It has also recommended establishment of an Independent Authority (to be known as the Competition Commission of India) to look into and adjudicate on such matters. It has recommended the repeal of the Monopolies and Restrictive Trade Practices Act, 1969 (MRTP Act) and winding up of MRTP Commission.

(c) The Government has circulated the Report widely among the general public, the State Governments/ Union Territories and the Central Ministries/Departments and has sought opinions and suggestions. The Government would take a final view on the matter on the basis of such feed-backs received from all concerned.

Losses to Oil Companies Due to Malpractices of Transporters

723. DR. RAGHUVANSH PRASAD SINGH :

SHRI A. VENKATESH NAIK :

Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

 (a) whether attention of the Government has been drawn to the news-item captioned
 – "PSUs ban transport by road" as appeared in the Indian Express on 5th June, 2000;

(b) whether the Government have assessed the loss incurred by the oil companies due to malpractices on the part of transporters;

(c) if so, the details thereof and the action taken against the persons involved therein; and

(d) the affect on the road transport companies due to this ban?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI SANTOSH KUMAR GANGWAR) : (a) Yes, Sir.

(b) to (d) The oil marketing PSUs had been advised by the Ministry to stop inter-State supply by road on receipt of reports of alleged sales tax evasion being resorted to by some customers. Central Bureau of Investigation (CBI) has registered a case in the matter on 23rd May, 2000 at Gandhinagar, Gujarat.

Construction of Foot Over-Bridge At Chevthala

724. SHRI V.M. SUDHEERAN : Will the Minister of RAILWAYS be pleased to state:

(a) whether the Government are aware of the difficulties experienced by the people due to the delay in taking up the construction of a foot over bridge at Chevthala (Trivandrum Division); and

(b) if so, the steps taken in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI DIGVIJAY SINGH) : (a) and (b) The work for construction of a foot-over-bridge was sanctioned during 1998-99 at an estimated cost of Rs. 9.8 lakh. Detailed study at the site revealed that the work will cost Rs. 19.95 lakh. A revised work at the cost of 19.95 lakhs has been sanctioned by the Railway for execution during the current year itself.

[Translation]

Chinese Threat

725. SHRI MANIBHAI RAMJIBHAI CHAUDHRI :

SHRI AJAY SINGH CHAUTALA :

Will the Minister of DEFENCE be pleased to state:

(a) whether attention of the Government has been drawn to the news item published in the *Tribune* (English) dated July 3, 2000 wherein vide a UN report, India's security has reportedly been threatened by China;

(b) if so, whether the Government have analysed the Report and its impact on our Nation's Security; and

(c) if so, the steps being taken to safeguard the country from such threats?

THE MINISTER OF DEFENCE (SHRI GEORGE FER-NANDES) : (a) to (c) Government have seen the newsitem published in The Tribune (English) dated 3.7.2000 about the reported Chinese threat of India's security.

2. Government are aware of China's assistance to Pakistan in modernising her defence industries. Chinese collaboration with Pakistan's defence production units is fairly comprehensive. Besides assisting Pakistan in its nuclear and missile development programmes, biliateral collaboration between the two countries in the field of defence has also expanded into areas such as main battle tanks, surface-toair missiles, anti tank guided missiles and electronic warfare systems.

3. Government remain vigilant and take all nece-

ssary and appropriate measures to safeguard the sovereignty, territorial integrity and security of India.

[English]

Policy for PSU

726. SHRI A. VENKATESH NAIK : Will the Minister of POWER be pleased to state:

(a) whether the NTPC has postponed tenders worth Rs. 400 to Rs. 500 crore for equipment supply to its Rs. 6000 crore Talcher expansion project;

(b) if so, the reasons therefor;

(c) whether completion of Talcher project has been delayed as a result thereof; and

(d) if so, the steps being taken by the Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF POWER (SHRIMATI JAYAWANTI MEHTA) : (a) and (b) The National Thermal Power Corporation (NTPC) postponed the bid opening of coal Handling Plant Package, has Electrostatic Precipitator Package and Control & Instrumentation Package for Talcher Expansion Project Stage-II (4×500 MW) on the request of the prospective bidders. Bids of these packages have since been opened on 30.6.2000.

(c) and (d) Shifting of dates in opening of these bids will not delay commissioning of the project as NTPC will strictly adhere to the construction schedule for timely completion of the project.

Thermal Power Station in Madhya Pradesh

727. SHRI AJOY CHAKRABORTY : Will the Minister of POWER be pleased to state:

 (a) whether the National Thermal Power Corporation (NTPC) has a proposal to set up a 3000 MW super thermal power station at Sipat in Bilaspur district of Madhya Pradesh;

(b) if so, the details of the project;

(c) whether some groups have been campaigning against the location of the proposed plant; and

(d) if so, the details thereof and the Government's reaction thereto?

THE MINISTER OF STATE IN THE MINISTRY OF POWER (SHRIMATI JAYAWANTI MEHTA) : (a) and (b) National Thermal Power Corporation (NTPC) proposes setting up of a coal based super thermal power project with a capacity of 1980 MW in Stage-I at Sipat in Bilaspur district Sravana 5, 1922 (Saka)

of Madhya Pradesh. Various clearance such as coal linkage, environmental and forest clearance from Ministry of Environment and Forests (MOE & F), techno-economic clearance from central Electricity Authority (CEA) etc. are available. Three 660 MW units with supercritical steam parameters will be installed by NTPC to make the project environment friendly. The estimated cost of the project is Rs. 7798.7 crore at 1st quarter, 1999 prices.

NTPC also envisages expansion of the project by 660 MW in Stage-II and Fesibility Report for the same has been submitted to CEA by NTPC.

(c) and (d) A few organisations like Sarvadaliya Kisan Morcha (SKM), Bilaspur, Central Paryavaran Samrakshan Manch (PSM) and certain individuals have represented against the location of the proposed plant at Sipat. The issues raised inter-alia relate to environment, Rehabilitation and Resettlement (R & R) of the Project Affected Persons (PAPs), acquisition of agricultural land etc. The issues raised by the organisations have been suitably clarified by NTPC. MOE & F has issued environmental clearance after taking into account all the factors including public hearing. NTPC will be undertaking R & R of PAPs in accordance with the R & R policy approved by the Government. NTPC and District Administration are having continuous discussions and interaction with the PAPs, villagers and Gram Panchayats. The Rehabilitation Committee formed by the District Collector is preparing rehabilitation package in consultation with the Village Development Advisory Committee (VADC) and PAPs. NTPC has taken adequate care to avoid acquisition of homestead and minimise acquisition of agricultural land while selecting the site and finalising the plant boundaries.

Sipat will be the first project in India where environment friendly supereritical technology will be adopted. As per assessment by NTPC, most of the local farmers and residents of the project affected villages are supporting setting up of the project.

Bench of Calcutta High Court at Jalpaiguri and Siliguri

728. SHRI PRIYA RANJAN DASMUNSI : Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state:

(a) whether he has recently visited Siliguri and Jalpaiguri of West Bengal to consider a Circuit Bench of Calcutta High Court;

(b) if so, the recommendations of the Calcutta High Court and the State Government in this regard; and

(c) the observations of his Ministry in this regard?

THE MINISTER OF STATE OF THE MINISTRY OF INFORMATION AND BROADCASTING AND MINISTER OF STATE OF THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI ARUN JAITLEY) : (a) to (c) Yes, Sir. The former Minister had visited Siliguri and Jalpaiguri in the context of the setting up of a Circuit Bench of the Calcutta High Court.

Views of the State Government and the Chief Justice of Calcutta High Court were sought in the context of the visit of the former Minister. Views of the State Government have been received. However, the views of the Chief Justice of the Calcutta High Court are awaited. The Union Government will formulate its views after the receipt of the views of the Chief Justice of the Calcutta High Court.

Gauge conversion in Karnataka and Maharashtra

729. SHRI G. PUTTA SWAMY GOWDA :

SHRI UTTAMRAO DHIKALE :

Will the Minister of RAILWAYS be pleased to state:

(a) the total length of metre gauge rail line in Karnataka and Maharashtra;

(b) the details of those metre gauge rail lines for which conversion work was started more than three years ago but remains incomplete;

(c) the reasons therefor; and

(d) the time by which the above conversion work is likely to be completed?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI DIGVIJAY SINGH) : (a) The total length (route kilometres) of metre gauge rail lines in Karnataka and Maharashtra are 521 kms. and 500 kms. respectively as on 31.3.1999 (latest available data).

(b) to (d) A statement is attached.

Statement

Gauge conversion projects started more than 3 years ago but which remain incomplete are as under :-

- 1. Mudkhed-Adilabad.
- 2. Bijapur-Gadag section of Solapur-Gadag project;
- 3. Secunderabad-Mudkhed and Janakhampet-Bodhan.
- Shimoga Talguppa section of Bangalore-Hubli and Birur-Shimoga-Talguppa project;

- 5. Sakleshpur-Mangalore section of Arsikere-Hassan-Mangalore project;
- 6. Lakshman Tirtha bridge portion of Mysore-Hassan project

Due to acute constaint of resources, it has not been possible to complete these works so far. However, these works will be completed in the coming years as per availability of resources. Gauge conversion of Mudkhed-Adilabad is being executed under BOLT (Build, Own, Lease & Transfer) for which the BOLT contractor has to raise the necessary funds for completing the project.

Lakshman Tirtha bridge portion of Mysore-Hassan project is expected to be completed by 31.3.2001.

[Translation]

Purchase of Warship from Russia

730. SHRI AJAY SINGH CHAUTALA : Will the Minister of DEFENCE be pleased to state:

(a) whether the Government propose to purchase a major warship from Russia;

(b) if so, the details thereof alongwith its specifications and the probable cost;

(c) the extent to which it is likely to meet the requirement of Indian Navy; and

(d) the time by which this warship is likely to arrive in India alongwith its life span and the present status of the proposal?

THE MINISTER OF DEFENCE (SHRI GEORGE FERNANDES) : (a) to (d) 1. The Government of the Russian Federation have offered to gift 'Admiral Gorshkov', an aircraft carrier to India. The ship will have standard displacement of 34000 MT.

2. The ship will, however, need to be repaired, modified and modernized at the cost of the Government of India before it can be inducted into the services of the Navy.

3. The ship, after modernization, will be able to operate a mix of aircrafts and will provide required integral air power to the Carrier Task Force at sea for a period of 20 years.

4. An Inter-Governmental Agreement (IGA) on the subject is being discussed between the two sides for finalization.

[English]

Extention of Counter Guarantee on Revised Procedure

731. SHRI UTTAMRAO DHIKALE :

SHRI G. PUTTA SWAMY GOWDA :

Will the Minister of POWER be pleased to

(a) the details of companies and corporations in the power sector who have been extended counter guarantee by the Union Government during the last two years;

(b) whether the counter guarantee in some cases have been extended on revised procedure;

(c) if so, the reasons thereof;

(d) the deails of companies who have been denied counter guarantee on revised procedure; and

(e) the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF POWER (SHRIMATI JAYAWANTI MEHTA) : (a) to (c) Counter guarantee of the Government of India, through the revised procedure, has been issued in August, 1998 in the case of the Visakhapatnam Thermal Power Project (1040 MW) of M/s. Hinduja National Power Company Limited (HNPCL) in Andhra Pradesh, Bhadravati Thermal Power Project (1082 MW) of M/s Central India Power Company (CIPCO) in Maharashtra and the 250 MW single unit lignite based Neyveli Thermal Power Project of M/s. ST-CMS Electric Company in Tamil Nadu. The revised procedure was adopted as the earlier procedure for issue of counter guarantee was found to be resulting in interminable delays that had financial and cost implications. The revised procedure has the following advantages :

- (i) it reduces the return on capital and thus the resultant tariff.
- (ii) it puts competitive pressure on the private power project's capital cost.

(iii) it eliminates the annual energy charge exposure of the Government of India in the Counter Guaranttee.

(iv) it allows the state Government to finalise a better capital cost after the counter guarantee.

(d) and (e) Of the eight private power generation projects involving foreign direct investment which were chosen for extension of counter guarantee of Government of India 1994, counter guarantee of Government of India has been extended to Jegurupadu Combined Cycle Gas Turbine (216 MW) of M/s. GVK Industries Limited, Ib Valley Thermal Power Project (500 MW) Ib Valley Power Private Limited and Dabhol Combined Cycle Gas Turbine (Phase-I) (740 MW of M/s.Dabhol Power Company under the prerevised procedure. M/s. Spectrum Power Generation Limited withdrew their request for counter guarantee for their 208 MW Godavari Combined Cycle Gas Turbine in Andhra Pradesh. The Ib Valley Project was re-negotiated by the Govern-

state:

ment of Orissa before construction could commerce and therefore, techno-economic clearance was issued afresh to this project on 26.2.1999. Issue of Counter Guarantee of Government of India under the revised procedure was approved in the case of the Mangalore Thermal Power Project of M/s. Mangalore Power Company, on 22.12.1999. As such, none of the eight projects selected have been denied counter guarantee either on the earlier procedure or on the revised procedure.

[Translation]

Gas Connections in Dahod Region of Gujarat

732. SHRI BABUBHAI K. KATARA : Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) the position of the waiting list for LPG connections in Dahod region of Gujarat;

(b) the time by which all in the waiting list are likely to be provided gas connections;

(c) the number of gas agencies provided in the Dahod region in the year 1999 and 2000, year-wise; and

(d) the number of gas agencies likely to be allotted in the region?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI SANTOSH KUMAR GANGWAR) : (a) and (b) As of 1.7.2000, there is no pending waiting list registered with LPG distributors of Oil Marketing Companies.

(c) and (d) Oil Marketing Companies have planned to set up 3 LPG distributorships under the Marketing Plans in Dahod District of Gujarat State.

Clearance to Srinagar Hydroelectric Project

733. SHRIMATI JAYASHREE BANERJEE : Will the Minister of POWER be pleased to state:

(a) whether the Central Electricity Authority accorded techno-economic clearance to 330 MW Srinagar Hydroelectric Project;

(b) if so, the details regarding the execution and investment on the above project; and

(c) the time by which the project is likely to be completed?

THE MINISTER OF STATE IN THE MINISTRY OF POWER (SHRIMATI JAYAWANTI MEHTA) :(a) to (c) Central Electricity Authority has accorded techno-economic clearance to the 330 MW Srinagar Hydro Electric Power Project being implemented by M/s. Duncans North Hydro Power Company Limited in Uttar Pradesh on June 14, 2000 at an estimated completion cost of US\$ 95.054 million + Rs. 1299.89 crores (at an exchange rate of 1US\$ = Rs. 42/-). the project is scheduled for completion by September, 2005.

[English]

Agreement on Arms with Poland and Vietnam

734. SHRI G.S. BASAVARAJ : Will the Minister of DEFENCE be pleased to state:

(a) whether India is negotiating with Poland and Vietnam for installation of military hardware and to tap markets in Asia and Africa;

(b) if so, whether any concrete decisions in this regard have been taken;

(c) if so, the details thereof;

(d) whether India has signed any agreement with Poland and Vietnam over arms; and

(e) if so, the details thereof?

THE MINISTER OF DEFENCE (SHRI GEORGE FERNANDES) : (a) to (c) A Polish delegation led by the Minister of Economy met Raksha Utpadan Rajya Mantri (RURM) in April 2000 to explore the possibilities of collaboration in areas of Joint development/co-production and joint marketing and sale of Polish arms, ammunition etc., No concrete decisions were taken in this regard.

During my visit to Vietnam in March, 2000, both sides agreed to enhance defence cooperation in the areas of training, specially in Jungle warfare, naval and coast guard activities. It will not be in the interest of national security to disclose the details.

(d) and (e) No Agreement has been signed with Poland and Vietnam for sale of military equipment in Asia and Africa. However, a Protocol on Defence Cooperation between India and Vietnam which, inter alia, provided for promotion of cooperation between the defence industries of the two countries was signed in September 1994.

Mega Power Generating Unit in Colachel

735. SHRI PON RADHAKRISHNAN : Will the Minister of POWER be pleased to state:

(a) whether the mega power generating unit in

Colachel coastal area of Kanyakumari has been approved by the Union Government; and

(b) if so, the steps taken by the Government regarding the progress and the commencement of above unit?

THE MINISTER OF STATE IN THE MINISTRY OF POWER (SHRIMATI JAYAWANTI MEHTA) (a) and (b) There is no proposal under consideration of the Government for setting up a mega power project in the Colachel coastal area of Kanyakumari.

[Translation]

Construction of Over-Bridge at Sitamarhi Railway Station

736. SHRI MOHD. ANWARUL HAQUE : Will the Minister of RAILWAYS be pleased to state:

 (a) whether any provision has been made to construct an over-bridge at Sitamarahi Railway Station in Bihar;

(b) if so, the details thereof; and

(c) the estimated cost and the time by which the construction of bridge is likely to be undertaken?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS : (a) No, Sir.

(b) and (c) Do not arise.

Approval to Power Projects

737. SHRI ASHOK ARGAL : Will the Minister of POWER be pleased to state:

(a) the details of the power projects approved by the Government during the last three years, State-wise;

(b) the number of power projects started functioning; and

(c) the rate at which the power is being provided to the Government by the Enron and other projects, separately?

THE MINISTER OF STATE IN THE MINISTRY OF POWER (SHRIMATI JAYAWANTI MEHTA) : (a) to (c) A list of projects accorded techno-economic approval by the Central Electricity Authority (CEA) during last 3 years viz. 1997-98, 1998-99, 1999-2000 is given in the enclosed Statement. Based on the approved capital cost, tentative financial package, exchange rate and GOI norms at the time of giving TEC to the projects the indicative levelised tariff at 12% discount rate and 68.49% PLF is shown against each project. As per information given by MSEB in December, 1999 the rate of power for 1999-2000 from the Dabhol Power Project of Enron was estimated at Rs. 3.64/kwh which was based on the following assumptions :-

- (i) Dollar Exchange Rate = Rs. 43.44
- (ii) Average Cost of Naphtha = 240.46 \$/MT
- (iii) Guaranteed off take : 90%

Out of the projects cleared by CEA during last 3 years, the following projects have been commissioned till date:

S.No.	Name of the Project	Installed Cap. Commissioned	Date of Commissioning
1.	Kondapalli CCGT (350 MW)	1 12 W	22.6.2000
2.	Gandhi Naga r TPS U-5 (210 MW)	210 MW	17.3.98
3.	Karaikal CCGT (32.5 MW)	32.5 MW	2.7.99

Statement

Details of Schemes Techno-economic cleared by CEA during the last three years

S. No.	Name of the Project	I.C. (MW)	Date of CEA Clearance	Indicative levelised tarifi (Rs./kwh.)
1	2	3	4	5
199	7-98			
1.	Vishnuprayag HEP (U.P.)	4×100	3.5.97	1.34
2 .	Turial HEP (Mizoram)	2×30	20.6.97	1.89
3.	Rosa TPP Ph.I. (U.P.)	2×283.5	20.8.97	2.12
4.	Bina TPS (M.P.)	2×289	28.5.97	2.36
5.	Narsinghpur CCGT (M.P.)	166	20.6.97	2.60
6.	Korba West TPP (M.P.)	2×210	15.7.97	2.13
7.	Pench TPP (M.P.)	2×250	20.8.97	2.23
8.	Guna CCGT (M.P.)	347.25	20.8.97 & 18.9.97	2.43
9 .	Bhilai TPP (M.P.)	2×287	12.9.97	2.23
10.	Raigarh TPP Ph.I. (M.P.)	2×275	17.10 .97	1.98
11.	Bhander CCGT (M.P.)	2x112 GT+1x118 ST	26.12.97	2.54

Sravana 5, 1922 (Saka)

1	2	3	4	5
12.	Pithampur DGPP (M.P.)	119.7	20.1.98	3.58
13.	Ratlam DGPP (M.P.)	118.63	20.1.98	3.61
14.	Patalganga CCGT (Mah.)	447	26.12.97	2.51
15.	Ramagundam TPS (A.P.)	2×260	29.5.97	2.01
16.	Kondapalli CCGT (A.P.)	350	15.1 .98	2.46
17.	Tuticorin TPP St. IV (TN)	525	3.6.97	2.46
18.	Samayanllur DGGPP (T.N.)	106	20.198	3.09
19.	Samalpatti DGPP (T.N.)	106	20.1.98	3.33
20.	Jojobera TPP (Bihar)	2×120	4.12.97	2.22
21.	Talcher STPP St. II (Orissa)	4×500	5.9.97 & 23.10.97	-
22	Leimakhong DG Plant (Manipur)	6×6	16.10.97	-
23.	Dholpur CCGT (Raj).	702.7	13.2.98	2.63
199	8-99			
1.	Chamera HEP St. II (H.P.)	3×300	27.5.98 & 23.7.98	2. 8 8
2.	Malana HEP (HP)	2×43	23.7.98	1. 96
3.	Loktak HEP St. V. (Sikkim)	3×30	28.8.98	3.87
4.	Teesta HEP St. V. (Sikkim)	3×170	9.9.98	2.14
5.	Tuivai HEP (Mizoram)	3×70	17.11.98	2.51
5.	Barinsagar Lignite TPP (Raj.)	2×250	20.4.98	2.09
7 .		1×112.27 +1×58.9 ST	28.598	2.80
3 .	Kawas CCGT St. II (Guj.)	650	1.5.98 & 13.8.98	2.88
).	Anta II CCGT (Raj.)	650	21.5.98 & 13.8.98	2.94
0.	Bakreshwar TPP U-45 & 5 (WB)	2×210	26.5.98	2.31
1.	Krishnapatnam TPS (A.P.)	2×260	16.6.98	2.25
2.	Gandhi Nagar TPS U-5 (Gujarat)	1x210	29.5.98	2.26
3.	Guna CCGT (M.P.)	330	22.7. 98	2.43
4.	North Madras TPS St. III (T.N.)	1 ×52 5	30.7.98	2.38

1	2	3	4	5
15.	Vypean CCGT (Kerala)	679	25.8.98	2.29
16.	Auriaya CCGT ST.II (U.P.)	650	28.9.98	3.02
17.	Gouripore TPP (W.B.)	1×150	9.10.9 6	2.20
18.	Jhanor Gandhar CCGT St.li (Gujarat)	6 50	16.10. 98	3.06
19.	Ramagundam TPP (A.P.)	1×500	18.11 .98	2.05
20 .	lb Valley TPP (Orissa)	2×250	4.12.98	2.02
21.	Vemagiri CCGT (A.P.)	492	7.1.99	2.56
22 .	Duburi TPP (Orissa)	2×250	11. 2.99	2.02
199	9-2000			
1.	Myntdu St. HEP (Megh.)	2×42	20.9.99	-
2.	Parbati St. II HEP (H.P.)	4×200	12.10 .99	-
3.	Srinagar HEP (U.P.)	6×55	26.11.99	2.28
4.	Larji HEP (H.P.)	3×42	14.1.2000	1.84
5.	Maneri Bhali HEP St. II (U.P.)	4×76	21.2.2000	-
6.	Nagarjuna TPP (Kar.)	2×507.5	29.4.99	2. 6 5
7.	Jamnagar TPP (Guj)	2×250	24 .5.99	2.40
B .	Parli TPS Extn. St. I (Mah)	1×250	9.7.99	-
€.	Karaikal CCGT (Pond.)	32.5	12.7. 99	-
10.	Suratgarh TPS St. li (Raj.)	2×250	9.7. 99	-
1.	Cuddalore TPP (T.N.)	2×660	13.8.9 9	2.43
2.	Mathania CCPP (Raj.)	140	27.8.99	-
3.	Akrimota TPP (Guj.)	2×125	6.9.99	2.36
4.	Kaniminke CCPP (Kar.)	107.6	20.9 .99	3.32
5.	Vember CCPP (T.N.)	1873	24.9.99	2.35
6.	Sipat STPP-I (MP)	3×660	17.1.2000	-
7.	Pragati CCGT (Delhi)	330	10.2.2000	2.02
8.	Kannur CCGT (Kerala)	513	16.2.2000	3.91
9.	Rihand STPC Phase-II (U.P.)	2×500	1.10.99	1.83

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Drainage Problem in Mumbai

738. SHRI MANIKRAO HODLYA GAVIT : Will the Minister of RAILWAYS be pleased to state:

(a) whether railway lines tracks between Kurla and Matunga railway stations in Mumbai under Central Railway submerge during rainy season which causes delay and chaos in the running of suburban and long route trains; and

(b) if so, the steps being taken by the Government for draining out this water?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI DIGVIJAY SINGH) : (a) Yes, Sir. Flooring of track takes place during heavy rains combined with high tide.

(b) The problem of drainage of railway tracks in inseparable from the drainage of the surrounding area of Mumbai and is required to be solved mainly by Mumbai Municipal Corporation by implementing the recommendations of "BRIHAN MUMBAI STORM WATER DRAINAGE PROJECT" (BRIMSTOWAD) report by enhancing the size of Brahmanwadi Nalla (ES 15/36-38) and Kurla carshed Nalla (ES 16/2-3) alongwith improvement to down stream. Raiways are taking regular measures for cleaning of the drains and culverts etc. to reduce the duration of flooding.

[English]

Thermal Power Plants

739. VAIDYA VISHNU DATT SHARMA : Will the Minister of POWER be pleased to state:

(a) whether the Government propose to re-restart, the Thermal Power Plant at Kalakot in District Rajouri of J & K State;

(b) if so, the steps taken by the Union Government to make it functional; and

(c) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF POWER (SHRIMATI JAYAWANTI MEHTA) : (a) to (c) Three units of 7.55 MW each with steam prime mover at Kalakot Thermal Power Station were deleted from the installed capacity during the year 1990-91, as reported by the power Department of J & K State. The State Government has not forwarded any proposal to restart the thermal power plant.

[Translation]

Use of Defence Aircraft by Ministers

740. KUMARI BHAVANA PUNDLIKRAO GAWALI : Will the Minister of DEFENCE be pleased to state:

 the amount of arrears outstanding against the present and the former Prime Ministers, ministers and political parties for the use of defence aircrafts as on date;

(b) the date, since when these arrears are outstanding against each of them;

(c) the amount recovered from them so far during the last three years; and

(d) the steps being taken to recover the arrears speedily?

THE MINISTER OF DEFENCE (SHRI GEORGE FERNANDES) : (a) to (c) A statement indicating details of airlift dues against former/present Prime Minister(s), Central Ministries/Departments and Political Parties for use of IAF aircraft together with recoveries effected during the last three years is attached. The details of outstanding amounts against Ministries/Departments are inclusive of the air effort provided to Ministers, as Air Hqrs do not maintain separate accounts in the name of individual Ministers.

(d) Ministries/Departments are being regularly for expediting settlement of pending airlift bills. In respect of dues against former Prime Ministers/Political Parties, appropriate action, as per law, is being taken for effec-ting recoveries.

S.No.	Agency	Amout	Period to which	Recoveries Made (Rs.)		
		Outstanding (Rs.) As on 1.7.2000	Amount Relates	1997-98	1998-99	1999-2000
1	2	3	4	5	6	7
	er/Present PM(s) and cal Parties					
1.	Shri Chandra Shekhar	5,91,31,476	1991- 92	-	-	-
2.	Shri P.V. Narasimha Rao	5,27,40,647	1995-96 and 1996-97	_	_	_

Statement

1	2	3	4	5	6	7
3.	Shri H.D.Deve Gowda	54,61,497*	1996-97 and 1999-2000	-	-	-
4.	Shri Atal Bihari Vajpayee	7,12,192	2000-2001	-	4,55, 9 41	32,15,107
5.	All India Congress Committee	44,73,053	1980-81; 86.87 90-91 & 95-96	-	-	-
	ral Ministries/ rtments					
6.	Civil Aviation	4,09,491	1997-98 & 1999-2000	-	86,08,500	93,31, 834
7.	Commerce	3,40,667	1999-2000	-	-	
8.	Communication	41,75,310	1982-83 to 2000-2001	98,65,306	2,44,902	6,19,211
9.	Culture, Youth Affairs & Sports	2,03,166	1994-95	-	-	-
10.	Environment & Forests	4,33,692	1995- 96	1,73,333	-	6,87,500
11.	External Affairs	5,36,53,241	1982-83 to 2000-2001	20,96,34,820	9,47,85,221	12,29,46,903
12.	Finance	27,260	1982-83	1,45,98,000	-	70,81,000
13.	Health & Family Welfare	62,42,542	1994-95	-	-	-
14.	Home Affairs	7,86,81,449	1999-2000 & 2000-2001	71,60,000	51,72,750	6,51,43,933
15.	Information & Broadcasting	31,93,251	1980-81 to 2000-2001	17,929	10,53,91,000	10,54,000
16.	Power	77,95,167	2000-2001	-	6,75,833	4,04,633
17.	Railways	11,33,950	1981-82 & 2000-2001	5,04,77,084	1,54,44,538	26,18,053
18.	Science & Technology	8,86,232	1995-96 & 2000-2001	-	-	-
19.	Surface Transport	40,00,66 0	1968-69, 1974-75 & 2000-2001	55,26,626	-	9,27,666
20.	SSI & Agro Industries	91,72,000	2000-2001	-	-	-
21.	Tourism	73,922	1994-95	-	34,33,333	-
22.	Tribal Affairs	19,25,000	1999-2000	-	-	-
2 3 .	Water Resources	85,90,836	1994-95 & 2000-2001	6,80,000	92,083	-

Inclusive of Rs. 28,13,333/- in respect of journey undertaken by Shri C.M. Ibrahim, as authorized the Prime Minister.

[English]

Petrol Filling Stations on Highways

741. SHRI PRABHAT SAMANTRAY : Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

 (a) whether Government have a proposal for setting up of petrol filling stations at the side of the national highways; (b) if so, the number of petrol pumps proposed to be set up at the site of different national highways; and

(c) the year by which these petrol pumps are proposed to be set up?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM NAD NATURAL GAS AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI SANTOSH KUMAR GANGWAR) : (a) to (c) Yes, Sir. Apart from the locations pending from earlier Marketing Plans. 599 locations have been included in 'D' class of market, which covers National and State highways, in the 1996-98 Retail Outlet Marketing Plan. This is in addition to the Jubilee Outlets to be set up by oil marketing PSUs on National/Important State highways outside the Marketing Plan.

Dealerships are set up in a phased manner. It is not possible to indicate the time by which these dealerships are likely to be set up as it depends on various factor like advertisement, scrutiny of applications, interviews by the Dealer Selection Boards, finalisation of merit panels, procurement of sites etc.

Appointment on Compassionate Grounds in Defence

742. SHRI JAI PRAKASH : Will the Minister of DEFENCE be pleased to state:

(a) the total number of cases relating to appointment on compassionate grounds disposed to by JS (Training) and CAO, Ministry of Defence, New Delhi during the last three years alongwith the cases where such requests were turned down without issuing speaking and meaningful orders alongwith the reasons therefor;

(b) the number of such cases pending as on date; and

(c) the details of action being taken for their speedily disposal?

THE MINISTER OF DEFENCE (SHRI GEORGE FERNANDES) : (a) As against a total of 122 applications received for employment on compassionate grounds during the last three years (1997, 1998 and 1999), a total of 97 cases were approved and appointments were given. The balance of 25 cases were rejected. All cases of rejections were informed individually through meaningful official communications along with the reasons for rejection.

(b) and (c) Do not arise.

Setting up of Regulatory Authority for Petroleum Sector

743. SHRI SUBODH MOHITE : Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) whether the Government propose to set up Regulatory Authority for Petroleum Sector;

- (b) if so, the details thereof;
- (c) the time by which it is likely to be setup;

(d) whether the Government also propose to change pricing mechanism of petroleum sector; and

(e) if so, the details thereof and the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI SANTOSH KUMAR GANGWAR) : (a) to (c) Government have decided to establish a regulatory framework to oversee the functioning of and enforcing a competitive framework in the Hydrocarbon Sector. Various aspects of regulation in respect of the upstream, downstream and natural gas sectors have not been finalised as yet and no time frame can be indicated at this stage.

(d) and (e) Pursuant to the Government decision of November, 1997 to dismantle administered pricing mechanism (APM) in phases, the system of retention pricing has been abolished for all (existing and new) refineries. As per the decision, consumer prices of all petroleum products have been decontrolled except motor spirit, high speed diesel, aviation turbine fuel, kerosene (PDS) and liquified petroleum gas (domestic). The prices of high speed diesel are required to be fixed on import parity basis up-to exstorage point level and pricing of other contorlled products is to be moved towards import parity.

Loans for the Nathpa Jhakri Power Project

744. SHRI TRILOCHAN KANUNGO : Will the Minister of POWER be pleased to state:

 (a) the details of the external agencies granting loans for the Nathpa Jhakri Power Project along with the terms and conditions of each of the creditiors;

(b) the quantum of external loans have so far been availed of from each of the external financing institution;

(c) whether the equity shares of each of the State Governments have been made available as per the schedule;

 (d) if so, the amount released so far from each of the State Governments and the dates of release of each instalment;

(e) the number of times the project cost has been revised upward;

(f) the reasons for escalations;

(g) what was the initial time for commissioning of the project; and

(h) the time which it is likely to be commissioned?

THE MINISTER OF STATE IN THE MINISTRY OF POWER (SHRIMATI JAYAWANTI MEHTA) : (a) and (b) The details regarding external agencies granting loan to Nathpa Jhakri Power Corporation (NJPC) for execution of Nathpa Jhakri HE Project (6x250=1500 MW) together with a loan amount availed of so far, terms and conditions of loan etc. are given in enclosed Statement-I.

(c) and (d) Nathpa Jhakri Power Corporation is a joint Venture of the Government of India and Government of Himachal Pradesh both sharing equity capital in the ratio of 3:1. The Government of India has so far released a sum of Rs. 1988.26 crores against which the Government of Himachal Pradesh has released a sum of Rs. 522.90 crores resulting in the shortfall of Rs. 139.85 crores. A statement-Il showing the year-wise release of equity by the Government of India and the Government of Himachal Pradesh and cumulative shortfall of Himachal Government is enclosed.

(e) and (f) The cost of the project was first revised to Rs. 4337.95 crore in June, 1993 which was further revised to Rs. 7666.31 crores in May, 1999. The main reasons for the cost over run is attributable to price escalation, exchange rate variation, quantity variations, unforeseen/additional works due to geological surprises etc.

(g) and (h) The project was originally scheduled for commissioning in 1996-97. As per the latest approval accorded, the project is scheduled to be completed by March, 2002.

Statement-I

SI. No.	Lenders' Name	Currency	Amount/ Loan Currency	Loan Availed as on 24.07.2000	Grace Period (in years)	Repayment period in years	Rate of Interest % per annum
1	2	3	4	5	6	7	8
A. W	orid Bank Loan Thro	ough Gover	nment of India				
1.	IBRD	USD	437,000,000	375,150,000.00	5	15	14.5% to 17%
B. E	xternal Commercial	Borrowings	B:				
1.	Eksportfinans	NOK	263,231,445	195,246,688.53	5.5	12	5.95%
	Norway	USD	6,324,289	3,770,639.58	5.5	12	5. 95%
2.	KfW, Germany (Export Loan)	DM	132,068.296	91,022,942.93	5	12	6.635%
3.	KfW, Germany (Finance Loan)	DM	18,894,405	15,992,882.17	5.5	5	Effective funding cost of KfW+ margin 1.25% p.a.
4.	UBS (Formerly SBC) Export Loan Switzerland	CHF	54,643,202	40,797,728. 80	5.5	10	3/4% p.a. above the Wtd. Avg. SEBR untill 14th instt. thereafter readjusted with a margin of 0.75% p.a. above the 2 year SEBR.
5.	UBS (formerty SBC-)Finance Loan Switzerland	CHF	9,642,918	8,122,721.25	3.5	1.5	6 months LIBOR+ margin 2% to 3.5% p.a.
6.	NIB, Finland	NOK	110,000,000 in equivalent USD	71,338,348.00 equ. USD, 10,532,413.43	5.5	14	6 months LIBOR+ margin of 0.65% p.a.
7.	BNP, France (Export Loan)	FRF	284,089,129	141,730,616.48	4.5	10	6.60%

Salient Tems and Conditions of Loan from the External Agencies for Nathpa Jhakri HE Project

1	2	3	4	5	6	7	8
8.	BNP France (Finance Loan)	FRF	64,352,935	36,913,082.00	3.5	3	1.1% over PIBOR
9.	Barclays Bank PLC, UK Export Loan	GBP	22,850,214	1,428,562.97	3	10	6.6% Tranche A and 7.88% Trache B (IDC)
10.	Barclays Bank PLC, UK Finance Loan	USD	5,566,500	4,604,936.28	3.5	5	0.9% p.a. over 3 or 6 months LIBOR

Statement-II

Year-wise Release of Equity by the Government of India and the Government of Himachal Pradesh and Cumulative Shortfall of Himachal Pradesh Government

(Rs. in Crores)

Year	Equity Capital Released by		Cumulative Capital Contribution Released by		Shortfall	
	GOI	GOHP	GOI	GOHP	For the year	Cumulative
1988-1989	51.00	-	51.00	-	17.00	17.00
1989-1990	100.21	-	151.21	-	33.40	50.40
1990-1991	20.00	10.00	171.21	10.00	-	47.07
1991-1992	-	5.00+ 14.69*	171.21	29.69	-	27.38
1992-1993	10.00	1.38	181.21	31.07	1.95	29.33
1993-1994	100.00	37.50	281.21	68.57	-	25.17
1994-1995	137.05	18.92	418.26	87.49	26.76	51.93
1995-1996	200.00	52.91	618.26	140.40	13.76	65.69
1996-1997	237.00	66.00	855.26	206.40	13.00	78.69
1997-1998	320.00	115.50	1,175.26	321.90	-	69.85
1998-1999	401.00	50.82	1,576.26	372.72	82.85	152.70
1999-2000	412.00	114.18	1,988.26	486.90	23.15	175.85
2000-2001 (as on 24.07.200	-	36.00	1,988.26	522.90	-	139.85
Total	1,988.26	522.90				

*Value of assets taken over by Nathpa Jhakri Power Corporation from Himachal Pradesh State Electricity Board.

Disinvestment of Public Sector Oil Companies

745. DR. JASWANT SINGH YADAV : Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) whether the Government have any proposal to give Public Sector Oil companies a strategic status;

(b) if so, the details thereof;

(c) the reaction of the Ministry for disinvestment of Public Sector Oil companies; and

(d) the present status of oil companies in regard to the disinvestment ?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI SANTOSH KUMAR GANGWAR) : (a) No,Sir.

(b) Does not arise.

(c) Disinvestment of Public Sector Oil Companies would be governed by Government policy on disinvestment.

(d) The present percentage of Government holding in the Oil Companies is more than 50% (ONGC-84.1%, OIL-98.13%, GAIL-67.3%, IOC-82.03%, HPCL-51.06%, BPCL-66.2%, IBP-59.58%, CPCL-52.48%, CRL-55.04%, BRPL-74.46%, EIL-90.39% and Biecco Lawrie-57%).

Setting up of Mega Chemical Industrial Estates

746. SHRI SURESH RAMRAO JADHAV : Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state:

(a) whether the Government are considering to set up Mega Chemical Industrial Estates (MCIE) to boost the Chemical and Petrochemicals Industry in various parts of the country;

(b) if so, the details along with the name of the places, and

(c) the steps taken by the Government for development of modern integrated infrastructure facilities for the chemical sector ?

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS (SHRI RAMESH BAIS) : (a) and (b) The need to set up integrated chemical industrial estates, in collaboration with State Governments has been identified. No decision regarding the development of such estates or their location has been taken.

(c) While the State Governments set up industrial estates to provide necessary infrastructure to the industry, it is expected that the establishment of Mega Chemical Industrial Estates would lead to further development of integrated infrastructural facilities for the chemical industry.

Modernisation of Army Ordnance Corps

747. SHRI SAHIB SINGH: Will the Minister of DEFENCE be pleased to state:

(a) whether there is a scheme to make Army Ordnance Corps a Hi-Tech to procure Military Hardwares and Spares through e-commerce; (b) the details of items of Military equipment spares and consumable being purchased/acquired per year; and

(c) the time by which the Army Ordnance Corps is likely to be made modern, specially from computer and other technical based point of view?

THE MINISTER OF DEFENCE (SHRI GEORGE FERNANDES) : (a) No, Sir.

(b) The details of items of military equipment, spares and consumable being purchased, acquired per year are as under :-

	Store Discipline	Rs. in Crore
1.	Ordnance	4653.25
2.	Clothing	516.85
3.	MT Stores	2449.70

(c) A Computerisation Inventory Control Project has been launched for the modernisation of the Inventory Management System of Army Ordnance Corps at Delhi Cantt. and it is likely to be completed by December, 2001. The automation of remaining ordnance depots is planned to be completed by December 2004.

Gunning Down of a Robber by Army Jawan

748. SHRI SHEESH RAM SINGH RAVI : Will the Minister of DEFENCE be pleased to state:

 (a) whether a Jawan has been charged with murder for gunning down a robber in Delhi Cantonment recently;

(b) if so, the details thereof;

(c) whether no cognizance has to be taken of any offence to have been committed while acting or purporting to act in discharge of ones official duties; and

(d) if so, the corrective steps proposed to be taken in the matter?

THE MINISTER OF DEFENCE (SHRI GEORGE FERNANDES): (a) to (d) A Lance Naik of Defence Security Corps, who was on guard duty on 6.6.2000, saw two intruders carrying some items from Engineers Store Depot, Delhi Cantt. On being challenged, both the intruders ran towards the boundary wall and tried to scale it. The guard fired one round from his rifle and injured one of the intruders. The other one surrendered. The injured one succumbed to his injuries in the Hospital, where he was taken by the civil police. 2. Sections 45 and 197(2) of the Criminal Procedure Code provide for protection to the members of the Armed Forces of the Union for anything done or purported to be done in the discharge of official duties.

3. The civil police has registered a case and a non-baiable warrant had been issued by the Metroplitan magistrate, New Delhi, to produce the NCO before the Court. However, the individual was not handed over to the police. An application was moved before the Court on 6th July 2000 to recall the non-bailable warrant against the NCO. The case was heard on 19th July, 2000, and the Court has given directions to recall the warrant.

Telecom Network of Power Grid Corporation

749. SHRI SULTAN SALAHUDDIN OWAISI : Will the Minister of POWER be pleased to state:

 (a) whether the ambitious project for setting up of a nation wide long distance telecom network of Power Grid Corporation of India has failed to evoke interest among major international telecom operators;

(b) if so, the main reasons therefor;

(c) the number of bids received for the above projects within the country and from outside;

(d) whether this is a major warning signal for the telecom investment scenario; and

(e) if so, the steps being taken by Government to encourage forex inflow?

THE MINISTER OF STATE IN THE MINISTRY OF POWER (SHRIMATI JAYAWANTI MEHTA) : (a) to (e) In response to the "Expression of Interest" issued in the last week of March, 2000 for selection of joint venture partner for establishment of National Long Distance Operation (NLDO), POWERGRID has received seven proposals from major domestic and international telecom operators. These include four offers from domestic firms and three offers from consortium of international and domestic firms. Considering the massive telecom backbone infrastructure required to be established for becoming an NLDO, the response is considered to be satisfactory.

[Translation]

Security Threat to Hindon Air Force Station

750. SHRI RAMDAS ATHAWALE : Will the Minister of DEFENCE be pleased to state:

(a) whether attention of the Government has been drawn towards the news-item appeared in 'Navbharat Times' dated June 9, 2000 wherein security of Hindon Airport has reportedly been endangered due to residents of the civilians of the areas;

(b) if so, the details and veracity of the fact reported therein; and

(c) the details of the effective policy proposed to be adopted for the security of the Hindon Air Base/Air Force Station?

THE MINISTER OF DEFENCE (SHRI GEORGE FER-NANDES) : (a) Yes, Sir.

(b) and (c) The news-item inter-alia mentions about the danger to the security of the Hindon Airport mainly due to unauthorised residents of the quarters inside the Airport, no record of the visitors/labourers employed in the construction work being maintained, unauthorised slaughter houses near the airfield etc. The matter has been investigated by Air HQrs and it has been found that the security of the Hindon Air base is not being compromised as reported in the news-item. There is no case of any residentail quarters being sub-let to out-siders. However, it is true that there was an incidnet of theft of Rs. 27,63,400/- from the Syndicate Bank located in domestic area on the night of 28th November, 1997. There was also an abortive theft attempt in the Syndicate Bank in the area recently, as reported in the news-item. A complaint was lodged with the local police. There are isolated instances of crime.

To enhance the security of the Air Force Station Hindon, some additional measures have been taken. It includes introduction of foot patrolling by DSC guards in the domestic area, regular physical check in the key installations and increase in the frequency of patrolling etc.

[Englsih]

Power Pilferage in Andhra Pradesh

751. SHIR Y.S. VIVEKANANDA REDDY : Will the Minister of POWER be pleased to state:

(a) whether there is a large scale power pilferage in Andhra Pradesh;

(b) if so, whether the State Government has been urged to check power pilferage;

(c) if so, whether the Government of Andhra Pradesh has issued ordinance to check the power pilferage;

(d) if so, whether number of measures have been taken by the State Government to reduca power transmission and distribution losses; and

(e) if so, to what extent the Ordinance issued and the measures taken to help the State in improving the power position? THE MINISTER OF STATE IN THE MINISTRY OF POWER (SHRIMATI JAYAWANTI MEHTA) : (a) to (e) Yes, Sir. The power pilferege in Andhra Pradesh is assessed to be high. The State Government is considering to bring out a legislation to amend the provisions of Indian Electricity Act, 1910 to provide for more deterrent punishments and for setting up special courts/tribunals for speedy trial of theft of energy cases so as to curb theft of energy. The proposed legislation is expected to act as a serious deterrent for those who resort to theft of energy and will help the State in achieving the objective of eradicating theft of energy and thereby improve the revenues of Electricity Utilities and ensure better power supply to the consumers.

The State Government has taken up the measures for reform of entire power sector to ensure efficient and economic power supply in the state. For this purpose, the A.P. Electricity Reform Act was enacted in 1998, and an independent autonomous Regulatory Commission was established on 31.3.1999. The Commission has the statutory powers to enforce implementation of its directives and orders. The Commission has directed APTRANSCO to improve metered sales and to intensify the raids to check pilferage of energy. The measures taken are expected to reduce the losses and improve the revenues.

Power Crises in Maharashtra

752. SHRI VILAS MUTTEMWAR : Will the Minister of POWER be pleased to state:

(a) whether Maharasthra State Electricity Board faced with a shortfall of around 1500 MW is negotiating with the Tata Electric Company (TEC) and the Central Grid to source additional electricity to overcome the crisis;

(b) if so, the efforts made by the Maharasthra Government to get the power from the Central Grid; and

(c) the extent to which it has helped the State Government?

THE MINISTER OF STATE IN THE MINISTRY OF POWER (SHRIMATI JAYAWANTI MEHTA) : (a) Maharashtra experienced energy shortage of 2016 MU (10.3%) and peak shortage of 2478 MW (20.1%) during the period April to June, 2000. Maharasthra State Electricity Board has not approached the Central Government for allocation of additional power from central sector stations. Tata Electric Company (TEC) is a licensee of MSEB and MSEB has an arrangement with TEC to purchase surplus power from TEC after meeting requirements in its licensed area.

(b) and (c) Maharashtra has a firm allocation of 1866.6 MW from Central Sector Generating Stations in Western Region. Maharasthra has also been allocated 153 MW out of 15% unallocated quota of Central Sector Stations in Western Region w.e.f 25.7.2000. Western Region is importing about 350 MW surplus power from Eastern Region which is being consumed by Madhya Pradesh and Gujarat. MSEB has, however, not agreed to draw power from Eastern region. At present there is backing down of generation in Maharashtra due to good rains.

Krishna Power Project

753. SHRI S.D.N.R. WADIYAR : Will the Minister of POWER be pleased to state:

(a) whether the execution of 110 MW Upper Krishna Power project near Alamatti and Narayanpura reservoirs in Karnataka has been delayed;

(b) if so, the reasons therefor; and

(c) the steps taken to expedite the execution of this power project?

THE MINISTER OF STATE IN THE MINISTRY OF POWER (SHRIMATI JAYAWANTI MEHTA) : (a) and (b) The 110 MW Upper Krishna Power project referred to in the question appears to be the Upper Krishna Hydro Electric Project Stage-I (297 MW) at Almatti Dam and Upper Krishna Stage-II (around 810 MW) comprising four power stations in cascade downstream of Almatti Dam (below Narayanpura Barrage). The total power component under the Upper Krishna Project (Stage-I & Stage II) is thus around 1107 MW. The Project has been delayed mainly due to the interstate disputes between the states of Karnataka, Anhdra Pradesh and Maharashtra pertaining to raising the height of the Almatti Dam. Due to this, the projet was not considered for according Techno-Economic clearance (TEC) by the Central Electricity Authority (CEA), who returned the detailed project report (DPR) on 11.11.1996 mainly due to non-resolution of the inter-state aspects.

(c) The Hon'ble Supreme Court in its judgement delivered on 25.4.2000 has allowed Karnataka to raise the height of Almatti Dam from 509 meters to 519.6 meters. Subsequent to the above judgement delivered by the Apex Court, the Government of Karnataka have given permission to the promoters to go ahead with necessary actions for developing the project with a reservoir level at 519.6 meters for the Almatti Dam and have asked them to prepare and finalise the DPR. The promoters have informed that the Central Water Commission has also since given its clearance to the above dam height of 519.6 meters.

Survey for Crude Oil Reserves in Maharashtra

754. SHRI CHANDRAKANT KHAIRE : Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) whether the ONGC and IOC had undertaken a joint survey in Maharashtra to find out a new crude oil reserves during 1998-99 and 1999-2000; (b) if so, the details thereof; and

(c) the quantity of oil reserves that has so far been found there?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI SANTOSH KUMAR GANGWAR) : (a) No, Sir.

(b) and (c) Does not arise.

Construction of Bus Stand on Railway Land

755. SHRIMATI HEMA GAMANG : Will the Minister of RAILWAYS be pleased to state:

(a) whether the Government of Orissa or Rayagada Municipality had approached Railways to provide Railway land for construction of bus stand; and

(b) if so, the decision taken by the Railways in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI DIGVIJAY SINGH) : (a) Yes, Sir.

(b) The land cannot be handed over to the State Government or the local municipality as it is required by the Railways for its future expansion.

Extension to Chairman of HPCL And BPCL

756. SHRI M.V. CHANDRASHEKHARA MURTHY: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) whether the present Chairman of HPCL and BPCL are on extension of three months presently;

(b) if so, the number of times they were granted extension; and

(c) if so, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI SANTOSH KUMAR GANGWAR) : (a) to (c) The present Chairman & Managing Director (C & MD) of Hindustan Petroleum Corporation Limited (HPCL) and C & MD, Bharat Petroleum Corporation Limited (HPCL) and C & MD, Bharat Petroleum Corporation Limited (BPCL) were initially appointed for a period of 5 years or till the date of their superannuation, whichever was earlier. The initial tenure of appointment of Shri H.L. Zutshi, C & MD, HPCL and Shri U. Sundarajan, C & MD, BPCL expired on 21.6.2000 and 3.10.1999 respectively. However their dates of superannuation being 31.5.2002 and 30.06.2002 respectively, they are eligible for further extension of tenure after the expiry of initial tenure of appointment mentioned above. Such extension of tenure is given after review of their performance. Pending review of his performance. C & MD, HPCL has been given adhoc extension for a period of 3 months beyond 21.6.2000. As regards tenure of C & MD, BPCL pending review of his performance he was given adhoc extension of 3 months beyond 3.10.1999. His tenure has now been extended up to the date of his superannuation i.e. 30.6.2002.

Relocation of Displaced Families of Andhra Pradesh

757. SHRI K. YERRANNAIDU : Will the Minister of DEFENCE be pleased to state:

(a) whether the Union C overnment have directed the Andhra Pradesh Government to relocate 300 families staying in and around the Defence Research Development Laboratories in Kanchanbagh to an alternate site;

(b) if so, the details thereof and the reasons therefor; and

(c) the action taken to assist the State Government to rehabilitate these families?

THE MINISTER OF DEFENCE (SHRI GEORGE FER-NANDES) : (a) and (b) The Union Government has requested intervention of the Andhra Pradesh Government to issue instructions for clearing an area of 100 meters in width around Defence Research Development Laboratory in Kanchanbagh from inhabitation for security reasons.

(c) No specific proposal regarding assistance to rehabilitate these families has been received from the State Government so far.

[Translation]

Delay in Scrutiny of Loan Applications

758. SHRI MANSINH PATEL : Will the Minister of POWER be pleased to state:

(a) whether the Government are aware that the scrutiny of the loan applications by the Power Finance Corporation are not being done in time;

(b) if so, the reasons therefor; and

(c) the efforts made by the Government for early scrutiny of these applications?

THE MINISTER OF STATE IN THE MINISTRY OF POWER (SHRIMATI JAYAWANTI MEHTA) : (a) to (c) The time taken by PFC in the scrutiny of the loan application has been found to be reasonable. Efforts are made by the Corporation to sanction financial assistance within a period of 3 to 4 months. Usually, borrowers submit their loan requests at various stages of project formulation and many times critical information required for processing the loan applications related to planning, cost, profit and security arrangement etc., are lacking. As such, time is consumed in getting complete information about the project. The pendency of applications at various levels is closely monitored and the borrowers are assisted in submitting complete applications. PFC also organises Workshops to train SEB officials in submission of applications complete in all respects.

[English]

state:

Setting up of New Power Projects

759. SHRI CHINTAMAN WANAGA :

SHRI MOHAMMAD ANWARUL HAQUE :

Will the Minister of POWER be pleased to

(a) whether the Government have received any proposals for installation of new projects/expansion of the existing power projects during the last year;

(b) if so, the details thereof State-wise and yearwise;

(c) whether the Government have taken any action on these proposals;

(d) if so, the present status in each case;

(e) whether the Government have given technical and Administrative approval to these projects; and

(f) if so, details thereof with estimated cost involved in each project?

THE MINISTER OF STATE IN THE MINISTRY OF POWER (SHRIMATI JAYAWANTI MEHTA) : (a) to (f) Details regarding present status/estimated cost of proposals received for installation of new projects/expansion of existing power projects during the last three years are given in the enclosed Statement.

Statement

Status of appraisal of powr schemes received during 1997-98

S.No.	Name of Project/State	I.C. (M.W.)	Est Cost (Rs. Crs.)	Date of CEA clearance Present Status
1	2	3	4	5
Private	e Sector			
A. CE/	A cleared projects			
۱.	Malana HEP (HP)	2×43	341.911	27.7.98
2.	Dholpur CCGT (Raj.)	702.7	US\$ 364.29 M+ Rs. 855.133 Cr.	12.3.98
I.	Barsingsar Lignite (Raj.)	2×250	US\$ 322.716 M+ Rs. 1090.08 Cr.	20.4.98
.	Ratlam DGPP (M.P.)	118.6	US\$ 73.88 M+ Rs. 163.162 Cr.	10.2.98
	Guna CCGT (M.P.)	330	US\$ 152.37 M+ Rs. 484.86 Cr.	22.7.98
i .	Krishnapatnam 'B' TPP (A.P.)	2×260	US\$ 355.131 M Rs. 960.614 Cr.	16.6.98
	Kaniminke (Bangalore) CCPP (Kar.)	107.6	US\$ 56.577 M+ Rs. 152.969 Cr.	20.9.99
I .	Ib Valley TPP (Orissa)	2×250	US\$ 326.02 M+ Rs. 983.90 Cr.	26.2.99
	2	3	4	5
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3. Re	turned to the Project Authority			
1.	Bawana CCGT (Delhi)	421	US \$ 318 M+ Rs. 438.30 Cr.	Returned on 19.12.97
2.	Korba East TPP Ph.li (M.P.)	250	US\$ 157.68 M+ Rs. 529.155 Cr.	Returned on 12.5.98
3.	Jegurupadu CCPP-II (A.P.)	240	687.304	Returned on 10.3.98
4.	Bangalore TPP (Kar.)	550	2372.55	Returned on 18.12.97
5.	Raichur TPP (Kar.)	420	1991.2	Returned on 24.2.98
6.	Mysore TPP (Kar.)	1000	4860.9	Retuined on 17.2.98
7.	Ennore CCGT (T.N.)	1500	7106.3	Returned on 28.10.97
C. DI	PR Under Examination in CEA			
1.	Rajgarh CCPP (M.P.)	343.48	1128.78	
	evacuation system and numb revised capacity of 343.48 M	per of outlets in S/ N.	consent u/s 18A for authorisati Yard. (iv) Revalidated fuel transpo	
2.	Hassan CCPP (M.P.)	189	715.62	
	Openaldered by OFA (as TEO)			
	IPP by Rs. 51 crore in addition	on to Rs. 20 crore a	e will be reconsidered by the Autr already reduced by them and reduvailability by CWC from inter State	uction of Soft cost to a reasonat
3.	IPP by Rs. 51 crore in addition	on to Rs. 20 crore a	already reduced by them and redu	uction of Soft cost to a reasonat
3.	IPP by Rs. 51 crore in addition level. Pending insputs are : R	on to Rs. 20 crore a esolition of water av	already reduced by them and reduvailability by CWC from inter State	
3.	IPP by Rs. 51 crore in additic level. Pending insputs are : Re Telgi TPP (M.P.) - IPC issued on 30.3.96	on to Rs. 20 crore a esolition of water av 350 	already reduced by them and reduvailability by CWC from inter State 1597.7 ended for TEC as cost is not prop	uction of Soft cost to a reasonab angle (CWDT issue).
	IPP by Rs. 51 crore in additic level. Pending insputs are : R Telgi TPP (M.P.) - IPC issued on 30.3.96 - Considered by SPAC on 16	on to Rs. 20 crore a esolition of water av 350 	already reduced by them and reduvailability by CWC from inter State 1597.7 ended for TEC as cost is not prop	uction of Soft cost to a reasonab angle (CWDT issue).
Stat	 IPP by Rs. 51 crore in additional level. Pending insputs are : Reference in the second seco	on to Rs. 20 crore a esolition of water av 350 	already reduced by them and reduvailability by CWC from inter State 1597.7 ended for TEC as cost is not prop	uction of Soft cost to a reasonab angle (CWDT issue).
Stat A. C	 IPP by Rs. 51 crore in additic level. Pending insputs are : Ri Telgi TPP (M.P.) IPC issued on 30.3.96 Considered by SPAC on 16 service costs are not indicat Sector 	on to Rs. 20 crore a esolition of water av 350 .3.99. Not recomme ted in the reasonab NIL	already reduced by them and reduvailability by CWC from inter State 1597.7 ended for TEC as cost is not prop	uction of Soft cost to a reasonab angle (CWDT issue).
Stat A. C	 IPP by Rs. 51 crore in additional level. Pending insputs are : Reference to the service of the service costs are not indicated and the service costs are not indicated by SPAC on 16 service costs ar	on to Rs. 20 crore a esolition of water av 350 .3.99. Not recomme ted in the reasonab NIL	already reduced by them and reduvailability by CWC from inter State 1597.7 ended for TEC as cost is not prop	uction of Soft cost to a reasonal angle (CWDT issue).
Stat A. C B. S	 IPP by Rs. 51 crore in additional level. Pending insputs are : Reference to the relation of the relat	on to Rs. 20 crore a esolition of water av 350 .3.99. Not recomme ted in the reasonab NIL st Authority	already reduced by them and reduvailability by CWC from inter State 1597.7 ended for TEC as cost is not prop	uction of Soft cost to a reasonal angle (CWDT issue). erly structured and equipment a
Stat A. C B. S 1.	IPP by Rs. 51 crore in addition level. Pending insputs are : Re Telgi TPP (M.P.) - IPC issued on 30.3.96 - Considered by SPAC on 16 service costs are not indicate Sector EA Cleared Projects ichemes Returned to the Project Mukerian St. II (Pun.)	on to Rs. 20 crore a esolition of water av 350 .3.99. Not recomme ted in the reasonab NIL ct Authority 12.5	already reduced by them and redu vailability by CWC from inter State 1597.7 ended for TEC as cost is not prop le proportion.	angle (CWDT issue). erly structured and equipment a Returnde on 1.06.99
Stat A. C B. S 1. 2.	 IPP by Rs. 51 crore in additic level. Pending insputs are : Ri Telgi TPP (M.P.) IPC issued on 30.3.96 Considered by SPAC on 16 service costs are not indicate sector EA Cleared Projects Ichemes Returned to the Project Mukerian St. II (Pun.) Mara PSS (M.P.) 	on to Rs. 20 crore a esolition of water av 350 .3.99. Not recomme ted in the reasonab NIL t Authority 12.5 450	already reduced by them and redu vailability by CWC from inter State 1597.7 ended for TEC as cost is not prop le proportion. 763.13	angle (CWDT issue). erly structured and equipment a Returnde on 1.06.99 Returned on 5.1.99
Stat A. C B. S 1. 2. 3.	IPP by Rs. 51 crore in addition level. Pending insputs are : Ri- Telgi TPP (M.P.) - IPC issued on 30.3.96 - Considered by SPAC on 16 service costs are not indicate e Sector EA Cleared Projects Inchemes Returned to the Project Mukerian St. II (Pun.) Mara PSS (M.P.) Binauda PSS (MP)	on to Rs. 20 crore a esolition of water av 350 .3.99. Not recomme ted in the reasonab NIL t Authority 12.5 450 4×150	already reduced by them and redu vailability by CWC from inter State 1597.7 ended for TEC as cost is not prop- le proportion. 763.13 825.02	angle (CWDT issue). erly structured and equipment a Returnde on 1.06.99 Returned on 5.1.99 Returned on 1.1.99
Stat A. C B. S 1. 2. 3. 4.	IPP by Rs. 51 crore in addition level. Pending insputs are : Ri- Telgi TPP (M.P.) - IPC issued on 30.3.96 - Considered by SPAC on 16 service costs are not indicate e Sector EA Cleared Projects chemes Returned to the Project Mukerian St. II (Pun.) Mara PSS (M.P.) Binauda PSS (MP) Kanhan HEP (M.P.) Sanjay Gandhi TPS	on to Rs. 20 crore a esolition of water av 350 .3.99. Not recomme ted in the reasonab NIL 12.5 450 4×150 2×45	already reduced by them and redu vailability by CWC from inter State 1597.7 ended for TEC as cost is not prope le proportion. 763.13 825.02 183.0	angle (CWDT issue). erly structured and equipment a Returnde on 1.06.99 Returned on 5.1.99 Returned on 1.1.99 Returned on 24.8.99

1	2	3	4	5
8.	Pulichintala (A.P.)	2×30	238	Returned on 11.3.99
9.	Kothagudam TPP St. VI (A.P.)	2×250	1804	Returned on 29.7.97
C. DP	R Under Examination in CEA	NIL		
Centra	al Sector			
A. CE	A Cleared Projects			
1.	Chamera HEP St. II (H.P.)	3×100	[°] US \$ 2.79 M+ DM 21.53 M+Rs. 1304.59 Cr.	23.7.98
2.	Teesta St. V. HEP (Sikkim)	3×170	CHF 16.804 M+ Rs. 2523.56 Cr.	9.9.98
3.	Loktak D/S HEP (Manipur)	3×30	667.46	28.8.98
4.	Tuivai HEP (Mizoram)	3×70	1258.84	19.2.99
5.	Anta CCGT-II (Raj.)	650	US\$ 243.71 M+ Rs. 899.64 Cr.	21.5.98
6.	Auraya CCGT-II (U.P.)	650	US\$ 243.844 M+ Rs. 857.622 Cr.	28.9.98
7.	Kawas CCGT-II (Guj.)	650	US\$ 243.69 M+ Rs. 831.57 Cr.	1.5.98
B .	Jhanar - Gandhar CCGT-II (Guj.)	650	US\$ 243.62 M+ Rs. 845.113 Cr.	16.10.98
€.	Sipat STPP (MP)	3×660	US\$ 991.921 M+ Rs. 845.113 Cr.	17.1.2000
B. DPF	Rs Returned to the Project Aut	hority		
1.	Lower Kopili HEP (Assam)	3×50	570	Returned on 21.7.97
2.	Maithon RBTPS (DVC)	4×250	3298	Returned on 1/94
C. DPF	Rs Under Examination	NIL		
	of appraisal of power scheme	s received duri	ing 1998-99	
	e Sector			
	Cleared Projects	400		7 1 00
Ι.	Vemagiri CCGT (A.P.)	492	US\$ 248.02 M+ Rs. 638.223. Cr.	7.1.99
2.	Nagarjuna TPP (Kar.)	2×507.5	US\$ 273.795 M+ GBP 277.40 M+Ffr 907.190 M+ Rs. 1792.685 Cr.	29.4.99
3.	Vembar CCGT (T.N.)	1873	US \$ 694.94 M+ Rs. 2106.67 Cr.	24.9.99
B. Sch	emes Returned to the Project	Authority		
1.	New Delhi TPS (Delhi)	350	US\$ 468.61 M+ Rs. 156.98 Cr.	Returned on 19.11.98

1	2	3	4	5
2.	Hazira CCPP St. II (Guj.)	500	1851.76	Not being processed in CEA and IPP has been intimated on 15.2.99
	Hirma TPP (Orissa)	6×720	N.A.	Returned on 30.11.98
;. D	PRs under examination			
•	Dhamwari Sunda HEP (H.P.)	2×35	563.03	
	Fending inputs are : Evacuatic by SPAC on 13.3.2000 and it for TEC.	on system, forest c was decided to so	learance for transmission, tentative fir rt out number of pending issues be	nancial package, etc. Consider fore the project is recommende
	Jhabua CCGT (M.P.)	360	1366	
	Pending inputs are : Complian clearance. Approval of GOM absorption etc.	nce of Sec . 29 (2) P for drawal of 8.	of E(S) Act, State Government con 63 M Cum of consumtive water, co	sent u/s. 18A, MOEF and SPC onfirmation of GOMP for pow
	Srimushnam Lignite TPP (T.N	l.) 1×250	1451.0	
	Considered in pre-SPAC or recommendation on DPR/Cos	n 16.11.99. Penc at, approval of Mini	ling inputs are water availability stry of Coal for mining plan.	(CGWB), State Government
•	Nanjangud CCPP (Kar.)	9 6.7	US\$ 52.26 M+Rs. 1540.917 Ci	r.
	Considered by CEA for TEC angle (CWDT issue) and final	on 26.2.99. Pendir isation of hard cos	ng inputs are resolution of water avai t.	lability by CWC from Inter-sta
itate	Sector			
. Cl	EA Cleared Projects			
•	Larji HEP (H.P.)	3×42	796.98	14.1.2000
•	Maneri Bhali St. II HEP (UP)	4×76	1111.39	21.2.2000
	Myntdu HEP (Meghalaya)	2×42	363.1	20.9.99
•	Pragati CCPP (Delhi)	330	US\$ 59.888M+ Rs. 819.3 Cr.	10.2.2000
	Suratgarh TPS-II (Raj)	2×250	2057.62	9.7.99
	Akrimota Lignite TPP (Guj.)	2×125	US\$47.914 M+DM47.925M Rs. 1022.158 Cr.	6.9.99
	Parli TPP Extn. St. I (Mah.)	1×250	1053.90	9.7.99
. DI	PRs returned to Project Author	ities		
•	Kutehr HEP (H.P.)	260	1117	Returned on 2/2000
•	Kishau Dam (U.P.)	4×150	3455	Returned on 7/99
•	Paras TPS Extn. (Mah.)	1×250	800	Returned on 9/98
•	Chandrapur TPS (Mah.)	1×60	150	Returned on 1/99
•	Uran CCGT (Mah.)	400	1000	Returned on 12/99
•	Tattihalla (Kar.)		121	Returned on 9/99
	Raichur TPP U-7 (Kar.)	1×210	520	Returned on 10/90
		1×500	1795	
7. 3.).	Vijayanagar TPP (Kar.) Lakwa Waste Heat (Assam)	12000		Returned on 8/98

213 Written Answers

Sravana 5, 1922 (Saka)

To Questions 214

1	2	3	4	5
C. D	PRs under examination			
1.	Ramgarh CCGT St. II (Raj.)	71	289	Considered by SPAC on 11.2.2000 and recomm- ended for TEC. Pending inputs is fuel linkage. Verification received from RSEB 5/2000 under examination.
Cent	ral Sector			
A. CI	EA Cleared Projects			
1.	Rihand STPP -II (U.P.)	2×500	US\$ 433.191 M+ Rs. 2208.43 Cr.	1.10.99
2.	Ramagundam STPP St. III (A.P.)	1×500	US\$ 185.02 M+ Rs. 1284.265 Cr.	18.11.98
B. Di	PR Returned to Project Authorit	ies		
1.	Ranganadi St. II HEP (Ar. Pr.)	3×60	854	Returned on 6/98
Statu	is of appraisal of power scheme	es received during	1999-2000	
Priva	ite Sector			
A .	CEA cleared projects	NIL		
В.	DPRs returned to Project Au	ithoriti es		
1.	Krishnapatnam 'A' TPP (A.P.)	2×260	US\$ 377.56 M+ Rs. 1089.72Cr.	Returned on 20.4.2000
2.	Mean Shivapur Kannur (Kar.)	500	1659.2	Returned on 6.9.99
3.	Kattupalli CCPP (T.N.)	1000	US\$ 662.21 M+ Rs. 1513.148 Cr.	Returned on 27.3.2000
C. DF	PR under examination			
1.	Mandaya CCPP (Kar.)	164.4	675	IPC issued on 31.3.96. Pending inputs/clearan- ces : compliance of sec. (2)-corrigendum for rev. cap. & cost in the Gaz- ette, water availability (C/S), recommendations on DPR and cost by State Govt. for revised capacity, Extn. of validity fuel linkage and transfer of fuel linkage in favour of Gen. Company, fuel transportation arrange- ment-revalidation of clearance-revalidation for revised capacity, financial package, power evacuation system.

1	2	3	4	5
State	Sector			
A .	CEA cleared projects			
1.	Mathania integrated solar CCPP (Raj.)	140	US\$ 50.6M+ Rs. 659.34 Cr.	27.8.99
B .	DPR returned to Project Aut	horities		
	1. UBDC St. III HEP (Pun.)	75	530	Returned on 26.7.99
	2. Lakwar vyasi NPP (UP)	420	868	Returned on 8.10.99
	3. Dhivaran Gas Based (Guj)	100	350	Returned on 2.5.2000
	4. Sikka TPS Extn. U-3 & 4 (Guj)	2×250	2178	Returned on 7.9.99
	5. Kanhar PSS (Bihar)	3×100	253	Returned on 21.7.99
	6. Sankh St. II HEP (Bihar)	186	527	Returned on 1/2000
D .	Schemes under Examination	1		
1.	Uhi St. III HEP (H.P.)	2×50	465.00	Pending inputs are : Inter-state clearance, MOEF clearance, financial package, evacuation systems, compl. of Sec. 29 (2) etc
2	Guru Hargobind TPS St.II (Punjab)	2×250	1442	Accorded TEC by CEA in its meeting held on 27.6.2000, TEC to be issued after receipt of confirmation of inter-state water clearance from BBMB and MOEF clearance
3.	Hazira CCPP (Guj)	156	576	Recommended for TEC by the SPAC on 6.6.2000. Scheme to be considered for TEC in its meeting to be held on 25.7.2000.
4.	Humbarli PSS (Mah.)	2×200	839	Pending inputs are : Land availability, water availa- bility, MOEF clearance, Inter-State clearance, Evacuation system and Coml. of Sec. 29(2) etc.
5.	Kozhi Kode Heavy Fuel (Kerala)	128	391	Discussed in the meeting 3.11.99. Verifications on legal, evacuation, techni- cal and financial aspects are awaited from State. All the eight sets have been commissioned.

217 Written Answers

1	2	3	4	5
6.	Kovilkalappal CCPP (T.N.)	107.88	339	In the SPAC meeting held on 22.3.2000, TNEB was requested to sort out issues like justification for starting works without CEA's clearance, exami- nation of Civil estimates for deletion of provision of land for colony, clea- rance of TNPCB, Central Ground Authority for wa- ter availability, confirma- tion of gas availability for entire life of plant, recas- ting of financial package etc.
Cent	ral Sector			
A .	CEA cleared projects			
1.	Parbati HEP St. II (H.P.)	800	2151.78	12.10.99
B .	DPR returned to project aut	tho rities		
1.	Kahalgaon STPP-II (Bihar)	1320	4669	Returned on 28.4.2000
C.	DPR's under Examination	NIL		

Diesel Scam

760. SHRI C.N. SINGH :

SHRI SHEESH RAM SINGH RAVI :

SHRI DINESH CHANDRA YADAV :

SHRI RAMJIVAN SINGH :

DR. RAGHUVANSH PRASAD SINGH :

SHRI MANIKRAO HODLYA GAVIT :

SHRI BASUDEB ACHARIA :

SHRI JAI PRAKASH :

SHRI CHADA SURESH REDDY :

Will the Minister of PETROLEUM AND NATU-RAL GAS be pleased to state:

 (a) whether Central Bureau of Investigation has raided the top officials of several public sector oil companies in Gujarat involved in Diesel Scam of around Rs. 1000 crore;

(b) if so, the details thereof along with the details of the scam; and

(c) the measures taken or being taken to check recurrence of such scam in future?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI SANTOSH KUMAR GANGWAR) : (a) to (c) Some customers who were obtaining petroleum products on concessional sales tax basis are alleged to have been diverting these products for the purpose other than the intended use thereby evading sales tax. Central Bureau of Investigation (CBI) has registered a case in the matter on 23rd May, 2000 at Gandhinagar, Gujarat.

[Translation]

Offer of Bangladesh for L.P.G.

761. DR. ASHOK PATEL :

SHRI SURESH PASI :

Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) whether Bangladesh have recently offered to export L.P.G. to India;

(b) if so, the details thereof;/and

(c) the reaction of the Government thereon?

THE MINISTER OF STATE IN THE MINISTRY OF

Sale of Platfrom Tickets at Railway Stations

762. SHRI RAVINDRA KUMAR PANDEY : Will the Minister of RAILWAYS be pleased to state:

(a) whether attention of the Government has been drawn to the news-item captioned "Railway station par platform tickets hi nahin milata" published in the "Dainik Jagaran' dated May 30, 2000;

(b) if so, the reasons non-availability of platform tickets at Naya Azadpur railway station despite the fact as many as 10,000 passengers come over there to bound the trains and more than 100 wagons arrive carrying fruits; and

(c) the details of action taken by the Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI DIGVIJAY SINGH) : (a) Yes, Sir.

(b) and (c) Platform tickets are intended for sale at important and major stations where long distance Mail/ Express trains stop or originate or terminate. In case of stations not supplied with platform tickets, the Station Masters have the powers to allow free entry to platform to persons who wish to enter the station to meet or see off their friends/relations travelling by trains if he is satisfied about their intentions.

Naya Azadpur station is a subrban station having daily traffic volume of 1500 to 2000, mainly of commuters who purchase Monthly and Quarterly Season Tickets. Wagons carrying goods are dealt in the goods shed, which is away from the passenger platform and thus platform tickets at 3 not required for entering there. However, anticipating the demand of platform tickets this year, provision is being made for supply of platform tickets at this station.

Setting up of New Power Projects in Gujarat

763. SHRI HARIBHAI CHAUDHARY : Will the Minister of POWER be pleased to state:

(a) the number of new power projects likely to be set up in Gujarat during 2000-2001;

 (b) the number of projects cleared by the planning commission during the current financial year;

(c) the stage at which these proposals are lying pending;

(d) the estimated cost of these projects along with their installed capacity; and

(e) the steps taken by the Government to clear all these projects at the earliest?

THE MINISTER OF STATE IN THE MINISTRY OF POWER (SHRIMATI JAYAWANTI MEHTA) : (a) No new power project is likely to be set up in Gujarat during 2000-01. However, Gujarat will get a share of 239 MW from Vindhyachal STPP U-7&8 of NTPC which has been commissioned recently. Two of NTPC gas based power projects namely Kawas CCPP St-II (650 MW) and Jhanor Gandhar St-II (650 MW) are also expected to be finalised and investment decision are likely to be taken during the year 2000-01.

(b) to (e) During the current financial year, no State Sector power project in the State of Gujarat have been referred to the Planning Commission for investment approval. However, so far, the following Power Projets for the State of Gujarat have beeen given Techno-economic clearance (TEC) by the Central Electricity Authority.

S.No.	Name	Сар.	Est. Cost	Date of
	of the	(MW)	Excl. IDC	TEC
	Project		(Interest during c	construction)
1.	Paguthan CCGT	654.7	2178.14 Cr.	12.11.93
2.	G andhinaga r Extn. U-5	210	538.0 Cr.	29.5.98
3.	Wanakobri Extn. U-7	210	611 Cr.	12.12.97
4.	Hazira CCGT	515	US\$ 284.35M+ Rs. 770.87 Cr.	21.7. 9 5
5.	Petro Chemical Complex Power Plant at Baroda	167	341.13 Cr.	18.10.95
6.	Surat Lignite TPP	250	US \$ 44.538M+ DM4, 92M+999.99 Cr	9.8.96
7.	Kawas CCPP St. II	650	US\$ 243.62 M+ Rs. 831.57 Cr	1.5.98
8.	Jhanor-Gandhar	650	US\$ 243.62 M+ Rs. 845.113 Cr.	16.10. 98
9 .	Jamnagar Petcoke TPP	500	US\$ 434.36 M+ Rs. 726.429 Cr.	24.5.99
10.	Akrimota Lignite TPP	250	US\$ 47.914M+ DM 47.929 M+ Rs. 1022.158 Cr.	

[English]

Increase in Expenditure on Staff/Employees of EIL

764. SHRI P.S. GADHAVI : Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) whether there has been tremendous increase in the expenditure on staff/employees of Engineers India Limited (EIL) during 1999-2000 vis-a-vis 1998-1999;

(b) if so, the details thereof;

(c) whether the management of Engineers India Limited have taken some major decisions in its Board Meeting held on June 9, 2000 with regard to the contract employees of EIL;

(d) if so, the details of benefits being offered to the contract employees of EIL along with the financial implications involved therein;

(e) the time by which the decision of the Board is likely to be implemented?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI SANTOSH KUMAR GANGWAR) : (a) Yes, Sir.

(b) The increase is on account of provision made by Engineers India Limited (EIL) for payment of arrears of salaries and wages for 39 months effective January, 1997 onwards. The Company has so far paid Rs. 54 crore towards such arrears.

(c) Yes, Sir.

(d) Contract engineers working in the Company or who have left the services of the Company on account of completion of contract period/foreclosure of contract will be considered for 50% of vacancies/requirement of Management Trainees on an annual basis.

The financial implications will depend on the vacancies/ requirement of Management Trainees to be recruited in different years.

(e) The decision of the Board of EIL will be implemented against requirement of Management Trainees and their recruitment for the Batch 2001 onwards.

Setting up of Railway Power Corporation

765. SHRI ANNASAHEB M.K. PATIL : Will the Minister of RAILWAYS be pleased to state:

(a) whether the Railways propose to set up autonomous Railway Power Corporation as a canalising agency for procurement of Power; (b) if so, the details thereof; and

(c) whether the Railways have examined the proposal of National Thermal Power Corporation for equity participation in its power generation projects; and

(d) if so, the reaction of Railways thereon?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI DIGVIJAY SINGH) : (a) and (b) There is as yet no decision to set up an autonomous Railway Power Corporation as a canalising agency for procurement of power.

(c) and (d) Matter will be examined after a pre-feasibility study has been carried out.

[Translation]

Fire incidents in Refineries

766. SHRI SUNDER LAL TIWARI :

SHRI SATYAVRAT CHATURVEDI :

SHRIMATI SHYAMA SINGH :

SHRI JAI PRAKASH :

Will the Minister of PETROLEUM AND NATU-RAL GAS be pleased to state:

(a) the number of fire incidents and acts of sabotage took place in the refineries in the country during the last three years;

(b) whether incident of fire took place in Mathura Refinery in May, 2000;

(c) if so, the reasons therefor and loss suffered on this account;

(d) whether any inquiry was conducted into the causes on the fire;

(e) if so, the details thereof; and

(f) the steps taken to avoid such accidents in future?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI SANTOSH KUMAR GANGWAR) : (a) Number of fire incidents in PSU oil companies in the country during last three years are as follows :-

 1997-98	1998-99	1999-2000
 17	36	29

There was no report of any fire incident in refineries occurred due to act of sabotage.

(b) Yes Sir. A fire took place in the flare area of Mathura Refinery on 22.5.2000.

(c) There was some carry over/Spillage of Naptha/FCC from sour water unit to flare area during unit startup activities. This Naptha/FCC Gasoline caught fire most probably due to falling fire ball from flare stack.

There was minor damage to electrical and instrument cables only. Loss incurred due to the fire is Rs. 24.5 lakhs including cost of fire fighting materials amounting to Rs. 21.4 lakhs. There was no injury to any personnel due to this fire.

(d) and (e) Yes, Sir. The causes of fire were investigated by an Inquiry Committee. The Committee has given recommendations to prevent recurrence of such incidents in future.

(f) All fire incidents are investigated by multidisciplinary teams and remedial measures as recommended are implemented in a time bound manner.

Adequate measures are adopted for safety of the plant and operating personnel as per the prescribed Oil Industry Safety Directorate (OISD) standards.

[English]

Role and Functions of OCC and OSB

767. SHRI P.D. ELANGOVAN : Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) the role and functions of the Oil-Cordination Committee (OCC) and Oil Selection Board (OSB); and

(b) the composition of the Oil Co-Ordination Committee and Oil Selection Board and the criteria for being a member of the same and the authority that selects the Members of the Oil Selection Board and Oil Co-ordination Committee?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI SANTOSH KUMAR GANGWAR) : (a) and (b) Role and functions of the Oil Coordination Committee (OCC) are as follows :

- (i) To administer Oil Industry Pool Account;
- To administer the prices of controlled petroleum products for refineries and consumers in terms of extant Government decisions and orders;
- (iii) To develop projections of demand-supply balance of petroleum products and of the oil pool account;
- (iv) To coordinate the functions of the petroleum sector in terms of extant Government orders.

Oil Coordination Committee was set up by a resolution of Government in the year 1975. The composition of the OCC is under :

i)	Secretary, Ministry of Petroleum	
	and Natrual Gas	- Chairman

ii) Additional Secretary, Ministry of Petroleum and Natural Gas - Member

- iv) Joint Secretary & Financial Adviser, Member Ministry of Petroleum nad Natural Gas
- v) Chief Executives of Oil Companies Member
- vi) Executive Director, Oil Industry Safety Directorate - Member
- vii) Executive Director, Oil Coordination Member Committee Secretary

The above composition is by designation

The Oil Selection Bor d has since been renamed as Dealer Selection Board (DSB). Its functions are to select dealers/distributors for retail outlets/SKO-LDO and LPG distributor-ships. Regarding the composition, each DSB is headed by a chairman-a retired High Court or District Judge with two members from oil companies, of which one is from the concerned oil company and representative of another oil company of the level of Deputy General Manager/Chief Manager depending upon the availability. The Chairman of the DSBs are appointed by the Ministry of Petroleum and Natural Gas. The members of the DSBs are nominated by the concerned oil companies.

Changes in Army Act

768. SHRI A. KRISHNASWAMY :

SHRI JAI FRAKASH :

Will the Minister of DEFENCE be pleased to

state:

(a) whether the Supreme Court has termed the laws governing General Court Martials (GCM) in Army as archaic and criticised the Government for not bringing in changes in the Army Act;

(b) whether even today the law relating to Armed forces remain static and needs changes keeping in view the appex courts observation made in 1982; and

(c) if so, the time by which the inadequacies in the Army Act are likely to be amended?

THE MINISTER OF DEFENCE (SHRI GEORGE FERNANDES) : (a) to (c) Honourable Supreme Court of India in the case of "Union of India and another versus Charanjit S. Gill and others" Civil Appeal No. 2865 of 2000 inter alia observed, "Even today the law relating to Armed Forces remains static which requires to be changed keeping in view the observations made by this Court in Prithi Pal Singh Bedi's case (supra), the constitutional mandate and the changes effected by other democratic countries. The time has come to allay the apprehension of all concerned that the system of trial by Court Martial was not the arch type of summary and arbitrary proceedings". The Law Commission of India in its report on amendment of Army, Navy and Air Force Acts, has taken into account the observations of the court in the case of "Lt. Col. Pritihi Pal Singh bedi versus Union of India and others" and recommended setting up of separate Tribunal (s) for the Armed Forces. On consideration of these recommendations, Government have decided, in principle, to set up an Armed Forces Tribunal for hearing of appeals against orders in cases of Court Martial as also for adjudication of service matters of Armed Forces personnel. The proposed Tribunal will have powers to decide questions of both law and facts that may be raised before it. Necessary legislative proposals are under consideration of the Government.

Missing of Secret File

769. SHRI CHANDRA BHUSHAN SINGH :

SHRI PRABHUNATH SINGH :

SHRI RAMSAGAR RAWAT :

SHRI RADHA MOHAN SINGH :

SHRI BRIJ BHUSHAN SHARAN SINGH :

Will the Minister of DEFENCE be pleased to state:

(a) whether a secret file containing decision to ban middleman in defence deal in misusing;

(b) if so, whether any enquiry has been held in regard thereto;

(c) if so, the details thereof and the outcome thereof;

(d) whether there is any proposal to probe/ investigate the collusion of arms dealers with officials in the missing of the file;

(e) whether some cases have come to the notice of the Government where earlier declared sensitive departments have been turned into non-sensitive ones; and

(f) if so, the circumstances leading to such a somersault and to bring to book the officials behind that?

THE MINISTER OF DEFENCE (SHRI GEORGE FERNANDES) : (a) to (d) During the course of investigation into defence procurements, the Central Vigilance Commission (CVC) has asked for the file leading to issue of instructions by the Ministry of Defence dated 17.4.1989 regarding ban on involvement of agents in the purchase of the weapons and weapon systems. This file could not be readily located. However, after special efforts, the two relevant files were located and forwarded to the CVC on 21.7.2000.

(e) and (f) The Ministry of Defence has not taken a decision to declare its sensitive departments as non sensitive.

Military Training to Youths

770. SHRI NARESH PUGLIA :

SHRI P. R. KHUNTE :

SHRI A. NARENDRA :

SHRI PRABHAT SAMANTRAY :

Will the Minister of DEFENCE be pleased to

(a) whether the Government are considering a proposal to impart compulsory military training to all young men and women in the country;

(b) if so, the details thereof and the action-plan chalked out if any, therefor?

THE MINISTER OF DEFENCE (SHRI GEORGE FERNANDES) : (a) No, Sir.

(b) Does not arise.

[Translation]

Gauge Conversion of Himmatnagar-Chittaurgarh Rall Line

771. SHRI BHERULAL MEENA : Will the Minister of RAILWAYS be pleased to state:

(a) whether any survey has been conducted for gauge conversion of Himmatnagar-Chittaurgarh metre gauge rail line via Udaipur;

(b) if so, the estimated cost thereof; and

(c) the time by which the said project is likely to be completed?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI DIGVIJAY SINGH) : (a) to (c) Survey for conversion of Himmatnagar-Udaipur meter gauge line into broad gauge is in progress. The estimated cost of this line will be known only after the survey is completed. Further consideration of the project would be possible once the survey report becomes available.

Work on gauge conversion of Udaipur-Chittaurgarh MG line into BG is already in progress. The cost of work on this section including Chittaurgarh-Ajmer MG section is Rs. 445 crores. This work will be progressed and completed in the coming years as are availability of resources.

Incentives to VOs and NGOs For Generation of Energy

772. SHRI UTTAMRAO PATIL : Will the Minister of NON-CONVENTIONAL ENERGY SOURCES be pleased to state:

(a) the details of the incentives being provided by the Government to the Voluntary Organisations or Nongovernmental Organisations for supplying the energy generated from garbage or solar energy in the villages;

(b) if so, the details thereof;

(c) the details of the proposals received from such organisations from Maharashtra during the last year and their achievements; and

(d) the details of the incentives provided to them by the Government?

state:

THE MINISTER OF STATE OF THE MINISTRY OF NON-CONVENTIONAL ENERGY SOURCES (SHRI M. KANNAPPAN) : (a) and (b) The details of financial incentive available to Voluntary or Non-governmental Organisations for generation of energy from garbage and solar energy are given in the enclosed statement.

(c) and (d) No proposal was received from Voluntary or Non-governmental Organisations from Maharashtra during last year. As such, no incentives were provided to them.

Statement

Details of the incentives available to Voluntary Organisations and Non-governmental Organisations under Programmes for Generation of Engery from garbage and solar are as follows :-

1. National Programme for Recovery of Energy from Urban and Industrial Wastes

i) Commercial Projects :

Interest subsidy is provided for reducing the rate of interest 7.5% subject to limits of capitalised amount for various types of projects as give below :

Types of Project Interest Subsidy		Maximum Eligible Amount
Waste of Power	-	Rs. 2.00 crore/MW
Waste to Fuel or steam	-	Rs. 0.50 crore/MWe
Waste to Fuel or steam Fuel to Power	-	Rs. 1.00 crore/MW

ii) Demonstration Projects :

Financial assistance of up to 50% of capital cost of the project, subject to a maximum Rs. 3.00 crore per MW, is available for setting up Demonstration Projects based on innovative technologies for power generation from garbage.

2. Solar Photovoltaic (SPC) Systems

S. No.	Type of SPV System	Central Subsidy	Service Charge (in Rs.)
1.	Solar Lantern	Rs. 1500/- (fixed)	100/-
2 .	Home Lighting System/Solar Home System	Rs. 6,000/- or 50% works cost, which ever is less	200/-
3 .	Street Lighting System	Rs. 12,000/- or 50% of ex-works cost, which ever is less	-
4.	Power Plants & other systems	Rs. 2,00,000/- kWp of SPV array capacit or 50% of exworks cost, which ever is less	

3. Solar Thermal Systems

i) Voluntary Organisations and Non-governmental

Organisations are eligible for getting loans at reduced interest rate of 5% for purchasing solar thermal devices.

 ii) Voluntary Organisations and Non-governmental Organisations are eligible for an incentive of Rs. 50.00 per solar cooker if the cookers are directly sold by them.

[English]

state:

Movement of Goods Trains between India and Bangladesh

773. SHRI SHIVAJI MANE :

SHRI RAM MOHAN GADDE :

SHRI M.V. V. S. MURTHI :

Will the Minister of RAILWAYS be pleased to

(a) whether the much awaited goods train services between India and Bangladesh through the Benapole-Petrapole border has become operational :

(b) if so, the details thereof along with the agreement signed in this regard;

(c) whether there is a proposal for running of passenger train between India and Bangladesh;

(d) if so, the steps taken by the Government in this regard; and

(e) the measures taken by the Government that the trains would not be utilised by the Pakistani ISI?

THE MINISTER OF STATE IN THE MINSITRY OF RAILWAYS (SHRI DIGVIJAY SINGH) : (a) and (b) Yes, Sir. Working Agreement has been signed on 4.7.2000 between Government of India through Ministry of Railways and Government of the Peoples Republic of Bangladesh through Bangladesh Railways.

(c) No, Sir.

(d) and (e) Do not arise.

[Translation]

Formulation of Effective Defence Policy

774. PROF. RASA SINGH RAWAT : Will the Minister of DEFENCE be pleased to state:

(a) whether a number of defence committees have been constituted since Independence but no concrete measures are reported to have been taken to deal with defence problems;

state:

(b) if so, the factors attributed thereto;

(c) the reasons for delay in procuring warfare equipments and other defence items; and

(d) the steps being taken to formulate an effective defence policy?

THE MINISTER OF DEFENCE (SHRI GEORGE FERNANDES) : (a) and (b) A number of Committees dealing with defence related activities have been constituted by the Government of India. The Ministry obtains policy directions of the Government on all Defence and security related matters and communicates them to the Service Hqrs, Inter-Service Organizations, Production Establishments and Research and Development Organisations concerned for implementation.

(c) Government is fully aware of the needs of the country's Defence preparedness and all steps are being taken to procure warfare equipments and other Defence items well in time. The Government have considered the comments made in certain quarters that Defence Procurement Procedures are coming in the way of time bound acquisition by the Armed Forces. In order to further streamline the procedures, a Committee has been set up under the Chairmanship of Vice Chief of Army Staff to examine the existing Defence Procurement Procedures in their entirety with a view to suggest specific measures for speedier processing of procurement cases.

Government has constituted a Group of (d) Ministers (GOM) on 17th April 2000, consisting of Home Minister, Raksha Mantri, External Affairs Minister and Finance Minister to review the National Security System in its entirety and in particular to consider the recommendations of the Kargil Review Committee and formulate specific proposals for implementation. The GOM has set up four Task Forces, one each in the areas of intelligence apparatus, internal security, border management and defence management. These Task Forces are expected to submit their reports within a period of three months from the date of their constitution. After the Task Forces have rendered their reports, the same will be considered by the GOM. The GOM is expected to submit its report to Government in a period of six months from the date of its constitution. Further, various sub-structures of National Security Council also look into different policy issues with a view to formulate appropriate recommendations.

[English]

Price Rise of Medicines

775. SHRI SADASHIVRAO DADOBA MANDLIK : Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state: (a) whether prices of many medicines have increased during the last three years;

 (b) if so, the names of medicines alongwith the names of foreign companies from where these medicines have been imported;

(c) the details of medicines identified for inclusion in Price Control based on the criteria in modifications in Drug Policy 1980; and

(d) the steps taken to lessen the burden of high prices on the consumers?

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS (SHRI RAMESH BAIS) : (a) There have been both increase and decrease in the prices of some commonly used medicines during the last three years.

(b) Almost all medicines are in the Free List of Imports. Imports are made by individual importers from various sources on commercial considerations.

(c) and (d) Drugs have been identified for inclusion in price control on the basis of criteria mentioned in the 'Modifications in Drug Policy, 1986' announced in September, 1994. Presently, 74 bulk drugs and formulations based thereon are under price control and their prices are fixed/ revised in accordance with the provisions of the Drugs (Prices Control) Order, 1995.

Electrification of Railway Routes

776. SHRI RAMESH CHENNITHALA :

SHRI KODIKUNNIL SURESH :

Will the Minister of RAILWAYS be pleased to

(a) the details of the railways routes undertaken for electrification in different Zones along with expenditure incurred thereon so far, route-wise;

(b) the funds earmarked therefor during the current financial year;

(c) the time by which the above electrification work is likely to be completed;

(d) the steps taken by the Government to electrify Ernakulam-Trivandrum railway routes;

(e) whether there is any proposal to lay a new railway line from Tellicherry to Mysore; and

(f) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI DIGVIJAY SINGH) : (a) to (c) The details of on-going Railway electrification projects are as under:- 231 Written Answers

S.No.	Project	Zone/ Railway	Expenditure upto 31.3.200 (Rs. Cr.)	Outlay for 2000-2001 (Rs. Cr.)	Target
1.	Bokaro-Barsuan/Kiriburu including Purulia-Kotshila	South Eastern	202.59	25.00	March, 2002
2.	Kharagpur-Bhub aneswa r incl. Talcher-Paradip	South Eastern	115.45	40.05	March, 2003
3.	Bhubaneswar-Kottavalasa	South Eastern	147.40	40.89	March, 2003
4.	Sitarampur-Danapur- Mughalsarai	Eastern	321.13	40.20	March, 2002
5.	Kusunda-Jamuniatand	Eastern	7.01	2.00	March, 2001
6.	Krishnanagar-Lalgola	Eastern		7.20	March, 2003
7.	Renigunta-Guntakal	South Central	4.26	20.34	March, 2004
8.	Delhi-Ambala-Ludhiana incl. Sirhind-Nangal Dam & Ambala- Kalka	Northern	239.08	20.20	March, 2001
9.	Ambala-Moradabad	Northern	83.30	15.05	March, 2003
10.	Ludhiana-Amritsar	Northern	1.80	10.25	March, 2004
11.	Udhna-Jalgaon	Western	14.98	25.20	March, 2003
12.	Tambaram-Chengalpatttu- Villupuram & Chengalpattu- Arakkonam	Southern	0.10	*5.00	March, 2003

(d) The electrification of Ernakulam-Trivandrum section has been included in the Railway Budget 1999-2000 sujbect ot requisite clearances, which are in process.

- (e) No, Sir.
- (f) Does not arise.

L.P.G. Connections in Andhra Pradesh

777. SHRI A. BRAHMANAIAH :

PROF. UMMAREDDY VENKATESWARLU :

Will the Minister of PETROLEUM AND NAT-URAL GAS be pleased to state:

(a) whether the Government have issued directions not to release LPG connections in Andhra Pradesh;

(b) if so, the reasons for the same;

(c) whether people living in the backward areas

of Andhra Pradesh have been suffering as a result of this decision; and

(d) if so, the steps proposed to be taken in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI SANTOSH KUMAR GANGWAR) : (a) and (b) No, Sir.

(c) and (d) Does not arise.

[Translation]

Export Quota of Cotton Fibre

778. SHRI BRAHMA NAND MANDAL : Will the Minister of TEXTILE be pleased to state:

(a) whether the Government issues export quota of cotton fibre to the private agency from time to time;

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(b) if so, the quantum of the cotton fibre issued during the last three years and till date alongwith the names of the exporters, year-wise and exporter-wise;

(c) whether the exporters have fulfilled the export liabilities of their allotted quota; and

(d) if not, the reasons therefor and the measures taken in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF TEXTILES (SHRI GINGEE N. RAMACHANDRAN) : (a) At

the beginning of every cotton season Government releases export quota of raw cotton in favour of National Institutions, State Co-operative Marketing Federations and Private Traders. The Textile Commissioner allotted the quota to various exporters on the basis of highest bidding.

(b) the exporter wise information is given in the enclosed statement.

(c) and (d) The quantum of Exports depends upon inter alia the quality and price parameters. In case of nonfulfilment of export quotas, within the permitted shipment period the Bank Guarantee given by the exporters is invoked.

Statement

Exporter Wise (Private Exporters) Performance

Cotton Year 1997-98 (Oct.-Sept.)

A. BENGAL DESHI COTTON VARIETY

		Quantity in Bales of 170 kg each		
		Registered	Shipped	Bank Guarantee Released
1	2	3	4	5
1.	M/s. Amersey Bros. P. Ltd., Mumbai	450	443	Yes, all the exporters fulfill the
2.	M/s. National Stores Supping Co. Calcutta	450	441	export liabilities as per terms and conditions for exports, hence
3.	M/s. V.V.K. and Sons, Mumbai	600	583	Bank Guarantees were released
4.	M/s. U.B. Steel & Cotton P. Ltd., Mumbai	450	443	
5.	M/s. U.B. Steel, Mumbai	1450	1544	
6.	M/s. Chunilal Pranjivandas Cotton Co. P.Ltd, Mumbai.	6825	7338	
7.	M/s. General Blends & Spirit Co. Ltd., Mumbai	2400	2381	
8.	M/s. Hi-Tech International, Mumbai	2400	2348	
9.	M/s. Bizworld International, Mumbai	2400	2361	
10.	M/s. Riddhi & Siddhi International, Calcutta	450	443	
11.	M/s. Meenakshi Enterprises, Calcutta	900	891	
12.	M/s. Jaya Enterprises, Calcutta	750	744	
13.	M/s. Navjot International, Calcutta	450	441	
14.	M/s. Niddhi enterprises, Calcutta	606	594	
15.	M/s. Globe International, Calcutta	450	446	

1	2	3	4	5
16.	M/s. Achee International, Calcutta	150	146	
17.	M/s. Rainbow Overseas Corpn. Calcutta	450	453	
8 .	M/s. Bhikamchand Dwipchand Bhura, Calcutta	555	515	
9.	M/s. Khimji Visram & Sons, Mumbai	3900	3975	
20.	M/s. P.D. Sekhsaria Cotton Trading Co. P. Ltd., Mumbai	750	716	
21.	M/s. Dwarkadas Cotton Co. P.Ltd., Mumbai	1806	1728	
22.	M/s. Radhebihari Exports, Mumbai	1500	1454	
23.	M/s. Meghji Thobhan & Co. Mumbai	1050	1032	
24.	M/s. Kotak & Co. Pvt. Ltd., Mumbai	150	148	
25.	M/s. Amubhai Kalidas, Mumbai			
26.	M/s. V.P. Udyog Ltd., Calcutta	294	290	
27.	M/s. Navketan International, Calcutta	300	296	

B. MOST MODERN GINNING AND PRESSING UNIT CATEGORY

		Quantity in Bales of 170 kg. each		
		Registered	Shipped	Bank Guarantee (BG) Released
1.	M/s. Makhanlal Rajkumar, Adilabad	24151	23508	Yes
2.	M/s. K.V. Cotton Ginning & Pressing Co. Ltd., Rajkot	24065	5439	Shipment period upto 30.9.2000.
3.	M/s. Sriganga Nagar Co-op. Cotton Complex Ltd., Rajasthan	2700	2708	Yes
4.	M/s. Bhagwati Cotton Ltd., Khedi Khandwa	24060	3508	BG of Rs. 180.33 lakh invoked as short shipment.

C. GENERAL GINNING AND PRESSING UNIT CATEGORY

		Quar	ntity in Bales of	170 kg. each
		Registered	Shipped	Bank Guarantee Released
1.	M/s. Dwarkadas Cotton Industries Abohar.	3200	3077	Yes, all the exporters fulfil the export liabilities as per terms and
2 .	M/s. D.D. Cotton Pvt. Ltd., Punjab	4000	3847	conditions for exports, hence
3.	M∕s. Kotak Ginning & Pressing Ind. P∨t. Ltd., Kalyanpura, Gujarat	3900	379 5	Bank Guarantees were released.
4.	M/s. Sri Sai Baba Ginning & Pressing Factory, Andhra Prdesh	4800	4783	
5.	M/s. Bhainsa Ginning & Pressing Factory, Andhra Pradesh	4000	3874	
6 .	M/s. Amit Cotton Ltd., Andhra Pradesh	2000	1900	
7.	M/s. Tirmala Cotton Industries, Andhra Pradesh	4000	3888	
8 .	M/s. Galaxy Cotton & Textile Cotton Ltd., Rajkot, Gujarat	300	291	

D. STAPLE COTTON (BELOW F.A.Q. CATEGORY)

		Quan	tity in Bales of 1	70 Kg. each
		Registered	Shipped	Bank Guarantee
1.	M/s. Amubhai Kalidas, Mumbai	1176	1145	BGs have been released in all
2.	M/s. C.A. Galiacotwala & Co., Mumbai	1176	11 64	cases except in the case of M/s. Bhagwati Cotton Ltd., (S.No. 7)
3.	M/s. Ramesh Vanijya & Udyog, Mumbai	588	583	in whose case Rs. 5.46 lakh has been invoked due to short ship-
4 .	M/s. Kotak & Co. Pvt.Ltd., Mumbai	3750	3557	ment.
5.	M/s. Gil & Co. Ltd., Mumbai	2200	2127	
6.	M/s. Meghji thoban & Co., Mumbai	2900	2788	
7.	M/s. Bhagwati Cottons Ltd., Mumbai	2100	1111	
8.	M/s. Goenka Industries, Mumbai	3000	2853	
9.	M/s. P.D. Sekhsaria Trading (P) Ltd., Mumbai	675	648	
10.	M/s. Bizworld International, Mumbai	150	143	
11.	M/s. Globe International, Calcutta	1000	959	
12.	M/s. Bhikamchand Dwipchand Bhura, Calcutta	1281	1155	

E. SUVIN COTTON VARIETY (FOR TAMIL NADU GINNERS)

		Quantity in Bales of 170 kg. each			
		Registered	Shipped	Bank Guarantee Released	
1.	M/s. Shanta Laxmi Mills Ltd., Pollachi, Tamil Nadu	150	149	Yes	

Cotton Year 1998-99 (Oct.- Sept.)

A. BENGAL DESHI COTTON VARIETY

		Quantit	y in Bales of 17	'0 kg. each
		Registered	Shipped	Bank Guarantee Released
	1	2	3	4
1.	Ws. National Stores Supplying Co., Calcutta	1471	1413	Yes, all the exporters fulfil the export liabilities as per terms and
2.	M/s. U.B. Steel & Cotton P. Ltd., Mumbai	1200	1173	conditions for exports, hence Bank Guarantees were released.
З.	M/s. U.B. Steel, Mumbai	975	957	
4.	M/s. Chunilal Pranjivandas Cotton Co. P. Ltd., Mumbai	8700	8380	
5.	M/.s Bizworld International, Mumbai	1950	1972	
6.	M/s. Globe International, Calcutta	3450	3249	
7.	M/s. Khimji Visram & Sons, Mumbai	3600	3566	
8.	M/s. Satyanarayan Sekhsaria & Co. Mumbai	10200	9848	
9.	M/s. Dwarkadas Cotton Co. P. Ltd., Mumbai	5454	5338	

	1	2	3	4
10.	M/s. Mathakia Investments P.Ltd., Mumbai	450	443	
1.	M/s. Sekharia Exports, Mumbai	5175	5039	
2.	M/s. Sekhsaria Cotton Exports Pvt. Ltd., Mumbai	1800	1746	
3.	M/s. Meghji Thobhan & Co., Mumbai	6375	6283	
4.	M/s. Kotak & Co Pvt. Ltd., Mumbai	3375	3167	
5.	M/s. Amubhai Kalidas, Mumbai	1471	1413	
6.	M/s. V.P. Udyog Ltd., Calcutta	1950	1933	
7.	M/s. Achee International, Calcutta	600	582	
8.	M/s. Gills & Co.Ltd., Mumbai	150	150	
9 .	M/s. Ashish Cotton Traders, New Delhi	1425	1379	
0.	M/s. Bhaidas Cursondas & Co., Mumbai	150	146	
1.	M/s. P.D. Sekhsaria Cotton Trading Co.P. Ltd., Mumbai	150	147	
2.	M/s. C.A. Galiakotwala & Co. Ltd., Mumbai	1764	1670	
3.	M/s. Navketan International, Calcutta	895	1837	
4.	M/s. Perfect Cotton Corporation, Mumbai	300	297	
5.	M/s. Rainbow Overseas Corporation, Mumbai	1275	1274	
26.	M/s. B.D. Bhura, Calcutta	3225	3174	

B. MOST MODERN GINNING & PRESSING UNIT CATEGORY

	Quantity in Bales of 170 kg. each		
	Registered	Shipped	Bank Guarantee Released
M/s. Makhanlal Rajkumar, Adilabad, Andhra Pradesh	5000	-	Shipment period is upto 30.9.2000

C. GENERAL GINNING & PRESSING CATEGORY

		Quantit) kg. each	
		Registered	Shipped	Bank Guarantee Released
1.	M/s. Dwarkadas Cotton Industries, Abohar.	500	377*	*Because of short shipment, partial Bank Guarantee invoked.
2 .	M/s. D.D. Cotton Pvt. Ltd., Punjab	900	887	In the remaining cases Bank Guarantee released as export
3.	M/s. Kotak Ginning & Pressing Ind. Pvt. Ltd., Kalyanpura, Gujarat	1350	1308	liabilities fulfilled as per terms & conditions for exports.
4.	M/s. Madhav Cotton & Ginning Pressing Co., Botad, Gujarat	1200	875*	
5.	M/s. Rajoo Cotex, Manavadar, Gujarat	1000	98 6	
6.	M/s. Shanta Laxmi Mills Ltd., Pollachi, Tamil Nadu	35	35	

D. SUVIN COTTON VARIETY (FOR TAMIL NADU GINNERS)

		Quantity in Bales of 170 kg. each		
		Registered	Shipped	Bank Guarantee Released
1.	M/s. Shanta Laxmi Mills Ltd., Pollachi, Tamil Nadu	290	283	Yes

Cotton Year 1999-2000 (Oct.-Sept.)

A. BENGAL DESHI COTTON VARIETY

		Quantity in Bales of 170 Kg. Each		0 Kg. Each
		Registered	Shipped	Bank Guarantee Released
1.	M/s. Amersey Bros. P. Ltd., Mumbai	600	605	Shipment period is upto 30.9.2000
2.	M/s. National Stores Supplying Co., Calcutta	675	661	
3.	M/s. U.B. Steel & Cotton Pvt. Ltd., Mumbai	1575	1573	
4.	M/s. U.B. Steel, Mumbai	1500	671	
5.	M/s. Chunilal Pranjivandas Cotton Co. P. Ltd., Mumbai	4000	3190	
6.	M/s. Globe International, Calcutta	2700	1531	
7.	M/s. Khimji Visram & Sons, Mumbai	5850	5088	
8.	M/s. Satyanarayan Sekhsaria & Co. Mumbai	6600	6541	
9.	M/s. Mathakia Investments P. Ltd., Mumbai	225	221	
10.	M/s. Sekhsaria Exports, Mumbai	75	-	
11	M/s. Meghji Thobhan & Co., Mumbai	6174	4203	
12.	M/s. Kotak & Co. Pvt. Ltd., Mumbai	1400	1334	
13.	M/s. Amubhai Kalidas, Mumbai	1764	1783	
14.	M/s. V.P. Udyog Ltd., Calcutta	900	-	
15.	M/s. Century International Calcutta	600	598	
16.	M/s. Achee International Calcutta	375	369	
17.	M/s. Gills & Co. Ltd, Mumbai	300	144	
18.	M/s. Kotak Ginning & Presenting Inds. P∨t. Ltd., Mumbai	450	432	
19.	M/s. Makhanalal Rajkumar Cotton Ltd., Mumbai	2205	2168	
20 .	M/s. B.D. Bhura & Co. Calcutta	4500	726	
21.	M/s. Dwarkadas Cotton Co. P. Ltd.,	1500	1482	
ŻZ.	M/s. Ashish Cotton Traders, New Delhi	775	753	

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B MOST MODERN GINNING & PRESSING UNIT CATEOGRY

		Quantity in Bales of 170 kg. each		
		Registered	Shipped	Bank Guarantee Released
		NIL	NIL	Shipment period is upto 30.9.2000.
GE	ENERAL GINNING & PRESSING CATEOGRY			
		Quantity	in Bales of 170	kg. each
		Registered	Shipped	Bank Guarantee Released
•	M/s. Kotak Ginning & Pressing Ind. Pvt. Ltd. Kalyanpura, Gujarat	1625	1592	Shipment period is upto 30.9.2000
	M/s Shanta Laxmi Mills Ltd. Pollachi, Tamil Nadu	75	00	
). SL	JVIN COTTON VARIETY (FOR TAMILNADU GINN	NERS)		
		Quan	tity in Bales of 17	'0 kg. each
		Registered	Shipped	Bank Guarantee Released
Ι.	M/s. Shanta Laxmi Mills Ltd., Pollachi, Tamil Nadu	175	120	Shipment period is upto 30.9.2000

[English]

Emission of Methane Gas From CNG Vehicle

779. SHRI PRABHUNATH SINGH : Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) whether Methane Gas emitted by CNG vehicles is dangerous for human beings;

(b) if so, the steps taken or proposed to be taken to reduce the emission of Methane Gas from CNG vehicles;

(c) whether Ultra Low Sulphur Diesel has been considered to be a better option than CNG; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI SANTOSH KUMAR GANGWAR) : (a) and (b) Quantum of methane emitted by vehicles using Compressed Natural Gas (CNG) as a fuel are likely to be very negligible and no imminent danger is posed to human life, therefore.

(c) and (d) Both the fuels, that is Ultra Low Sulphur Diesel and CNG result in lower gaseous emissions from vehicles and a choice between them would depend upon several parameters such as fuel cost, fuel economy, vehicle modification costs, storage space requirements, refueling systems and engine performance.

Coordination between Intelligence Agencies and Army

780. SHRI R.L. BHATIA :

SHRI G.S. BASAVARAJ :

Will the Minister of DEFENCE be pleased to

(a) whether Army had completely denied having got inputs from either the IB or the RAW to suggest that instructions were taking place at the time of Kargil conflict;

(b) if so, whether after Kargil, Intelligence Agencies are giving all inputs to the Army in writing; and

(c) if so, the facts with details thereof?

THE MINISTER OF DEFENCE (SHRI GEORGE FERNANDES): (a) to (c) The army did not get any specific inputs from the said intelligence agencies on the intrusions in Kargil. Various intelligence agencies give written inputs to the army. These inputs are discussed during periodic intelligence sharing conference between military and civil intelligence agencies. Such interactions also take place at the level of the National Security Council Secretariat.

[Translation]

state:

Subsidy for Promotion of Solar Energy

781. DR. BALIRAM : Will the Minister of NON-CONVENTIONAL ENERGY SOURCES be pleased to state: (a) whether the director of Mahatma Gandhi Institute of Integrated Rural Energy Planning and Development has requested for subsidy to promote solar energy;

(b) if so, the details thereof; and

(c) the action taken or proposed to be taken by the Government in this regard?

THE MINISTER OF STATE OF THE MINISTRY OF NON-CONVENTIONAL ENERGY SOURCES (SHRI M. KANNAPPAN) : (a) and (b) Vide letter dated 7.2.2000, the Director, Mahatma Gandhi Institute of Integrated Rural Energy Planning and Development, Bakoli, Delhi, had requested the Ministry of Non-Conventional Energy Sources to allow them to establish an Aditya solar shop at their premises for promoting the sale of renewable energy devices among the rural people of Delhi State. It was also requested that the central subsidy made available on various renewable energy gadgets may be provided to them on the items sold from this shop. Later vide their letter dated 1st July, 2000, it was informed that a Renewable Energy Showroom has been established in the premises of the Institute; the Ministry was requested to allow them to run it as an Aditya Solar Shop and also utilize the state and central subsidy for the benefit of the rural people and participants of various training programmes.

(c) The programmes of the Ministry of Non-Conventional Energy Sources, including the scheme relating to the establishment of Aditya Solar Shops, are implemented mainly through the renewable energy agencies in various states which function as nodal agencies in the respective states. The central subsidy available on certain renewable energy devices is provided to users by the state agencies directly or through the Aditya Shops. The Ministry is also assisting a few non-government organizations in running such shops. Since the Mahatma Gandhi Institute is neither a nodal agency nor an NGO, the comments of the Delhi Energy Development Agency, which is the nodal agency for Delhi, have been sought on the request made by the Institute. The Ministry, however, has been providing grants to the Institute for organizing training and awareness promotion programmes and for projects related to solar energy. A project on "Technical survey of industries in and around Dethi involved in drying of industrial products for minimizing their energy consumption by installing solar dryers" was sanctioned to them on 12.8.99 for a period of one year; no progress report has been received so far from the Institute.

LPG Agencies in Bihar

782. SHRI DINESH CHANDRA YADAV : Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state: (a) details of LPG agencies working in Bihar, especially in Saharsa, Supaul and Madhepura;

(b) whether the Government propose to open some more new LPG agencies in this region in near future to meet the demand of the people;

(c) if so, the details thereof; and

(d) the time by which new agencies are likely to be allotted?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI SANTOSH KUMAR GANGWAR) : (a) As on 1.4.2000, there were 231 LPG distributorships in operation in Bihar including one each at Saharsa, Supaul and Madhepura.

(b) to (d) The Oil Companies propose to open 2, 3 and 3 new LPG distributorships in the districts of Saharsa, Supaul and Madhepura respectively. The locations included in the Marketing Plans are advertised by the Oil Companies, and the selection of distributors is made by the Dealer Selection Boards as per prescribed procedure. It generally takes 6-12 months for commissioning the distributorships after the date of interview.

[English]

Unauthorised use of Defence Land

783. SHRI RAMSAGAR RAWAT :

SHRI RAGHUNATH JHA :

Will the Minister of DEFENCE be pleased to state:

(a) whether unauthorised use of defence land for other purposes is on rise for guite sometime now;

(b) the area of defence land being used for other purposes, State/U.T.-wise and the quantum of monetary losses being suffered as a result thereof;

(c) the measures proposed to be taken to stop the unauthorised use of land;

(d) whether any responsibility has been fixed on officials for allowing unauthorised use of defence land; and

(e) if so, the details of the guidelines issued, if any, in regard thereto?

THE MINISTER OF DEFENCE (SHRI GEORGE FERNANDES) : (a) to (e) instances of use of Defence land for non-defence purposes by Armed Forces have come to the notice of the Government. The nature of diversion of land in these cases is mainly for setting up of welfare centres, hostels, shopping complexes and establishment of schools etc. The matter has already been taken up with the Service Hqrs. who are of the view that all these activities were inevitable and done by the respective commanders to meet the needs of the troops and welfare of their families. Notwithstanding this, instructions have been issued to all concerned to immediately freeze the use of defence buildings and lands by various establishments for purposes which are not in consonance with Defence land policy.

Joint Venture Agreements of H.P.C.

784. PROF. UMMAREDDY VENKATESWARLU : Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) whether Hindustan Petroleum Corporation Ltd., has signed a number of joint venture agreements with various corporations during the last five years; and

(b) if so, the details thereof and the status of each joint venture?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI SANTOSH KUMAR GANGWAR) : (a) Yes, Sir.

(b) The details of joint venture agreements signed by the Hindustan Petroleum Corporation Ltd., during the last five years are given below:-

- Hindustan Colas Limited was set up with M/s. Colas S.A. of France in July, 1995 with 50% equity. Three bitumen emulsion plants have been set up in India by the JVC, which are operational.
- Prize Petroleum Company Limited was set up in October, 1998 with 50% participation by Financial Institutions viz. Industrial Credit and Investment Corporation of India Limited (ICICI), Housing Development Finance Corporation Limited (HDFC) and Technology Development and Information Company of India Ltd., (TDICI) for exploration and production of Hydrocarbons.
- South Asia LPG Company Ltd. was set up in November, 1999 with M/s. Totalfina Elf of France with 50% equity for construction of underground cavern storage of LPG and associated receipt facilities at Visakhapatnam.
- Petronet Mangalore Hassan Bangalore Ltd., with M/s. Petronet India Ltd., was incorporated

in July 1998 for construction and subsequent operation of a petroleum pipeline from Mangalore to Bangalore.

Jodhpur Mining Organisation of Fertilizer Corporation of India

785. COL. (RETD.) SONA RAM CHOUDHARY : Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state:

(a) whether some Mines under Jodhpur Mining Organisation of Fertilizer Corporation of India are running into losses for the last so many years;

(b) if so, the steps taken to revive such mines;

(c) whether the Government propose to disinvest or close down such Mining Organisations; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS (SHRI RAMESH BAIS) : (a) and (b) The Jodhpur Mining Organization (JMO) of Fertilizer Corporation of India Ltd. has been making profits on the whole for the last four years with occasional losses, however, in some of the individual mines. Details of profits made by JMO from 1996-97 to 1999-2000 are given below:

Year	Rs. (Crores	
1996-97	0.78	
1997-98	1.26	
1998-99	3.58	
1999-2000 (Prov.)	6.11	

(c) and (d) No, Sir.

[Translation]

Procurement of AJTs

786. SHRI ASHOK N. MOHOL ;

SHRI SURESH RAMRAO JADHAV :

Will the Minister of DEFENCE be pleased to

state:

(a) whether due to stoppage of supply of spare parts of aircraft to Indian Navy by Britain, the matter of procurement of Hawk A.J.T. aircraft from Britain has been held in abeyance;

(b) if so, the facts thereof;

(c) whether the decision to purchase the A.J.T. aircraft was taken in 1996; and

(d) if so, the reasons for not implementing the decision as yet?

THE MINISTER OF DEFENCE (SHRI GEORGE FER-NANDES) : (a) No, Sir.

(b) Does not arise.

(c) The decision to purchase the AJT aircraft was taken in 1993.

(d) Various trainer aircraft available in the world market were being evaluated by the government. Negotiations have now commenced with M/s. British Aerospace for the Hawk AJT.

[English]

Expansion Plan of NTPC

787. SHRI ANANTA NAYAK : Will the Minister of POWER be pleased to state: (a) whether National Thermal Power Corporation has drawn up an ambitious plan to achieve 30,000 MW capacity;

(b) if so, the time by which it is likely to be achieved;

(c) the expansion programmes drawn up plantwise?

THE MINISTER OF STATE IN THE MINISTRY OF POWER (SHRIMATI JAYAWANTI MEHTA) : (a) Yes, Sir.

(b) and (c) As against the present installed capacity of 19291 MW, NTPC has drawn up a Corporate Plan to achieve 30,000 MW capacity by the year 2007 subject to timely linkages/clearances and financing tie-ups. This is planned to be achieved through implementation of projects, details of which are given in the enclosed statement.

Statement

						(Figures in MV
S.No.	Project	Location	Capacity	IX Plan 1997-200		X Plan 2002-07
1	2	3	4	5		6
۱.	Approved/Ongoing					
1.	Vindhyachal-II	M.P.	1000	1000	\$	-
2.	Unchahar-II	U.P.	420	420	\$	-
3.	Kayamukulam CCPP	Kerala	350	350	\$	-
4.	Faridabad GPP	Haryana	430	430	\$\$	-
5.	Simhadri TPP	A.P.	1000	500		500
6.	Talcher STPP-II	Orissa	2000	-		2000
	Total		5200	2700		2500
	nc. Tanda TPS-440 over from UPPCL)			3140		2500
H.	New Projects					
	a) CEA Cleared Projects					
1.	Ramagundam STPP-III	A.P.	500	-		500
2.	Rihand STPP-II	U.P.	1000	-		1000
3.	Sipat STPP-I	М.Р.	1980	-		1320
4.	Kawas CCPP-II	Gujarat	650	-		650

Capacity Addition Programme of NTPC for IX Plan and Beyond

1	2	3	4	5	6
 5.	Gandhar CCPP -II	Gujarat	650	-	650
6.	Anta CCPP-II	Rajasthan	650	-	650
7.	Auraiya CCPP-II	U.P.	650	-	650
	Sub Total-(a)				5420
	(b) New Projects -FR Submitted				
8.	Kahalgaon STPP-II	Bihar	1320	-	660
9.	Barh STPP	Bihar	1980	-	660
10.	Vindhyachal - III	M.P.	1000	-	500
	Sub Total- (b)				1820
	(c) Other New Projects				
11.	North Karanpura STPP	Bihar	1980	-	660
	Sub Total-(c)	<u> </u>			660
	Total - New Projects (a-	-b+c)			7900
	Grand Total (I+II)			3140	10400
	Cum. Capacity by end o Plan incl. Existing Capa date i.e. 19291			19935	30335

Sentire capacity added already \$\$ 286 MW added already CCPP-Combined Cycle Power Project; GPP-Gas Power Project; STPP-Super Thermal Power Proejct; MP-Madhya Pradesh; UP-Uttar Pradesh; AP-Andhra Pradesh.

[Translation]

Oil Reserves in Regions Adjoining Himalayas

788. SHRI RATTAN LAL KATARIA : Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) whether oil reserves has been found in the hilly regions adjoining Himalayas;

(b) if so, the details thereof;

(c) whether oil exploration activity has also been undertaken in Shivalik region in the northern part of the country; and

(d) if so, the details thereof alongwith the achievements made so far?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI SANTOSH KUMAR GANGWAR) : (a) and (b) No new hydrocarbons reserves have been discovered in the recent past in the hilly regions adjoining Himalayas.

(c) and (d) The Shivalik area lying south of Himalayas, i.e. "Himalayan Foothills basin", has been covered by geological and gravity magnetic surveys by Oil and Natural Gas Corporation (ONGC). First well, Jwalamukhi-1 (in Himachal Pradesh) was drilled in 1957 and encountered shallow gas horizons of limited extent. Since then fourteen more exploratory wells and eight structural wells have been drilled in this basin in the States of Himachal Pradesh, Punjab, Jammu & Kashmir (J & K) and Uttar Pradesh without any success. During the last three years, 1997-98 to 1999-2000 ONGC has acquired 396 Ground Line "Giometre (GLK) of 2 D seismic data in Himachal Pradesh and J & K. ONGC plans to acquire another 495 GLK of 2 D seismic data and drill exploratory wells in this basin during 2000-01 to 2001-02. [English]

White Paper on Sick Fertilizers Units

789. SHRI RAMSHETH THAKUR : Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state:

(a) whether the Government have appointed Mumbai based Credit Analysis and Research Limited to prepare a White Paper on the state of sick fertilizer units;

- (b) if so, the details thereof;
- (c) whether the CARE has submitted its report;

(d) if so, the details of the recommendations made by CARE and the reaction of the Government thereto; and

(e) if not, the time by which the said report is likely to be finalised?

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS (SHRI RAMESH BAIS) : (a) to (e) The sick fertilizer undertakings under the administrative control of this Department, namely, Hindustan Fertilizer Corporation Ltd., Fertilizer Corporation of India Ltd., Pyrites Phosphates and Chemicals Ltd., and Projects and Development India Ltd. have engaged M/s. Credit Analysis and Research Ltd (CARE) as a consultant . CARE has been given the mandate for preparing a comprehensive status paper on the sick fertilizer units in the Public Sector. The report has not been completed.

New Textile Policy

790. SHRI N. JANARADHANA REDDY :

SHRI SAHIB SINGH :

Will the Minister of TEXTILES be pleased to

state:

(a) whether the Government propose to formulate a new Textile Policy;

(b) if so, the details thereof along with its dimension and changes proposed in the existing Textile Policy;

(c) the details of the induction of InformationTechnology in the new textile policy; and

(d) the time by which the said policy is likely to be finalised?

THE MINISTRE OF STATE IN THE MINISTRY OF TEXTILES (SHRI GINGEE N. RAMACHANDRAN) (a) Yes, Sir. (b) and (c) The new Textile Policy takes into account, inter-alia, the recommendations of Sathyam Committee which has submitted its report after a detailed review of the textile sector, and which among other things focuses on measures to secure progressive increase in production and exportable surplus, removal of technological obsolescence, strengthen the competitive framework of all segments of the textile industry, removal of avoidable regulations and facilitation for orderly transition of the industry to that of a market oriented forward looking industry including promoting and facilitating adoption of Information Technology in the textile industry and trade.

(d) No time frame has been set.

[Translation]

Identity Card of T.T.E.

791. SHRI RAMANAND SINGH : Will the Minister of RAILWAYS be pleased to state:

(a) whether the Government are aware that 12 voluntary train ticket examiners have been examining the tickets of the passengers without bearing any identity card in the Bharatpur district of Rajasthan;

(b) if so, the reasons therefor;

(c) whether the Government propose to issue any identity card to these train ticket examiners; and

(d) if so, by when and if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI DIGVIJAY SINGH) : (a) to (d) As per Court's orders, twelve volunteer ticket checkers are working at Bharatpur, At present, they are assisting the regular ticket checking staff. They shall be issued regular Identity Cards and when they are absorbed on the Railways.

[English]

Supply of Gas by GAIL and ONGC

792. SHRI KIRIT SOMAIYA : Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) whether Gas Authority of India Ltd. (GAIL) and Oil and Natural Gas Corporation (ONGC) are suffering from shortage in gas supply;

(b) if so, the reasons therefor;

(c) whether regular customers including PSUs like RCF, HPCL, BPCL have complained regarding irregular supply by GAIL and ONGC;

(d) if so, the details of the demand and present production;

(e) whether the Government have started importing gas in order to regulate the supply;

(f) if so,the details thereof;

(g) whether the Government have considered the matter of gas supply by MNCs like ENRON; and

(h) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI SANTOSH KUMAR GANGWAR) : (a) to (d) As against the contracted quantity of natural gas ex-Uran, Maharashtra, of over 15 Million Standard Cubic Metre Per Day (MMSCMD), the present availability for supply is in the range of 9.5 to 10.5 MMSCMD only. Over the years, the crude oil production from the Mumbai High and the satellite fields has been declining and consequently the production of associated gas has also declined. In the circumstances, gas consumers like RCF, HPCL, BPCL etc., who are drawing ex-Uran, have made representations against the gas supplies being less than their allocations.

(e) to (h) There is no restriction on important of Natural Gas and Liquefied Natural Gas (LNG). Several projects are on the anvil in this regard including LNG import project of Enron at Dabhol. The LNG importers have the right to directly market the re-gassified LNG.

Amendment in the Draft Electricity Bill

793. SHRI MOHD. SHAHABUDDIN : Will the Minister of POWER be pleased to state:

(a) whether the Government have received the recommendations from the Institutions of Engineers that existing Acts be amended suitably to incroporate the positive proposals in the draft Electricity Bill, 2000 and drop the idea of enacting a fresh electricity legislation after scrapping the three existing Acts of 1910, 1948 and 1998 which are serving the country well;

(b) if so, the details of recommendations made by the Institutions of Engineers thereof; and

(c) the reaction of the Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF POWER (SHRIMATI JAYAWANTI MEHTA) : (a) to (c) While giving detailed comments and recommendations on the proposed Electricity Bill, 2000, the Institute of Engineers have highlighted the need for reforming the present system "where SEBs are providers, regulators and utility itself." Among other suggestions are that the present set up may be split up on independent (but in a co-ordinated manner) functional basis so as to be totally accountable and transparent in its functioning. Unless the problem of theft is solved urgently, the reforms only will not bring out the desired results. In general, the Institution has favoured suitable amendments in the existing laws rather than the enactment of a new comprehensive legislation to replace existing laws. The comments of the Institution of Engineers have been duly considered.

Super Fast Trains

794. SHRIMATI BHAVANABEN DEVRAJBHAI CHIKHALIA : Will the Minister of RAILWAYS be pleased to state:

(a) the names of superfast Trains running in the country;

(b) the annual earning from each train during 1999-2000; and

(c) the Heads on which the surcharge realised is spent?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI DIGVIJAY SINGH) : (a) List of Superfast Trains (Excluding Shatabdi and Rajdhani Services which form a special category).

S.No.	Train Number	Name of the Train
1	2	3
1.	2101/2102	Lokmanya Tilak (T)-Howrah Janeswari Express
2.	2103/2104	Lokmanya Tilak (T)-Nagpur Samarasta Express
3.	2105/2106	Mumbai-Nagpur Vidarbha Exp.
4.	2123/2124	Mumbai-Pune Deccan Queen Express
5.	2133/2134	Mumbai-Lucknow Pushpak Express
6 .	2137/2138	Mumbai-Ferozpur Punjab Mail
7.	2141/2142	Lokmanya Tilak (T) - Patna Superfast Express
8.	2155/2156	Habibganj-Nizamuddin Bhopal Express
9.	2165/2166	Lokmanya Tilak (T) - Varanasi Express
10.	2179/2180	Gwalior-Nizamuddin Taj Express
11.	2303/2304	Howrah-N ew Delhi Poorva Exp. (Via Patna)
12.	2307/2308	Howrah-Jodhpur Exp.

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1	2	3	1	2	3
13.	2307A/2308A	Bikaner-Merta Road Link Express	37.	2497/2498	New Delhi-Amritsar Shan-E- Punjab Exp.
14.	2311/2312	Howrah-Kalka Mail	38.	2553/2554	Barauni-New Delhi Vaishali
15.	2315/2316	Sealdah-Ajmer Ananya Express		100012001	Exp.
16.	2317/2318	Sealdah-Amritsar Akal Takht Expre s s	39.	2605/2606	Chennai-Tiruchchi Pallavan Exp.
17.	2381/2382	Howrah-New Delhi Poorva Exp. (Via Gaya)	40.	. 2607/2608	Chennai-Bangalore Lalbagh Exp.
18.	2391/2392	Patna-New Delhi Magadh Exp.	41.	2615/2616	Chennai-New Delhi Grand
19.	2401/2402	Patna-New Delhi Shramjeevi Exp.	40	0617/0610	Trunk Exp.
20.	2403/2404	Delhi-Jammu-Tawi Exp.	42.	26 17/2618	Ernakulam-Nizamuddin Mangala Exp.
21.	2405/2406	Bhusaval-Nizamuddin Gondwana Express	43.	2619/2620	Lokmanya Tilak (T)-Mangalore Matsyagandha Exp.
22.	2407/2408	Nagpur-Nizamuddin Gondwana Express	44.	2621/2622	Chennai-New Delhi Tamil Nadu Exp.
23.	2409/2410	Bilaspur-Nizamuddin Gondwana Express	45.	2625/2626	Trivandrum-New Delhi Kerala Exp.
24.	2411/2412	Jabalpur-Nizamuddin Gondwana Express	46 .	2627/2628	Bangalore-New Delhi Karnataka Exp.
25.	2413/2414	Jaipur-Delhi Express			
26 .	2413A/2414A	Jaipur-Ajmer Link Express	47.	2635/2636	Chennai-Madurai-Vaigai Express
27.	2415/2416	Indore-Nizamuddin Express	48.	2639/2640	Chennai-Bangalore Brindavan
2 8 .	2417/2418	Allahabad-New Delhi Prayagraj Express			Exp.
2 9 .	2419/2420	Lucknow-New Delni Gomti	49.	2643/2644	Trivandrum-Nizamuddin Exp.
30.	2461/2462	Express Delhi-Jodhpur Mandore	5 0.	2645/2646	Ernakulam-Nizamuddin Exp.
JU .	2401/2402	Express	51.	2647/2648	Coimbatore-Nizamuddin Kongu
31.	2465/2466	Jodhpur- Jaipur Express			Exp.
32.	2467/2468	Bikaner-Jaipur Intercity Express	52.	2673/2674	Chennai-Coimbatore Charan Exp.
33 .	2471/2472	Mumbai-Jammu Tawi Swaraj Express	53.	2675/2676	Chennai-Coimbatore Kovai Exp.
34 .	2473/2474	Ahmedabad-Jammu Tawi	54.	2677/2678	Coimbatore-Bangalore Exp.
		Sarvodaya Express	55.	2679/2680	Chennai-Coimbatore Intercity Exp.
15 .	2475/2476	Hapa-Jammu Tawi Express			
16 .	2477/2478	Jamnagar-Jammu Tawi Express	56 .	2703/2704	Howrah-Secunderabad Falaknuma Exp.

1	2	3
57.	2711/2712	Vijaywada-Chennai Pinakini Exp.
58 .	2713/2714	Vijaywada-Secunderabad Satvahana Exp.
59.	2715/2716	Nanded-Amritsar Sachkhand Exp.
60 .	2717/ 2718	Visakhapatnam-Vijay awada Ratnachal Express
61.	2723/2724	Hyderabad-New Delhi Andhra Pradesh Exp.
62 .	2725/ 2726	Hubli-Bangalore Intercity Exp.
63.	2747/2748	Guntur-Secunderabad Palnad Exp.
64.	2759/2760	Chennai-Hyderabad Charminar Exp.
65.	2763/2764	Tirupati-Secunderabad Exp.
66 .	2779/2780	Vasco-Nizamuddin Goa Exp.
67.	2801/2802	Puri-New Delhi Purushottam Exp.
68 .	2803/2804	Visakhapatnam-Nizamuddin Swarn Jayanti Exp.
69.	2805/2806	Visakhapatnam-Vijayawada Janmabhoomi Exp.
70.	2815/2816	Puri-New Delhi Exp.
71.	2821/2822	Howrah-Bhubaneswar Dhauli Exp.
72.	2841/2842	Howrah-Chennai Coromandal. Exp.
73.	2859/2860	Howrah-Mumbai Gitanjali Exp.
74.	2901/2902	Mumbai-Ahmedabad Gujarat Mail
75.	2903/2904	Mumbai-Amritsar Golden Temple Mail
76 .	2915/2916	Ahmedabad-Delhi Ashram Exp.
77.	2925/2926	Mumbai-Amritsar Paschim Exp.
78 .	2927/2928	Mumbai Central-Vadodara Exp.
79 .	2933/2934	Mumbai Central-Ahmedabad Karnavati Exp.
80.	2955/2956	Mumbai Central-Jaipur Exp.

1	2	3
81.	2961/2962	Bandra-Indore Avantika Exp
82.	2963/2964	Bandra -Vadodara Sayaji
		Nagari Exp.

(b) Earnings are not maintained train-wise.

(c) The expenditure and earnings of the Raiways are separately budgeted for Any realisation from surcharge from the part of the general Railway revenues, the surcharge realised cannot, therefore, be allocated to any specific head of expenditure.

[Translation]

Upliftment of Pharmaceutical Companies

795. DR. LAXMINARAYANA PANDEYA : Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state:

(a) whether the Government are aware that owing to liberalisation of import of pharmaceuticals the goods produced in the Pharmaceutical Companies of the country are proving costlier than the imported goods; and

(b) if so, the details thereof and the steps taken by the Government to uplift the loss making Pharmaceutical Companies of the country in view of the changing economic scenario?

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS (SHRI RAMESH BAIS) : (a) and (b) Prices of Pharmaceuticals produced in India are, by and large, competitive with reference to the prices in other countries. Imposition of anti-dumping duty and safeguard duty is considered, wherever found necessary, to protect the local industry.

[English]

Doubling of Gulbarga-Bhigivan Rail Line

796. SHRI SUSHIL KUMAR SHINDE : Will the Minister of RAILWAYS be pleased to refer to the reply given to Unstarred Question No. 1200 on March, 2, 2000 regarding doubling of Solapur-Pakni rail line and state;

 (a) the time since when the survey for doubling of Gulbarga-Bhigivan rail line was undertaken and the progress made so far in this regard;

(b) whether the survey and cost estimation in regard to Solapur-Pakni portion has been comleted;

(c) if so, the details thereof; and

(d) the time by which the doubling of Gulbarga-Bhigivan railway line is likely to be completed?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI DIGVIJAY SINGH) : (a) to (c) A survey for doubling of line from Gulbarga to Bhigiwan, which includes the section from Pakni to Solapur was sanctioned in 1995 and is in progress in phases. Survey from Bhigiwan to Jeur (48 Km) has been completed and the survey report is under preparation. The cost and feasibility of the complete project would be known once the survey report becomes available.

(d) The doubling of Gulbarga-Bhigiwan railway line is not yet a sanctioned work.

[Translation]

HBJ Pipeline to Bihar

797. SHRI RAM TAHAL CHAUDHARY : Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) whether the Government are considering to extend the Hajira-Bijapur-Jagdishpur (HBJ) pipeline to Bihar;

- (b) if so, the details thereof; and
- (c) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI SANTOSH KUMAR GANGWAR) : (a) No, Sir.

(b) Does not arise.

(c) No extension of HBJ pipeline system is possible at present because there is no additional gas available.

[English]

Solar Power in Orissa

798. SHRI BHARTRUHARI MAHTAB : Will the Minister of NON-CONVENTIONAL ENERGY SOURCES be pleased to state:

(a) the names of the villages in Cuttack district of Orissa where Solar Power is being supplied; and

(b) the names of Solar Energy units which are supplying Solar Power as on May 31, 2000?

THE MINISTER OF STATE OF THE MINISTRY OF NON-CONVENTIONAL ENERGY SOURCES (SHRI M. KANNAPPAN) : (a) and (b) The solar photovoltaic programme in Orissa is being implemented by the Orissa Renewable Energy Development Agency. According to the information furnished by the Agency, no village in Cuttack district has been electrified through solar photovoltaic systems under the Rural Electification Programme. However, 24 solar street lighting systems have been installed in two villages of Cuttack district, namely Baanda village Tangi Chouwdar Block and Singanath Pitha of Gopinathpur village in Baramba Block. In addition, 138 solar lanterns and 16 solar home lighting systems have been distributed/installed in the Cuttack district.

As on 31st May 2000, a total of 5,469 solar lanterns, 1,211 home lighting systems 5,576 street lighting systems and power plants of 36.52 kWp aggregate SPV capacity have been distributed/installed in the state of Orissa.

Defective Medical Equipments with AFMS Hospitals

799. SHRI RAGHUNATH JHA: Will the Minister of DEFENCE be pleased to state:

(a) whether medical equipments worth lacs of rupees are lying inoperative due to certain defects in various AFMS hospitals in the country;

(b) if so, the details thereof;

(c) whether any responsibility has been fixed for not getting the equipments repaired; and

(d) if so, the details thereof and the time by which the equipments are likely to be made operational?

THE MINISTER OF DEFENCE (SHRI GEORGE FERNANDES) : (a) and (b) No, Sir. No such instance has come to the notice of the Government.

(c) and (d) Do not arise in view of reply to parts (a) & (b) above.

[Translation]

Abolition of Price Control System of Drugs

800. SHRI ABDUL RASHID SHAHEEN : Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state:

(a) whether the Government are aware that multinational companies and drugs making companies have given suggestions to abolish Price Control System of Drugs; and

(b) if so, the details of suggestions and the action taken by the Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS (SHRI RAMESH BAIS) : (a) and (b) There have been representations made to the Government from time to time by the Pharmaceutical industry on various issues, including the lifting of price control on drugs and pharmaceuticals. The Government has not taken any decision to lift price control on drugs and pharmaceuticals.

[English]

Security in Ladies Compartments of Trains

801. SHRI CHANDRESH PATEL : Will the Minister of RAILWAYS be pleased to state:

(a) whether the Government have received letters signed by 96 women passengers from Sonepat (Haryana) complaints that 'anti-social and bad character male persons forcibly entered into ladies compartments of trains and always teasting, insulting and defaming the girls and other ladies sitting in the lady compartments and it has become very difficult for the ladies to travel in the train;

(b) if so, the action taken thereon;

(c) the steps taken or proposed to be taken to safegurad the lady passengers in lady reserved compartments; and

(d) the number of bad characters and anti-social elements had been taken into custody and punished in the matter?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI DIGVIJAY SINGH) : (a) Yes, Sir.

(b) The above complaint was received on 31.12.1999. After necessary enquiry, all concerned were directed to keep strict watch on the trains carrying lady passengers especially in the ladies compartments.

(c) Though the maintenance of law and order and control of crime on Railway premises including Railway stations and on running trains is the responsibility of the State Government concerned but RPF co-ordinates with the GRP for ensuring better security to the Railway passengers and their belongings. The following steps have been taken by RPF for improving the passenger safety:

- 1. Joint checking of ladies compartments by GRP/RPF staff
- 2. Patrolling at the platforms especially near ladies compartments
- At the Station in Delhi area, the staff of GRP has been instructed to keep watch on the ladies compartment.
- In case any bad element is found travelling in the ladies compartments, suitable action is taken against him.

(d) RPF staff of Delhi Division on its part apprehended 38 outsiders travelling in ladies compartments during the year 1999 and 22 outsiders during the year 2000 (upto 20.7.2000) especially in Sonepat-Panipat-Ambala section under the provision of Railway Act and produced them before the Hon'ble Court.

Defective Cartridges supplied by Khamaria Ordnance Factory

802. SHRI RATILAL KALIDAS VARMA : Will the Minister of DEFENCE be pleased to state:

(a) the number of total cartridges supplied by Ordnance Factory, Khamaria, during 1998-99 and 1999-2000:

(b) the number of defective cartridges declared unfit out of them;

(c) the value of the defective cartridges and the type of defects detected;

(d) the improvement brought out in regard to replacement of sub-standard material; and

(e) the loss of revenue accrued as compared to the losses suffered in 1993 in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (SHRI HARIN PATHAK) : (a) to (e) Ordnance Factory Khamaria makes 35 types of cartridges for supply to armed forces. The total number of cartridges supplied by Ordnance Factory Khamaria during 1998-99 and 1999-2000 is furnished below :-

Year of supply	Qty. in Nos	Value in Rs. (crore)
1998-99	9,52,433	343.01
1999-2000	11,24,193	537.79

Details of cartridges declared unfit are furnished below:-

Year	Qty.	Value	Type of	Action
	(Nos.)	(Rs. in crore)	defect	Taken
1998-99	1500	3.15	Muzzle velocity and pressure were higher than specified.	The consignment was rectified by adjusting charge mass based on proof observation and re-issued to Army
1999- 2000	Nil	Nil	Nil	Nil

During 1998-99 the rejected consignment was rectified and reissued. As such there was no loss of revenue. During 1992-93 the cartridges were issued at a reduced price but not at a loss to Ordnance Factory.

Collection of Security by NCCF and Super Bazar

803. SHRI RAMJEE MANJHI : Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to refer to the reply given to USQ No. 4481 dated February 24, 2000 regarding Collection on security by NCCF and Super Bazar and state:

(a) whether the Director General of Investigation and Registration has completed the investigation;

- (b) if so, the outcome thereof; and
- (c) the action taken thereon?

THE MINISTER OF STATE OF THE MINISTRY OF INFORMATION AND BROADCASTING AND MINISTER OF STATE OF THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI ARUN JAITLEY) : (a) to (c) Yes, Sir. According to the Director General of Investigation and Registration (DGIR), the investigation conducted by him under Section 11(2) of the MRTP Act, 1969, has revealed that Super Bazar was charging security money of Rs. 5,000/- to Rs., 10,000/- at the time of registration, and the same was taken to discourage non-genuine/non-serious parties from seeking registration with them. NCCFI was also found to have collected security money of Rs. 10,000/- and Rs. 20,000/- in a few cases, from the suppliers.

According to DGIR, both NCCFI and Super Bazar have claimed that they are registered under the Multi-State Cooperative Societies Act, 1994 and that for that reason, the provisions of the Companies Act, 1956 and the MRTP Act, 1969 are not applicable to them.

The MRTP Commission, which is a quasi-judicial body, has informed this Department that the Preliminary Investigation Report submitted by the DGIR has been listed for its consideration on 4.8.2000.

Appointment of Casual Labourers in Bharatpur Army Depot

804. SHRI M. CHINNASAMY : Will the Minister of DEFENCE be pleased to state:

(a) the number of casual labourers appointed in Bharatpur Ammunition Depot in the recent past;

(b) whether necessary orders for appointing them were obtained from competent authority;

(c) if not, the reasons therefor;

(d) whether the necessary police verification was also not conducted in respect of these casual labourers;

(e) if so, the reasons therefor and whether any responsibility fixed for such lapses;

- (f) if so, the details thereof; and
- (g) if not, the reasons therefor?

THE MINISTER OF DEFENCE (SHRI GEORGE FERNANDES): (a) 50 casual labourers were appointed from 20 October, 1999 to 16 January 2000 in Bharatpur Ammunition Depot.

- (b) Yes, Sir.
- (c) In view of (b) above, Question does not arise.

(d) to (g) Employment of casual labourers is made only for specific jobs for short duration for which there is no policy of police verification. Their employment is discontinued after completion of the specific work. As such, there is no question of fixing any responsibility for not getting police verification of the casual labourers. The work of casual labourers is supervised by Defence Security Corps personnels and by the officers of the unit concerned.

Doubling and Electrifictaion of Eranakulam-Kayamkulam Railway Line

805. SHRI V. M. SUDHEERAN : Will the Minister of RAILWAYS be pleased to state:

 (a) whether the Government have received any representation of Members of Parliament of Kerala regarding doubling and electification of Ernakulam-Kayamkulam rail line both via Alleppey and Kottayam;

(b) if so, the steps taken by the Government in this regard; and

(c) the time by which the above doubling and electrification works are likely to be undertaken?

THE MINISTER OF STATE IN THE MINISTRY OF HAILWAYS (SHRI DIGIVIJAY SINGH) : (a) Yes, Sir.

(b) and (c) The survey for the doubling of Ernakulam-Kayamkulam both via Alleppey and Kottayam has just been completed and the report is under finalisation in consultation with the Railway.

Electrification of Ernakulam-Kayamkulam section, which is a part of Ernakulam-Trivandurm electrification project, has been included in the Railway Budget 1999-2000, subject to the work being taken up after receipt of necessary clearances, which are in the process of being obtained.

[Translation]

Autonomy to Army for purchase of Arms

806. SHRI MANIBHAI RAMJIBHAI CHAUDHRI : Will the Minister of DEFENCE be pleased to state: (a) whether demands are being raised repeatedly to give autonomy to the Army in the matter of purchase of arms:

(b) if so, whether the Government have considered the matter so far; and

(c) if so, the outcome thereof and if not, the reasons therefor?

THE MINISTER OF DEFENCE (SHRI GEORGE FER-NANDES) : (a) No, Sir.

(b) and (c) However, the Group of Ministers set up to review the management of defence and to consider the recommendations of the Kargil Review Committee have set up a Task Force under the Chairmanship of Shri Arun Singh. The terms of reference of the Task Force, inter-alia, include recommending such organisational and other changes as are considered appropriate to bring about improvements in the procurement process, keeping in view the imperative of ensuring accountability for proper expenditure of public funds, as also the need to have time bound decisions.

Commission on Jute Industry

807. SHRI JAGDAMBI PRASAD YADAV : Will the Minister of TEXTILES be pleased to state:

(a) whether Government have appointed any Commission to study the matter of Jute Industry; and

(b) if so the details of the composition of the Commission?

THE MINISTER OF STATE IN THE MINISTRY OF TEXTILES (SHRI GINGEE N. RAMACHANDRAN) : (a) No, Sir.

(b) Does not arise.

[English]

Power Crises in Jammu and Kashmir

808. SHRI DILIPKUMAR MANSUKHLAL GANDHI:

SHRI ABDUL RASHID SHAHEEN :

Will the Minister of POWER be pleased to state:

(a) whether the hydro power projects have been transferred to Jammu and Kashmir;

(b) if so, whether there is a serious power crisis in the State;

(c) if so, the reasons therefor;

(d) the quantum of power required for the above State in the next Five year Plan and quantum of power proposed to be generated during the above period;

(e) whether the Government of Jammu and Kashmir have sent any projects for approval;

(f) since when these are pending with the Union Government; and

(g) the time by which these are likely to be approved?

THE MINISTER OF STATE IN THE MINISTRY OF POWER (SHRIMATI JAYAWANTI MEHTA) : (a) Yes, Sir. Sawalkot Hydro-electric project ($3 \times i 00$ MW) and Baglihar Hydro-electric Project (3×150 MW) in Doda District of Jammu and Kashmir state were accorded techno-economic clearance (TEC) by the Central Electricity Authority (CEA) in January, 1993 and March, 1991 respectively for execution in central sector to M/s. National Hydro-electric Power Corporation (NHPC). At the request of Govt. of J & K the projects were transferred to the Government of J & K by the Ministry of Power.

(b) and (c) The details of actual power supply position which prevailed in the State of J & K in the month of June, 2000 and during the period April-June, 2000 are as under :

	Energy (MU)		Peak Demand (MW	
	June 2000	April-June 2000	June 2000	April-June 2000
Requirement	470	1540	1000	1101
Availability	426	1317	916	974
Deficit	(–)44	(–)223	(–)84	(–)127
(%)	(9.4)	(14.5)	(8.4)	(11.5)

It may be seen from the above that during the current year 1999-2000, J & K has faced energy shortage between 9% to 15% and peak power shortage between 8% to 12%. However, during winter season when the load requirement of the State increases due to heating loads and hydro generation reduces due to reduced inflows, additional power is allocated to the State out of the unallocated quota of the central sector stations.

During winter months this year the State experienced energy shortage of the order of 25% except in the month of January, 2000 when the shortage was around 40% due to damage of towers of Uri-wagoore 400 KV and Pampore-Kishanpur 220 KV transmission lines.

(d) The State of J & K would have the following demand and energy requirements:-

	Peak Demand	Energy Requirement
At the end of 9th Plan	1615 MW	7074 MU
At the end of 10th Plan	2408 MW	10760 MU

Considering a feasible capacity addition of 24309.4 MW during the 9th Plan, sanctioned on-going and CEA cleared projects during the 10th Plan and shares from central Sector Projects, the State would have the following availability.

	Peak Availability	Energy Requirement
At the end of 9th Plan	939 MW	5700 MU
At the end of 10th Plan	1342 MW	8181 MU

Government of J & K has recently handed over seven Hydro-electric Projects with total capacity of 2798 MW for implementation under Central Sector through NHPC. These Projects are: (i) Kishanganga (330 MW), (ii) Uri-II (280 MW), (iii) Bursar (1020 MW), (iv) Sewa-II (120 MW), (V) Pakaldul (1000 MW), (vi) Nimmo Bazgo (30 MW), (vii) Chutak (18 MW).

(e) and (g) As on date, there is no proposal of appraisal of hydro-electric project from the State of J & K pending for examination in CEA. Detailed Project Reports (DPRs) of ten hydro-electric schemes were returned to State for resubmission after compliance with comments of CEA/CWC. These are given in the enclosed statement.

Statement

Deatails of the Project Report of Hydro-electric Projects of Jammu & Kashmir Returned for Re-submission

SI.	Name of Schemes/	Installed	Date of	
No.	District	Capacity	Return of	
		(No. × MW)	Detailed	
			Project	
			Report (DPR)	
1	2	3	4	
Stat	e Sector			
1.	Ans St-II	3×10=30	9/94	
	Dharmari			
2.	Bursar	4×255=1020	10/ 94	
	Doda			
З.	Kishan	3×110=330	7/92	
	Ganga			
	Baramulla			
4.	Lower Kalnai	2×25=50	3/93	
	Doda			
5.	New Ganderbal	3×15=45	9/96	
	Srinagar			
6.	Pakhal Dul	5×200=1000	10/94	
	Doda			

1	2	3	4
7.	Parkhachik Panikar Kargil	3×12+2×12=60	9/96
l.	Sewa St - II Kathua	3×40=120	8/95
).	Shitkari Kulan Srinagar	2×42=84	3/95
0.	Uri-II (Phase-I) Baramulla	4×70=280	3/97
	tral Sector ivate Sector		

[Translation]

Deployment of M-II and Ghouri Missile by Pak

809. SHRI UTTAMRAO DHIKALE : Will the Minister of DEFENCE be pleased to state:

(a) whether Pakistan is reported to have deployed M-II and Ghouri-3 missiles in Ravalpindi;

(b) if so, the reaction of the Government thereto; and

(c) the steps taken to counter the Pakistani move in this regard?

THE MINISTER OF DEFENCE (SHRI GEORGE FER-NANDES) : (a) to (c) Government are aware of Pakistan's possession of missiles, including those of Chinese and Korean origin. However, there are no confirmed reports to suggest that Pakistan has deployed M-II and Ghori - 3 Missiles at Rawalpindi.

All developments having a bearing on India's national security are constantly monitored and all necessary steps are taken from time to time to maintain appropriate defence preparedness to thwart any attempt of misadventure on the part of elements hostile to India.

[English]

Power Generation

810. SHRI G.S. BASAVARAJ : Will the Minister of POWER be pleased to state:

(a) whether power generation in the country received a boost during the year 1999-2000;

(b) if so, the details of percentage it was higher in comparison to previous year; and

(c) steps being taken to improve the position further?

THE MINISTER OF STATE IN THE MINISTRY OF POWER (SHRIMATI JAYAWANTI MEHTA) : (a) and (b) Yes, Sir. The all India growth in Power generation during 1999-2000 over the previous year was 7.2%. The category wise growth was as under :

Category	%Growth	
Thermal	9.4	
Nuclear	10.4	
Hydro	(–) 2.5	
All India	7.2	

(c) In order to improve availability of power and generation capacity and make optimal use of the available power resources in the country, the following measures have been taken:-

- (i) Expeditious implementation of capacity addition.
- (ii) Promotion of measures for demand side management.
- (iii) Renovation and Modernization (R & M) of old existing generating units.
- (iv) Disbursement of loans by Power Finance Corporation for improving operation and maintenance of thermal power stations under accelerated generation programme.
- (v) Promotion of inter-state and inter-regional power transfers and increasing export of power from surplus Eastern Region to neighbouring regions.
- (vi) Coordinated operation of hydro, thermal, nuclear and gas turbine power stations in the regional power system.
- (vii) Augmentation of transmission, transformation capacity in the power system and installation of shunt capacitors to improve the voltage.
- (viii) Reduction of transmission and distribution losses.

[Translation]

Setting up of Petrol Pumps in Etawah and Auraiya Districts (Uttar Pradesh)

811. SHRI RAGHURAJ SINGH SHAKYA : Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state: (a) whether there is a proposal to set up some new petrol pumps in Etawah and Auraiya districts of Uttar Pradesh in the near future; and

(b) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF PETRCLEUM NAD NATURAL GAS AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI SANTOSH KUMAR GANGWAR) : (a) and (b) Oil Industry plans to set up 3 retail outlets in Etawah district and 1 retail out Auraiya district in Uttar Pradesh.

[English]

Assignment to US Comp ing for Management of Natural Calamity

812. SHRI RUPCHAND PAL : Will the Minister of DEFENCE be pleased to state:

 (a) whether the Government of Andhra Pradesh has given an assignment to an American Company and give them advance for collecting the Map covering about 100 Kms long coastal areas of India as a part of Andhra Pradesh Government's programme for management of natural calamity;

(b) if so, the fact thereof; and

(c) if so, the reaction of the Union Government thereon?

THE MINISTER OF DEFENCE (SHRI GEORGE FERNANDES) : (a) to (c) According to information made available by the State Government, Andhra Pradesh State Remote Sensing Application Centre (APSRSAC) entered into an agreement with M/s. Space Imaging Corporation, U.S.A. for supply of high resolution IKONOS satellite data covering 20 kms' width of the coastal area of Andhra Pradesh for use in the Hazard Mitigation Studies. However, the Letter of Credit has not been opened in favour of the said U.S. company. In the mean time, the State Government has taken up the matter with the Department of Space, Government of India, to further process the case.

LPG Connections in J & K

813. VAIDYA VISHNU DATT SHARMA : Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) the persons in the wait list of LPG connections in Jammu & Kashmir, District-wise;

(b) the strategy adopted by the Government to clear the backlog; and

(c) the total number of LPG agencies functioning in the State and LPG connections with each one of them, District-wise?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI SANTOSH KUMAR GANGWAR) : (a) and (b) At present, Public Sector Oil Marketing Companies are releasing LPG connections across the counter in the State.

(c) As on 1.4.2000, total number of LPG agencies of Public Sector Oil Marketing Companies operating in the State were 104 and customer holding with these distributors was about 7.09 lakhs.

Crisis on Silk Carpet Industry

814. SHRI PRABHAT SAMANTRAY : Will the Minister of TEXTILE be pleased to state:

(a) whether the Silk Carpet Industry is facing a Serious crisis at present;

(b) if so, the reasons therefor;

(c) whether the proposal to impose duty draw back cap is one of them;

(d) if so, the steps taken to re-examine the decision; and

(e) the steps taken to assist the silk exporters to get rid of the crisis?

THE MINISTER OF STATE IN THE MINISTRY OF TEXTILES (SHRI GINGEE N. RAMACHANDRAN) : (a) to (e) No serious crisis is being faced at present by the silk carpet industry which can be gauzed from the fact that the export of silk carpet during 1999-2000 has been to the tune of Rs. 153.93 crores in comparison to Rs. 136.44 crores registered during 1998-99, thereby showing an increase of 12.82% in Rupee terms. However the Carpet Export Promotion Council, New Delhi has reported that the export of silk carpets during April-June, 2000-2001 has declined to Rs. 30.71 Crores from Rs. 37.24 crores regiotered during the corresponding period in 1999-2000.

The reasons for this decline can be attributed to the overall recession in the world market, withdrawal of sanction by USA on import of carpets from Iran.

 \leq_{col} It is premature to say that imposition of cap on duty draw back is one of the factors responsible for the decline in the export of silk carpets.

[Translation]

Survey for Bishrampur-Barwadih Rail Line

815. SHRI BRAJ MOHAN RAM : Will the Minister of RAILWAYS be pleased to state:

(a) whether the survey works for construction of Bishrampur-Barwadih, Barwadih-Gaya, Garwa Road-Hazari Bagh, Bhavanathpur-Dehri-on-Sone, Barwadih-Dehri-on-Sone Raiway lines have been completed;

(b) if so, the details thereof and the action taken thereon; and

(c) if not, the reasons therefor and the present status thereof?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI DIGVIJAY SINGH) : (a) Survey work for Gaya-Daltonganj and Akbarpur-Dehri-on-Sone new lines has so far been completed. Other surveys as referred to are in various stages of progress.

(b) Gaya-Daltonganj survey report has revealed the cost of the 130 km. long new line as Rs. 318 crore with ta negative rate of return. Due to acute constraint of resources as well as unremunerative nature of the line, it has not been found possible to consider taking up the work at present. The survey report for Akbarpur-Dehri-on-Sone new line has revealed the cost of the 38.08 km. long line as Rs. 49.47 crore with a rate of return of 8.48%. The survey report is presently under examination. Further consideration of the proejct will be possible once this examination is completed.

(c) The other surveys as referred to in part (a) of the Question are still in progress. Due to a large number of surveys being carried out simultaneously by the Raiways and the difficult geographical conditions of the areas of the ongoing survey works, these surveys are now likely to be completed by the dates shown against each as under :

Bishrampur-Barwadih (31.12.2000)

Garwa Road-Hazaribagh (31.12.2000)

Barwadih-Dehri-on-Sone (31.08.2001)

Further consideration of these new line projects will be possible once their survey reports become available.

[English]

Proposal of IOC for Setting up of Energy Centre Near Faridabad

816. SHRI SURESH RAMRAO JADHAV : Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state: (a) whether Indian Oil Corporation proposes to set up a new energy centre near Faridabad to study the possibilities of alternative fuel;

(b) if so, the details thereof; and

(c) the time by which the new energy is likely to be set up?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI SANTOSH KUMAR GANGWAR) : (a) to (c) The Indian Oil Corporation Limited has a proposal for setting up an energy centre, which is at a conceptual stage only. No time frame has been drawn up for setting up the energy centre.

Sustainable Power

817. SHRI SAHIB SINGH : Will the Minister of POWER be pleased to state:

 (a) the main points which are likely to help the power generating plants to keep them environmentally fit specially in case of Thermal Power Plants and Nuclear Power Plants;

(b) the physical and financial dimensions of these main points;

(c) whether the government propose to keep 5% cost of such project for environment protection and afforestation; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF POWER (SHRIMATI JAYAWANTI MEHTA) : (a) to (d) The following points need to be kept in view for establishment and operation of thermal and nuclear power plants in order to keep them environmentally fit:-

(A) COMMON (NUCLEAR AND THERMAL POWER PLANTS)

- Proper selection of the site by avoiding proximity to National Parks, Biosphere Reserves, Sanctuaries, National Monuments and ecologically sensitive areas;
- Preparation of adequate environmental management plans in accordance with statutory obligations for minimising environmental impact;
- (iii) Treatment of waste water and its utilisation within power stations as far as possible.

- Proper Implementation of duly approved and updated onsite and offsite emergency preparedness plans;
- Proper implementation of environmental safeguard measures along with regular monitoring and surveillance.
- (B) THERMAL POWER PLANTS :
 - (i) Selection of cleaner technologies (IGCC & CFBC, etc.)
 - Use of clean fuels such as beneficiated coal to reduce sult har/ash content, LNG Naphtha etc.
 - (iii) Full utilisation of fly ash in a phased manner
 - (iv) Air pollution control measures like installation of electrostatic precipitator, Tall Stack, Space for FGD, Dust extraction and suppression system, Green belt development and afforestation etc.
- (C) NUCLEAR POWER PLANTS :
 - Limit the release of radio active liquid and gaseous emissions within the prescribed norms;
 - Disposal of radio active wastes to identify sites in special packages; and
 - (iii) Radiation safety in handling storage and transportation.

The cost of implementation of environmental protection measures is included in the total cost of the project. In case of NTPC projects, the cost of environmental measures provided in the project cost estimates ranges between 7-8% of the project cost for coal based projects and 3-4% for gas based power projects.

Extension of Cotton Monopoly Procurement Scheme

818. SHRI VILAS MUTTEMWAR : Will the Minister of TEXTILES be pleased to state:

(a) whether the Union Government have received any request from Government of Maharastra to further extend the Cotton Monopoly Procurement Scheme from June, 2000 for a period of one year;

 (b) if so, the reaction of the Union Government thereto;

(c) whether the Union Government are consi-

dering to have a uniform Cotton Procurement Policy throughout the country;

(d) if so, the time by which this policy is likely to be adopted;

(e) whether in some States cotton growers are getting less than the minimum support price; and

(f) if so, the details thereof and steps taken by the Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF TEXTILES (SHRI GINGEE N. RAMACHANDRAN) : (a) and (b) The request of the Government of Maharashtra was considered by the Government of India who agreed to extend the Cotton Monopoly Procurement Scheme in the State of Maharashtra from June, 2000 for a further period of one year i.e. upto 30.6.2001.

(c) to (f) Presently, the Minimum Support Prize (MSP) scheme is under operation throughout the country except in Maharasthra. Accordingly, whenever the market price of kapas (seed cotton) touches the MSP, the Cotton Corporation of India Ltd. (CCI), a Central Public Sector Undertaking, purchases the same at MSP without any quantitative limit.

Merger of Oil Refineries with Oil Companies

819. SHRI S.D.N.R. WADIYAR : Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) whether Government have a proposal to merge some Oil Refineries with the Oil Companies; and

(b) if so, the details thereof alongv/ith the reasons for the merging of these refineries with the respective Oil Companies?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI SANTOSH KUMAR GANGWAR) : (a) No, Sir.

(b) Does not arise.

Revision of Family Pension

820. SHRI M.V. CHANDRASHEKHAF MURTHY : Will the Minister of DEFENCE be pleased to state:

(a) the number of applications received for revision of family pension from pre-1986 defence civilian nensioners/family pensioners (who were in receipt of pension/family pension as on 1.1.1996 before expiry of the last date of submission of such application i.e.March, 31, 2000;

(b) whether all these applications have since been scrutinised and family pension revised accordingly;

(c) if not, the number of such applications pending in CGDA (Pension) Allahabad as on date;

(d) whether any such applications are also pending in Area Accounts Officers, if so, the details thereof;

(e) the measures taken or proposed to be taken to expedite the pending applications referred to in parts (c) and (d) above; and

(f) the date by which pension of all the above applicants is likely to be revised?

THE MINISTER OF DEFENCE (SHRI GEORGE FERNANDES) : (a) The number of applications received upto March, 31, 2000 from Pre-86 Defence civilian pensioners/family pensioners for revision of pension/family pension is 74,461.

(b) Yes, Sir.

(c) to (f) Do not arise.

[Translation]

Vikrant Museum Plan

821. SHRI CHINTAMAN WANAGA :

SHRI NARESH PUGLIA :

SHRI ASHOK N. MOHOL :

SHRI CHANDRAKANT KHAIRE :

SHRI G.J. JAVIYA :

SHRI RADHA MOHAN SINGH :

Will the Minister of DEFENCE be pleased to state:

(a) whether the glorious warship 'Vikrant' which had played a decisive role in the Indo-Pak War of 1971 has been decommissioned;

(b) if so, the details thereof;

(c) whether any plan was made sometime back to convert this warship into a Museum; and

(d) if so, the progress made in that direction so far and the present status of the plan?
THE MINISTER OF DEFENCE (SHRI GEORGE FERNANDES) : (a) and (b) INS 'Vikrant', aircraft carrier, was decommissioned on 31st January, 1997 after rendering 35 years of service in the Navy.

(c) and (d) The State Government of Maharashtra had evinced keen interest in converting INS 'Vikrant' into a maritime museum. Accordingly, it was decided to gift the ship to Government of Maharashtra for conversion into a museum. However, in April, 2000, the State Government conveyed their inability to implement the scheme. Taking into consideration the fact that the ship is occupying prime berthing space and also that its condition is fast deteriorating, it was decided to dispose of the ship as sciap. Tenders were invited for the disposal of the ship accordingly. However, on 4th July, 2000, the State Government of Maharashtra have conveyed their desire to revive the scheme. As such, the process initiated for disposal of the ship as scrap has been kept in abeyance pending a final decision on the request of the State Government of Maharashtra.

[Translation]

Reservation Through Internet

822. DR. ASHOK PATEL :

SHRI SURESH PASI :

state

Will the Minister of RAILWAYS be pleased to

(a) whether there is any proposal to provide railway reservation facility through internet by issuing smart cards;

(b) if so, the details thereof;

(c) the names of the railway stations where the said facility is proposed to be provided initially; and

(d) the time by which the said facility is likely to be made available?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI DIGVIJAY SINGH) : (a) Yes, Sir.

(b) A work has been sanctioned for providing internet based reservation enquiries and booking. Phase-I of this work for providing reservation enquiries through internet is already operational. The next phase for providing booking is also in progress. Modalities for collection of cash, disbursement of tickets, security of the systems etc. are under examination in the light of recently enacted cyber laws. Smart Card will be one of the various options.

(c) and (d) The said facility will be initially tested as a pilot project and the time frame will depend upon the success of the pilot project.

Enquiring Agency for investigating into fire in Ordnance Depot

823. SHRI RAVINDRA KUMAR PANDEY : Will the Minister of DEFENCE be pleased to state:

(a) whether the Government propose to conduct an enquiry into the recent incidents of fire in the ordnance depots from any other military agency other than the army officers; and

(b) if so, the details thereof and if not, the reasons therefor?

THE MINISTER OF DEFENCE (SHRI GEORGE FERNANDES) : (a) and (b) The reals no proposal to conduct an enquiry into the recent incidents of fire in the ordnance depots by any other military agency than through a duly constituted Court of Inquiry consisting of Army Officers as per the established procedure.

[English]

Ban on Sale of Solvents

824. SHRI SUBODH MOHITE : Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

 (a) whether the Government have imposed a ban on the sale and use of solvents, especially Hydrocarbons;

(b) if so, the reasons therefor;

(c) whether the Government are aware that due to this ban pesticides industry is facing great problem; and

(d) if so, the measures proposed by the Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI SANTOSH KUMAR GANGWAR) : (a) to (d) Government have not imposed ban on the sale and use of solvents especially Hydrocarbons. However, to prevent the use of naphtha and solvents, raffinate and slop for the purpose of adulteration of motor spirit and high speed diesel, the Government have promulgated the Solvent, Raffinate and Slop (Acquisition, Sale, Storage and Prevention of use in Automobiles) Order, 2000 and the Naphtha (Acquisition, Sale, Storage and Prevention of use in Automobiles Order, 2000) under the provisions of Essential Commodities Act, 1955.

Railway Saloons

825. SHRI P.S. GADHAVI : Will the Minister of RAILWAYS be pleased to state:

 (a) the number of Railway saloons, inspection carriages, special observation cars and tourist cars in Indian Railways; (b) the annual expenditure incurred thereon; separately;

(c) the utility thereof; and

(d) the income earned therefrom, separately?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI DIGVIJAY SINGH) : (a) There are 557 Railway Saloons which includes 424 Inspection Carriages, 8 Special Observation Cars and 125 Tourist Cars as on 31.03.1999.

(b) In the present Budgetary system, fund provision is made for "Carriages" as a whole in the Budget and not for a particular type of Coach/Saloon and accordingly the expenditure incurred is also accounted for in a similar manner.

(c) Inspection Carriages are used for movement of Raiway Officers for inspection of stations, track and rolling stock during the run, running sheds, depots, yards etc. and also for stay at way-side stations during emergencies. Both Tourist Cars and other Saloons available for public on payment of required tariff.

(d) No separate earning figures are maintained for Tourist Cars.

[Translation]

Losses due to carelessness in repairing of Missiles

826. SHRI SUNDER LAL TIWARI : Will the Minister of DEFENCE be pleased to state:

(a) whether attention of the Government has been drawn to the news item appeared in the 'Dainik Jagran' dated June 2, 2000 wherein a loss of Rs. 1.11 crore has reportedly been suffered due to non-repair of Missiles within their shelf lives;

(b) if so, the reaction of the Government thereto;

(c) the arrangements made for the timely repair and maintenance of the missiles; and

(d) the systems for the procurement of the Missiles by the Government for the Army and wherefrom these are procured?

THE MINISTER OF DEFENCE (SHRI GEORGE FERNANDES): (a) to (c) The news item under reference refers to an Audit Paragraph. The Audit Paragraph is to the effect that Missiles worth Rs.1.11 crore were not repaired within their shelf lives as suitable repair agency could not be identified. The Audit Paragraph is under examination.

(d) The missiles, like other armaments, are procured as per the Defence Procurement Procedure, 1992. [English]

Defence Land on Lease

827. SHRI SHEESH RAM SINGH RAV! : Will the Minister of DEFENCE be pleased to state:

(a) the total area of defence land and the area given on lease alongwith the amount of revenue being earned therefrom as on date, State-wise;

(b) whether the revenue so earned is credited to Government account or kept with regiment itself;

(c) whether proper lease documents are prepared while handing over the defence land on lease to private parties; and

(d) the number of cases in which the lease had expired and the same has neither been renewed nor the land possession taken alongwith the reasons therefor?

THE MINISTER OF DEFENCE (SHRI GEORGE FERNANDES) : (a) to (b) The information is being collected and will be laid on the table of the House.

Diversification of NIFT

828. SHRI P.D. ELANGOVAN : Will the Minister of TEXTILES be pleased to state:

(a) whether the Government have any plans to develop and diversify that National Institute of Fashion Technology (NIFT) in India;

(b) if so, the grant released by the Government during the last three years and current financial year, yearwise and criteria adopted for release of grant;

(c) the details of the on-going projects and proposed projects, their fund allocation the area of implementation etc.

(d) the number of specialised Institutes & Fashion Technology centres which are imparting training, State-wise?

THE MINISTER OF STATE IN THE MINISTRY OF TEXTILES (SHRI GINGEE N. RAMACHANDRAN) : (a) NIFT has been developing and adding to the courses initially commenced at the various Centres, new programmes, based on a continuous review of the requirements of the industry.

(b) The grant is released to NIFT every year based on the activities undertaken by the NIFT. The details of the grant released during three years and current financial year are as under.

(in less)

			(in lacs)
Year	Plan	Non-Plan	Total
1997-98	770.0	183.0	953.0
4€38° 3 0	1099.0	183.0	1282 .0
50	1490.0	159.0	164 9.0
J-2:01	1168.5*	176.C1	1344.5*
	4527.5	701 .0	5228.5

Lesen of far out of the budgetory provison for NIFT in B.e. 2000.01 -Corries under Plan and Rs. 3.50 crores under Non-Plan.

The main projects being implemented by NIFT relate to the construction of the permanent campus of six Nif (Centres outside Delhi and provision of infrastructure at the various Centres. The following are the on going capital projects/items for 2000-2001:

	Particulars	Provisions (Rs. in lakhs)
1)	Building-NIFT Centres outside Delhi	2,600
ii)	Building-Delhi	100
iii)	Purchase of Books, journals including foreign journals for NIFT Centres including NIFT Delhi	130
iv)	Purchase of Computer-Hardware & Software	247
v)	Purchase of Capital equipments other than Computer	100
<u> </u>	Total	3,177

(d) Since the estabilshment of National Institute of Fashion Technology (NIFT) in Delhi in 1986, keeping in view the growth of the Readymade Garment Industry and the increasing demand for appropriately qualified personnel, Government approved the opening of Centres of NIFT in 1995-96 at Mumbai in Maharasthra, Calcutta in West Bengal, Chennai in Tamil Nadu, Gandhinagar in Gujarat and Hyderabad in Andhra Pradesh and in 1997-98 at Bangalore In Karnataka.

[Translation]

Vacancies of Judges

829: SHRI RAMDAS ATHAWALE :

DR. RAGHUVANSH PRASAD SINGH :

SHRI A. VENKATESH NAIK :

VAIDYA VISHNU DATT SHARMA :

SHRI VIJAY GOEL :

Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to refer to the reply given to Starred Question No.414 on April 24, 2000 regarding Observation of CJI on Pendency of Cases and State:

(a) the number of ustices/Chief Justices working in Supreme Court and various High Courts, as on date;

(b) the number of posts of judges in the High Courts and Supreme Court lying vacant at present and since when:

(c) the number of posts filled up during the last three months;

(d) whether the number of Justices/Chief justices belonging to scheduled Castes/Scheduled Tribes in various High Courts including Supreme Court is negligible;

(e) if so, whether the Government propose to appoint judges in the vacant posts from the persons belonging to SCs/STs;

- (f) if so, the details thereof; and
- (g) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING AND MINISTER OF STATE OF THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI ARUN JAITLEY) : (a) to (g) As on 20.7.2000, the Supreme Court of India has a sanctioned strength of 26 Judges; 24 Judges were in position, leaving 2 vacancies to be filled up. These vacancies arose on 5.5.2000 and 1.7.2000.

*s on 20.7.2000 there were 167 vacancies of judges/ Additional Judges (including 27 posts which have been agreed to be created) in various High Courts of the country.

These vacancies arose, from time to time, due to retirement, resignation and elevation etc. of the Judge as also the creation of new posts.

From 1.5.2000 till date appointment of 1 Judge in the Supreme Court of India and of 13 Judges/Addtional Judges in various High Courts of the Country were made.

Appointment of Judges of the Supreme Court of India and High Courts is made under articles 124 and 217 of the Constitution which do not provide for reservation for any caste or class of persons. The central Government has, however, been writing to the Chief Ministers of the States and the Chief Justices of the High Courts, from time to time, requesting them to locate suitable persons form the Bar belonging to Scheduled Castes, Scheduled Tribes, other Backward Classes, Minorities and Women for appointment as High Court Judges.

[English]

Impacts of US Sanctions on Indian Defence Capabilities

830. SHRI A. KRISHNASWAMY :

SHRI SURESH RAMRAO JADHAV :

Will the Minister of DEFENCE be pleased to state:

(a) whether the US sanctions against India and Britain's apparent against inability to act independently of them are jeopardising India's defence capabilities as reportedly stated by the Defence Minister and Published in 'The Indian Express' dated June 18, 2000;

(b) whether this leaves the Navy with fewer functioning aircrafts;

(c) whether this has also weaken the Indian Air Force;s defence capabilities;

(d) if so, whether any concrete steps have been taken in forcing the UK Government to find a way out of the situation, and get back the Indian Jets/Helicopters sent there for repairs;and

(e) if so, the details thereof?

THE MINISTER OF DEFENCE (SHRI GEORGE FERNANDES) : (a) and (b) Yes, Sir. The Indian Navy has not been able to fully exploit its fleet of Seaking, Sea Harrier and Islander Aircraft procured from U.K. The Air craft product support from various firms in U.K. has been inadequate after imposition of US sanctions.

(c) No, Sir.

(d) and (e) The matter has been taken up with the Government of the UK from time to time at various levels. The Government of UK have informed that despite its efforts, the US Government has not agreed to relax sanctions on spares/components for Seaking Helicopters. During his visit to the UK in June 2000, the Raksha Mantri also raised the matter with his British counterpart and the British Trade & Industry Minister. The British Ministers assured that they would continue to make efforts to resolve the matter. It is also proposed to take up these issues at the level of Defence Secretary during the next meeting of Indo-British Defence Consultative Group scheduled to be held at the end of July 2000 in London.

One Sea Harrier aircraft is presently undergoing repairs with M/s. British Aerospace, UK. The aircraft repair is likely to be completed by November, 2000. No Seaking Helicopter is presently under reparis in UK.

Increase in Oil Import Bill

831. SHRI NARESH PUGLIA :

SHRI N. JANARDHANA REDDY :

Will the Minister of PETROLEUM AND NATU-RAL GAS be pleased to state:

(a) whether attention of the Government has been drawn to the news-item captioned, "Oil import bill may touch \$16 billion," as appearing in the 'Hindu' dated June 6,2000;

(b) if so, whether the country's oil import bill is likely to increase to \$ 16 billion this year;

(c) if so, the reasons therefor;

(d) whether the policy and initiatives taken by the Government to reduce the oil import bill remain ineffective;

(e) if so, the reasons therefor; and

(f) the steps Government propose to take to save the foreign exchange on this counts?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI SANTOSH KUMAR GANGWAR) : (a) Yes, Sir.

(b) to (f) The oil import bill depends on the overall consumption, indigenous production and prices of petroleum products and crude oil in the international market. To contain oil import bill, steps have been taken to increase refining capacity by expansion of existing refineries in public sector and setting up of refineries in joint sector and private sector. Steps are also being taken to increase crude oil production in the country through application of improved technologies, development of new fields, additional development of existing tields and by inviting foreign and private capital in the upstream sector.

Freezing of Dividend Payable by NTPC

832. DR. JASWANT SINGH YADAV : Will the Minister of POWER be pleased to state:

(a) whether the Government have frozen the dividend payable by NTPC; and

(b) the reasons therefor?

THE MINISTER OF STATE IN THE MINSITRY OF

POWER (SHRIMATI JAYAWANTI MEHTA) : (a) and (b) NTPC has a programme to add about 10000 MW by the year 2007, which would need a funding arrangement to the extent of approximately Rs. 50,000 crores. Even at a debt equity ratio of 70:30, internal resoruces required for this are approximately Rs. 15,000 crore. As NTPC is not getting any budgetary support from the Government of India, the entire internal resources have to be generated from its retained profits after accounting for payment of dividend as well as other recoveries of its dues from the Electricity Boards.

For the year 1998-99, NTPC had paid a dividend of Rs. 650 crores and for the Year 1999-2000 and interim dividend of Rs. 300 crores. The NTPC has requested the Government to exempt them from payment of dividend @ 30% of the net profit as required by MOF guidelines.

[Translation]

Thefts of Electricity

833. SHRI UTTAMRAO PATIL :

SHRI HARIBHAU SHANKAR MAHALE :

SHRI ANANTA NAYAK :

Will the Minister of POWER be pleased to state:

(a) whether the Government have made any assessment regarding theft of electricity in different States particularly in Delhi?

(b) if so, the details thereof, State-wise; and

(c) the steps taken by the Government to check theft of electricity as well as to recover charges for theft of electricity?

THE MINISTER OF STATE IN THE MINISTRY OF POWER (SHRIMATI JAYAWANTI MEHTA) : (a) to (c) The power supply position and Transmission and Distribution (T & D) losses are being monitored for a State as a whole. The total T & D losses including losses due to technical reasons and unaccounted losses being assessed by the concerned State Electricity Boards/Electricity Departments for the year 1997-98 is given in enclosed Statement.

Though the Power distribution falls within the purview of the State Governments and the activities pertaining to prevention of theft of electricity and removing of illegal connection have to be taken care of by the power utilities operating under their jurisdiction. Theft of electricity has been made a cognizable offence under the Indian Electricity Act, 1910 and the utilities have to effectively implement the provisions of the law to curb the theft of electricity. Guidelines for Energy Audit and for reduction of transmission and distribution losses have already been issued which included :-

i. Installation of meters inside tamper proof meter boxes sealed with numbered seals.

ii. Setting up of vigilance squads and conducting surprise raids to check theft of energy.

iii. Prosecution against persons found indulging in theft of energy.

In the Power Ministers' Conference held on 26.2.2000, it was resolved to reduce the T & D losses by energy audit, 100% metering, reduction of power theft, and strengthening/ upgradation of sub-transmission and distribution system. These measures will result in a significant reduction in theft and help in augmenting the revenues of State Power Utilities.

Statement

Percentage Transformation, Transmission and Distribution Losses (Including Commercial Losses such as Pilferage Etc.) in SEBs/EDs

Region	SEBs/EDs		1997-98
1		2	3
Northern Region	1.	Haryana	34.04
	2.	Himacal Pradesh	20.13
	3.	Jammu & Kashmir	49.95
	4.	Punjab	18.94
	5.	Rajasthan	26.41
	6.	Uttar Pradesh	26.18
	7.	Chandigarh	22.38
	8.	DVB (Delhi)	47.91
Western Region	1.	Gujarat	21.57
	2.	Madhya Pradesh	19.58
	3.	Maharashtra	18.75
	4.	D & N Haveli	12.90
	5.	Goa	31.02
	6.	Daman & Due	14.69
Southern Region	1.	Andhra Pradesh	32.14
	2.	Kamataka	19.31
	3.	Kerala	18.73
	4.	Tamil Nadu	17.29
	5.	Lakshadweep	15.70
	6.	Pondicherry	13.56
Eastern Region	1.	Bihar	16.26

1	2	2	3
	2 .	Orissa (Gridco)	50.10
	3.	Sikkim	22.87
	4.	West Bengal	19.67
	5.	A & N Islands	20.59
North Eastern Regio	n 1.	Assam	27.32
	2.	Manipur	21.09
	3.	Meghalaya	12.28
	4.	Nagaland	29.79
	5.	Tripura	31.11
	6 .	Arunachal Pradesh	34.10
	7.	Mizoram	46.84
	All I	ndia (Utilities)	24.79

Defence Agreements

834. PROF. RASA SINGH RAWAT : Will the Minister of DEFENCE be pleased to state:

(a) the details of Indian defence agreements and defence deals, country-wise as on date;

(b) the plan formulated by the Government to make India self-reliant in defence equipments and modernise the three wings of the Indian forces by providing them latest defence/war techniques;

(c) the shortcomings of defence forces which the Government have noticed after Kargil war; and

(d) the responsibilities and duties of the National Security Council identified in this scenario?

THE MINISTER OF DEFENCE (SHRI GEORGE FERNANDES) : (a) The Government has entered into various Agreements, Protocols, Memoranda of Understanding etc. in the field of defence cooperation with various mendly foreign countries. It will not be in the interest of national security to disclose the details.

(b) The strengthening of country's Defence is a continuous process. The requirements of our Armed Forces are reviewed on a continuing basis for induction of modernised weapons and weapon systems, keeping in view the threat perceptions and the prevailing strategic security environment as also emerging technologies. Simultaneously, Government is also pursuing measures to strengthen indigenous production facilities with the objective of self-reliance in production of defence equipment and spares.

(c) The Kargil Review Committee has identified a number of areas that need to be strengthened. These include acquisition of (a) high altitude UAVs (b) communication interception equipment, (c) satelite imagery capability of world standards and (d) development of skills in encryption/decryption for strengthening surveillance system. The Government has already accepted these recommendations 'in principle'.

(d) The National Security Council is tasked to advise the Government on external security environment and threat scenario; security threats involving atomic energy, space and high technology; trends in the world economy and econmic security threats in the areas of energy, foreign trade, food, finance and ecology; internal security, including counter-insurgency, counter-terrorism and counter-intelligence; patterns of alienation emerging in the country, especially those with a social, communical or regioanl dimension; security threats posed by trans-border crimes, such as smuggling and traffic in arms, drugs and narcotics; and coordination in intelligence collection and tasking of intelligence agencies so as to ensure that intelligence is focussed on areas of concern for the nation.

(English)

Leasing out of Plants

835. SHRI SADASHIVRAO DADOBA MANDLIK : Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state:

(a) whether the Government propose to lease out all the public sector plants under the Ministry of Chemicals and Fertilizers;

(b) if so, the reasons therefor; and

(c) the offers received in this regard alogwith the reaction of the Government thereto?

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS (SHRI RAMESH BAIS) : (a) No, Sir. However, the Government has permitted leasing out of only the Saladipura unit of Pyrites, Phosphates & Chemicals Ltd. (PPCL).

(b) and (c) PPCL had sought approval of Government to the proposal of the Indian Potash Limited (IPL), for taking Saladipura Unit on wet lease, which had the approval of the Board of Directors of PPCL. The operations of the Unit have been under suspension since May, 1999 and the unit, along with other units of PPCL, is under preservation where standing charges including salary and wages to the workers are being provided through Non-Plan assistance by the Government of India. On receipt of the proposal and after due examination thereof, the Government have granted permission to PPCL for giving management control of Saladipura unit to IPL on a temporary wet lease basis. It is only an interim measure initially for a period of one year keeping in mind that the unit will thus resume production of Single Super Phosphate under this arrangement which will also lead to reduction in outgo by way of budgetary support to PPCL. The sanction accorded by the Government, however, could not be implemented as, in the meanwhile, PPCL was declared as a sick company under the provisions of Sick Industrial Companies (Special Provisions) Act, 1985 by the Board for Industrial and Financial Reconstruction (BIFR). PPCL has since requested BIFR to accord permission to implement the above proposal.

[Translation]

Setting up of New Units of NHEPCL

836. SHRI BRAHMA NAND MANDAL :

SHRI ASHOK KUMAR SINGH CHANDEL :

Will the Minister of POWER be pleased to state:

(a) whether the National Hydroelectric Power Corporation Ltd., propose to set up its new units in various states in the country; (b) if so, whether the corporation propose to set up a new unit in the backward states like Bihar, Madhya Pradesh, Orissa and Bundelkhand region of Uttar Pradesh in future;

(c) if so, the details thereof; and

(d) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF POWER : (SHRIMATI JAYAWANTI MEHTA) : (a) Yes, Sir. The National Hydro-electric Power Corporation (NHPC) proposes to set up new units in various States of the country. State-wise details of new projects proposed to be taken up for execution are given in enclosed statement.

(b) to (d) A MemorandLm of Understanding (MOU) has been signed on 16.5.2000 with the Government of Madhya Pradesh for execution of two joint venture projects viz. Indira Sagar (1000 MW) and Omkareshwar (520 MW) in M.P. Government of Orissa has not handed over any project to NHPC. The Government of India and the Government of U.P. have signed a Memorandum of Understanding for the development of Lakwar Vyasi H.E. project (420 MW) in U.P., through a joint venture execution by NHPC with the U.P. Jal Vidyut Nigam Ltd. No project in Bundelkhand region has been proposed by Government of U.P. for execution through NHPC.

	Statement					
SI.No	b. Name of Project	State	Capacity (MW)	Status		
1	2	3	4	5		
(A)	NEW SCHEMES :	<u></u>				
1.	Parbati - I	H.P.	750	Under Survey & Investigation.		
2.	Parbati - II	H.P.	750	Govt. sanction obtained for taking up of preparation of DPR & infrastructural works.		
3.	Parbati-III	H.P.	501	Under Survey & Investigation.		
4.	Dehang Upper	Ar. P.	11000	Under Survey & Investigation.		
5.	Dehang Middle	Ar. P.	700	Under Survey & Investigation.		
6.	Dehang Lower	Ar.P.	1700	Under Survey & Investigation.		
7.	Subansiri Upper	Ar.P.	2500	Under Survey & Investigation.		
8 .	Subansiri Middle	Ar.P.	2000	Under Survey & Investigation.		
9 .	Subansiri Lower	Ar.P.	80 C	DPR Stage		
10.	Kishanganga	J & K	330	To be taken over.		
11.	Uri-II	J & K	280	To be taken over.		
12.	Bursar	J & K	1020	To be taken over.		

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1	2	3	4	5
13.	Sewa-II	J&K	120	To be taken over.
14.	Pakal Dul	J & K	1000	To be taken over.
15.	Nimmo Bazgo	J & K	30	To be taken over.
16.	Chutak	J & K	18	To be taken over.
17.	Jeesta Stage-I	W.B.	40	To be taken over.
18.	Teesta Stage-II	W.B.	60	To be taken over.
9 .	Teesta Stage-III	W.B.	100	To be taken over.
20.	Testa Stage-IV	W.B .	125	To be taken over.
B) J	IOINT VENTURES :			
	Indira Sagar	М.Р.	1000	MOU signed with Govt. of M.P. for execution.
2.	Omkareshwar	M.P.	520	MOU signed with Govt. of M.P. for execution.
) .	Lakwar Vyasi	U.P.	420	MOU signed with Govt. of M.P. for execution.

[English]

Demand and Supply of LPG in Bihar

837. SHRI PRABHUNATH SINGH : Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) the demand and supply of LPG in Bihar during the last three years and as on date;

(b) whether there has been short supply of LPG cylinders in the State during the last three years; and

(c) if so, the steps taken to meet the demand of LPG cylinders in Bihar on priority basis?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI SANTOSH KUMAR GANGWAR) : (a) to (c) The sale of LPG (packed) by Oil Marketing Companies in the State of Bihar during the last three years is as under :-

Year	Quantity (TMT)
1997-98	135.48
1998-99	147.48
1999-2000) 172.34

The demand of LPG in the State has been met by and large, in full. Presently, no supply backlog of LPG has been reported in the State of Bihar.

Government Cases before Courts

838. SHRI Y. S. VIVEKANANDA REDDY :

SHRI G.S. BASAVARAJ :

Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state:

(a) whether his Ministry is considering a policy decision to reduce cases before the courts filed by the Government and to check the expenditure incurred on litigation;

(b) if so, the details thereof; and

(c) the extent to which it will be able to achieve the results?

THE MINISTER OF STATE OF THE MINISTRY OF INFORMATION AND BROADCASTING AND MINISTER OF STATE OF THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI ARUN JAITLEY) : (a) No, Sir.

(b) and (c) Do not arise.

[Translation]

Railway Projects Sanctioned in Samastipur Division

839. SHRI DINESH CHANDRA YADAV : Will the Minister of RAILWAYS be pleased to state:

 (a) the details of the surveys sanctioned in Samastipur Railway Division under North-East Railway during the last three years;

(b) the present status of these projects; and

(c) the details of on-going railway project under Samastipur Railway Division?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI DIGVIJAY SINGH) : (a) and (b) The position of sanctioned surveys in Samastipur Division is as under.

S.No.	Name of the project & Length	Present Status
1	2	3
1.	Sakari-Jhanjharpur-Laukaha Bazar (62.32 km)	Due to unremunerative nature of the project and acute constraint of resources, it has not been found possible to consider taking up this project
2.	Sakari-Nirmali (52.32 KM)	Due to unremunerative nature of the project and acute constraint of resources, it has not been found possible to consider taking up this project.
3.	(a) Saharasa-Katihar (1126.11 km) (b) Saharsa-Purnea (including Banmankhi, Bihariganj) 125.93 km	Due to unremunerative nature of the project and acute constraint of resources, it has not been found possible to consider taking up this project.
4.	Hassanpur-Barauni (43.00 km)	Due to unremunerative nature of the project and acute constraint of resources, it has not been found possible to consdier taking up this project.
5.	Kursela-Saharsa (91.10 km)	Due to unremunerative nature of the project and acute constraint of resources, it has not been found possible to consider taking up this project.
6.	Muktapur-Kusheshwar Asthan new line (54.10 kms)	Due to unremunerative nature of the project and acute constraint of resources, it has not been found possible to consider taking up this project.
7.	Leharia Sarai-Kusheshwar Asthan new line (54.65 kms.)	Due to unremunerative nature of the project and acute constraint of resources, it has not been found possible to consider taking up this project.
8 .	Biharigan-Simari-Bakhtiyarpur new line (54.50 kms)	Due to unremunerative nature of the project and acute constraint of resources, it has not been found possible to consider taking up this project.
9 .	Darbhanga-Saharsa new line (93.60 kms)	Due to unremunerative nature of the project and acute constraint of resources, it has not been found possible to consider taking up this project.
10.	Hajipur -Sagauli new line (148.30 kms)	An updating survey is in progress.
11.	Khagaria-Samastipur gauge conversion (85.88 kms)	Work included in the Budget to be taken up after obtaining necessary clearances, action for which has been initiated.
12.	Motihari-Sitamarhi new line (76.70 kms)	Due to unremunerative nature of the project and acute constraint of resources, it has not been found possible to consider taking up this project.

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Samastipur-Khagaria

1	2		3	
13.	Koparia - Bihariganj (56.50 km)		Due to unremunerative nature of the project and acute constraint of resources, it has not been found possible to consider taking up this project.	
14.	Madhepura - Pratapganj via Singheshwar Asthan-Triveniganj new line (60-10 kms)		Due to unremunerative nature of the project and acute constraint of resources, it has not been found possible to consider taking up this project.	
15.	Salauna-Alauli via Bakhri new line (19.4	40 kms)	Due to unremunerative nature of the project and acute constraint of resources, it has not been found possible to consider taking up this project.	
16.	Badlaghat-Alamnagar-Bihariganj-Bhava Dharndaha-Purnia-Dalkhola new line (1	•	Due to unremunerative nature of the project and acute constraint of resources, it has not been found possible to consider taking up this project.	
17.	Janakpur Road-Madhubani via Benipatt new line (50.85 km)	i	Due to unremunerative nature of the project and acute constraint of resources, it has not been found possible to consider taking up this project.	
18.	Bihariganj-Chhatapur Road via Murligar new line (84.85 kms.)	Ú	Survey done and report under process.	
19.	Pratapganj-Bhimnagar-Batharaha new li	ine (57.00 kms)	Field survey completed and survey report under preparation.	
20.	Kursela-Manihari via Bhavanipur-Jarlahi New line (50.00 kms)		Survey in progress.	
21.	Sitamarhi-Jayanagar via Sonbarsa new l (115.00 kms)	line	Survey in progress.	
22.	Supaul-Araria via Triveniganj & Raniganj (100 kms)	new line	Survey in progress.	
23.	Koparia-Bihariganj via Bawana, Sonbars Raj & Alamnagar new line (70,00 kms)	a	Survey in progress.	
24.	Bhaptiai-Nirmali line including bridge on river Kosi 39.71 kms		Preliminary arrangements being made to take up the final location survey.	
c)	Details of on going project in Samastipur	Rly Division.		
	New Lines	Length	Status	
•	Sakri-Hasanpur	79	Work in progress	
	Khagaria-Kusheshwar Asthan	44	Work in progress	
3. Muzaffarpur-Sitamarhi 63		Final location survey completed and land acquisition work is in progress.		
	E CONVERSION			
•	Muzaffarpur-Raxaul (Raxaul Birganj)	135	Muzaffarpur-Raxaul work completed and Raxual- Birganj is in progress.	
•	Mansi-Saharsa- Forbesgang (Phase-I)	155	Work in progress	
•	Jayanagar-Darbhanga- Narkatiaganj	268	Work in progress	

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To be taken up after obtaining necessary

clearances.

[English]

Extension Granted to Chief Executives and Chairmen of Oil Public Sector Units

840. PROF. UMMAREDDY VENKATESHWARLU : Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) whether the Government have granted extension of service to Chief Executives and Chairman of some Oil Public Sector Units; and (b) if so, the names and particulars of such beneficiaries?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI SANTOSH KUMAR GANGWAR) : (a) and (b) No extension in service has been granted to the Chief Executives of Oil PSUs beyond the age of superannuation. However, extension of tenure has been granted to the under mentioned officers:

Name	PSU	Period of Extension
1. Shri U. Sudararajan	C & MD Bharat Petroleum Corp. Ltd.	Oct., 3, 1999 to June 30, 2002
2. Shri S. P. Mukherjee	Managing Dir. Biecco Lawrie Ltd.	July 8, 1998 to August 31, 2002
3. Shri K. L. Kumar	C & MD, Kochi Refineries Ltd.	i) June 7, 1996 to 31 May 2000
		ii) June 1, 2000 to November 30, 2002 (ad-hoc)
4. Shri H. L. Zutshi	C & MD, Hindustan Petroleum Corp. Ltd.	June 22, 2000 to September 21, 2000 (ad-hoc)

Rural Electrification in Rajasthan

841. COL. (RETD.) SONA RAM CHOUDHARY : Will the Minister of POWER be pleased to state:

(a) whether the Government have drawn up a plan for cent percent electrification of rural area of Rajasthan;

(b) if so, whether there is wide disparity in rural electrification in various districts;

(c) if so, the details thereof;

(d) whether the Government have any plan to reduce this disparity;

(e) if so, whether it is true that Thar deserts districts like Barmer, Jaisalmer, Jalore and Bikaner have only 20 to 25 per cent rural electrification; and

(f) if so, the time by which these districts are likely to become at par with the other villages of the State for rural electrification?

THE MINISTER OF STATE IN THE MINISTRY OF POWER (SHRIMATI JAYAWANTI MEHTA) : (a) to (c) Government of India through, Rural Electrification Corporation (REC) provides funds for carrying out rural electrification programme in the country. However, priorities for rural electrification programme are determined by the State Electricity Boards/State Governments concerned. (d) In order to give an impetus to rural electrification programmes in the country, Government has drawn up a special scheme of electrification of tribal villages, dalit bastis and benefiting the weaker sections.

(e) Details of village electrification in the districts of Barmer, Jaisalmer, Jalore and Bikaner are given below:

S.No.	District	Total No. of Villages	Villages electrified	Percentage
1.	Barmer	1625	1500	92
2.	Jaisalmer	518	252	49
3.	Jalore	665	644	97
4.	Bikaner	580	556	96

(f) The time frame for complete electrification of the villages would largely depend upon the availability of financial resources required for creating necessary infrastructure, availability of power, demand of the consumers etc.

[Translation]

Hazardous Postion of Power Houses

842. SHRI ASHOK N. MOHOL : Will the Minister of POWER be pleased to state: (a) whether 30 power houses are likely to become hazardous for environment;

(b) whether any survey has been conducted in regard thereto;

(c) if so, the details thereof;

(d) whether these power houses have also become very old and the coal which they receive is of very poor quality; and

(e) if so, the steps being taken to improve the condition of these power houses?

THE MINISTER OF STATE IN THE MINISTRY OF POWER (SHRIMATI JAYAWANTI MEHTA) : (a) to (c) According to Central Pollution Control Board (CPCB), out of 77 thermal power plants, 35 plants have been provided with requisite pollution control facilities and are complying with emission standards. 3 power plants are closed and remaining 39 plants are yet to install/augment requisite pollution control facilities. Questionnaire Survey, surprise inspections are made by CPCB on regular basis to verify and update the status of existing pollution control facilities in thermal power plants.

(d) Some of the thermal power stations have become very old with respect to their life of operation. Coal received to the thermal power stations is of poor quality having ash content in the range of 40-50%.

(e) Thermal Power Stations have been advised to augment/renovate the existing pollution control facilities in a time-bound manner and also to carry out renovation and modernisation so as to meet MOEF's stipulation. It is also planned to supply coal with ash not exceeding 34% to the power plants located beyond 1000 Kms from coal source and also to the plants located in city and sensitive areas with effect from June, 2001.

[English]

Construction of Warehouses on Railway Land

843. SHRI ANANTA NAYAK : Will the Minister of RAILWAYS be pleased to state:

 (a) whether the railways have taken any decision to provide warehouses facilities to customers at some Railway Stations; (b) if so, the names of such railway stations where warehouses are to be constructed;

 (c) whether the Government are planning to construct warehouses at some more Railway Stations in Orissa; and

(d) if so, the number of warehouses proposed to be constructed in that State?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI DIGVIJAY SINGH) : (a) to (d) A decision has been taken to provide warehousing facilities at a few stations to be identified on the basis of volume of business. At present, a pilot project has been approved at Whitefield, Bangalore for construction by Central Warehousing Corporation on railway land.

[Translation]

Allotment of Gas Agencies, Petrol Pumps to SCs/ STs/OBCs in Haryana

844. SHRI RATTAN LAL KATARIA : Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) the total number of Gas Agencies and Petrol Pumps in Haryana, District-wise;

(b) the number out of them allotted to the persons belonging to Scheduled Castes, Scheduled Tribes and Other Backward Classes as on date; and

(c) the number of Gas Agencies, Petrol Pumps proposed to be allotted in near future in Haryana locationwise?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI SANTOSH KUMAR GANGWAR) : (a) and (b) As on 1.4.2000, there were 183 LPG distributorships and 60° retail outlet dealerships in operation in Haryana. Out of these, 30 LPG distributorships and 62 retail outlet dealerships belong to the Scheduled Castes category. There are no retail outlet dealerships/LPG distributorships belonging to the Scheduled Tribes category. There is no reservation for the Other Backward Classes category in the allotment of dealerships/distributorships. (c) To meet the increased demand, in addition to the locations pending from the previous Marketing Plans, 36 retail outlet dealerships and 45 LPG distributorships have been included for the State of Haryana in the Marketing Plans 1996-98.

[English]

Urea Production in RCF Thal Project

845. SHRI RAMSETH THAKUR : Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state:

(a) whether the production of urea has been reduced in RCF Thal Project due to short supply of natural gas by ONGC;

(b) if so, the details thereof;

(c) whether the project is using naphtha for producing the urea from electric; and

(d) if so, the impact of use of naphtha on environment; and

(e) the steps being taken by the Government to improve the production capacity of the project and to save the environment from use of naphtha?

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS (SHRI RAMESH BAIS) : (a) Yes, Sir.

(b) The Plant of RCF has suffered loss in the production of urea around 8 Lakh MT during last 7 years on account of recurring short supply of gas from GAIL/ ONGC. Further, the plant is likely to suffer production loss of around 4-4.5 lakh MT during the year 2000-2001.

(c) The Plant is using naphtha in service boilers for generation of steam for use in urea plant and steam based captive power plant.

(d) There is no adverse impact on environment by use of naphtha in the plant. The plant is meeting all emission norms prescribed by the Maharashtra Pollution Control Board.

(e) As a short-term measure, efforts are being made to streamline supply of gas to the plant from GAIL to the extent possible. However, as a long-term measure, RCF has signed a gas supply agreement with M/s. Metropolis Gas Company Private Ltd., – a subsidiary of Enron for supply of adequate gas to the plant from 2003.2004.

Demand and Suply of Textiles

846. SHRI N. JANARADHANA REDDY :

SHRI SAHIB SINGH :

Will the Minister of TEXTILES be pleased to

state:

 (a) the demand and supply of textile in the country during each of the last three years and current years, Statewise;

(b) whether the yarn quota allotted by the Government to the powerloom sector is being misused by a large number of mills; and

(c) if so,the steps taken by the Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF TEXTILES (SHRI GINGEE N. RAMACHANDRAN) : (a) State-wise information on demand for Textiles is not compiled by this Ministry. Annual demand is estimated on the basis of production. State-wise production figures are available only in the case of organised mill sector. These figures are provided in enclosed statement I and II.

(b) and (c) There is no yarn quota allotted by the Government to the Powerloom Sector.

Statement - I

State-wise Production of Spun Yarn by Textile Mills (Non-SSI)

(000ka)

			(UUUKg
States Union Territories	1997-98	1998-99	1999-2000
1	2	3	4
States	120		
Andhra Pradesh	132337	128149	135191
Assam	4328	3387	2767
Bihar	4525	4028	4350
Delhi	1560	7	0
Goa	234	245	450
Gujarat	221696	208144	237260
Haryana	149580	129882	152064

1	2	3	4	1	2	3	4
Himachal	51281	53588	76362	Delhi	40	0	0
Pradesh				Gujarat	455941	374266	339879
Jammu & Kashmir	13383	15781	18113	Haryana	1860	8767	12408
Nashirin				Karnataka	33334	17493	9516
Karnataka	92052	79842	76745	Kerala	16386	11403	12984
Kerala	48990	46002	45933	Madhya Pradesh	2995 5	28577	41215
Madhya Pradesh	162394	179341	204261	Maharashtra	706477	692409	678359
Maharashtra	377573	354401	362529	Orissa	18972	15662	11393
				Punjab	57690	55208	59622
Manipur	0	0	0	Rajasthan	68305	57285	64363
Orissa	17672	11724	8179	Tamil Nadu	152710	135607	122152
Punjab	198774	214428	258779	Uttar Pradesh	39824	39873	38050
Rajasthan	217551	212213	228844	West Bengal	27563	1 694 5	2140
Tamil Nadu	1060104	989679	1062543	Union Territor	ies		
Uttar Pradesh	118062	94890	05570	Pondicherry	43889	36809	27623
Ollar Pradesh	110002	94890	95570	Total	1656870	1494232	1423473
West Bengal Union Territori	68892	49370	38955	Use o		cts for Const ler Roads	ruction
Dadra Nagar Haveli	es 6701	7480	12236	847. S Minister of DEF			AIRE : Will the
Daman & Diu	5385	6390	6434	for construction	of border ro		use coir products in considered by
Pondicherry	20321	18843	18004	the Governmen (b) if	•	ls thereof with	n progress made
Total	2973395	2807814	3045569	in this regard so	•		

Statement-II

State-wise Production of Cloth by Textile Mills (Composite Mills)

(000' sq. mtr.)

(C)

States Union Territories	1997-98	1998-99	1 999 -2000	
1	2	3	4	
States				
Andhra Pradesh	0	0	0	
Assam	3924	3928	3769	
Bihar	0	0	0	

 (d) if so, the details thereof; and
(e) if not, the reasons therefor?
THE MINISTER OF DEFENCE (SHRI GEORGE FER-NANDES) : (a) and (b) Yes, Sir, Border Roads Organisation (BRO) have considered the use of Coir Geo-textiles in road

construction of border roads with coir products has since

been got studied by some panel of experts;

whether economy, utility and durability of

construction in consultation with Coir Board Officials. It has been decided that the coir geo-textiles will be tried for slope stabilization of an embankment under construction near Silchar on NH 53.

(c) The Trials will be conducted jointly by Coir Board and BRO. The economy utility and durability of constru-ction, using coir products in road works, will be studied jointly by Coir Board, BRO and CRRI. (d) The modalities of trials are being worked out jointly by Coir Board, Border Roads Organisation and CRRI. The trials are likely to be taken up after monsoon season.

(e) Does not arise.

Protection to Small investors

848. SHRI KIRIT SOMAIYA : Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state:

(a) whether the Company Law Board is overburdened with the cases;

(b) if so, the number of cases disopsed of during the last year and the number of cases pending at present; and

(c) the remedy lies with the small investors in case the Government does not obey the order/scheduled order of the Company Law Board?

THE MINISTER OF STATE OF THE MINISTRY OF INFORMATION AND BROADCASTING AND MINISTER OF STATE OF THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI ARUN JAITLEY) : (a) Yes, Sir.

(b) During 1.4.1999 to 31.3.2000, CLB disposed of 66926 cases and as on 1.4.2000 14403 cases were pending.

(c) In case of non-Banking non Financial companies, whenever the orders are passed under Section 58A
(9) of the Companies Act, 1956, a copy of Company Law Board (CLB) order is marked to concerned Registrar of Companies (ROC) stating therein that in case CLB order is

) E (k

not implemented, necessary action may be taken by the ROC concerned under Section 58A (10) of the Companies Act against the said company.

Similarly, in case of Non-Banking Financial Companies, CLB passes orders under Section 45QA of the Reserve Bank of India (RBI) Act, 1934. Copies of orders are also forwarded to RBI indicating that in case company fails to implement the order, penal action under RBI Act may be taken by RBI under Section 58B of the RBI Act.

The contravention of CLB order is punishable with imprisonment for a term which rr ay extend upto 3 years and also with fine.

Procurement of Sleepers

849. SHRIMATI BHAVNABEN DEVRAJBHAI CHIKHALIA : Will the Minister of RAILWAYS be pleased to state:

(a) the details of tenders awarded for procuring of sleepers in Gujarat during the last three years, agencywise;

(b) the amount paid for procuring of sleeper during the above period; and

(c) the number of tenders cancelled during the above period?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI DIGVIJAY SINGH) : (a) Tenders for procurement of concrete sleepers are finalized zone-wise in the Railway Board to meet individual Zonal Railway's requirement except tenders for special sleepers which are finalized by Zonal Railways. In last 3 years, five factories located in Gujarat State have been placed with orders for the supply of following quantities of Concrete Sleepers :-

(Fig. in lakhs)

	1997-98	1998-99	1999-2000	Total
i) M/s Usha Prestre Sleeper Udhyog, Godhra, Piplod	ossed 0.46	0.46	0.79	1.71
(ii) M/s. Manibhai Br (Sleepers), Khars		1.20	1.07	3.57
iii) M/s. Subramanya Co., Kharsalia	am & 0.73	0.86	0.73	2.32
iv) M/s Tankrete Ind Pvt. Ltd., Udavad	•••••	0.89	1.24	2.60
(v) M/s. Vaman Pres Co. Ltd., Digsaga	0	-	1.17	1.17
Total				11.37

(D)	The firmwise amount paid for supply of PSC	
Sleepers is a	given below :-	

					(Fig. in crores)
		1997-98	1998-99	1999-2000	Total
(i)	M/s. Usha Prestressed Sleeper Udyhog, Godhra,Piplod	2.00	2.62	4.50	9.12
(ii)	M/s Manibhai Bros. (Sleepers), Kharsalia	4.32	4.00	4.10	12.42
(iii)	M/s. Subramanyam & Co., Kharsalia	2.42	2.87	3.47	8.76
(iv)	M/s. Tankrete India Pvt. Ltd., Udavada	1.88	3.78	6.18	11.84
(v)	M/s. Vaman Prestressing Co. Ltd., Digsar	Nil	Nil	6.70	6.70
	Total		· · · · · · · · · · · · · · · · · · ·		48.84

(c) Nil

Privatisation of Transmission and Distribution of Power

850. SHRI SUSHIL KUMAR SHINDE :

SHRI MADHAVRAO SCINDIA :

SHRIMATI RENUKA CHOWDHURY :

Will the Minister of POWER be pleased to

state:

(a) the progress made so far in pursuance of the Government's policy decison regarding privatisation of transmission and distribution (T & D) of power in different sectors, following the amendment in the Power Act; and

(b) the details of Transmission and Distribution of losses likely to be reduced by way of privatisation?

THE MINISTER OF STATE IN THE MINISTRY OF POWER (SHRIMATI JAYAWANTI MEHTA) : (a) The Electricity Laws (Amendment) Act, 1998 (Act No. 22 of 1998) recognizes Trasmission as a separate activity and provides for grant of transmission license to any person. Power Grid Corporation of India Ltd. as the Central Transmission Utility has identified the transmission system for evacuation of power from Tata Hydro Electric Project in Bhuran (1020 MW for execution through Joint Venture arrangements and for this purpose POWERGRID is setting up a Joint Venture Company.

POWERGRID has also identified projects to be taken up with 100% equity participation from private investor as an Independent Power Transmission Company (IPTC). The IPTC will be selected on the basis of tariff based bidding. The decision for privatisation of transmission and distribution lines in the state sector is to be taken by the appropriate agencies in the States.

(b) Participation of Private sector in the field of transmission and distribution is expected to result in greater investment and efficiency in this area and in reduction of transmission and distribution losses in the States.

Electrification of Kharagpur-Karkavalasa Rail Route

851. SHRI BHARTRUHARI MAHTAB : Will the Minister of RAILWAYS be pleased to state:

(a) the length of railway route electrified between Kharagpur and Karkavalasa of South-Eastern Railway during the last three years;

(b) the expenditure incurred thereon during the said period; and

(c) the time and finance required to complete the project?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI DIGVIJAY SINGH) : (a) A total of 303 Route Kilometers have been electrified between Kharagpur-Kottavalasa-Karkavalasa sections of S.E. Railway during the last three years.

(b) Rs. 262.85 crores have been spent on electrification of the above sections during the last three years.

(Fig. In crores)

(c) Target for completion of work on the above section is March, 2003, and further funds to the extent of Rs. 354.59 crores are required to complete the project.

Violation of Financial Regulations by Station HQ, Chandimandir

852. SHRI RAGHUNATH JHA : Will the Minister of DEFENCE be pleased to state:

(a) whether the Station Headquarter Chandimandir paid Rs. 21.30; crore to IOC in violation of the provisions of Financial Regulations during 1994-1995 to avoid surrender of funds;

(b) whether the matter has since been enquired into and responsibility fixed;

(c) if not, the reasons therefor and the action the Government propose to take now; and

(d) the steps being taken to tone up the working of the defence establishments where irregularities, one after the other, are taking place unabatedly?

THE MINISTER OF DEFENCE (SHRI GEORGE FERNANDES) : (a) A sum of Rs. 100 Crores was allocated to HQ Western Command during the financial year 1994-95 towards expenditure on fuel, oil and lubricants. This amount was subsequently, sub-allocated by Head Quarter (HQ) Western Command to formations under its control. Station HQ Chandimandir was allocated Rs. 2 Crores only during 1994-95 as budgetary allocation towards expenditure on fuel, oil and lubricants. Hence payment of Rs. 21.30 crores to Indian Oil Corporation during 1994-95 was not possible.

(b) to (d) In view of (a) above, the question does not arise.

[Translation]

Armymen killed in Kargil War

853. SHRI ABDUL RASHID SHAHEEN :

SHRI JAGDAMBI PRASAD YADAV :

KUMARI BHAVANA PUNDLIKRAO GAWALI :

Will the Minister of DEFENCE be pleased to state:

 (a) the number of armymen attained martyrdom during the Kargil conflict, State-wise;

(b) the facilities provided to the family of these armymen; and

(c) the number of those families of the armymen which have not been provided with such facilities as yet and the reasons therefor?

THE MINISTER OF DEFENCE (SHRI GEORGE FERNANDES) : (a) Details are given in enclosed Statement.

A comprehensive welfare package has been **(b)** provided to the next of kin of the Armed Forces Personnel killed in the Kargil conflict. This includes ex-graita lumpsum compensation of Rs. 10 lakhs; liberalised speical family pension on the basis of last pay drawn by the deceased soldier; and death gratuity and family gratuity as per specified rates, as applicable. Apart fron the above, the following assistance has been provided from the National Defence Fund : Rs. 5 lakhs for dwelling unit; Rs. 1 lakh per child for education upto Rs. 2 lakhs per family; Rs. 1.20 lakhs for needy parents who were dependent on the deceased soldiers. An additional ex-gratia amount of Rs. 30,000/- has also been provided from the Army Central Fund. Apart from the above, Ministry of Petroleum and Natural Gas has also separately earmarked Petrol Pump/LPG dealership for allocation to the next of kin of the Armed Forces personnel killed.

(c) Financial package as indicated in (b) has been extended to the families of all Kargil martyrs. However, out of 425 applications received for petroleum product agencies, so far 281 have been approved. The remaining 144 are under process.

Statement

Statewise Details of Battle Casualties of Kargil Conflict

SI. No.	Name of States	Officers	JCOs	ORs	Officers	ORs
			(Army)		(Air Fo	orce)
1	2	3	4	5	6	7
1.	AP	1	•	4	-	1
2.	Arunachal Pradesh	-	-	2	-	•
3 .	Assam	1	-	2	-	-
4 .	Bihar	1	1	15	-	-
5.	Delhi	4	•	•	-	•
6.	Gujarat	-	-	8		•
7.	Haryana	-	2	56	-	•
8.	HP	2	1	38	-	•
9.	J&K	1	5	63	-	•

				_		
1	2	3	4	5	6	7
10.	Karnataka	•	-	4	-	-
11.	Kerala	3	-	6	-	-
12.	Maharashtr	a -	1	6	-	-
13.	Manipur	-	•	5	-	-
14.	Meghalaya	1	-	-	-	
15.	Mizoram	•	-	1	-	-
16.	MP	1	-	3	-	-
17.	Nagaland	1	•	1	-	-
18.	Orissa	-		6	-	1
19.	Punjab	1	5	39	-	-
20.	Rajasthan	1	5	47	1	-
21.	Tamil Nadu	1	-	3	1	-
22.	UP	6	2	138	1	-
23.	West Benga	1	1	5	•	-
24.	Nepal	•	-	21	-	-
	Total	26	23	473	3	2

[English]

Purchase of Sub-Standard Medicines by Armed Forces Medical Services

854. SHRI RAMJEE MAJHI : Will the Minister of DEFENCE be pleased to state:

(a) whether Armed Forces Medical Services are reported by procuring the medicines whose life span is very short and are sub-standard in quality;

(b) if so, the reasons therefor and the steps taken to improve the situation;

(c) whether any enquiry has been conducted in the matter; and

(d) if so, the details thereof and the follow-up action taken thereon?

THE MINISTER OF DEFENCE (SHRI GEORGE FERNANDES) : (a) and (b) No, Sir. Medicines are being procured only from those firms, who are either registered with Directorate General of Quality Assurance (DGQA) or those with a turn over of Rs. 20 crores annaully, and in possession of World Health Organisation Good Manufacturing Practice (WHO GMP) certificate, to ensure supply of good quality medicines. (c) and (d) Do not arise in view of reply to parts (a) & (b) above.

Regularisation of Catering Staff

855. SHRI V. M. SUDHEERAN: Will the Minister of RAILWAYS be pleased to state:

(a) whether the Government have received any representation to regularise the departmental catering staff under Southern Railway; and

(b) if so, the steps taken by the Railways in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI DIGVIJAY SINGH) : (a) Yes, Sir.

(b) Action has been taken to regularise the services of 60 Salaried/Commission bearers in the Catering department of Southern Railway against vacancies and order to this effect was issued on 30.5.2000.

Diesel Scam

856. SHRI DILIPKUMAR MANSUKHLAL GANDHI:

SHRI UTTAMRAO DHIKALE :

SHRI VILAS MUTTEMWAR :

Will the Minister of PETROLEUM AND NATU-RAL GAS be pleased to state:

(a) whether the Central Bureau of Investigation in Madhya Pradesh and Maharasthra have revealed a wide network of racketeers who took delivery of huge quantities of subsidised diesel from Gujarat and other States;

(b) if so, whether 23 companies were raided in Indore, Bhopal, Ujjain, Dhar and other places in M.P. and also in Maharashtra;

(c) whether the investigation agency has found that the oil companies had failed to detect that their retail outlets were getting supplies from outside sources;

(d) if so, the details of the outcome of these raids; and

(e) the action that has been taken against those found guilty?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI SANTOSH KUMAR GANGWAR) : (a) to (e) Information is being collected and will be laid on the Table of House.

[Translation]

Modernisation of Ordnance Depots

857. MOHD. SHAHABUDDIN : Will the Minister of DEFENCE be pleased to state:

(a) whether the Government had decided to modernise all the Central Ordnance Depots of the country in the year 1994;

(b) if so, whether all the ordnance depots except one depot belong to the Second World War period;

(c) the name of agencies to whom the modernisation programme of these depots was assigned;

(d) whether the Government had received the reports from these agencies in the year 1996;

(e) if so, the reasons for delay in undertaking modernisation work of the depots;

(f) the time limit prescribed by the Government for completion of modernisation work of these depots; and

(g) the approximate expenditure likely to be incurred on each of them?

THE MINISTER OF DEFENCE (SHRI GEORGE FERNANDES) : (a) It was decided to modernise all the seven Central Ordnance Depots located at Agra, Mumbai, Chheoki, Delhi Cantt., Dehu Road, Jabalpur and Kanpur in a phased manner. However, to begin with it was decided to take up modernisation of Cental Ordnance Depot, Kanpur.

(b) All the Central Ordnance Depots except one Depot at Mumbai existing in the country belong to the Second World War period.

(c) and (d) Two Public Sector Undertakings viz. M/s. Mettalurgical and Engineering Consultant (India) Limited and M/s. National Industrial Development Corporation Limited were assigned the job of preparation of the Project Reports for modernisation of Central Ordnance Depot, Kanpur and they submitted their Draft Project Reports in November 1996.

(e) As the modernisation of Central Ordnance Depot, Kanpur is the first project of its type of User Directorates took time to familiarize themselves with the requirement and technical problems involved in the modernisation project. This has caused delay in taking up the work.

(f) and (g) The implementation of the project of modernisation of Central Ordnance Depot, Kanpur involving an expenditure of Rs. 187 crores approximately is likely to be completed by December, 2003. With the experience gained in the preparatory and pre-project stage of this project, the projects for modernisation of the remaining Central Ordnance Depots will be executed expeditiously. At this stage, it is not possible to intimate the expenditure, likely to be incurred on modernisation of these remaining 6 Central Ordnance Depots.

Officers Working in Engineering Sector in Rajasthan

858. SHRI JASWANT SINGH BISHNOI : Will the Minister of RAILWAYS be pleased to state:

(a) whether any complaints has been received against the officers working in the engineering sector in Jodhpur, Jalore and Barmer districts of Rajasthan under the Northern Railway looking after the work of gauge conversion for the last four years; and

(b) if so, the details thereof and the action taken by the Government thereon?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI DIGVIJAY SINGH) : (a) Yes, Sir.

(b) Some complaints have been recieved against four officers regarding sub-standard quality of work, award of contracts at high rates, irregularities in finalisation of tenders disproportionate assets etc.

Disciplinary proceedings have been initiated against one officer in consultation with the Central Vigilance Commission. Cases against other three officers are under investigation.

Pending Power Projects

859. SHRI RAJO SINGH : Will the Minister of POWER be pleased to state:

(a) the number of power projects of Bihar lying pending with the Union Government for approval;

 (b) whether the Government propose to convene a meeting with the State Government of Bihar to provide approval to these projects;

(c) if so, the details thereof; and

(d) the quantum of power likely to be generated through these power projects?

THE MINISTER OF STATE IN THE MINISTRY OF POWER (SHRIMATI JAYAWANTI MEHTA) : (a) Details of the schemes received during the last three years of technoeconomic clearance in Central Electricity Authority (CEA) and their status are as under :

Name of Project		Installed Capacity (MW)	Date of Receipt in CEA	Status
1.	Kahalgaon TPP St II (NTPC)	2×660	3/2000	Returned on 28.4.2000. NTPC was advised to tie up inputs/clearances such as water availability, MOEF, SPCB clearance fuel availability etc.
2.	Barh STPP (NTPC)	3×660	5/2000	Returned on 3.7.2000 and NTPC was advised to tie up inputs/clearances such as fuel availability, MOEF, SPCB clearance, Comfort letter from States etc.
3.	Kanhar PSS (BHPCL)	3×100	5/99	Returned on 21.7.99. M/s. BHPCL was advised to tie up inputs/clearances such as land and water availability, MOEF clearance etc.
4.	Sankh St.II HEP (BHPCL)	186	12/99	Returned on 1/2000 BHPCL was advised to submit a fresh DPR based on latest price level and taking into account various CEA/CWC comments.

(b) and (c) The proejcts would be considered after receiving the inputs/clearances as asked for by the CEA.

(d) The quantum of power from the above projects is about 3786 MW.

[English]

Defence delegation to Russia

860. SHRI C. KUPPUSAMI :

SHRI BIR SINGH MAHATO :

DR. JASWANT SINGH YADAV :

SHRI SHIVAJI MANE :

SHRI RAM MOHAN GADDE :

SHRI KODIKUNNIL SURESH :

SHRI A. NARENDRA :

SHRI DINSHA PATEL :

SHRIM. V. V. S. MURTHI :

SHRI MANIBHAI RAMJIBHAI CHAUDHRI:

SHRI MOHAN RAWALE :

Will the Minister of DEFENCE be pleased to

state:

(a) whether an Indian delegation led by him visited Russia recently;

(b) if so, the details of discussion held during the visit and the decisions/agreements arrived at;

(c) whether India propose to purchase T-90 Tanks and some other aircraft carriers from Russia; and (d) if so, the details of the deal, finalised, if any?

THE MINISTER OF DEFENCE (SHRI GEORGE FERNANDES) : (a) Yes, Sir.

(b) to (d) During the visit matters relating to bilateral Defence Cooperation, regional and international security issues, international terrorism, religious extremism, acquisition of new modern weapon, weapon systems and platforms, including acquisition of T-90 Tanks and aircraft carrier,were discussed. It will not be in the interest of national security to disclose the details of the discussions held.

No Agreement has been signed with Russia during the visit.

National Commission on Constitution Review

861. SHRI T.T.V. DHINAKARAN : Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state:

(a) whether the Commission on Constitution Review has been asked to suggest amendments in the Constitution to protect 69 per cent reservation in educational and job opportunities in Tamil Nadu; and

(b) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF INFORMATION AND BROADCASTING AND MINISTER OF STATE OF THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI ARUN JAITLEY) : (a) No, Sir.

(b) Does not arise.

12.00 hrs.

PAPERS LAID ON THE TABLE

[English]

THE MINISTER OF FINANCE (SHRI YASHWANT SINHA): Sir, I beg to lay on the Table a copy of the Report (Hindi and English versions) of the Eleventh Finance Commission together with an Explanatory Memorandum showing action taken thereon, under article 281 of the Constitution.

[Placed in Library. See No. LT 2103/2000]

THE MINISTER OF STATE OF THE MINISTRY OF INFORMATION AND BRAODCASTING AND MINISTER OF STATE OF THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI ARUN JAITLEY) : Sir, I beg to lay on the Table-

- A copy of the Comapnies (Central Government's) General Rules and Forms (Second Amendment) Rules, 2000 (Hindi and English versions) published in Notification No. G.S.R. 363 (E) in Gazette of India dated the 27th April, 2000 under sub-section (3) of section 642 of the Companies Act, 1956.
- (2) A copy of the Notification No. S.O. 419(E) (Hindi and English versions) published in Gazette of India dated the 27th April, 2000 making certain amendment in the Schedule X of the Companies Act, 1956, under subsection (3) of section 641 of the said Act.

[Placed in Library. See No. LT. 2104/2000]

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS (SHRI RAMESH BAIS) : Sir, I beg to lay on the Table –

- A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:-
 - (a) (i) Review by the Government of the working of the Madras Fertilizers Limited, Chennai, for the year 1998-99.
 - Annual Report of the Madras Fertilizers Limited, Chennai for the year 1998-99, along with Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library. See No.LT 2105/2000]

(b) (i) Review by the Government of the working of the Bengal Immunity Limited, Calcutta, for the year 1997-98.

- (ii) Annual Report of the Bengal Immunity Limited, Calcutta for the year 1997-98, along with Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying papers mentioned at item No. (b) of (1) above.

[Placed in Library. See No.LT 2106/2000]

- (3) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Pharmaceutical Education and Recearch, S.A.S. Nagar, for the year 1998-99, along with audited accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institue of Pharmaceutical Education and Research, S.A.S. Nagar, for the year 1998-99.
- (4) Statement (Hindi and English versions) showing reasons for delay in laying papers mentioned at (3) above.

[Placed in Library. See No. LT 2107/2000]

THE MINISTER OF STATE IN THE MINISTRY OF POWER (SHRIMATI JAYAWANTI MEHTA) : Sir, I beg to lay on the Table –

 A copy of the Memorandum of Understanding (Hindi and English versions) between the Power Grid Corporation of India Limited and the Ministry of Power for the year 2000-2001.

[Placed in Library. See No. LT. 2108/2000]

(2) A copy of the Memorandum of Understanding (Hindi and English versions) between the National Thermal Power Corporation Limited and the Ministry of Power for the year, 2000-2001.

[Placed in Library. See No. LT 2109/2000]

12.02 hrs.

MESSAGES FROM RAJYA SABHA

AND

BILLS AS PASSED BY RAJYA SABHA - LAID

SECRETARY-GENERAL : Sir, I have to report the following meassages received from the Secretary-General of Rajya Sabha:-

(i) "In accordance with the provisions of rule 111 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to enclose a copy of the Army and Air Force (Disposal of Private Property) Amendment Bill, 2000 which has been passed by the Rajya Sabha at its sitting held on the 26th July, 2000."

- (ii) "In accordance with the provisions of Rule 111 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to enclose a copy of the Indian Power Alcohol (Repeal) Bill, 2000 which has been passed by the Rajya Sabha at its sitting held on the 26th July, 2000."
- (iii) "In accordance with the provisions of rule 111 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to enclose a coy of the Chemical Weapons Convention Bill, 2000 which has been passed by the Rajya Sabha at its sitting held on the 26th July, 2000."
- (iv) "In accordance with the provisions of Rule 127 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha at its sitting held on the 26th July, 2000 agreed without any amendment to the Indian Companies (Foreign Interests) and the Companies (Temporary Restrictions on Dividends) Repea: Bill, 2000 which was passed by the Lok Sabha at its sitting held on the 10th May, 2000."
- (v) "In accordance with the provisions of Rule 127 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha at its sitting held on the 26th July, 2000 agreed with any amendment to the Cotton Cloth (Repeal) Bill, 2000 which was passed by the Lok Sabha at its sitting held on the 5th May, 2000."

2. Sir, I also lay on the Table the Army and Air Force (Disposal of Private Property) Amendment Bill, 2000, the Indian Power Alcohol (Repeal) Bill, 2000 and the Chemical Weapons Convention Bill, 2000 as passed by Rajya Sabha on the 26th July, 2000.

12.03 hrs.

COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS

Sixth Report

SHRI ALI MOHD. NAIK (ANANTNAG) : Sir, I beg to present the Sixth Report (Hindi and English versions) of the Committee on Private Members' Bills and Resolutions.

12.03¼ hrs.

STANDING COMMITTEE ON LABOUR AND WELFARE

Sixth Report

DR. SUSHIL KUMAR INDORA (SIRSA) : Sir, I beg to present the Sixth Report (Hindi and English versions) of the Standing Committee on Labour and Welfare on the Rehabilitation Council of India (Amendment) Bill, 2000. 12.03½ hrs.

STANDING COMMITTEE ON HOME AFFAIRS

Sixty-fourth and Sixty-fifth Reports

SHRI ANADI SAHU (BERHAMPUR, ORISSA) : Sir, I beg to lay on the Table a copy each of the following Reports (Hindi and English versions) of the Standing Committee on Home Affairs :-

- (1) Sixty-fourth Report on the Companies (Second Amendment) Bill, 1999; and
- (2) Sixty-fifth Report on the Companies Bill, 1997.

12.03¼ hrs.

STANDING COMMITTEE ON HOME AFFAIRS

Evidence

SHRI ANADI SAHU (BERHAMPUR, ORISSA) : Sir, I beg to lay on the Table a copy each of the Evidence tendered before the Standing Committee on Home Affairs on (i) the Companies (Second Amendment) Bill, 1999; and (ii) the Companies Bill, 1997

12.04 hrs.

STANDING COMMITTEE ON INDUSTRY

Forty-second Report

SHRI K.P. SINGH DEO (DHENKANAL) : Sir, I beg to lay on the Table a copy each of Forty-second report (Hindi and English versions) on Coal India (Regulation of Transfers and Validation) Bill, 1995 of the Standing Committee on Industry.

12.04¼ hrs.

STANDING COMMITTEE ON INDUSTRY

Evidence

SHRI K.P. SINGH DEO (DHENKANAL) : Sir, I beg to lay on the Table a copy each of evidence tendered before Standing Committee on Industry on Coal India (Regulation of Transfers and Validation) Bill, 1995.

...(Interruptions)

MR. DEPUTY SPEAKER : I will hear you after the Papers are laid. This is the practice.

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...(Interruptions)

MR. DEPUTY SPEAKER : Zero Hour starts before Matters under Rule 377 are taken up in the List of Business and not like this. I will come to you. One whole hour is there. I will hear each one of you.

...(Interruptions)

MR. DEPUTY SPEAKER : After the Statement by Minister I will hear you. I told you this already. Please go back to your seats. How can you expect me to conduct the House like this?

...(Interruptions)

MR. DEPUTY-SPEAKER : I will hear you after the Papers are laid. Zero Hour starts after the Papers are laid.

12.05 hrs.

STATEMENT BY MINISTER

Visit of Defence Minister to Russian Federation

THE MINISTER OF DEFENCE (SHRI GEORGE FERNANDES) : I undertook an official visit to the Russian Federation from June 26 to 30, 2000 at the invitation of my counterpart, Marshal Igor Sergeyev, Minister of Defence of the Russian Federation. During my visit, I met with the political Leadership of the Russian Federation, including President Putin, Deputy Prime Minister Klebanov and Marshal Sergeyev. In addition to Moscow, I also visited shipyards in St. Petersburg where ships and submarines for the Indian Navy are being constructed.

I had detailed discussions with Deputy Prime Minister Ilya Klebanov and the Defence Minister, Igor Sergeyev on June 27. During the meetings, both sides recalled the close friendship that existed between the two countries, which reflected itself in various areas, including in the defence sector. Both sides attached great importance to these meetings as precursors to the forthcoming visit of President Putin to India in October this year. We discussed in detail the various aspects of our bilateral relations and resolved that the forthcoming Presidential visit would mark an important milestone in our relationshp...(Interruptions)

The important issues taken up included acquisition of new modern weapon systems, platforms and equipment which would significantly enhance the capability of India's Armed Forces and which will have a major force multiplier effect. In this context, we decided to intencify our bilateral cooperation, both in terms of range and depth. We also decided to raise the level of the institutional mechanism of defence cooperation between the two countries by setting up a Joint Commission on Military-Technical Cooperation at the level of Raksha Mantri on the Indian side and Deputy Prime Minister on the Russian side. This significant step is aimed at imparting greater impetus to military cooperation between the two countries and to facilities accelerated decision-making.

Our talks included a detailed exchanged of views on regional and international issues. We especially dwelt upon those developments around the world which reflected little or no respect for the principles of international law or the principles of the UN Charter and agreed to work together on such issues. We also focussed upon the menace of international terrorism and religious extremism that have emerged as destabilisers in several parts of Asia and the world...(Interruptions)

On June 28, I called on President Putin and held wideranging discussions covering bilateral, regional and international issues. The meeting marked yet another event reinforcing the intrinsic strength of India-Russia bilateral relations. During the meeting, greetings from the President and the Prime Minister of India were conveyed. We referred to the air of expectation both in India and Russia on his forthcoming visit to India in October this year. During the discussions, issues concerning international terrorism and its adverse effect on the peaceful socio-economic development of all countries were stressed. There was also a coincidence of assessments by India and Russia on the developments in Sierra Leone and Fiji, where principles of international law and the UN Charter were not being observed. Cooperation between India and Russia and the need to further develop these ties in all sectors was reiterated. The characteristics quality of India-Russia relations was aptly reflected in President Putin's observations when he stated that he was the "greatest friend" of India...(Interruptions)

In keeping with the significant bilateral strategic relations and military technical cooperation, a Protocol was signed on June 29th by Defence Secretary and the First Deputy Defence Minister of Russia in the presence of the two Defence Ministers. The Protocol reflects the will of the two countries to further strengthen their cooperation in the defence and strategic fields. In particular, the two sides resovled to contain and eliminate the scourge of terrorism. The Protocol also covers the wide range of military-technical cooperation as well as that in the field of defence reserach and development.....(Interruptions) In St. Petersburg, I visited the Central Design Bureau "Rubin", a highly reputed organisation for the design of naval ships and submarines, including those for the Indian Navy. The next day, June 30, I visited the Baltic Shipyard where frigates for the Indian Navy have been built. I also visited the Admiralty Shipyard, where submarines of the Indian Navy are constructed and refitted....(Interruptions)

MR. DEPUTY SPEAKER : Shri Buta Singh, you are a senior Member. After Papers to be Laid is over, I will give you the floor. Then 'Zero Hour' will start. At that time, I will hear you and you can ask the Government about it.

SHRI GEORGE FERNANDES : Overall, I believe that my visit to Russia reaffirmed the traditionally close relationship between India and Russia and clearly reflected the political will of the leadership of the two countries to raise their level of defence and strategic ties to a higher level. The discussions with the Russian political leadership brought about a stronger resolve to contain and eliminate the international scourge of terrorism in all its manifestations and to further intensify cooperation in the defence and strategic fields, including in the areas of joint production and military research and development. There was commonality of views on a large number of international, regional and sub-regional issues and a reiteration of support to India in its bid for a permanent seat onthe UN Security Council. There was also appreciation of India's role as a force for stability and peace at the regional and global levels and Russia's determination to aid and assist India in taking its rightful place among the comity of nations....(Interruptions)

12.11 hrs.

MOTION RE : TENTH REPORT OF BUSINESS ADVISORY COMMITTEE

THE MINISTER OF PARLIAMENTARY AFFAIRS AND MINISTER OF INFORMATION TECHNOLOGY (SHRI PRAMOD MAHAJAN): I beg to move :

"That this House do agree with the Tenth Report of the Business Advisory Committee presented to the House on the 26th July, 2000.

MR. DEPUTY SPEAKER : The question is :

"That this House do agree with the Tenth Report of the Business Advisory Committee presented to the House on the 26th July, 2000."

The motion was adopted.

(Interruptions)

12.12 hrs.

At this stage, Dr. Raghuvansh Prasad Singh, Sardar Buta Singh and some other hon. Members came and stood on the floor near the Table.

MR. DEPUTY-SPEAKER : Please go back to your seats.

(Interruptions)

MR. DEPUTY-SPEAKER : The House stands adjourned to meet again at 2 p.m.

12.13 hrs.

The Lok Sabha then adjourned till Fourteen of the Clock.

14.02 hrs.

The Lok Sabha re-assembled at two minutes past Fourteen of the Clock.

(MR. SPEAKER in the Chair)

RE : SUBMISSIONS BY MEMBERS IN REGARD TO REPORTED ALLEGATIONS LEVELLED BY THE FORMER UNION LAW MINISTER AGAINST THE CHIEF JUSTICE OF INDIA AND ATTORNEY GENERAL

SHRI MADHAVRAO SCINDIA (GUNA) : Sir, we have raised a serious matter today after Question Hour..... (Interruptions)

MR. SPEAKER : Can we take it up after Matters under Rule 377?

SHRI S. JAIPAL REDDY (MIRYALGUDA) : I give for adjourning the House....(Interruptions)

[Translation]

DR. RAGHUVANSH PRASAD SINGH : Mr. Speaker, Sir, hon. Deputy Speaker was in the Chair before the House was adjourned. At that time the Tenth Report of Business Advisory Committee was presented and under Rule 290 our Motion was...(Interruptions).

[English]

MR. SPEAKER : Shri Madhavrao Scindia, what is your submission? This is not the Zero Hour? As a special case, you can mention it.

SHRI MADHAVARAO SCINDIA : Sir, I would like to say that the Press today is full of reports of very serious allegations being made against the Judiciary and against the Attorney General by no one one else but some one who was a member of the Council of Ministers till three days ago and that too on the basis of what is purported to be confidential and secret documents. This is very serious matter because it is possible that a confrontation is brewing between the Executive and the Judiciary which is the very basis of our Constitution. We have raised this issue earlier. We have raised this now because this has come out wholly in the Press. The detail in the Press has become not the property of the House but it has become the property of the nation. This is matter of great debate throughout the nation now.

The Council of Ministers is accountable to the Lok Sabha. Therefore, after all this has appeared, we want to know from the hon. Prime Minister what is the standpoint of the Council of Ministers in this regard because this is a very unhealthy trend that is taking place. It may hit the very basis of our Constitution. Such serious allegations are being made on what is alleged and purported to be secret and confidential documents. It is a matter of grave concern because it means that secret documents are being allowed

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to leak from the Government, from the Ministries and, for that, the Prime Minister is directly accountable. Therefore, we would like the atmosphere to be cleared. We would like to allow him to clarify the position of the Council of Ministers in this regard so that we can know exactly what are the true facts of the case. If the facts are correct, what action is the Government going to take to ensure that this unhealthy trend is arrested and put a a stop to it?....(Interruptions)

MR. SPEAKER : Shri S. Jaipal Reddy to speak now.

....(Interruptions)

SHRI VARKALA RADHAKRISHNAN (CHIRAYINKIL) : Sir, I have also given a notice on the very same subject...(Interruptions)

MR. SPEAKER : I have already called Shri S. Jaipal Reddy.

SHRI SUDIP BANDYOPADHYAY (CALCUTTA NORTH WEST) : Sir, we will have to be allowed two minutes to speak.

MR. SPEAKER : First of all, you take your seat.

SHRI SUDIP BANDYOPADHYAY : We will take our seats. But the point is that eleven persons have been killed at 11 O'clcok in the village *Khujutipara* which comes under Nanur P.S. limits of Birbhum District...(Interruptions) We should be allowed to speak after Shri Jaipal Reddy.

SHRI S. JAIPAL REDDY : Mr. Speaker, Sir, the House and the nation has been witnessing a strange spectacle during the last few days which has no parallel or precedent in the history of free India. A few days back, allegations between the Attorney-General and the then Law Minister were flying thick and fast.

We exercised extraordinary restraint. We did not raise the issue. Today the situation has assumed a qualitatively different dimension. Newspapers have carried allegations not only against the Attorney General, who is the seniormost respected law officer, but also againt the Chief Justice of India. This Government has pushed the country into a constitutional crisis. The country is witnessing a confrontation between the Executive and the Judiciary. I do not have to add that the Council of Ministers receives its mandate, its authority from this House. The Prime Minister owes his existence to this House. This is a matter relating to the Minister and therefore, the Prime Minister owes explanation.

As Shri Madhavrao Scindia has rightly pointed out the whole nation is concerned about this. We cannot be indifferent to this. The House cannot be a salient spectator. Therefore, you will have to direct the Government to make a specific statement. This is a substantive issue of supreme importance. Therefore, all other businesses must be adjourned until the Prime Minister comes and clarifies the matter.

MR. SPEAKER : Shri Varkala Radhakrishnan, do you want to raise the same matter? They have given notices in

the morning. That is why, I have allowed them.

....(Interruptions)

SHRI BASU DEB ACHARIA (BANKURA) : It is a very serious matter....(Interruptions)

SHRI VARKALA RADHAKRISHNAN : I have also given notice(Interruptions)

MR. SPEAKER : Shri Radhakrishnan.

.....(Interruptions)

SHRI BASU DEB ACHAP'A : I have also given notice(Interruptions)

SHRI VARKALA RADHAKRISHNAN : I could not mention it in the morning. It is the very same fact ...(Interruptions)

It is a rare occasion in the history of India that a situation has arisen that the former Law Minister of India is casting certain aspersions against the Chief Justice of India and it is now in the newspapers. The *Hindustan Times* even reported it as a front-page news making very serious allegations against the Chief Justice of India. Even the democratic set up of our country is in peril. The allegation is so fierce that even against the common man such an allegation can be made.

Another question is that the allegation is made against the legal luminary, Shri Soli Sorabjee. Against him also, Shri Ram Jethmalani has made certain allegations. This is the rarest of all allegations so far known to history and we cannot remain silent spectators. Ours is a parliamentary democracy. We should respect the head of the Judiciary; we should respect the head of the Executive; and we should respect the head of the Legislature. These are the three important pillars of the country and they will have to respect them. They are the pillars of the Constitution. You are also a pillar of the Constitution.

So, I would suggest that since this being a very serious matter, the Prime Minister should come before the House to explain the postion. The former Law Minister cannot come here to make a statement. He is not a Member of the House. So, the Executive should make a statement. The former Law Minister can make a statement in the other House if he so desires. But in Lok Sabha, it is only the Leader of the House who can make a statement. I sincerely and earnestly request the Parliamentary Affairs Minister to apprise the Prime Minister of the situation and make an appraisal to this House and explan what actually transpired in the so-called allegations against the Chief Justice of India and the Solicitor General.

SHRI BASU DEB ACHARIA : The Prime Minister owes an explanation to the Hosue. The way the allegations are being made by the former Law Minister, this has never happened. The way the Chief Justice of India and the Supreme Court is being criticised outside, the debate is also going on outside, the statements are coming but the House is not being taken into confidence.

Our demand is that the Prime Minister should come and explain the position. This is a very serious situatiojn. This are never happened. So, our demand is that the Prime Minister should come and apprise the House on this matter ...(Interruptions)

SHRI P.H. PANDIYAN (TIRUNELVELI) : Mr. Speaker, Sir, I may be permitted to make a submission on behalf of my party.

Sir, we have seen in a section of the Press this morning that a serious confrontation is going on between the Executive and the Judiciary. Three days back, the ex-Law Minister had come out with a statement that there is a M.S. Shoes scandal ...(Interruptions)

THE MINISTER OF PARLIAMENTARY AFFAIRS AND MINISTER OF INFORMATION TECHNOLOGY (SHRI PRAMOD MAHAJAN) : Mr. Speaker, Sir, my ex-ally should understand that the ex-Law Minister might have made a statement. The Law Minister has made no statement on this issue.

SHRI MADHAVRAO SCINDIA : Mr. Speaker, Sir, Shri Ram Jethmalani resigned as the Law Minister three days ago and he has made a statement based on confidential and secret papers that he had access to as the Law Minister. This is how it has come out in the Press and if the Parliamentary Affairs Minister wants to make light of it, I am extremely worried about the future of Indian democracy.....(Interruptions)

SHRI P.H. PANDIYAN : Sir, there was an exchange of words in a section of the Press between the Attorney General and the ex-Law Minister on the M.S. Shoes scandal. We do not know the details. Shri Ram Jethmalani has made an allegation against the Chief Justice of India. The Government was able to answer about it this morning in the other House. But we should have the first-hand information. This is the House of the People. The Lok Sabha should be informed first. It is representing the people. It is the sovereign will of the people. We are directly elected by the people. We are the representatives of the masses. So, the Prime Minister or a responsible member of the Government...(Interruptions)

SHRI PRIYA RANJAN DASMUNSI (RAIGANJ) : Only the Prime Minister should come(Interruptions)

SHRI P.H. PANDIYAN : Sir, the Prime Minister should appear in the Lok Sabha; he should come to the Lok Sabha.

SHRI S. JAIPAL REDDY : Mr. Speaker , Sir, 'PM' does

not mean Shri Pramod Mahajan!

SHRI P.H. PANDIYAN : Sir, the Prime Minister should come to the Lok Sabha and he must make an explanation regarding the resignation of the former Law Minister. So far, we have not heard anything about the reason behind his resignation...(Interruptions)

SHRI PRIYA RANJAN DASMUNSI : He said, it is a conspiracy.

SHRI P.H. PANDIYAN : What is that conspiracy? That must be explained before this House. This House is being taken for a ride. This House has not been taken into confidence. The Government is using this House only for the purpose of ratification. That is the attitude of the Government. When high constitutional dignitaries are involved in an exchange of war of words, the whole country is watching. The legal fraternity is watching. The Chief Justice of India is the head of the legal fraternity.

Mr.Speaker, Sir, you may direct the Prime Minister to appear before this House and satisfy this House. There must be a direction from you. We have a coalition Government. We do not know what is the attitude of the NDA partners on this issue...(Interruptions)

SHRI VIJAY GOEL (CHANDNI CHOWK) : It is a nonissue.

SHRI P.H. PANDIYAN : Is it a non-issue? The name of the Chief Justice of India has been dragged into this issue. So, the Speaker may direct the Pirme Minister to come and give an explanation to this House as to what led to the resignation of Shri Ram Jethmalani as Minister of Law. There must be a detailed inquiry into that incident.

SHRI PRIYA RANJAN DASMUNSI : The Prime Minister must come to the House...(Interruptions)

MR. SPEAKER : Nothing should go on record.

(Interruptions)*

14.16 hrs.

At this stage, Shri Sudip Bandyopadhyay and some other hon. Members came and stood on the floor near the Table.

MR. SPEAKER : You please go back to your seats. I will call you.

....(Interruptions)

MR. SPEAKER : No, no; please resume your seats.

...(Interruptions)

MR. SPEAKER : Please go back to your seats.

"Not recorded.

331 Re : Submissions by members in regard to Union Law Minister against the

14.17 hrs.

At this stage, Shri Sudip Bandyopadhyay and some other hon. Members went back to their seats.

MR. SPEAKER : Is there anything from the Government side on this issue?

(Interruptions)

MR. SPEAKER : Please take your seats.

(Interruptions)

MR. SPEAKER : You have raised a matter. Now, what is the response from the Government?

(Interruptions)

MR. SPEAKER : First of all, hear what he says.

(Interruptions)

SHRI BASU DEB ACHARIA : No, Sir. The Prime Minister should come and explain it. Only the Prime Minister owes an explanation the House....(Interruptions)

MR. SPEAKER : Let us hear what he says.

SHRI PRAMOD MAHAJAN : Sir, sometimes I feel that I should have the same command on English as Shri Jaipal Reddy has so that one could dramatise the situation ...(Interruptions)

SHRI BASU DEB ACHARIA : Dramatise what? Sir, he should withdraw these words...(Interruptions)

MR. SPEAKER : Let him complete.

SHRI BASU DEB ACHARIA : He will have to withdraw these words....(Interruptions)

MR. SPEAKER : Let us hear him first.

....(Interruptions)

MR. SPEAKER : Take it seriously.

SHRI PRAMOD MAHAJAN : Sir, I am taking it seriously. He said on the floor of the House that there was a confrontation between the Executive and the Judiciary. It is absolutely not true...(Interruptions)

MR. SPEAKER : No, no; this is not proper. Let him complete.

(Interruptions)

SARDAR BUTA SINGH (JALORE) : The issue is very serious.

SHRI P.H. PANDIYAN : Let the Prime Minister come and answer.....(Interruptions)

MR. SPEAKER : No, no; I have called the Minister of Parliamentary Affairs.

SARDAR BUTA SINGH : He should know that this is Parliament. This is not the way.

MR. SPEAKER : No please.

(Interruptions)

MR. SPEAKER : Shri Buta Singh, please take your seat.

(Interruptions)

SARDAR BUTA SINGH : Mr. Speaker Sir, you must control him...(Interruptions)

SHRI PRAMOD MAHAJAN : Sir, the impression should not go in the country that there is any kind of confrontation between the Executive and the Judiciary...(Interruptions)

SHRI MADHAVRAO SCINDIA : Sir, this is a very important issue. We want a clarification from the Prime Minister.....(Interruptions)

MR. SPEAKER : I have called the Minister of Parliamentary Affairs. Let him, reply first.

SHRI MADHAVRAO SCINDIA : Sir, this matter involves confidential papers. We want to have a reply from the Prime Minister only..*(Interruptions)*

SHRI PRIYA RANJAN DASMUNSI : Sir, the hon. Minister of Parliamentary Affairs may tell the time when the hon. Prime Minister is going to reply...(Interruptions)

MR. SPEAKER : Let him complete first.

(Interruptions)

SHRI PRAMOD MAHAJAN : Sir, I am replying because it was mentioned and I did not want this impression to go...(Interruptions)

SHRI BASU DEB ACHARIA : Sir, he should inform the House when the Prime Minister is going to reply. We do not want an explanation from him...(Interruptions)

MAJ. GEN. (RETD.) B.C. KHANDURI (GARHWAL) : Sir, if he does not want an explanation, then we also do not want is lecture...(*Interruptions*)

MR. SPEAKER : Shri Acharia, please take your seat. You have raised the point, now let him reply first. I have called him to reply. 333 Re : Submissions by members in regard to reported Sravana 5, 1922 (Saka) allegations levelled by the former Union Law Minister against the Chief Justice of India and Attorney General

SHRI BASU DEB ACHARIA : Sir, we do not want a reply from him, we want a reply from the Prime Minister ... (Interruptions)

MR. SPEAKER : I have given him the permission to speak. You can speak after he finishes his reply.

(Interruptions)

SHRI PRAMOD MAHAJAN. Sir, the Law Minister has resigned....(Interruptions)

SHRI MANI SHANKAR AIYAR (MAYILADUTURAI) : Sir, we are not asking whether he has resigned or not....(Interruptions)

SHRI MADHAVRAO SCINDIA : Sir, he should only inform us when the Prime Minister is going to reply....(Interruptions)

MR. SPEAKER : He has not completed.

....(Interruptions)

MR. SPEAKER : If you are not satisfied with his reply, then you can raise your objection.

....(Interruptions)

SHRI BASU DEB ACHARAIA : Sir, we do not want an explanation from him ...(Interruptions)

MR. SPEAKER : He is the Minister of Parliamentary Affairs. If you are not satisfied with his reply you can raise your objection later. He has completed. Let him complete first.

(Interruptions)

SHRI PRIYA RANJAN DASMUNSI : Sir, only the Prime Minister is entitled to reply to this. He is not entitled to reply to our queries relating to Shri Ram Jethmalani's resignation. The Prime Minister is the Leader of the House and only he should inform the House. The hon. Minister of Parliamentary Affairs can only inform about the timings ...(Interruptions)

MR. SPEAKER : Let us hear what he says.

(Interruptions)

MR. SPEAKER : I have called him to speak.

(Interruptions)

SHRI MADHAVRAO SCINDIA : Sir, this is too serious an issue. We want the Prime Minister to reply to this. He is not the Prime Minister...(Interruptions)

MR. SPEAKER : He is the Minister of Parliamentary Affairs. If you are not satisfied with his repty then you can raise your objections.

(Interruptions)

MR. SPEKAER : Nothing should go on record.

(Interruptions)*

MR. SPEAKER : Please go to your seats.

(Interruptions)

MR. SPEAKER : Pleae go to your seats.

(Interruptions)

MR. SPEAKER : Nothing will go on record.

(Interruptions)*

MR. SPEAKER : The House stands adjourned to meet again at 4 p.m.

14.26 hrs.

The Lok Sabha then adjourned till Sixteen of the Clock

16.00 hrs.

The Lok Sabha re-assembled at Sixteen of the Clock

(MR. SPEAKER in the Chair)

(Interruptions)

MR. SPEKER : Matters under rule 377 listed for the day will be treated as laid on the Table of the House.

16.00¼ hrs

MATTERS UNDER RULE 377**

i) Need to look into the prolems of sugarcane growers of Eastern Uttar Pradesh

[Translation]

SHRI RAJ NARAYAN PASSI (BANSGAON) : Saraiya Sugar mill owned by three partners is situated in my Constituency Bansgaon, in Gorakhpur District, U.P. The Mill owes as amount of over Rs. 28 crore to the sugarcane growers and the mill is lying colsed. The farmers whom sugar mill owes money have taken Government or Semi Government loans and they are being harrassed by various tactics while no efforts are being made by the Government to make arrangements for the payment of outstanding amount to the farmers against the sugar mill. There is heavy resentment amongst the farmers of my area due to this season.

*Not recorded. **Treated as laid on the Table of the House. It is well known that the sugar industry is the main industry in Purvanchal and the sugar mills owe an amount of approximately 80 crore rupees to farmers in both Gorakhpur and Basti Mandals.

The Central Government provide assistance in the form of relief out of the Natural Calamity Fund of any part of the country in struck by any natural calamity. In my opinon, the non-payment of outstanding amount to the sugarcane farmer in purvanchal tantamounts to a natural calamity for the farmers have reached on the verge of starvation and they are not even able to marry their children due to the nonpayment of outstanding amount.

Hence I submit to the Central Government to make payment of the outstanding amount to the sugarcane growing farmers of Gorakhpur and Basti out of Natural Calamity Fund by treating it as a natural calamity. I further demand to run the sugar mill under the Government protection.

(ii) Need to solve the problem of the scarcity of water and power in Delhi

[English]

SHRI SAHIB SINGH (OUTER DELHI) : There is acute shortage of power and drinking water in Delhi. The previous Government of Delhi took initiative for the generation of 1701 MW of power through two plants of BAWANA, one of Narela and the fourth of Pragati. However, still there is scarcity of water and power. The Minister of Power and the Minister of Water Resources may please take necessary steps to sovle this problem.

(iii) Need to set up Zonal Office of Raliway at Raxaul or Narkatiaganj in Bihar

[Translation]

DR. M.P. JAISWAL (BETTIAH) : Sir, the railway line of Champaran falls under Samastipur Railway Division. The work load of the Division has increased manifold resulting in unnecessary delay in the completion of Rail Proejcts. For example, the construction of bridge over river Gandak between Chhitoni and Bagha took 22 years and the gauge conversion of Muzzafarpur and Raxaul railway line took three years instead of scheduled period of one year. The gauge conversion of Sugaul-Narkatiaganj took five years instead of six months. Even the trains are not being run properly. This way the rail commuters are facing a lot of problem besides huge revenue losses to Railway. These problems can be resolved by constituting a separate Railway devision. I would request the Central Government to set up a Zonal Office of Railways at Raxaul or Narkatiaganj in Bihar.

(Iv) Need to provide financial assistance to Government of Andhra Pradesh for protecting the flood banks of Godavari delta

[English]

SHRI KRISHNAMRAJU (NARSAPUR) : Sir, Godavari is the second largest river next only to Ganga. Just before confluecne with the sea, at the Godavari Delta, there is one Branch of river called Vasista Godavari, with an old barrage which irrigates about four lakh he ctares yielding agricultural produce worth Rs. 2,000 crore, giving livelihood for 3.5 million people. However, this area is prone to floods and, therefore, flood banks were erected. Those banks have become dilapidated requiring renovation and reconstruction.

Keeping in view the importance of the Godavari Delta and to protect the farmers, the State Government had come out with a proposal for protecting the flood banks with rough stone pitches, revetment and protecting fertile lands for erosion, reconstruction of medium and minor outfall sluices etc. This is estimated at around Rs. 50 crore. The project would also provide better communication along the flood bank from National Highway 5 at Sidantam to sea connecting Chinchinada bridge, Narsarpur etc.

I would, therefore, request the Union Government to kindly sanction the project and also to provide necessary funds for implementation of the project at the earliest.

(v) Need to take steps to revive the Tumkur unit of H.M.T.

SHRI G.S. BASAVARAJ (TUMKUR) : Many public enterprises, which were once the nation's pride, have become victims of liberalisation whereby they are exposed to competition from multi-nationals. Most of them are on sick-bed. Hindustan Machine Tools Ltd., (HMT) which has many units across the country has also become sick.

The HMT Tumkur unit, like any other HMT units was in the forefront both in productivity and profitability consistently for many years. Due to management's policy of clubbing it with Ranibagh unit, it fell into bad times. From the Public Enterprises' Survey for 1998-99, it is observed that the low capacity utilisation HMT was due to the constraint of finance for working capital.

The fate of HMT Turnkur unit is hanging in balance, threating the livelihood of hundreds workmen and their families. Not only for the workmen's sake, but also for salvaging the prestige of national enterprise and honour, HMT, Tumkur unit should be revived and put back on rails. Whatever the funds required to be put into this revival pacakage, I can assure the Government that it will be repaid many times in a short span of time, both in terms of increased productivity and resultant profitability. I request the Government to consider this seriously.

(vi) Need to treat employees transferred from Union Territory Chandigarh to its Municipal Corporation, on deputation

SHRI PAWAN KUMAR BANSAL (CHANDIGARH) : The transfer of the employees of Union Territory, Chandigarh, to the Chandigarh Municipal Corporation some time back had given rise to some genuine doubts and apprehensions in their minds and no effort has been made so far to allay their fears. The alteration in their status from "Government employees" to the "employes of a Local Body" has already affected their serivce career and conditions of service. Certain rights granted by the Constitution to Government employees will no longer be available to them and many other disparities will also result in their pay structure and allowances vis-a-vis their erstwhile colleagues serving the U.T. Administration. In the interest of justice, all such employees sent to the corporation should have been treated "on deputation" while fresh recruitment in future could have been made directly by the Corporation. I urge the Government to meet this genuine demand of these employees even now and treat them on deputation from the U.T. Administration.

(vii) Need to grant permission to Mainad College of Engineering, Karnataka to introduce B.E. course on 'Information Technology, from 2000-2001 academic session

SHRI G. PUTTA SWAMY GOWDA (HASSAN) : Sir, the Malnad College of Engineering, Hassan in Karnataka is one of the esteemed educational institutes in our State. It is imparting engineering education of the last four decades. It is affiliated to the University of Mysore and Visveswariah Technological University, Bvelgaum.

This College has sought permission to start B.E. course in "Information Technology" during this academic year 2000-2001. In fact, an expert team of AICTE inspected this college on 31.8.1999 in this regard. This college is an aided Engineering College with all the required infrastructure faciliteis including excellent teachers. In fact students from all over India come here for their studies. Visveswariah

Technological University, Belgaum has recommended affiliation of this course to the Government of Karnataka subject to AICTE's approval.

Sir, you are well aware that there is enough thrust and encouragement for Information Technology by the Government of Karnataka. I, therefore urge upon the hon. Minister of Human Resource Development to impress upon AICTE to grant the necessary permission on Malnad College of Engineering to start B.E. Course in "Information Technology" from this academic Session 2000-2001.

(viii) Need to provide more railway facilities to railway passengers in Kerala especially in the Malabar area

SHRI T.GOVINDAN (KASARGOD): I would like to draw the attention of the hon. Railway Minister towards the problems being faced by the railway passengers in Kerala, especially in the Malabar area.

The shortage of trains and late running of the existing trains are the main difficulties. For the last 25 years there is no change in the situation related to trian facilities in north Kerala. The difficulties increased after the starting of Konkan railway. Other trains running in Kerala are to give way to trains running through the Konkan route. Delay in the work of doubling of the Shoranur-Mangalore sector has also dobled the difficulties. The trains running in Kerala under Southern Railway are ordered to run slow. Re-scheduling of the timings of the trains has laso increased the difficulties. Most of the trains are reaching Kerala at midnight.

Passengers demand the introduction of an intercity train from Ernakulam to Calicut and extension of Kannur Express up to Kasargod. The railway authorities should give more attention to the geological aspects and passenger convenience. This will provide better railway services. So, I urge upon the Government to take immediate measures to start new trains, extension of trains as already mentioned and show a positive approach towards the passenger problems. I also request the Railway Minister to take steps for the speedy completion of the ongoing doubling work between Shoranur and Mangalore.

(ix) Need for extension of National Highway No. 214 from Pamarru to Ongole in Andhra Pradesh

PROF. UMMAREDDY VENKATESWARLU (TENALI) : Extension of NH 214 from NH-9 (Pamarru) to NH-5 (Ongole) is a long felt need of the coastal districts in Andhra Pradesh. This will cut short ultimately the distance between Chennai and Calcutta (NH-5) sizeably, which in turn saves time on the journey, expenditure on fuel besides providing an alternate Highway to the existing NH-5, which has already been facing heavy traffic congestions.

By providing the proposed road between Pamarru and Ongole the coastal economy gets increased in view of the tremendous increased shrimp culture in the recent past. The port facility to export the processed shirmp to other countries is available only at Visakhapatnam and Chennai. The proposed road facilities will provide early and easy transportation of such valuable exportable commodity like shrimp, crab etc. to other countries.

In addition, the coastal Andhra Pradesh is also known for its vast potentiality of fresh water inland fish which is regularly being transported to West Bengal and other States overnight in refrigerated containers. The proposed road will certainly boost the coastal economy in terms of the increased trading of prawn catch from the sea, the inland shrimp and fish, agricultural products, etc.

The Krishna-Godavari basin has got rich deposits of oil and natural gas. Widespread explorations are also in progress. The proposed road would facilitate intra and inter-State transportation of the natural gas and oil.

(x) Need to convert IFFCO unit at Phulpur, U.P. Into gas based plant to make it viable

[Translation]

SHRI DHARAM RAJ SINGH PATEL (PHULPUR) : The IFFCO unit at Phulpur in Allahabad district of Uttar Pradesh is the biggest urea complex in the world. It was also awarded the Best Environment Conservation award in the year 1997-98. This is a Neptha based unit and thousands of metric tonnes of fertilizers is produced in it. Till 1997-98 and 1998-99, this Phulpur unit had the largest production of fertilizer resulting in a huge profit to the factory and a share of dividend was given to the Government by the mangement of the factory. A total of 1200 permanent and 1500 casual employees have been working in IFFCO unit of Phulpur and a large number of people in the vicinity of the factory are also reaping the benefits of indirect employment due to it. The families of these villagers is also dependent on the factory for their livelihood and survival. But the Phulpur unit has been suffering losses to the tune of three to four crore every day due to the doing away of subsidy on the fertilizers and increase the price of Neptha by the Government. Till now the unit has suffered a cumulative loss of Rs. 100 crore. This unit can only be saved from being ruined if it is converted into a gas based plant from the present Neptha

based plant. The IFFCO Phulpur plant is threatened of closure next year once the World Trade Organisation Treaty comes into force for it will lead to the unchecked import of cheap fertilizers from abroad forcing much costiler Naptha based fertilizer from this plant out of the market. It will lead to a further pilling up of the losses of the unit.

Hence I demand from the Government to immediately make arrangement for the conversion of Naptha based IFFCO unit at Phulpur, U.P. into gas based plant so that its closure may be averted and the future and source of livelihood of all the employees working in the unit may be saved from being ruined.

(xi) Need to provide financial assistance to the Government of Tamil Nadu to solve acute drinking water prolbem particularly, in Tiruchendur Parliamentary constituency

[English]

DR. A.D.K. JAYASEELAN (TIRUCHENDUR) : My constituency Tiruchendur has a long coastal line. However, there is acute shortage of drinking water. The people have to purchase water. Poor people cannot afford to purchase water. They suffer from many diseases as they have to use dirty water. Since there are many coastal areas, water has become salanised and unfit for drinking.

I, therefore, urge upon the Government to allocate adequate funds for a drinking water project in my constituency. Likewise, ocean water can be desalinisted and made potable water by using latest technology, which is used in certain Arabian countries. The step will solve the long-standing problem in my constituency.

(xii) Need to open a Central School in Hardol, Uttar Pradesh

[Translation]

SHRI JAI PRAKASH (HARDOI) : Mr. Speaker, Sir, my constituency Hardoi is sitauted near Lucknow, the capital of Uttar Pradesh. From education point of view this region is very-backward. A large number of Central Government offices. Corporations, institutions etc. are situated in Hardoi. Besides, a large number of people from Hardoi have been working in such Government offices situated in Lucknow and its vicnity. Thousands of such employees daily commute form Hardoi to their place of working. Not only this, hundreds of families of the officers and staff of the Armed Forces and Para-military forces have also been living in Hardoi and there is no Central School in Hardoi to provide appropriate and Sravana 5, 1922 (Saka)

Rule 377 342

free of cost education to them. This is a long pending demand of the employees.

Hence I submit to the Central Government to open a Central School in Hardoi from the next academic session.

(Interruptions)

[English]

MR. SPEAKER : Now, let us take up Discussion under Rule, 193, Maj. Gen. (Retd.) B.C. Khanduri, please.

(interruptions)

[Translation]

16.00½ hrs.

At the stage Shri Buta Singh and several other hon. Members came stood on the floor near the Table.

16.00 hrs.

At this stage Shri Ramdas Athawale and some other hon. Members came and stood on the floor near the Table

MR. SPEAKER : Don't come in the well and resume your seats...(Interruptions)

16.00½ hrs.

At this stage Shri Sudip Bandyopadhyay and some other hon. Members came and stood on the floor near the Table.

....(Interruptions)

[English]

MR. SPEAKER : Please go to your seats.

....(Interruptions)

MR. SPEAKER : Please go to your seats.

....(Interruptions)

MR. SPEAKER : I am not going to hear anything. You please first go to your seats.

...(Interruptions)

MR. SPEAKER : Nothing will go on record.

...(Interruptions)*

MR. SPEAKER : Please go to your seats first. Then only I can hear you. Please go to your seats first. Then only I can allow you and hear you.

(Interruptions)

MR. SPEAKER : Please go to your seats.

(Interruptions)

MR. SPEAKER : This is not the proper way.

(Interruptions)

MR. SPEAKER : Nothing will go on record.

(Interruptions)*

16.01 hrs.

At this stage Shri Sudeep Bandyopadhyay and Some hon. Members went back their seats.

(Interruptions)

MR. SPEAKER : Please take your seats. Please go to your seats first.

(Interruptions)

MR. SPEAKER : Please go to your seats. You have raised the matter. The Government is going to reply but you are not allowing the Government to give the reply. This is not the proper way.

(Interruptions)

MR. SPEAKER : When the Government is ready to give the reply, you are not allowing the Government to give the reply.

(Interruptions)

MR. SPEAKER : I am appealing you please. The Government is going to reply. Please take your seats. What is this? I do not understand. You have raised a matter. The Government is ready to give the reply. You are not allowing them.

.

*Not recorded.

(Interruptions)

MR. SPEAKER : Nothing will go on record please.

(Interruptions)*

MR. SPEAKER : Shri Sudip Bandyopadhyay, what is your submission?

SHRI SUDIP BANDYOPADHYAY (CALCUTTA NORTH WEST) : Sir, 11 Trinamool Congress members in Khujtipara village under Nanur Police Station in the district of Birbhum were brutally killed by CPI (M) this morning at 11 o'clock ...(Interruptions) You please hear me for a moment... (Interruptions)

MR. SPEAKER : Nothing will go on record except the speech of Shri Sudip Bandopadhyay.

SHRI SUIDP BANDYOPADHYAY : All of them belong to Scheduled Caste, Scheduled Tribe and minority communities. They are being tortured and killed at random by CPI (M) people. It is a pre-planned and motivated attack. Our leader, Kumari Mamata Banerjee is leaving this after-

*Not recorded.

noon to visit the spot, to attend the funeral and to console the bereaved families.

There is a Constitutional breakdown. Parliamentary democratic system in West Bengal is under serious threat. There is utter lawlessness.(*Interruptions*)

MR. SPEAKER : The Law Minister is here. He is going to reply you. What is this?

(Interruptions)

SHRI SUDIP BANDYOPA DHYAY : The hon. Home Minister is here. I draw his attention to this matter. This cannot be treated as a State subject.

MR. SPEAKER : The House stands adjourned to meet again at Eleven O'clock tomorrow.

16.06 hrs.

The Lok Sabha then adjourned till Eleven of the Clock on Friday, July 28, 2000/Sravana 6, 1922 (Saka)

CORRIGENDA TO LOK SABHA DEBATES (ENGLISH VERSION)

Thursday, July 27, 2000, Sravana 5, 1922 (Saka)

Co./line	For	Read
31 & 32/6 (from below)	-8-86 (Column 3)	-8.86
45 &46/1 (from below)	35113 (last Column)	351.13
77	After line 29 add 638 before Shri Ti	rilochan Kanungo
100/18 255/27	Shri Mohd.Shahabuddin	Mohd.Shahabuddin
117 & 118/2	1365 (Column 12)	1364
119 & 120/8	5 (Column 5)	6
119 & 120/6	1426 (last Column)	2426
123 & 124/15	1 (Column 7)	0
123 & 124/15	0 (Column 8)	1
159 & 160/9	6725.5 (under column Gen.(N	6727.5 AU)

PLS. 40/VIII/4/2000 570

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